

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 60 OF 2022 (WZ)

IN THE MATTER OF:

Aditya Roop Singh Chauhan

....Applicant

Versus

Ministry of Environment Forest

and Climate Change and Ors

....Respondents

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Place: Pune

Dated: 15.04.2023



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**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE**

ORIGINAL APPLICATION NO. 60 OF 2022 (WZ)

IN THE MATTER OF:

Aditya Roop Singh ChauhanApplicant

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**SUR-REJOINDER ON BEHALF OF RESPONDENT NO. 5 –
BHARAT RASAYAN LTD. TO THE REJOINDER DATED
20.03.2023 FILED BY THE APPLICANT, PERMITTED TO BE
FILED UNDER ORDER DATED 27.03.2023 PASSED BY THIS
HON’BLE TRIBUNAL ALONGWITH AFFIDAVIT.**

MOST RESPECTFULLY SUBMITTED:

1. That the present Sur-Rejoinder is being filed on behalf of the Respondent No. 5 in view of the permission granted by this Hon’ble Tribunal vide order dated 27.03.2023, while considering the fact that new submissions, allegations and prayers have been raised by the Applicant through his Rejoinder dated 20.03.2023.
2. That against the issue of accident raised by the Applicant in its Original Application, the answering Respondents has already filed its comprehensive Reply dated 22.09.2022 and in furtherance to the order of this Hon’ble Tribunal dated 18.07.2022, I.A. No. 23/2023 dated 20.01.2023 has also been filed to bring on record certain relevant documents which have been relied upon by the answering Respondent

under its Reply Affidavit dated 22.09.2022. That the submissions provided therein clearly show that the unit has taken and is taking all steps necessary in compliance with law to address the unfortunate accident and its aftermath. Further, in this regard, the concerned statutory authorities have also taken necessary steps as per law and therefore there is nothing that remains to be adjudicated in the present Application.

3. However, the Applicant under its Rejoinder dated 20.03.2022 is now making an attempt to fabricate new issues against the answering Respondent which are not connected to the accident in question and is diverging from the main issue in hand raised in the Original Application. In fact he has indulged in fishing and roving inquiry into alleged separate causes of action under various laws. Accordingly, to highlight such conduct of the Applicant and to respond to each of the contentions raised, the present Sur-Rejoinder is being filed which shall be treated in addition to the submissions made under the said Reply dated 22.09.2022.
4. That the said new allegations/contentions brought forth by the Applicant under the Rejoinder dated 20.03.2023 are summarized as follows:
 - a. Reasons provided for accidents mentioned under Para 4 of Reply of Answering Respondent are false. The report of Director Industrial Safety & Health, Gujarat (DISH) shows that the audio and visual alarm system was lacking which is in breach Para 12 Schedule XIX of the Gujarat Factories Rules 1963. **(Para 1 Pg 752-755 of the Rejoinder dated 20.03.2023).**

- b. The DISH Report has explained the mechanism and negligence on part of the answering Respondent in explosion and fire on 17.05.2022 **(Para 6 Pg 764-766 of Rejoinder dated 20.03.2023)**.
- c. In the response letter of answering Respondent dated 07.07.2022 it is admitted that audio visual alarm system was not installed. **(Para 53 Pg 780 of Rejoinder dated 20.03.2023)**.
- d. The conditions no. 14A(x) of Environmental Clearance dated 19.10.2020 has been violated which required for the unit to make arrangements for protection from possible fire hazards and also required the fire-fighting system to be as per norms. Therefore, the EC of the unit is liable to be cancelled **(Para 2 Pg 755-756 of the Rejoinder dated 20.03.2023)**.
- e. The conditions no. 14.1(vii) and 14.1(viii) have been violated wherein six-monthly reports and Annual Environment Statement were to be furnished by answering Respondents on its website. **(Para 2 Pg 756 of the Rejoinder dated 20.03.2023)**.
- f. The Approval required under the Hazardous Chemical Rules 1989 under Rule 7 has not been taken before commencing production of new chemicals under EC dated 20.10.2022 or CTE dated 14.02.2018. The safety report, safety audit, mock drill report and on-site emergency plan etc. under the said Rules has not been taken before commencing production of additional/new chemicals under EC dated 20.10.2022. The onsite emergency plan submitted is not credible or reliable. **(Para 3 Pg 756-758 r/w para 24 Pg 771-772 of the Rejoinder dated 20.03.2023)**.
- g. Conditions under CTE dated 14.02.2018 have been breached which required for the unit to comply with the provisions of

Environment Protection Act 1986 and rules made thereunder; implementation of Emergency Response Procedure and carrying out mock drills; compliance of Guidelines of MoEF&CC and CPCB; ensuring that those activities are not being carried out for which clearance is not obtained **(Para 3 Pg 757-758 of the Rejoinder dated 20.03.2023)**.

- h.** The answering Respondent lied that only 2 persons died in the accident **(Para 4 Pg 758-759 of the Rejoinder dated 20.03.2023)**.
- i.** Form 21 in Rule 103 of the Gujarat Factories Act, 1963 submitted by answering Respondent reveals that a total of 2 persons died whereas GPCB has revealed that 8 persons died. Compensation has been paid to the 2 deceased out of 8. Further letter dated 21.05.2022 of answering Respondent to DISH admits three deaths. After four months from the date of the accident, only assurance provided is to provide employment to the dependents of the deceased **(Para 37-38 Pg 775-776 of the Rejoinder dated 20.03.2023)**.
- j.** Particulars provided by the answering Respondent regarding expenses on account of treatment of employees and boarding and lodging of family members of injured are not in good taste. Details of expenses have not been furnished. Had these expenses been done prior to the accident the accident would have not occurred. **(Para 61-62 Pg 783-784 of the Rejoinder dated 20.03.2023)**.
- k.** The answering Respondent has not come with clean hands and has concealed important and basic information like the number of

deaths etc. **(Para 71 Pg 788-789 of the Rejoinder dated 20.03.2023).**

- l.** The answering Respondent has not placed on record reports relied upon in their Reply despite order dated 29.11.2022 of this Hon'ble Tribunal **(The list of such documents alleged are listed at Para 4(i) to 4(xxvi) at Pages 758-764 of the Rejoinder dated 20.03.2023).**
- m.** The answering Respondent was found to be in violation of statutory norms due to which accident happened and has deposited a mere amount of Rs. 1.5 crores as environment compensation **(Para 5 Pg 764 of the Rejoinder dated 20.03.2023).**
- n.** Answering Respondent has submitted that the reply of answering Respondent is filed in pursuance to order dated 18.08.2022 of this Hon'ble Tribunal; whereas the Affidavit supporting the reply is of prior date of 16.08.2022 **(Para 7 Pg 766 of the Rejoinder dated 20.03.2023).**
- o.** Submission of Form 3 and 4 of Hazardous Waste Rules 2016 were made after the accident. The unit must not have been complying with said norms for the periods prior to the date of accident. This filing does not disclose to whom the hazardous wastes were sold out or handed over to, which is mandatory. **(Para 17 Pg 768-769 of the Rejoinder dated 20.03.2023)**
- p.** PESO Licenses issued are old installation, but have to be for increased installation in view of large expansion of the factory of the answering Respondent. **(Para 25 Pg 772 of the Rejoinder dated 20.03.2023)**

- q. Permission of only one boiler produced however as per submissions there are a number of boilers. **(Para 28 Pg 772-773 of the Rejoinder dated 20.03.2023).**
- r. Closure order dated 31.05.2022 of GPCB was received by BRL on 06.06.2022 wherein 1.5 crores compensation is imposed. The same was deposited on 03.06.2022 which is before it was received. **(Para 34 Pg 774 of the Rejoinder dated 20.03.2023).**
- s. The Revocation order dated 29.06.2022 of GPCB of the closure order dated 31.05.2022 was received by answering Respondent on 05.06.2022, i.e., one day before they received the closure order of GPCB, viz on 06.06.2022. **(Para 34 Pg 774 of the Rejoinder dated 20.03.2023).**
- t. The Reply letter dated 14.06.2022 of answering Respondent to closure order dated 31.05.2022 of GPCB is evasive and none of the issues flagged by the GPCB has been replied therein. **(Para 35 Pg 774 of the Rejoinder dated 20.03.2023).**
- u. Only one certificate of structural stability filed (two certificates submitted in Reply) and it does not pertain to Plant D. **(Para 42 Pg 777 of the Rejoinder dated 20.03.2023)**
- v. RE-HAZOP study for new chemicals products had to be filed much prior to the accident. HAZOP study for each chemical was required to be taken which is done only after accident. **(Para 43 Pg 777 of the Rejoinder dated 20.03.2023).**
- w. Fire continued till 4 AM on 18.05.2022 killing 8 people and on the same day BRL obtained permission for restarting the boiler which shows that the only thing that matters to them is profit. **(Para 56 Pg 781 of the Rejoinder dated 20.03.2023).**

- x. Third Party report has no relevance in view of DISH report (**Para 59 Pg 782-783 of the Rejoinder dated 20.03.2023**)
 - y. Answering Respondent is in breach of Water Act, 1974 Air Act, 1981 EPA 1986, Public Liability Insurance Act 1991 and Rules and also Hazardous Waste Rule 2016 (**Para 71 Pg 788-789 of the Rejoinder dated 20.03.2023**)
5. That at the outset, the answering Respondent denies all contentions raised by the Applicant under its Rejoinder except where specifically accepted.
 6. That it is submitted that the new facts, contentions, prayers raised by the Applicant under its Rejoinder dated 20.03.2023 is a roving and fishing attempt by the Applicant who has stepped way beyond the scope of its Original Applicant which was filed limited to the issue of the accident which had occurred in one part of the unit of the answering Respondent on 17.05.2022.
 7. That by doing so, the Applicant has violated Rule 14 of the National Green Tribunal (Practices and Procedure) Rules, 2011 which categorically prohibits plural remedies and provides that an Application or an Appeal shall be based upon a single cause of action. To seek multiple reliefs, the Applicant is bound to prove that the reliefs sought are consequential to one another. That in the instant case, the Applicant had in the Original Application raised issues pertaining to an unfortunate accident at the premises of the answering Respondent, however, under its Rejoinder dated 20.03.2023 it has fabricated new grounds and allegations getting covered under different laws falling within and outside the jurisdiction of this Hon'ble Tribunal which are not connected with the cause of action of

the accident that occurred in the premises of the answering Respondent. That the allegations relate to violation of EC conditions, breach of conditions of CCA granted under Air Act 1981 and Water Act 1974, non-compliance of Hazardous Waste Rules 2016 and Public Liability Insurance Act. Further it also relates to non-compliance with Petroleum Act 1934, Explosive Act 1884, Gujarat Factory Rules 1963 and Boilers Act 1923 which are outside the purview of this Hon'ble Tribunal.

8. That most of these allegations raised are not consequential to the single cause of action raised under the present case which are evident from the responses of the answering Respondent to the contention of the Applicant mentioned below.
9. That in this regard, it is pertinent to highlight that this Hon'ble Tribunal vide its order dated 08.10.2018 in the case titled *Subir Mario Chowfin Vs State of Uttarakhand & Ors.* (O.A. No. 637/2016) while dealing with a case which entailed plural remedies, dismissed the same while referring Rule 14 of the NGT (Practice and Procedure) Rules, 2011 noting that in the said case plural remedies have been raised on different cause of action which is prohibited under the said Rule.
10. Further, this Hon'ble Tribunal in another case titled *D.V. Girish & Ors. Vs Department of Forest and Ecology, Karnataka & Ors.* and connected matters (2015 SCC OnLine NGT 37) under the judgment dated 09.04.2015 has relied upon its order passed in the case titled *Vikas K. Tripathi Mumbai v. The Secretary, MoEF* reported in 2014 ALL (I) NGT Reporter (3) (Pune) 95 and has rejected the prayer made by the Applicant for amendment of the Prayer clause. That the

relevant part of the said order of this Hon'ble Tribunal is reiterated as follows:

“22. Perusal of Rule 14, without any prejudicial notions in the mind, will make it amply clear that any Application or Appeal, as the opening words imply are distinct remedies under which the particular relief may be sought on a single cause of action. Thus, if properly read the rule provide as follows:

i) There may be either single Application or Appeal. In other words, it cannot be a comprehensive or hybrid type of pleadings like Appeal-cum-Application, as captioned by the Appellant-cum-Applicant (Vikas Tripathy) as in the present Application/Appeals.

ii) The Appeal or Application, whatsoever it may be must be filed on single cause of action. Thus, it cannot be filed on several causes of action. In other words, an Appeal cannot be filed with combined causes challenging different ECs or orders, nor an Application can be filed challenging different orders or different violations under the different laws.

iii) Still, however, choice given to the Appellant/Applicant is to ask for grant of more than one relief in case such reliefs are of consequential character. In other words, if a relief depends upon grant of another relief, then grant of more than one

22. * * *

23. We cannot overlook and brush aside main provisions of the NGT Act, which do not provide for any kind of permission to allow filing of two Appeals, one against the time barred EC, coupled with another EC for revised construction plan along with an Application under Sections 14, 15 and 18 of the NGT Act, 2010. In

case, Vikas Tripathi is genuinely interested in the cause of environment and feels that the project in question has caused violations of EC conditions/relief is permissible deterioration of the environment, then he is at liberty to file a separate Application under Section 14(1)(2) read with Sections 15 and 18 of the NGT Act, 2010 if so advised and if it is permissible under law. He cannot, however, club all such Appeals and Applications together and explore to examine whether one cap fits on another”

11. That in view of the submission mentioned above, this Hon'ble Tribunal may discard the said Rejoinder and dismiss the Original Application on this ground alone.

12. That it is submitted that the answering Respondent has comprehensively detailed out how the unit is compliant with all environmental and safety laws and further, it has also submitted the details of steps taken and the proceedings initiated in response to the unfortunate accident which had occurred. That the answering Respondent has also placed on record the relevant documents and materials in support of the submissions made. However, the Applicant, after getting access to such materials has now started nit-picking from the information made available for the case and there is no case on the question of law or any harm to the environment which has been drawn.

13. That the response to each of the contentions raised by the Applicant under its Rejoinder dated 20.03.2023 are herein below.

PARA-WISE REPLY TO THE PRELIMINARY SUBMISSIONS :-

14. That the contents of Para 1 are denied as false. It is submitted that the cause of accident mentioned under Para 4 of the Reply dated

22.09.2022 is based on the finding provided by a Third-Party M/s LKD India under its report prepared after conducting its independent investigation of the accident which took place in the Plant D of the unit of the answering Respondent (Page 672 of IA 23/2023 dated 20.01.2023). Further, the finding provided under the said report and the finding provided in the report of DISH are similar and therefore the contention of the Applicant is wrong and false.

15. That the DISH Report dated 05.07.2022 appended as Annexure 13 In I.A. No 23 of 2023 states as follows:

“Thus, as the temperature of circulating oil in plant D increased, the temperature of reactor no. 527 increased and the mother liquor of Batch No. 53 and 54 held in it after atmospheric distillation, which still contained about 30% Hexane, also started heating up. According to Hexane 's Material Safety Data Sheet (MSDS), it has a boiling point of 68 to 70 degree centigrade and an auto ignition temperature of 225 degree centigrade. At around 15:30 hrs, reactor no. 527 experienced a sudden explosion when the temperature reached around 225 degree centigrade.....”

That the said observation clearly suggests that the explosion occurred due to pressure built in reactor 527 in Plant D and the submission of the answering Respondent under para 4 of the Reply of answering Respondent, which has been taken from the third part Report dated June 2022 is also the same and are not contradictory to each other. Hence the callous comment made by the Applicant in the said paragraph is wrong and denied.

That with regards to the observation that DISH had held breach of Schedule 19 Para 12 of the Gujarat Factories Rule, 1963, it is

important to point out that the Alarm System was installed only in critical reactors and was not installed in all reactors of the unit. That the said fact was communicated by the answering Respondent to DISH vide letter dated 07.07.2022 submitting that the same will be installed in all reactors. That in this regard it is submitted that all installations of all alarm systems have now been completely installed in Plant A, B and C.

That a fresh translation of the above said Letter dated 07.07.2022 has been done as the previous one was not done properly. That the true and corrected copy of the English translation of the said letter dated 07.07.2022, translated by the certified official translator and attested by the notary is annexed as ANNEXURE R/1

That the fact that the alarm system was already available on site is also evident under notification of Site – Schedule VII of Hazardous Chemical Rules 1989 submitted by the answering Respondent wherein it was submitted that manual fire system has been installed at all floors. Emergency drills are carried out by actuating these alarms among other details.

16. That the content of Para 2 is denied as wrong and it is reiterated that an alarm system was provided in the Plant D where the accident took place however the same was not provided in every reactor. However, the work of installing the same to every reactor is ongoing and the same will be completed soon. The same has already been completed in Plant A, B and C as stated earlier.

17. It is further submitted that the contention made in the said paragraph for cancelling the EC for violation of condition related to protection towards fire hazards, holds bad in law on the ground of plural

remedies being sought at a later stage, wherein the issue of violation of EC is being raised in a case where the cause of action was the accident which had occurred in the factory unit of the answering Respondent.

That in this regard, it is also submitted that the unit has followed all measures towards safety from fire incident and has complied with the said conditions of EC and has been regularly submitting its six-monthly compliance report. That and as per the last report for the period of June 2022 to November 2022, with regard to fire safety conditions, the details of fire hydrant systems, details of Environment, Health and Safety (EHS) equipment list and details of total foam solution in the Plant were also submitted.

18. Further, the third-party investigation Report of M/s LKD India also highlights the systems being adopted and followed by the answering Respondent towards potential fire hazards which has been detailed out under Para 69-72 of the Reply Affidavit of the answering Respondent. Further the details of response to fire which occurred due to the accident has also been highlighted by the answering under para 40 of the Reply Affidavit dated 22.09.2022, which was submitted by the answering Respondent under letter dated 27.05.2022 to GPCB.

Further, the safety measures provided in the unit towards any fire hazard were also submitted by the answering Respondent under its Schedule VII of the Hazardous Chemical Rules 1989 submitting that all solvent pipe lines and equipment have been provided with earthing facilities, portable fire extinguisher have been provided, use of flame proof equipment have been provided, control of hazardous

static charges through measures such as copper jumpers, crocodile claps among others have been provided, provision of flame arrestors on storage tanks have been provided among others (Page 396-397 r/w 401 of the Reply of answering Respondent dated 22.09.2022). Further, measures towards any fire hazards, and the aspect of fire safety has comprehensively been dealt with under the On-site emergency Plan updated on April 2022 prepared for the unit of the answering Respondent (Pg R/8 Pg 403-415 of the Reply dated 22.09.2022) The said Emergency Plan has been further updated in November 2022, a copy of which is available for the perusal of this Hon'ble Tribunal if required. Further, under the Safety Report (Pg 500-511 of IA 23/2023) and the Safety Audit Report (Pg 512-578 of IA 23/2023), the aspect of safety in case of fire and appropriate steps to be taken towards the same has been comprehensively looked into and the same has also been implemented by the answering Respondent.

19. That with regards to the new contention raised by the Applicant that the conditions of EC, requiring that the Annual Statement and the Six Monthly compliance reports to be furnished on the website of the answering Respondent, has not been complied with, the answering Respondent submits that the said contention has got nothing to do with the cause of action of the present case which is the accident which occurred and therefore both are in no way consequential to one another. That this is in violation of the provision of plural remedies under Rule 14 of the NGT (Practices and Procedure) Rules, 2011. In any case, it is submitted that the answering Respondent has uploaded the EC compliance certificate on the website.

20. That the content of Para 3 is denied as false. That the answering Respondent has already submitted its written report as per Rule 7 of the Hazardous Chemical Rule 1989 for notification of site. That the said written report as per Rule 7 submitted towards notification of site is at page 395-402 of the Reply Affidavit dated 22.09.2022. That it is submitted that the quantity of hazardous chemicals involved in the processes of the industrial unit has not changed and neither its maximum quantity involved has increased. Further there are no other changes which have been made in the unit that would affect the particulars specified in the said Rule/Schedule 7 Report submitted. That, therefore, the provisions of Rule 8 of the Hazardous Chemical Rules 1989 are not applicable to the answering Respondent. That further, the said notification of site was lastly submitted by the answering Respondent to DISH for the approval of drawings of the unit under its letter dated 27.05.2022 and the same was approved vide letter dated 01.06.2022 which again shows that the said notification was accepted by DISH. That the answering Respondent is bound by the law of the land in view of any expansion activity which may be undertaken in the near future.

That with regard to the contention that the Schedule 7 report ought to have been updated by the answering Respondent before commencing production of new chemicals or additional chemicals under EC dated 20.10.2022, it is submitted that, firstly, the 2nd EC obtained by the answering Respondent is dated 19.10.2020 and not 20.10.2022. Secondly, it is pertinent to point out that the 1st EC dated 13.07.2009 granted to the unit of the answering Respondent was for a maximum production capacity of 12,300 MTPA. That subsequently, the

answering Respondent applied for a fresh EC for expansion of the unit from 12300 MTPA production capacity to 29200 MTPA for which the EC dated 19.10.2020 has been granted. However, the answering Respondent has not given effect to the said expansion and no operation of such expanded unit has commenced till date. That it is clarified that the unit is still operating within production capacity granted under 1st EC dated 13.07.2009 of 12300 MTPA. Therefore, the contention of the Applicant that the Schedule 7 Report ought to have been updated is false and without any merit.

21. That further, with regards to the CCA dated 14.02.2018 relied upon by the Applicant, it is submitted that the increase of number of products being produced does not require updation in Schedule 7 Report. The same is required only if the changes are made in the unit in a way which affects the particulars provided under the said Schedule 7 Report, which has already been submitted. In this regard it is provided that no change has been made in the unit which has caused any change in the particulars provided under the same. That it is provided that, even though the number of products being produced has changed over the years, however, the total production capacity has remained the same, which is 12300 MTPA, and the particulars provided under the Schedule 7 Report submitted by the answering Respondent has remained unchanged till date.

22. That the allegation of the Applicant that no report of mock drill conducted has been filed and no onsite emergency plan has been prepared for new/additional chemical 14(4) of the Hazardous Chemical Rules 1989 is false. That the answering has been regularly conducting its mock drills and has been regularly preparing and

submitting its mock drill reports. It is pertinent to mention that as per the rule, mock drill shall be conducted after every six months. However, the answering Respondent has decided to conduct it quarterly to strengthen the safety standards. That in this regard, the mock drill report dated 21.12.2022 submitted to DISH is annexed as ANNEXURE A/5, Page 579-590 of the IA 23/2023 dated 20.01.2023. That the last mock drill was undertaken on 29.03.2023 and the report of the same has been submitted to DISH vide letter dated 03.04.2023. That the True copy of the letter dated 03.04.2023 submitting the latest Mock drill report dated 29.03.2023 to DISH alongwith the said Report is attached herein as ANNEXURE R/2(COLLY).

23. That with regard to the onsite emergency plan, the relevant pages of the same has also been submitted as ANNEXURE R/8 Pg 403-415 under Reply of answering Respondent dated 22.09.2022 which was updated in April 2022. That it is pertinent to mention that the said On-site emergency plan was further updated in October 2022 and the same was sent to DISH on 21.11.2022 (received on 25.11.2022). That the True copy of the letter dated 21.11.2022 (received 25.11.2022) sent to DISH submitting the On-site Emergency Plan alongwith relevant pages of the said plan updated on October 2022 is annexed as ANNEXURE R/3(COLLY).

24. That, with regards to the contention raised that the safety report and safety audit report has not been prepared, it is submitted that the latest safety audit report dated May 2022 has already been brought on record under IA 23/2023 dated 20.01.2023, which is at Page 512-578 of the same. Further, the safety report of 2014 has also been brought on record under the said IA 23/2023 dated 20.01.2023, the relevant

pages of which are at page 500-511 of IA 23/2023 dated 20.01.2023. Further, the answering Respondent have been preparing such safety reports. Another example is the safety Report dated 09.03.2016 under the Hazardous Chemicals Rules 1989 and the same was submitted to DISH vide letter dated 10.03.2016. That the True copy of the letter dated 10.03.2016 sent to DISH submitting the Safety Report alongwith relevant pages of the said Safety Report dated 09.03.2016 is annexed as ANNEXURE R/4(Colly). That therefore, the answering Respondent has already complied with the said norms. That the answering Respondent is already in the process of the latest Safety report and the same will be completed within next 20 - 30 days.

25.That in view of the same, the contention raised by the Applicant that conditions of CCA dated 14.02.2018 has been violated gets vitiated. Further, the above contentions have never been raised before and the same being a plural remedy, is also barred under Rule 14 of NGT Practice and Procedure Rules 2011 as mentioned above.

26.That in response to Para 4 it is submitted that the answering Respondent has nowhere mentioned that the accident caused two deaths only. That in para 45 of the Reply, the answering Respondent has relied upon the content of the closure order dated 18.05.2022 of DISH wherein it was mentioned that 2 died in the accident which occurred. Therefore, the said statement has not been made by the answering Respondent and the same has been made by DISH on 18.05.2022. Further, it pertinent to mention that on 17.05.2022, Mr. Sudhanshushekhara Baman Shudhangi (Senior manager, Production) passed away and on 18.05.2022, Mr. Kundan Kumar Jha (Senior supervisor, production) passed away. Thereafter, on the same day

(18.05.2022) the DISH prepared its report mentioning the two deaths which occurred. Further, the answering Respondent in Para 46 of the Reply dated 22.09.2022 has mentioned that on 20.05.2022, the details of compensation paid to the two deceased was sent through a letter to DISH. That the said submission is only a fact which occurred on 20.05.2022 and is not a statement or conclusion made by the answering Respondent. That thereafter, within the next few days, six more people, who were in critical health condition, passed away. The same has been already communicated to DISH & GPCB through prescribed Form no. 21 and third-party incident investigation report by M/s, LKD. That therefore, the contention of the Applicant that the answering Respondent lied is false and misleading. In I.A. 23 of 2023 filed by the answering Respondent on 20.01.2023, in the Final investigation report by DISH dated 05.07.2022 at ANNEXURE A/13, pg 619 – 639, and in the Third party investigation report by M/s LKD dated 17.06.2022 at ANNEXURE A/17, it is clearly mentioned that the number of deaths that occurred due to the accident are 8, this shows that the answering Respondent has no malafide intention to hide the same. In Para 74 of the Reply dated 22.09.2022, it has been submitted on behalf of the answering Respondent that Rs 2,81,46,791 has already been disbursed out of Rs. 3,49,53,493 towards compensation paid to the family of the deceased and workman compensation. That the said amount represents the compensations paid to the family of the eight deceased. That, therefore, there was no malafide intention of the answering Respondent to conceal the total number of deaths or lie about the total number of deaths as two and the allegation raised by the Applicant is false, frivolous, fictitious and

uncalled for. That the true copy of the Chart Prepared representing the amount paid to the eight deceased at the time of filing of Reply dated 22.09.2022 is annexed as ANNEXURE R/5.

27. That further, with regards to the documents/reports highlighted by the Applicant, alleging that the same has not been filed, it is submitted that many of the same have already been filed and is on record. These includes sample testing of emission and effluents (Para 4(iv) Pg 760 of Rejoinder); material data sheet (Para 4(v) Pg 760 of Rejoinder); Notification of site under Rule 7 of the Hazardous Chemical Rules 1989 (Para 4(vi) Pg 759 of Rejoinder), updation of the same under Rule 8 is not required (Para 4(vii) Pg 759 of Rejoinder) Safety Report and Safety Audit Report (Para 4(viii) Pg 759 of Rejoinder); Mock Drill report and on-site emergency plan (Para 4(x) of the Rejoinder); Environment Statement (Para 4(xii) of the Rejoinder); License under Boilers Act, 1923 (Para 4(xiii) of the Rejoinder) compliance report under electrical audit report (Para 4(xvi) of the Rejoinder) compliance report dated 20.05.2022 towards operating boilers (Para 4(xxv) of the Rejoinder.

28. That in this regard it is submitted that the answering Respondent, in view of order 29.11.2022 filed IA 23/2023 to bring on record additional documents. That under the said order this Hon'ble Tribunal directed that the reports of experts cited under the reply dated 22.09.2022 shall be filed and therefore, the answering Respondent filed those documents which were directly related to the accident, which also included the final investigation report of DISH and the third-party investigation report conducted under the direction of DISH. That rest of the documents were not felt necessary for the

case in hand and therefore were not brought on record. However, the response to the alleged concealment of documents as well as remaining documents are being brought on record under this Sur-Rejoinder which are as follows:

(i) CTE dated 16.12.2021 is not the CTE but an amendment to the CTE dated 17.10.2010. However due to inadvertent error the amendment to the said CTE was not appended which is now appended as ANNEXURE R/6. However, it is further mentioned that the said omission has nothing to do with the prayers of the Applicant nor any bearing on merit.

ii) The submission of the six-monthly compliance report toward the EC conditions is a statutory requirement and was not appended as these are public documents and neither do they have any bearing on the present dispute. However, the latest six-monthly compliance report for the period of June 2022 – November 2022 along with the letter dated 23.12.2022 sent by answering Respondent to DISH annexing the said report is submitted as ANNEXURE R/7. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of the accident which had occurred.

iii) That the Annexure 1 and 2 to the Environment Statement has no relevance to the present dispute and the Applicant may be put to strict view as to why he imputes mischief for not filing prior environment statements which are not the subject matter of the present dispute. However, the said annexures 1 and 2 to the said

Environment Statement dated 03.09.2022 are appended as ANNEXURE R/8 to obviate any doubt in the mind of the Applicant. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred.

iv) That the sample testing reports have already been annexed as ANNEXURE A/1 (COLLY.) at Pg 475-476 in I.A. No. 23/2023 dated 20.01.2023 filed by the answering Respondent. Here again we have responded to all queries to the Regulator and the Applicant's intent seem to be creating new evidence to meet his own interests rather an any substantial question of environment.

v) That the Material Safety Data Sheets (MSDS) of a few chemicals have already been annexed as ANNEXURE A/2 (COLLY.) at Pg 487-49 in I.A. No. 23/2023 dated 20.01.2023 filed by the answering Respondent as an illustration of our compliance. It is pertinent to mention that the MSDS of all the chemicals/raw materials/products have not been annexed as the same are in total more than 200 in numbers and the MSDS of each are of numerous pages which would not only be unnecessary but also a waste of time of this Hon'ble Tribunal which in any case is being examined by the Competent Authority. The relevant extracts of a few have been annexed to illustrate the compliance on behalf of the answering Respondent towards the said requirement. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which

had occurred. The Applicant's intent seems to be of creating new evidence to meet his own interests rather than any substantial question of environment and the Tribunal may take strict note of the conduct of the Applicant in this regard.

vi) That the notification of site as per Schedule 7 of the Hazardous Waste Rules 1989 has already been annexed as ANNEXURE R/7 at Pg 395-402 of the Reply Affidavit dated 22.09.2022. That no operation work towards the expansion of the unit has been undertaken in pursuance to the EC dated 19.10.2020 and there is presently no change in the unit which would affect the particulars of the said notification of site. Therefore, there is no requirement under law for seeking any further notification of site. Arguendo, these are all seeking plural remedies which are not permissible under the NGT Act and Rules made thereunder.

vii) That the content of the Paragraph above is reiterated.

viii) That the safety report of January 2014 has already been brought on record which is annexed as ANNEXURE A/3 Pg 500-511 of IA 23/2023 dated 20.01.2023 of the answering Respondent. Further, another Safety Report dated 09.03.2016 sent to DISH on 10.03.2016 is already annexed as ANNEXURE R/4(colly). Further, the Safety Audit Report of May 2022 has also been annexed as ANNEXURE A/4 Pg 512-578 of the IA 23/2023 dated 20.01.2023 of the answering Respondent. It is reiterated that no work related to the operation of any expanded unit in pursuance to EC dated 19.10.2020 has been commenced as therefore no updated Report in this regard is required. Here again the Applicant's intent seems to be of creating new evidence to meet his own interests rather than any

substantial question of environment and the Tribunal may take strict note of the conduct of the Applicant in this regard.

ix) That the latest of safety audit report dated May 2022 is the latest Audit report which has been annexed as ANNEXURE A/4 Pg 512-578 of the IA 23/2023 dated 20.01.2023 of the answering Respondent. That the safety report of 09.03.2016 is already attached as ANNEXURE R/4(colly). The Hon'ble Tribunal may take strict note of the conduct of the Applicant.

x) The Mock drill report dated 21.12.2022 has already been brought on record which is ANNEXURE A/5, Page - 579 -590 of I.A. 23 of 2023 dated 20.01.2023 filed by the answering Respondent. Further, the latest mock drill report dated 29.03.2023 submitted vide letter dated 03.04.2023 is also brought on record and is already annexed as ANNEXURE R/2(colly). Here again the Applicant's intent seems to be of creating new evidence to meet his own interests rather an any substantial question of environment and the Tribunal may take strict note of the conduct of the Applicant in this regard.

xi) That the said contention raised has nothing to do with the issue raised in the present Application and is therefore barred under Rule 14 of the NGT Practice and Procedure Rules 2011. However, to obviate any doubt, relevant parts of the last two six monthly compliance for the period of December 2021 to May 2022 dated 30.06.2022 alongwith the letter dated 30.06.2022 under which it was sent to DISH is annexed as ANNEXURE R/9 and for the time period of June 2022 to November 2022 dated 23.12.2022 is already annexed as ANNEXURE R/7. That it is

pertinent to mention that the EC compliance certificate of MoEF&CC has already been uploaded on the website of the answering Respondent. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred.

xii) That the said contention raised has nothing to do with the issue raised in the present Application and is therefore barred under Rule 14 of the NGT Practice and Procedure Rules 2011. However, it is submitted that the said environment statement has already been brought on record which is at page 390-394 of Reply Affidavit dated 22.09.2022 of the answering Respondent. Here again the Applicant's intent seems to be of creating new evidence to meet his own interests rather than any substantial question of environment and the Tribunal may take strict note of the conduct of the Applicant in this regard.

xiii) That the Poison License has no relevance to the issue raised in the present Application. It is also pertinent to note that the license has also been renewed by the answering Respondent which shows that there was no malafide intent to conceal the same. The Poison License from 2017 - 2022 and its renewal from 2022 - 2027 have been annexed as ANNEXURE R/10. However, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred. License under the Boilers Act, 1923 has already

been brought on record which is ANNEXURE A/7 Pg 603 - 604 of I.A. 23/2023 dated 20.01.2023 filed by the answering Respondent.

xiv) That the answering Respondent has brought on record the order dated 13.06.2022 of DISH for Partial revocation of the closure order dated 18.05.2022 which is annexed as ANNEXURE R/15, Pg 429 - 432 in Reply filed by the answering Respondent dated 22.09.2022. Therefore, it was not felt necessary to bring on record the closure order dated 18.05.2022. However, to obviate any doubt, the order dated 18.05.2022 of DISH in Gujarati alongwith its English translation is annexed as ANNEXURE R/11. However, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred.

xv) In pursuance of the accident in question, the production processes of all plants had been stopped abruptly. Which rendered several incomplete batches. It being necessary to complete the said batches to avoid further major accidents, the Office of DISH allowed processing of batches in Plant A, B and C which had not been affected due to the accident in plant D. These facts were not a subject matter of dispute and therefore it was not felt necessary to bring the same on record. However, to obviate any doubt, the letter dated 23.05.2022 in Gujarati alongwith its English translation by the Office of DISH is annexed as ANNEXURE R/12. However, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to

which are not necessary to adjudicate the issue of accident which had occurred.

xvi) That the letter dated 27.05.2022 was a simple procedural advancement made by the Respondent towards compliance of closure order dated 18.05.2022 and is a fact which is not disputed, therefore the same was not brought on record. However, to vitiate any doubt the said letter dated 27.05.2022 is being brought on record and the said letter is annexed as **ANNEXURE R/13**. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred. The Hon'ble Tribunal may take strict judicial notice of the same and issue appropriate punitive directions against the Applicant. That the electrical safety audit report dated 28.05.2022 is such other compliance made by the answering Respondent towards the unit and is a simple material fact which is not disputed and therefore not brought on record. However, the said Report dated 28.05.2022 is annexed herein to obviate any doubt and is appended as **ANNEXURE R/14**. That further, the electrical audit compliance report has also been filed showing that all the recommendations has been complied with which is annexed as ANNEXURE A/10, Pg 613 of I.A. 23/2023 filed by the answering Respondent on 20.01.2023.

xvii) That the answering Respondent has brought on record the order dated 13.06.2022 of DISH for Partial revocation of the closure order dated 18.05.2022 which is annexed as ANNEXURE R/15, Pg 429 - 432 in Reply filed by the answering Respondent

dated 22.09.2022. Therefore, it was not necessary to bring on record the letter dated 02.06.2022 by the answering Respondent to DISH for requesting to revoke its closure order towards Plant A, B and C. However, to obviate any doubt in the mind of the Applicant the letter dated 02.06.2022 in Gujarati alongwith its English translation is annexed as ANNEXURE R/15.

xviii) That the letter dated 04.06.2022 is a communication of DISH to the answering Respondent asking for further requirements towards the accident which occurred and is a material fact which is not disputed and was therefore not brought on record. However, to obviate any doubt, the said letter dated 01.06.2022 (received on 04.06.2022) in Gujarati alongwith its English translation is appended herein as ANNEXURE R/16. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred. The content of the preceding para regarding the conduct of the Applicant may be read here as a part of this para.

xix) That the letter dated 07.06.2022 is another procedural letter asking for further requirements to be made by the answering Respondent and is a part of interim measures taken by DISH and answering Respondent which gets merged with the partial revocation order dated 13.06.2022. Therefore, the same was not brought on record. However, the said letter dated 07.06.2022 is being brought on record to obviate any doubt and is appended as ANNEXURE R/17. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by

seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred. The content of the preceding para regarding the conduct of the Applicant may be read here as a part of this para.

xx) That the said undertakings dated 08.06.2022 are another such communication between answering Respondent and DISH and is a simple material fact and a part of interim measures which led to partial revocation of closure order dated 18.05.2022 vide its letter dated 13.06.2022 and therefore the same gets merged with the said revocation order. In view of the same it felt unnecessary to bring the same on record. However, to obviate any doubt, the said undertaking dated 08.06.2022 are being brought on record which is appended as **ANNEXURE R/18 (COLLY.)**. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred.

xxi) That the letter dated 09.06.2022 from the answering Respondent to the closure order dated 18.05.2022 and 07.06.2022 is a matter between the Regulator and the Respondent herein and is not disputed and thus there was no obligation on the answering Respondent to submit its reply to the closure order before this Hon'ble Tribunal. Also, the same is a part of the number of communications leading to the revocation order dated 13.06.2022. and hence was not brought on record. However, to obviate any doubt, the said letter dated 09.06.2022 is being appended, without prejudice, as **ANNEXURE R/19.**

xxii) That the revised plan submitted by the answering Respondent vide letter dated 01.06.2022 is another procedural requirement in response to the accident which had occurred and is a part of interim measures taken by DISH and answering Respondent which gets merged with the partial revocation order dated 13.06.2022. Therefore, the same was not brought on record. However, the said letter dated 01.06.2022 is being brought on record to obviate any doubt and without any prejudice, and is appended as ANNEXURE R/20. It is clear that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred any misuse of such documents would be at the risk and cost of the Applicant.

xxiii) That the reply dated 16.06.2022 by the answering Respondent is another procedural response in the course of a regulatory process related with the accident which had occurred and is a part of interim measures taken by DISH and answering Respondent which gets merged with the partial revocation order dated 13.06.2022. Therefore, the same was not brought on record. However, the said reply letter dated 16.06.2022 is being brought on record to obviate any doubt and without prejudice and is appended as ANNEXURE R/21. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred.

xxiv) That the letter dated 18.05.2022 was not a permission per se but an instruction letter requiring the answering Respondent to

comply with the conditions provided before starting the said boiler. That this is also a material fact and was not brought on record as there is no dispute regarding the same. However, the said letter dated 18.05.2022 is being brought on record to obviate any doubt without prejudice and is appended as ANNEXURE R/22. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred. Further the Boiler Act, 1923 and its compliance is not within the purview of this Hon'ble Tribunal under Section 14 of the NGT Act, 2010.

xxv) That the compliance report dated 20.05.2022 is also a procedural requirement which is not under any dispute and therefore was not brought on record. However, the said compliance report dated 20.05.2022 is being brought on record to obviate any doubt and without prejudice and is appended as ANNEXURE R/23. Nonetheless, it is submitted that the Applicant has turned the present case into a fishing and roving enquiry by seeking all the documents referred to which are not necessary to adjudicate the issue of accident which had occurred.

xxvi) That the then valid PESO Licenses were brought on record which is ANNEXURE R/17 (COLLY.), Page - 434-438 of the reply filed by the answering Respondent dated 22.09.2022. The revocation of the said licenses was also suspended after the answering Respondent submitted its reply to the suspension of the licenses. The entire communication process is irrelevant to the issue in the present application and hence only the valid PESO

license was brought on record. In any case the PESO license is not under challenge before this Hon'ble Tribunal and there are competent authorities to deal with the subject under the law. However, to obviate any doubt, the suspension orders/screenshot of the website reflecting the suspension order in case of Chlorine along with their replies of the answering Respondent are as being annexed collectively as **ANNEXURE R/24 (COLLY.)**. Further the renewed PESO license for storage of Petroleum Class A and B are annexed as **ANNEXURE R/25**. Further, the True copy of renewed PESO license dated 03.01.2023 for Chlorine is annexed as **ANNEXURE R/26**.

The content of the preceding para regarding the conduct of the Applicant may be read here as a part of this para. It must be added here that none of the above documents procured by the way of these pleadings should be used to file fresh litigation against the Respondent no. 5 and this Hon'ble Tribunal issue necessary directions in this regard.

29. That in response to Para 5 as regards the facts, it is mere reiteration from the records and there is no evidence that the Applicant herein has any first-hand knowledge of the same. As regards to the damage to the environment, if any, the competent Authority is seized of the issue and has been taking action in accordance with law where the answering Respondent has fully cooperated including payment of Environmental Compensation to the tune of R.s 1.5 crores apart from other huge costs by way of humanitarian compensation and other statutory compensations under various authorities. This Hon'ble Tribunal is competent to look into the adequacy qua the issue of Environmental Compensation and the Applicant therefore need not

have any role on the same. It is important to reiterate that the answering Respondent is not only a state of the art and a fully compliant unit, and this unfortunate incident was an accident where huge financial losses have also occurred for the answering Respondent. Be that as it may, the answering Respondent shall take every measure to ensure that no surrounding environment is damaged by any action of the Respondent herein. The apprehension of the Applicant may therefore be put to rest and this Application may be disposed of accordingly.

30.That in response to Para 6, the contents of paras 17 & 18 of the present Sur-Rejoinder are being reiterated and is not being repeated for the sake of brevity.

31.That in response to Para 7 it is submitted that this Hon'ble Tribunal vide its order dated 18.07.2022 passed in the present case had issued notice to the Respondents. That thereafter the work for the preparation of Reply affidavit was started. Subsequently, the Affidavit for filing the Reply on behalf of the answering Respondent was signed on 16.08.2022 and thereafter on 18.08.2022, time was sought before this Hon'ble Tribunal in the hearing held to file the said Reply and the same was granted. That thereafter some documents were being arranged to be attached to the Reply Affidavit and therefore the reply affidavit was put on hold and after the said documents were arranged, the Reply was filed on 22.09.2022 along with the affidavit signed on 16.08.2022. Therefore, it is clarified that Reply Affidavit had been prepared at an early stage, however, as some time went into arranging few documents relied upon in the reply affidavit, it took time to finalize the same and file it on

22.09.2022. In any case no prejudice is caused to anyone including the Applicant by this minor procedural concern.

32.That content of para 8 is denied as false and is liable to be rejected in view of Rule 14 of NGT Practice and Procedure Rules 2011 wherein seeking plural remedies is barred by law. Further, in response to corresponding paragraphs 1 to 3 of the Rejoinder of the Applicant reiterates paras 14 to 25 of this Sur Rejoinder by the answering Respondent are reiterated as a part of this para.

33.That content of para 9 is denied as false. That the revocation order dated 29.06.2022 was received by the answering Respondent on 05.07.2022 and not 05.06.2022 and the receiving date mentioned as 05.06.2022 is a typographical error which has been explained in much detail in para 3-4 of the IA No 23 of 2023 and is not being repeated here for the sake of brevity. This factum has also been recorded by this Hon'ble Tribunal in its order dated 29.11.2022. That in this regard it is reiterated that the page of the courier receiving register maintained by the answering Respondent at the premises of the factory (@ Pg 747 – ANNEXURE A-18 of the IA 23/2023) clearly shows that the letter was received from GPCB on 05.07.2022 and not on 05.06.2022 and therefore it was an error on the part of the receiver to write the receiving date as 05.06.2022. Such frivolous statements made by the Applicant is an attempt to prejudice this Hon'ble Tribunal only shows their desperation and other vested interests rather than any concern for environment.

34.That contents of para 10 is denied and corresponding paras 14 to 30 provided above, in response to para 1 to 6 of the Rejoinder are reiterated.

35. That content of para 11 shows the desperation of the Applicant to make a case on issues that are irrelevant to the present lis. The number of employment and the number of increase in employment are estimated figures dependent on a variety of factors. None of which is a subject matter of dispute herein before this Hon'ble Tribunal nor in its jurisdiction. This clearly shows the approach that the Applicant is fabricating allegations with the malafide intention of harming the image of the answering Respondent. This Tribunal may take strict judicial notice of the same.

36. That content of para 12 is denied and it is reiterated that the answering Respondent is a law abiding citizen who has taken all measures to comply with environment laws among others and has taken all steps mandated under law and beyond the mandates of law to respond to the unfortunate accident which took place. Further, in response to the said para, reliance is placed on the corresponding paras 14 - 30 mentioned above against para 1 to 6 of the Rejoinder of Applicant.

37. That content of para 13 requires no response.

38. That in response to the contents of para 14, Paras 21-25 mentioned above are reiterated. It is reiterated that such allegation has no connection with the issue raised in the present Original Applicant and is therefore barred under the provision of plural remedies provided under Rule 14 of the NGT (Practices and Procedure) Rules 2011.

39. That content of para 15 requires no response.

40. That in response to the contents of para 16, Paras 21 - 25 mentioned above are reiterated.

41. That in response to Para 17, it is submitted that the answering Respondent has been regularly submitting Form 3 and 4 to the GPCB and the said contention is denied as false. That the copy of the same can be provided if this Hon'ble Tribunal may direct to do the same. Further, raising the said issue violates Rule 14 of NGT Practice and Procedure Rules 2011 as the same is not connected with the issue of accident raised under the present case and hence is barred under law as already held in a catena of orders/judgments passed by this Hon'ble Tribunal. Further, with regards to the allegation that the names of the parties to whom the hazardous waste were sold or handed over to have not been disclosed, it is submitted that the same has not been mentioned as it is sent to so many different parties/entities. Such information disclosure sought by the Applicant also smacks of competitive interest and certainly meets more than the eye. Be that as it may, this hazardous waste disposal system is online & all the data including the party names are uploaded online on the GPCB XGN site. The system is developed & monitored by GPCB. That the true copy of the website page showing the names of few of such parties to whom hazardous wastes has been sent from May 2022 to June 2022 is annexed as ANNEXURE R/27.

42. That in response to para 18, the content of Para 17 - 20, 28(ii) & (iii) mentioned above are reiterated.

43. That the content of para 19 is denied as false. That the said sample testing reports have been provided at Pg 475-486 - ANNEXURE A/1 (COLLY.) under the IA 23/2023 dated 20.01.2023. The contents of the Para 28 (iv) above may be read as a part of this Para and is not being repeated for the sake of brevity.

44. That the content of Para 20 is denied as false and that there is no breach of the Hazardous Chemical Rules 1989. That further, the content of para 17-19 and 28 (v) mentioned above are reiterated in response to this para.
45. That the content of para 21 is denied as false and it is reiterated that the provisions for marking and labelling are being followed for the chemicals that are being handled in the premises of the unit of answering Respondent. That photographs of the said containers are annexed as ANNEXURE R/28.
46. That the content of para 22-23 are denied as false and the contents of paras 18, 20, 21 and 28(vi),(viii)& (ix) mentioned above are reiterated.
47. That in response to para 24, the contents of para 22 mentioned above are reiterated. The submission that emergency plan is not credible and reliable is vehemently denied as the Applicant has no authority or competence to state the same.
48. That in response to Para 25, it is reiterated that operation has not commenced towards the clearance of expansion obtained under EC dated 19.10.2020. That the permission for storage/possession of chemicals/gas etc. for which license under India Explosives Act 1884 and the Petroleum Act 1923 and the Rules made thereunder are required, have been obtained and the same are annexed as ANNEXURE A/6 (COLLY.) page 591-602 of IA 23/2023 dated 20.01.2023 filed by the answering Respondent. Further, the said permissions of PESO filed are valid till date and are not old. That the renewed license of Petroleum storage is already annexed as ANNEXURE R/25. The screen shot of the website wherein it is

clearly mentioned in the document summary about suspension and revocation of the Chlorine license No. (G30941) is already annexed as ANNEXURE R/26. That it is apprised that the Chief Controller of Explosives (CCE) is the head of PESO and therefore permission given by PESO is signed by (CCE) and both are construed as the same. In any case, these are not subject matter of any dispute and is being raised only to prejudice this Hon'ble Tribunal.-

49. That content of Para 26 requires no response.

50. That in response to Para 27 the said license issued under Poison Act from 2017 - 2022 and its renewal from 2022 – 2027 is annexed as ANNEXURE R/10. Although it must be added that the said document is not under any dispute.

51. That in response Para 28 it is submitted that earlier there was only one boiler of 18 MT/hr. which was operational. That the boiler of 12 MT was an standby boiler which was installed in December 2016. However, the same was never started or used. The consent for the operation of the same has only been granted under the latest CCA dated 16.03.2023, wherein, both the boilers of 18 MT/hr and 12 MT/hr have now been allowed. That only thereafter the said boiler of 12 MT has been started to be operated and used. That the True copy of the certificate dated 18.01.2023 of the said 12MT boiler is annexed as ANNEXURE R/29. That the true copy of the latest final CCA dated 16.03.2023 is also annexed herein as ANNEXURE R/30. In any case these are not subject matter of the dispute herein and the Applicant is in breach of Rule 14 of the NGT Rules, 2011

52. That content of Para 29 requires no response.

53. That in response to para 30, the response provided towards Para 1 to 6 of the Rejoinder of Applicant at paras 14 - 30 above are reiterated.

54. That content of Para 31 requires no response.

55. That in response to Para 32, it is submitted that there is no written order issued by GPCB and only oral observations were made in this regard.

56. That in response to Para 33, the true copy of the letter dated 27.05.2022 by the answering Respondent sent to GPCB in response to their observations made on their visit to the accident site on 17.05.2022 is annexed as ANNEXURE R/31.

57. That in response to Para 34 it is submitted that the letter dated 31.05.2022 was initially uploaded on the web portal of GPCB on the same date and was therefore received online by the answering Respondent on 31.05.2022. That in response to the same, the interim Environmental compensation of Rs. 1.5 crores was deposited by the answering Respondent on 03.06.2022 and subsequently the said letter dated 31.05.2022 was received by the answering Respondent in hardcopy on 06.06.2022. That, therefore, there is no anomaly in this regard as attempted to be made by the Applicant. That the True copy of the web page of the portal of GPCB showing that the said letter was uploaded on the website on 31.05.2022 alongwith the said letter provided on the website are annexed as ANNEXURE R/32. Further the contents of para 33 mentioned above are reiterated towards the second allegation repeated under this para regarding the revocation order dated 29.06.2022.

58. That the content of para 35 is denied as wrong as all submissions were made by the answering Respondent to the closure order dated

31.05.2022 vide letter dated 14.06.2022 and are not evasive but specific and in accordance with the mandate of law. That the Applicant is passing general comments without any basis and the same is liable to be rejected.

59.That in response to para 36, the contents of Paras 33 & 57 are reiterated herein. That the comment on Respondent No. 5's economic status at the inference on legal compliance is not only in bad taste but shows the mindset of the Applicant and is irreverence to the law of the land.

60.That in response to Para 37-38, the contents of paras 26, 28(xiv) & 83 mentioned above are reiterated. That the true copy of the letter dated 18.05.2022 of DISH is already annexed as ANNEXURE R/11 mentioned above.

61.That in response to para 39, the true copy of the compliance report towards Boiler is already annexed herein as ANNEXURE R/23. The contents of the para 28(xxv) above may be read as part of this para.

62.That in response to para 40, the true copy of the order dated 23.05.2022 is already annexed as ANNEXURE R/12. The contents of the para 28(xv) above may be read as part of this para.

63.That in response to para 41, the true copy of the said documents are annexed as ANNEXURE R/13, ANNEXURE R/14 and ANNEXURE R/20. The contents of the paras 28 (xvi) & (xxii) above may be read as part of this para.

64.That in response to para 42, it is submitted that there is only one structural stability certificate and not two and the final Certificate is annexed in IA 23/2023 as ANNEXURE A/11 page 614-616. In any case, these are not matters of dispute before this Hon'ble Tribunal.

65. That the content of Para 43 is denied as false, that in this regard it is submitted that there is no mandate to undertake HAZOP study under any law in force. However, on being directed by the GPCB and the DISH under their respective letters to conduct the HAZOP/RE-HAZOP studies, the same has been executed and the recommendations provided under the same are being implemented. That in this regard it is submitted that HAZOP study is a systematic, time-consuming lengthy process hence out of 61 chemicals being produced, the HAZOP Studies of 22 of them has been undertaken, out of which reports for three were submitted by answering Respondent vide letter dated 02.06.2022 and the compliance report of the same were submitted vide letter dated 09.06.2022. That the reports for the rest of 19 products have been submitted vide letter dated 03.04.2023. That the True copy of the said letter dated 03.04.2023 is attached as ANNEXURE R/33. Further, the compliance of recommendations of 6 more products are almost complete which will be submitted to DISH very soon. That the work of preparation of HAZOP study for the rest of the products are under progress and the work towards the same is being undertaken with all seriousness. In any case these are not matters of dispute but being addressed by the answering Respondent to further improve their performance and standards on the recommendations of regulatory authorities.

That, further, the true copy of the letter dated 02.06.2022 is already annexed herein as ANNEXURE R/15. The contents of the para 28(xvii) above may be read as part of this para.

66. That in response to para 44, the true copy of the letter dated 04.06.2022 is already annexed herein as ANNEXURE R/16. The contents of the para 28(xviii) above may be read as part of this para.

67. That in response to para 45, the true copy of the letter dated 07.06.2022 is already annexed herein as ANNEXURE R/17. The contents of the para 28(xix) above may be read as part of this para.

68. That in response to para 46, the true copy of the undertakings dated 08.06.2022 is already annexed herein as ANNEXURE R/18 (COLLY.). The contents of the para 28(xx) above may be read as part of this para.

69. That in response to para 47, the true copy of the reply letter dated 09.06.2022 is already annexed herein as ANNEXURE R/19. The contents of the para 28(xxi) above may be read as part of this para.

70. That content of Para 48 requires no response.

71. That in response to Para 49, it is submitted that the revised plan was approved by DISH vide its letter dated 01.06.2022 and there is an error in the date mentioned in para 58 of the Reply dated 22.09.2022 of answering Respondent of the said letter which is '01.06.2022' and not '11.06.2022'. That the true copy of the same is already annexed herein as ANNEXURE R/20. The contents of the para 28(xxii) above may be read as part of this para. Further the revised plan submitted vide letter dated 27.05.2022 is annexed as ANNEXURE R/13 herein above and the para 28(xvi) is reiterated.

72. That content of Para 50 requires no response.

73. That in response to Para 51, the true copy of the reply letter dated 16.06.2022 is already annexed herein as ANNEXURE R/21. The contents of the para 28(xxiii) above may be read as part of this para.

74. That the content of Para 52 is vehemently denied as false and the contents of Paras 14 - 30 mentioned above are reiterated.

75. That in response note Para 53, the content of Para 15 mentioned above are reiterated.

76. That the content of Para 54, is denied as false and the contents of Paras 20 & 65 are reiterated.

77. That in response to Para 55, it is submitted that the said letter was sent in response to the accident which took place in Plant D of the unit. That there was only one boiler which was operating and the same was shut down in view of closure order of DISH, however intimation of this boiler was sent to the Assistant Director of Boilers as per law. That the other boiler of 12 MT has been started as and when required only from 16.03.2023 and therefore there has only been one boiler which has been operating in the plant till 16.03.2023. The contents of the para 51 above may also be read as part of this para.

78. That in response to para 56, it is stated that the said letter is not a permission but a set of instructions before the boiler could be restarted. The true copy of the said letter of instruction after a field inspection done by the concerned authority is already annexed herein as ANNEXURE R/22. That with regards to the comment made by the Applicant in restarting the boiler, it is submitted that the said boiler was kept shut until 29.06.2022 and was restarted only after the said date, which was after the closure order of DISH and GPCB dated 13.06.2022 and 29.06.2022 had been revoked partially for Plant A, B and C except for Plant D. That under the letter dated 18.05.2022 of Assistant Director of Boilers, as stated earlier, only instructions were

issued by the said authority which were to be complied with before restarting the boiler. However, the same was restarted only after 29.06.2022. Therefore, the comment made by the Applicant towards the answering Respondent is uncalled for, is in bad taste and has no merit.

79.That in response to para 57, the true copy of the compliance report dated 20.05.2022 is already annexed herein as ANNEXURE R/23.

80.That in response to para 58, the true copy of the said notices of PESO and replies of answering Respondent are already annexed herein as ANNEXURE R/24 (COLLY.) The contents of the para 28 (xxvi) above may be read as part of this para.

81.That in response to para 59 it is submitted that the third Party Investigation Report dated June 2022 has been prepared in view of directions issued by DISH under its letter dated 04.06.2022 which was further submitted to DISH by the answering Respondent on 16.06.2022. That the contentions that the answering Respondent was operating illegally without adhering to safety requirements is denied as false and in response the contention of Reply and this sur rejoinder are reiterated which shows that the answering Respondent have been complying with the statutory requirement and all steps as per law have been undertaken in response to the unfortunate accident which occurred.

82.That the content of Para 60 is denied as wrong and the submissions made under the present Sur Rejoinder at paras 7, 17 – 26 and 83 are reiterated.

83.That the contents of para 61-62 are denied and it is submitted that the comment made by the Applicant is uncalled for and is vehemently

objected to. That presently, the answering Respondent has paid a total amount of Rs 3,89,32,662 (Rs. 1,21,55,000 deposited in labour court and Rs. 2,67,77,662 directly paid to affected families) to the family of eight employees who died in the accident. That chart showing the details of the expenses incurred towards eight deceased as on 01.04.2023 are annexed as ANNEXURE R/34. The answering Respondent have arisen to the occasion to ensure not only statutory compliances but all humanitarian assistance that was required to the victims of this unfortunate incident. This is despite the huge financial losses that were incurred due to this unfortunate accident. The Applicant's callous statements are actually not in good taste and reeks of a biased approach despite all efforts being made by Respondent no. 5 in this regard.

84. That the expenses made by the answering Respondent which have been reflected are towards compliance of directions issued by the DISH, GPCB, PESO and Assistant of Boilers in response to the accident in question. That the answering Respondent has always been complying with the mandates and expenses which were to be made after the accident took place for ensuring that no such accident further occurs and the same has no connection with the compliance which had already been done prior to the accident. That the Applicant is trying to mix up the facts to mislead this Hon'ble Tribunal and a strict view should be taken towards the same.

85. That content of Para 63 requires no response.

86. That the content of Para 64 is denied as wrong and the submissions made under the present Sur Rejoinder are reiterated.

87. That the contents of Para 65 are denied and paras 26 & 83 mentioned above are reiterated.

88. That content of Para 66 requires no response.

89. That in response to Para 67 it is submitted that the Applicant is attempting to mix words and facts so as to portray that the answering Respondent has denied to follow the conditions imposed under EC process. That the answering Respondent has explained that the conditions prescribed in the EC are statutorily binding and the same has to be complied with. That the same is being complied with and the six monthly compliance reports mandated under the EIA Notification 2006 are being regularly submitted to MoEF&CC which is then verified. That the Applicant is attempting to create a confusion by bringing in picture the Terms of Reference under pre-feasibility report which is not relevant in verifying the compliance of a unit as all of it is already involved in the process towards grant of EC. Once EC is granted, the procedure followed prior to the same gets merged with the EC and the conditions prescribed under the EC is final and the same has to be complied with, which is being done in the present case by the answering Respondent. That the Applicant is unnecessarily trying to fabricate new, frivolous, baseless contentions which should be disregarded by this Hon'ble Tribunal.

90. That the content of para 68 is denied and the content of paras 17-25 & 28(iii) are reiterated.

91. That the content of Para 69 is denied as wrong and the submissions made under the present Sur Rejoinder are reiterated.

92. That the content of Para 70 is denied as wrong and the submissions made in the Reply dated 22.09.2022 and under this Sur Rejoinder above are reiterated.

93. That in response to Para 71, the submission provided under the present Sur-rejoinder is reiterated which shows that the answering Respondent has operated its unit while complying with the statutory norms provided under the environmental laws referred to in the corresponding paragraphs. Further, it is reiterated that the Applicant is attempting to raise plural remedies in the present case under its Rejoinder Affidavit dated 20.03.2022 which is barred under Rule 14 of the NGT Practice and Procedure Rules 2011 and the same is prayed to be rejected. Further, the Applicant has also raised that the answering Respondent is in violation of Public Liability Insurance Act 1991 even though under the Reply dated 22.09.2022 it has been submitted that payment under the same has already been provided by the answering Respondent towards the employees who have suffered in the accident (Para 89 Pg 339 of Reply dated 22.09.2022)

94. That the content of Para 72 is denied as wrong and in view of the submission made above, it is submitted that there is no issue left to be adjudicated in the present matter and the same shall be dismissed/disposed of with a huge cost imposed on the Applicant.

Place: Pune

Dated: 15.04.2023

Filed and Drawn By:



Sanjay Upadhyay, Saumitra Jaiswal and Anoushka Dey

Advocates for the Respondent No. 5, M/S Bharat Rasayan Limited

29, Presidential Estate, Nizamuddin East, New Delhi -110013

Email: saumitra@Eldfindia.com, +91- 7289850011

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO. 60 OF 2022 (WZ)**

IN THE MATTER OF:

Aditya Roop Singh Chauhan ...Applicant

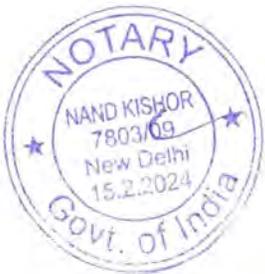
Versus

Ministry Of Environment Forest
and Climate Change and Ors. ...Respondents

AFFIDAVIT

I, Mr. Rajender Prasad Gupta, son of Late Shri Ram Narain Gupta, aged about 56 years am the authorized signatory for M/s Bharat Rasayan Ltd., having its registered office at 1501, Vikram Tower, Rajendra Place, New Delhi-110008 do hereby solemnly affirm and declare as under:

1. That I am Respondent No. 5 in the abovementioned Original Application and as such I am well conversant with the facts and circumstances of the case and I am competent to swear the present affidavit.
2. That the contents of the accompanying Sur - Rejoinder have been drafted by the counsel under my instructions and the contents along with attached annexures are true and correct to the best of my knowledge and nothing material has been concealed therefrom.



[Signature]
Verification:
I identify the Deponent who has signed in my Presence



For **BHARAT RASAYAN LIMITED**

[Signature]
Director
DEPONENT

Verified at New Delhi on thisday of April, 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT/EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND APPROVE AND CONFIRM BEFORE ME AT NEW DELHI
[Signature]
NOTARY PUBLIC IN AND FOR THE STATE OF NEW DELHI



For **BHARAT RASAYAN LIMITED**

[Signature]
Director
DEPONENT

6 APR 2023

6 APR 2023

ANNEXURE R-1

(Intertek Logo, UKAS logo)

(Logo) Bharat Rasayan LimitedWORKS : UNIT-II; Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat -392 130, Ph. : +91-2641-291123, +91-2642-241100

Date : 07/07/2022

To,
The Deputy Director of Safety and Health,
Second Floor, Highrise Building,
Kanabivaga, Bharuch

Subject : Explanation regarding the breach of law mentioned in the remark no. 7 in the Investigation Report dtd. 05/07/2022 about the accident that took place in the company on the day of 17/05/2022.
Reference : The Investigation Report dated 05/07/2022.

Respected sir,

We would hereby like to humbly inform, provide and submit the written evidence and explanation regarding breach of law mentioned regarding fire accident incident in the company in plant D on the day of 17/05/2022 as ordered in remarks in the investigation report made by your esteemed self on 05/07/2022. As per your order, we would like to inform you that the reactors having critical pressure and temperature in plant D had been installed with audio visual alarm system. As per your suggestions we will provide for a visible and audible (audio visual alarm system) appropriate and effective suggestive alarm system on the reactors which do not have audio visual alarm system and will restart the plant only after installation of the system as mentioned in this statement.

For Bharat Rasayan Limited

sd/-

Sd/-

8/7/2022

Authorised Signatory
(Round Seal of Bharat Rasayan Ltd.)

(Stamp
Deputy Director, Industrial
Safety and Health
Bharuch)

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi – 110008

Ph. : +91-11-43661111 (30 lines) . Fax : +91-11-43661100, 41538600

E-mail : info@bharatgroup.co.in . Website : www.nharatgroup.co.in

it is hereby certified that the above translations
done by PEC Translation Services corresponds to the
exact contents of the original text

For PEC Translation Services
(Reg No. 1632)



For PEC Translation Services

Authorized Signatory



ATTESTED BY

A Galande

**ASHOK MARUTRAO GALANDE
NOTARY
GOVT. OF INDIA**

05 APR 2023



TRUE COPY



WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

To,
Dy. Director,
Industrial Safety and health
2nd floor, Multistoried Building, Part -II
Near new court, Kanbibaga,
Bharuch – 392001

Dt.03/04/2023

Subject: - Submission of Mock drill on site emergency rehearsal report,

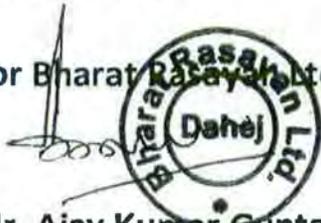
Dear Sir,

With reference to above subject we are pleased to inform you that our organization had conducted on site mock drill with the emergency scenario of H2S gas Exposure from scrubber no 02, H2S line gasket leakages on 29th March.-2023. The compiled report above said subject of Mock drill along with photographs in enclosed for your record.

Kindly acknowledge the same.

Thanking you,

For Bharat Rasayan Ltd.



Mr. Ajay Kumar Gupta
Director

31/3/2023
સાચી
આવક નિયામક કીલોડિસ
કુલામનિ અને સ્વાસ્થ્ય
ભરુચ

Enclosures: 1. Mock drill report copy & Photos.

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

-TRUE COPY-

|  BHARAT RASAYAN LIMITED 42/4, GIDC, Dahej, Bharuch (Gujarat) India. | | | |
|--|-------|--|--|
| Mock drill Report Form | | | |
| Date | : | 29/03/2023 | |
| Time | : | 15:35 hrs. | |
| Location | : | Plant – A (Ground Floor Near DVP scrubber area- H2S) | |
| Details of Emergency Scenario | : | H2S gas exposure from scrubber no – 2, H2S line gasket leakages. | |
| First Observed | : | Mr. Gajraj Gupta | |
| Area In charge (S/I) | : | Mr. Jiganesh Patel | |
| Main Controller (I/C) | : | Mr. Narayan Singh / Mr. punit bharti | |
| Site Main Controller (SMC) | : | Mr. Ajay Gupta /Mr P. Mehta | |
| Description of the Mock drill ((The narrative of the situation, all actions) | : | Mr. Gajraj Gupta (Plant Operator) has observed while the h2s gas scrubber gasket leakage. plant fitter Mr Shiv Kumar not wearing properly PPEs. so he got H2S Gas exposure & Fall down at same location. | |
| Name Of Observer | : | Mr. Ritesh rana & Mr. Suresh Patil | |
| | : | Plant | Safety Department |
| | : | Plant – A Team Mr. Narayan singh Mr. Punit bharti Mr. Pranv updhaya (ERT) Mr. Vijay Sonavne .(ERT) Mr. Bharat Sindha (ERT) Mr. Jiganesh Patel | Mr. Kamlesh Chauhan Mr. Ashutosh Tiwari |
| | : | | Others department |
| | : | | Mr. Valmiki (Plant- Maniantance) Mr. Jaydeep (Plant- Maniantance) |
| SEQUENCE OF MOCK DRILL | | | |
| Sr. No | Time | Mode of Response | |
| 1. | 15:35 | Mr. Mr. Gajraj Gupta has observed some abnormal Condition (one H2S Scrubber line gasket leakages) in Plant – A DVP Scrubber no – 02 (H2S Scrubber) area Ground Floor main Road Side one person fall down at some location & called to plant manager . | |
| SOP No.: SOP/EHS/028 | | Format No. : EHS/028/F1-00 | |



BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

Mock drill Report Form

| | | |
|-----|-------------|---|
| 2. | 15:35:35sec | Plant manager inform to Safety Team & emergency number 666 (Security Gate) For Emergency Help. |
| 3. | 15:36 | Also he (Mr. Gajra Gupta & Plant In charge Mr. Jiganesh patel) is start to local Emergency bell . |
| 4. | 15:36:35sec | Mr.Jiganesh patel call to Mr. Narayan Singh / Mr. Punit bharti . Mr. Mr. Punit bharti informed to Mr .P. Mehta (SMC) and Mr A. Tiwari (Safety Department), Mr. Narayan Singh Informed to Mr. Ajay Gupta (SMC) of this Incident. |
| 5. | 10:36:35sec | Mr. Ashutosh Tiwari immediately inform (SMC/HR/Security Team) to & Safety Team reach on the place & observe the incident Condition. |
| 6. | 15:36 | Incident controller (Mr. Narayan singh / Mr. punit bharti) & Plant – A team (Mr. Pranv updhaya (ERT),Mr. Vijay Sonavne .(ERT),Mr. Bharat Sindha (ERT),Mr. Jiganesh Patel)safety person (Mr. Kamlesh Chauhan, Mr. Ashutosh Tiwari) reach at Ground floor of Plant A- Tank farm area (DVP scrubber) at Incident location- H2S gas exposure from scrubber no – 2, H2S line gasket leakages . |
| 7. | 15:37:05sec | Above mention Plant A Team was already stared rescue & they are trying to first aid with help of first aid team , they carrying Stretcher Also Plant A DVP scrubber system Stop Immediately remove to effected person from affected area. My help of H2S gas mask and SCBA SET. Also other Activity Is Stopped (Like Painting Work & Maniantance work). Vehicles Movement stopped. |
| 8. | 15:37:05sec | Meantime A. Tiwari is Call to OHC Team for Emergency Help. The OHC team is Come with ambulance, the ambulance reach at location within 50 sec timely. |
| 9. | 15:37:05sec | Same Time Safety Team Reach To location & start to Help Plant – A Team For Controlling Of Incident (In between safety department call to ambulance for medical help and ambulance immediately reach at location. Of observing wind direction and park the ambulance. Plant ERT team member immediately shifted affected person in ambulance for medical help and support. |
| 10. | 15:38 | Help of medical and first aid the effect person is found normal condition. |
| 11. | 15:37:05sec | Meantime Safety Team & Other Plant A Team Member covered Area By danger Tap. |
| 12. | 15:37:05sec | After gasket fitting The Safety Team & Plant Team check Area to conformed condition is under control. |
| 13. | 15:38:05sec | After gasket fitting help of maintenance team (SCBA set & Mask) H2S gas level down start 10 to 15 ppm & after 2 minutes to come 5 ppm. After 2 minutes gas is need found 0 Ppm. |
| 14. | 15:38:05sec | Meantime Security Team was guide to other Plant Team Member For Safe Location way & Assembly point location. |
| 15. | 15:37:05sec | Also controlling road traffic & Vehicle Movement. |
| 16. | 15:39 | Safety Team Check area VOC & Other H2S Gas Level in PPM by VOC Meter. And VOC / other Gas Found Nil – 00 PPM. |



BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

Mock drill Report Form

| | | |
|-----|---------------|---|
| 17. | 15:39 :10 sec | Safety Officer Inform to A. Tiwari & Plant Manager (IC) of Current Condition. |
| 18. | 15:39 :10 sec | Same Time A. Tiwari & Plant Manager (IC) also cross check all interior area the H2S Gas exposer is under control. |
| 19. | 15:39 :10 sec | A. Tiwari Informed to SMC of Current condition for All clear. |
| 20. | 15:39 :10 sec | After Incident controller has informed to SMC for all clear. |
| 21. | 15:39 :10 sec | SMC has declared all clear. |
| 22. | 15:43 | After head count there were Company Employees – 39 , contractor -24 , Br2- coloum - 02 person of Plant & they are safe. |
| 23. | 15:45 | Only one person Mr Shiv Kumar fitter he affected to H2S gas but he is after medical first at normal condition.. |
| 24 | ————— | During Mock Drill – 04 nos Organic mask Used. |
| 25 | ————— | Plant – A SCBA set System use no – 03. |

Observer comments

| S. no | Name | Comments |
|-------|----------------------------|--|
| 1 | Ritesh rana / Suresh Patil | OHC person is not aware for H2S gas chemical exposure treatment. |
| 2 | Ritesh rana / Suresh Patil | Pulse oximeter not properly work. |
| 3 | Ritesh rana / Suresh Patil | OHC person was not aware for antidote of H2S gas exposure. |

Recommendations

| Sr. no | AREA FOR IMPROVEMENTS | CAPA |
|--------|--|---|
| 1. | OHC person is not aware for H2S gas chemical exposure treatment. | To be provide Training for gas chemical exposure treatment. |
| 2. | Pulse oximeter not properly work. | To be provide One New. |
| 3. | OHC person was not aware for antidote of H2S gas exposure. | To be provide Training for how To use antidote of H2S gas exposure. |
| | | |



BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

Mock drill Report Form

Recommendation Implementation Details

| Sr. No | Recommendation Implementation | Responsibility | Target Date | Sign |
|--------|---|----------------|-------------|------|
| 1 | OHC person is not aware for H ₂ S gas chemical exposure treatment. | OHC / HR | 30.04.23 | |
| 2 | Pulse oximeter not properly work. | OHC / HR | 30.04.23 | |
| 3 | OHC person was not aware for antidote of H ₂ S gas exposure. | OHC / HR | 30.04.23 | |

Verification of effectiveness Details/ attachments: _____

Sign of Safety Head with comments: _____

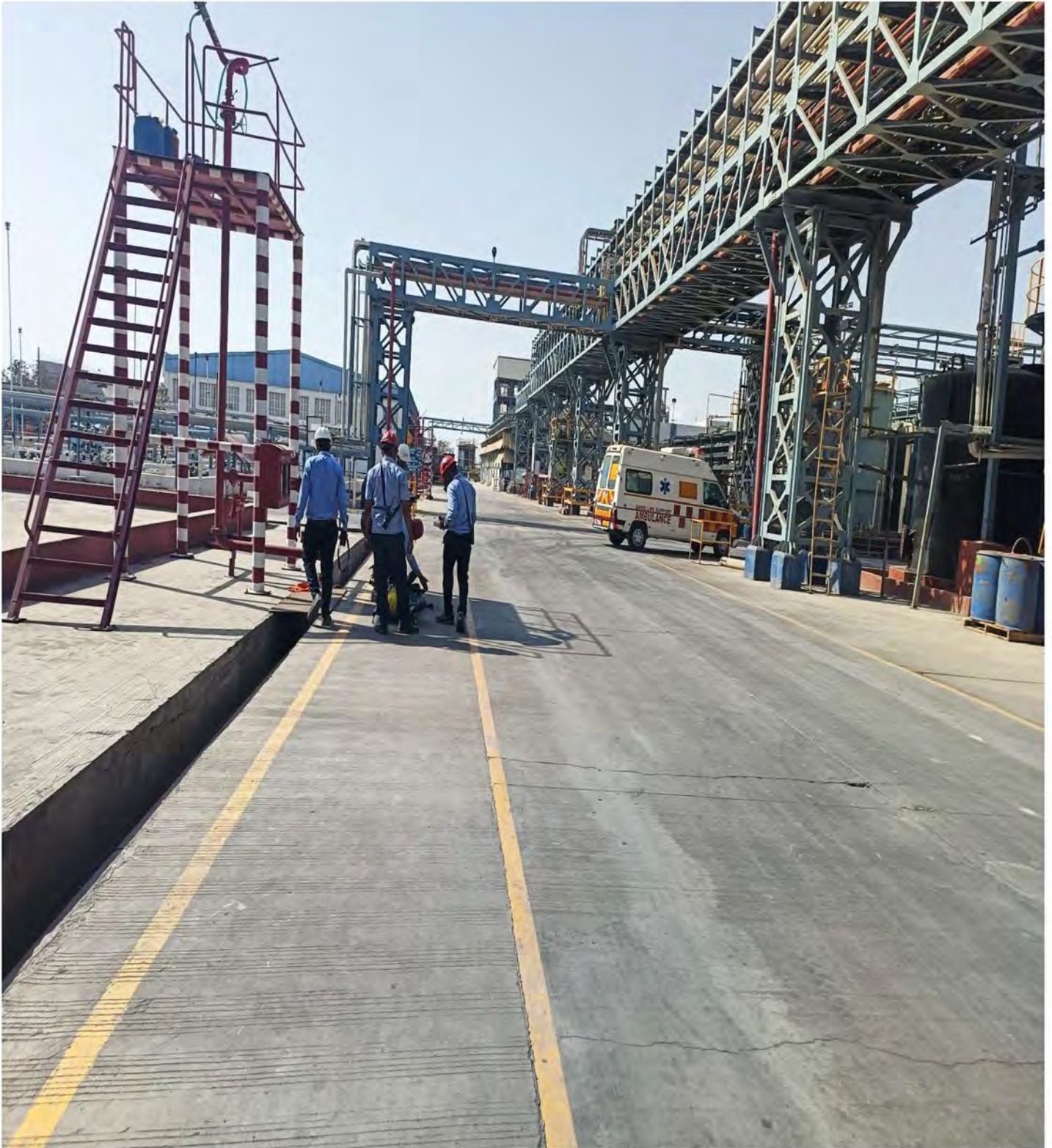
Sign of MR with Comments: _____



BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

Mock drill Report Form

Photos: -



SOP No.: SOP/EHS/028

Format No. : EHS/028/F1-00



BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

Mock drill Report Form



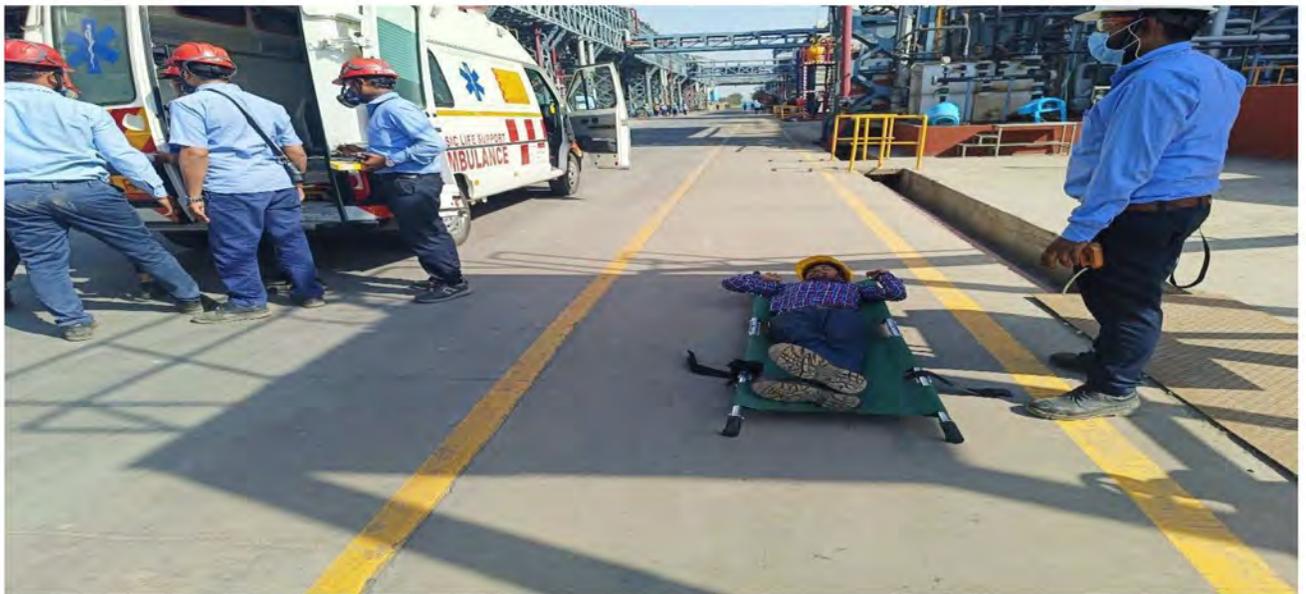
SOP No.: SOP/EHS/028

Format No. : EHS/028/F1-00



BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

Mock drill Report Form





BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

Mock drill Report Form





BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

Mock drill Report Form



SOP No.: SOP/EHS/028

Format No. : EHS/028/F1-00

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ANNEXURE R-3 (COLLY)

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Reference: - BRL/DHJ/SAF/S/2022/05

Date: - 21/11/2022

To,
Deputy Director Safety & Health,
2nd Floor, Bahumali Building,
Nr. Collector Office,
Bharuch

Subject: - Submission of Updated "ON – OFF SITE EMERGENCY PLAN"

Dear Sir,

This is with reference to above subject we here submitting "Updated "ON – OFF SITE EMERGENCY PLAN" Of Bharat Rasayan limited, Dahej.

Kindly acknowledge the same,

For Bharat Rasayan Limited.

Authorized Signatory

Enclosed-

1. Updated "ON – OFF SITE EMERGENCY PLAN"

Accy. 25/11/22
Senior Clerk
Deputy Director
Industrial Safety & Health
BHARUCH

CIN : L24119DL1989PLC036264

Regd. Off : 1501 Vikram Tower, Rajendra Place, New Delhi - 110008

-TRUE COPY-



Bharat RASAYAN LIMITED

ON - OFF SITE EMERGENCY PLAN



M/S BHARAT RASAYAN LIMITED,

Oct- 2022

**Plot no.: 42/4,
G.I.D.C. ESTATE,
DAHEJ – 392 130
Dist.: Bharuch, GUJARAT,**

**Updated by:
Safety Department**





Shree RASAYAN LIMITED

P R E F A C E

This plan is prepared as Schedule 8-A of sub rule 68-J (12) (1) of Gujarat Factory Rule 1963 & Schedule-11 of Rule 13 (1) of MSHIC Rule 1989 required that every occupier of a hazardous factory shall prepared and as per detailed guidelines for any ON SITE EMERGENCY PLAN and detailed disaster control measures including linkage with Off Site Emergency Management for the factory.

Accordingly, the On-Site and Off-Site Emergency Plan with details of disaster control measures has been prepared for the employees and general public living in the vicinity of the factory. This plan gives the safety measures as guide material for training of personnel, and also serve as ready reference material during disaster happening at plant as actual emergency.

**For, S. A. Bhatt
Safety Adviser
(Original prepaid By)**

Date: 01/02/2022

(Updating- 15/10/22- by BRL- Team)



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ON SITE EMERGENCY PLAN **[SCHEDULE -8-A]**

**Under Rules 68-J/12/(1) Gujarat Factories Rules 1963 (2004) and
Schedule-11, Under Rule-13(1) of MSIHC Rules 1989 (2000)**

| Sr. No. | Description | : | Details |
|---------|---|---|--|
| 01 | Name and address of the person furnishing the information. (Occupier) | : | Mr. Ajay Gupta (Director) C/O Bharat Rasayan Limited, Plot No 42/4,GIDC, Dahej-392130 Dist.: Bharuch, Gujarat, India Phone No.: 7046008341- Ext 684 Mobil No.: 7046500020 |
| 02 | Name and address of the person furnishing the information. (Factory Manager) | : | Mr. Hasmukh Patel (GM- Operation) Office Address C/O Bharat Rasayan Limited, Plot No 42/4,GIDC, Dahej-392130 Dist.: Bharuch Gujarat, India Mobile No-9909994334 Ext- 649 |
| | Factory Phone: Office Phone: | : | 02642- 7046008342- Ext 660 02642- 7046008342- Ext 670 |
| 02 | Key personnel of the organization and responsibilities assigned to them in case of an emergency | : | Annexure: 14,15,16,17,18,29,33 |
| 03 | Outside Organizations if involved in Assisting On Site Emergency | | |
| a | Type of Accidents: | : | Fire / Explosion / Toxic released |
| b | Responsibility assigned: | : | Mutual understanding as per Annexure-21,22,23,24,25 |
| 04 | Details of Liaison arrangement between the Organizations: | : | By Telephone / Mobiles / Messengers / Internet / Emergency Vehicles |
| 05 | Information on the preliminary hazard analysis: | : | As per Chapter-4 |
| a | Type of Accident | : | As per Chapter-4 |
| b | System elements that can be lead to a main accident | : | As per Chapter-4 |
| c | Hazards | : | As per Chapter-4 |
| d | Safety Relevant components | : | As per Chapter-4 |
| e | ENVIRONMENT CONDITION | : | As per Chapter-5 |



Shrihari Industries Limited

| | | | |
|----|--|---|--|
| 06 | Details about Site | : | |
| a | Location of dangerous substances | : | As per Chapter – 3 & 4 |
| b | Seat of key personnel | : | Administration Building & Plant Office |
| c | Emergency Control Room | : | As per Annexure – 20 |
| 07 | Description of hazardous chemicals at plant site | | |
| a | Chemicals (quantities and toxicological data) | : | As per Annexure- 4 |
| b | Transformation if any which could occur | : | As per Chapter – 5 |
| c | Purity of Hazardous Chemicals | : | Purity more than 99% |
| 08 | Likely damagers to the plant | : | Refer Chapter – 5 |
| 09 | Enumerate effects of- | | |
| a | Stress and Strain caused during normal operation | : | Stress & Strain can cause various types of frustration like, Aggression, fixation, resignation, negativism, repression and withdrawal. |
| b | Fire& Explosion inside the plant and effect if any of fire and explosion outside | : | As Per Annexure – 11 |
| 10 | Details regarding | | |
| a | Warning, alarm, safety and security systems | : | As per Annexure 26 |
| b | Alarm and hazard control plans in line with disaster control and hazard control planning, ensuring necessary technical and organizational precaution | : | Siren detail is given in Annexure-26. Hazard & Control systems are given in Annexure- 4 & 6. |
| c | Reliable measuring instruments, control units and servicing of such equipment's | : | Periodically Calibration of Equipment |
| d | Precautions in designing of the foundation and load bearing parts of the building | : | Various prevailing Standards followed & Stability Certificate obtained |
| e | Continuous surveillance of operations | : | Maintenance and inspection |
| f | Maintenance and repair work according to the generally recognized rules of good engineering practices | : | Yes |
| 11 | Details of communication facilities available during emergency and those required for an Off Site Emergency | : | Telephones, Mobiles, Messengers, Fax, Internet, and Emergency Vehicles, Siren. Important Telephone Nos. in Annexure 27 & 28 |



Shree RASAYAN LIMITED

| | | | |
|----|---|---|---|
| 12 | Details of firefighting and other facilities available and those required for an off-site emergency | : | As per Annexure-21, |
| 13 | Details of first aid and hospital services available and its adequacy | : | First aid box is provided in all departments. Facility available at Dispensary is given in Annexure-22, Telephone Nos. of Hospitals also. |



Ministry of Labour and Employment

CHAPTER – 1

INTRODUCTION

1.1 GENERAL:

Industrial units are vulnerable to various kinds of natural and man-made emergencies. Examples of Natural Disasters are flood, Cyclone, Earthquake, Tsunami etc. and Man Made Disasters like major fire, explosion, heavy leakage of toxic/flammable gases collapse of building, vehicle crash, Transportation hazard, sabotage etc.

The emergency is an undesirable occurrence of events of such magnitude and nature that adversely affect production, cause loss of human lives and property as well as damage to the environment.

Controlling the emergency will require prompt actions by the operating staff, the staff of various agencies, emergency teams and outsiders when called for minimizing the effect on people may be achieved by prompt communication, rescue, evacuation etc., if the situation so warrants.

However, an effective emergency plan helps to minimize the losses in terms of human lives, plant assets and environmental damage and to resume the working condition as soon as possible. In all this steps speed is the essence.

1.2 BASIC OBJECTIVES:

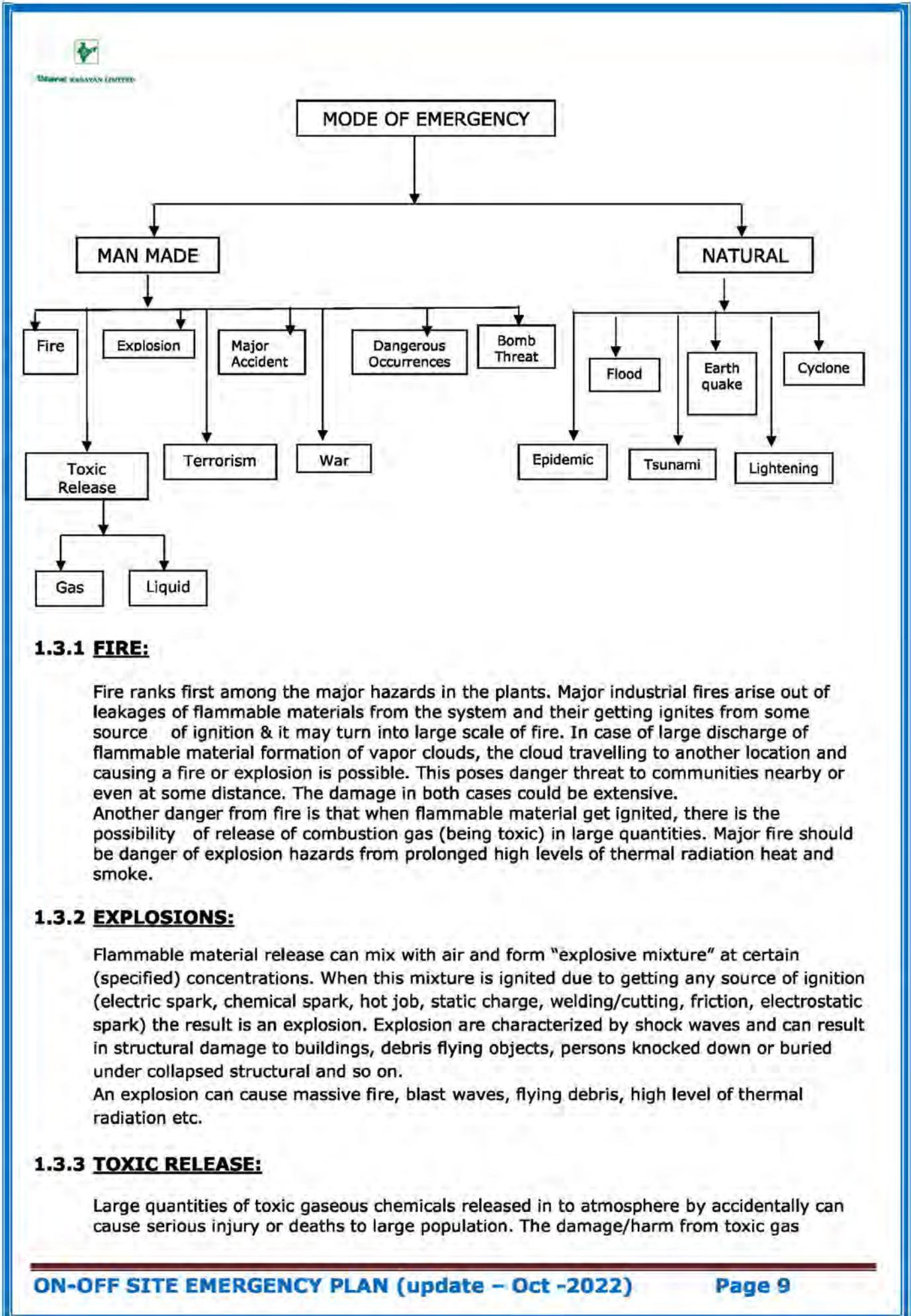
The basic objective of the On Site emergency plan is to make maximum use of available resources in shortest time. These can be described as below:

- 1) To identify the emergency and affecting area.
- 2) To disclose the type of emergency and to act accordingly.
- 3) Initially contain and ultimately bring the incident under control to minimize damages to property, life and environment.
- 4) Rescue and treat casualties and the safe guard others.
- 5) Identified the personnel affected / dead, inform their relatives and provide for their needs.
- 6) Ensure the safe rehabilitation and return to normally in the affected areas.
- 7) Provide authoritative information to the news media and others.
- 8) Preserve relevant records and equipment for subsequent inquiry into the causes and circumstances, which lead to the emergency.

1.3 MODE OF EMERGENCIES:

An emergency is an extra-ordinary administrative situation, which is not confronted by the administration in its routine. It could also be defined as an event that causes a temporary Break in the normal life of an industry or community. Term such as disaster or emergency or calamity etc. also used depending on the particular context and the circumstances, however, by a large, this is a question of interpretation only and the terms are interred changeable.

The emergency can be broadly classified as natural or man-made, according to origin creator. The type of emergency can be identified as given in the chart as bellow:





Material release (toxic):

release depend upon, quantities released, physical properties of the material released toxicity of the material wind velocity directions etc.
Fracture/Puncture of pipe will produce rapid release of toxic substance in limited direction. Which create toxic cloud in limited size and may quickly dispersed.
Failure of large storage tanks or process vessels may create massive release of toxic substance, which affects major area including environment.

1.3.4 FLAMMABLE GAS RELEASE:

If flammable gas leaks/releases and come into contact with source of ignition, like spark, friction, static charge hot surface, it may explode and may result in to fire, blast wave radiation heat.

1.3.5 DANGEROUS OCCURRENCES:

As per schedule of rule 103 of The Gujarat Factories Rules 1963 (2004), following are considered as Dangerous occurrences:

The following classes of dangerous occurrence, whether they are attended by personal injury or disablement

1. Bursting of plant used for containing or supplying steam under pressure greater than atmospheric pressure.
2. Collapse or failure of a crane, derrick, winch, hoist, or other appliances used in raising or lowering persons or goods or any part thereof, or the overturning of a crane.
3. Explosion, fire, bursting out, leakage or escape of any molten metal, or hot liquor or gas causing bodily injury to any person or damage to any room or place in which persons are employed or fire in rooms of cotton pressing factories, where a cotton opener is in use.
4. Explosion of a receiver or, container used for the storage at a pressure greater than atmospheric pressure of any gas or gases (including air) or any liquid or solid resulting from the compression of gas.
5. Collapse or subsidence of any floor, gallery, roof, bridge, tunnel, chimney, wall, building or any other structure.

1.3.6 SERIOUS BODILY INJURY:

“Serious Bodily Injury” means an injury, which involve or in all probability will involve, the permanent loss of the use of or permanent injury to any limb or the permanent loss of or injury to sight or hearing or the fracture of any bone, but shall not include the fracture of bone or joint (not being fracture of more than one bone or joint) of any phalanges of any phalanges of the hand or foot (as per Explanation under section 92 of The Factories Act-1948(1987).

1.3.7 BOMB THREAT (TERRORISM):

In case of threat being received at the site, immediately declares alertness. Check and inspection of all areas by skill and experienced persons. Find out reality behind threat and actions followed.

1.3.8 EARTHQUAKE:

Earthquakes are caused by the sudden release of slowly accumulated strain energy along a fault in the earth's crust.



BHARAT RASAYAN LIMITED

1.3.9 TRANSPORTATION EMERGENCY:

The transportation of substances by vehicles like Lorries, a road tanker etc. is also prone to road accidents. There have been numbers of accidents where road tankers carrying liquefied gases or corrosive substances, or liquid chemicals have been involved in road accidents on state highways. Such accidents can create serious emergencies for other road users as well as habitation in the vicinity. It has felt that the preparation of onsite emergency plan may, also make their effective steps and lay down a scheme for such off-site emergencies. It may be mentioned here, however, that the trucks, Lorries, containing hazardous liquid chemicals are examined and checks while entering the premises and recorded the physical condition then unloading actions are being started. Thus, cares have been taken for each entry of vehicles containing chemicals. It is adopted as disciplinary matter.

Successful implementation of the Action Plan requires a good system of communication with all personnel involved in the emergency work. It is, therefore, of utmost importance that all key personnel in the emergency services should be identified and should be well acquainted with each other.

1.4.0 STATUTORY REQUIREMENT:

The factory is engaged in manufacturing activities of this group "BHARAT RASAYAN" Consisting of insecticides, herbicides, fungicides, their formulations, and intermediates commands a strong customer base.

"BHARAT RASAYAN" is the world's largest manufacturer of Agrochemical, Pesticides, and Intermediates along with various other Agrochemical and Intermediates from different types of Raw materials like, Acids, Alkalis and different type Solvents.

Distillation Process is covered under the First Schedule of Section 2(cb) of the Factories Act 1948 (1987).

1.4.1 THE FACTORY ACT 1948(1987) & THE GUJARAT FACTORY RULES 1963 (2004):

Section 7A (2) & 41 of the Factories Act 1948 (1987) and Rules 68- J (12) of the Gujarat factory Rules 1963 provided that the every occupier of the Factory has to draw up an onsite emergency plan and detailed disaster control measures for his factory which identified as hazardous process as cover under the First Schedule or Industrial activities involving hazardous chemicals is carried on as defined under Rule 68 (J) (1) of the Gujarat Factories Rules 1963 (2004).

1.4.2 CHEMICAL ACCIDENTS (EMERGENCY PLANNING PREPAREDNESS & RESPONSE) RULES 1996(2000):

Under these Rules framed under The Environment (Protection) Act – 1986, the state Government has constituted Local Crisis Group to deal with major chemical accidents and to provide expert guidance for handling chemical accidents. Further provision is made that the major Accident Hazard Units have to prepare the onsite emergency plan and submit the plan to the Crisis Groups. The local emergency plan will drive and in line with District off site emergency plan.

1.5.0 LEVEL OF EMERGENCY:

The level of Emergency can be classified according to the gravity of situation at site. The command and control will follow as per the level of emergency.



Ministry of Environment, Forest and Climate Change

- **Level – I: On Site:**

The type of emergency, which can be handled and controlled by the management with own resources as per On Site emergency plan, is called as On Site or Level –I.

- **Level – II: Mutual Aided / Local Crisis / Off Site Emergency:**

If the level – I, is uncontrollable by the management from their own resource then, further help is needed, the neighboring units and mutual aided local units will provide their resources to tackle the situation. The emergency of the unit which is handled and controlled by the outside resources is called as Mutual Aided local crisis or Level – II. Further if this type of emergency is governed by local crisis group, then it is called as Local Crisis or Level – II.

- **Level – III: District Crisis / Off Site Emergency:**

Even after putting efforts as explained in Level – II, the situation becomes uncontrollable and worst; The District Crisis Group will take over the charge and handle the emergency. This is termed as Level – III or District Crisis – Off Site Emergency plan.

- **Level – IV: State Crisis / National Crisis:**

If gravity and situation of the emergency are beyond control of Local or District Crisis Group. The State / National Crisis Group has to command and control such crisis by Utilizing all resources from the State & Nation, as prevailing circumstances, and then it is called as State Crisis or National Crisis or Level – IV.

1.6.0 PREPATION FOR EMERGENCY:

At the time of emergency designated personnel, with other agencies, apart from their regular work, have to perform their actual duties and responsibilities. Therefore, preparedness and awareness shall be created during normal hours before emergency sticks. Further the training in the form of rehearsal / exercise will also require to be conducted. Therefore, three basic structures or stages are to be considered in the preparation of emergency planning, as per below.

1.6.1 STAGE – I: PRE-EMERGENCY PERIOD:

Collection of details of hazardous chemicals, development of recourses against probable risks and hazards, along with maintaining emergency facilities etc. for preparedness, awareness, and training parts during the normal working. This is the important stage for the alert management, and it can be evaluated during the emergency in performance and fighting the emergency.

1.6.2 STAGE – II: DURING EMERGENCY:

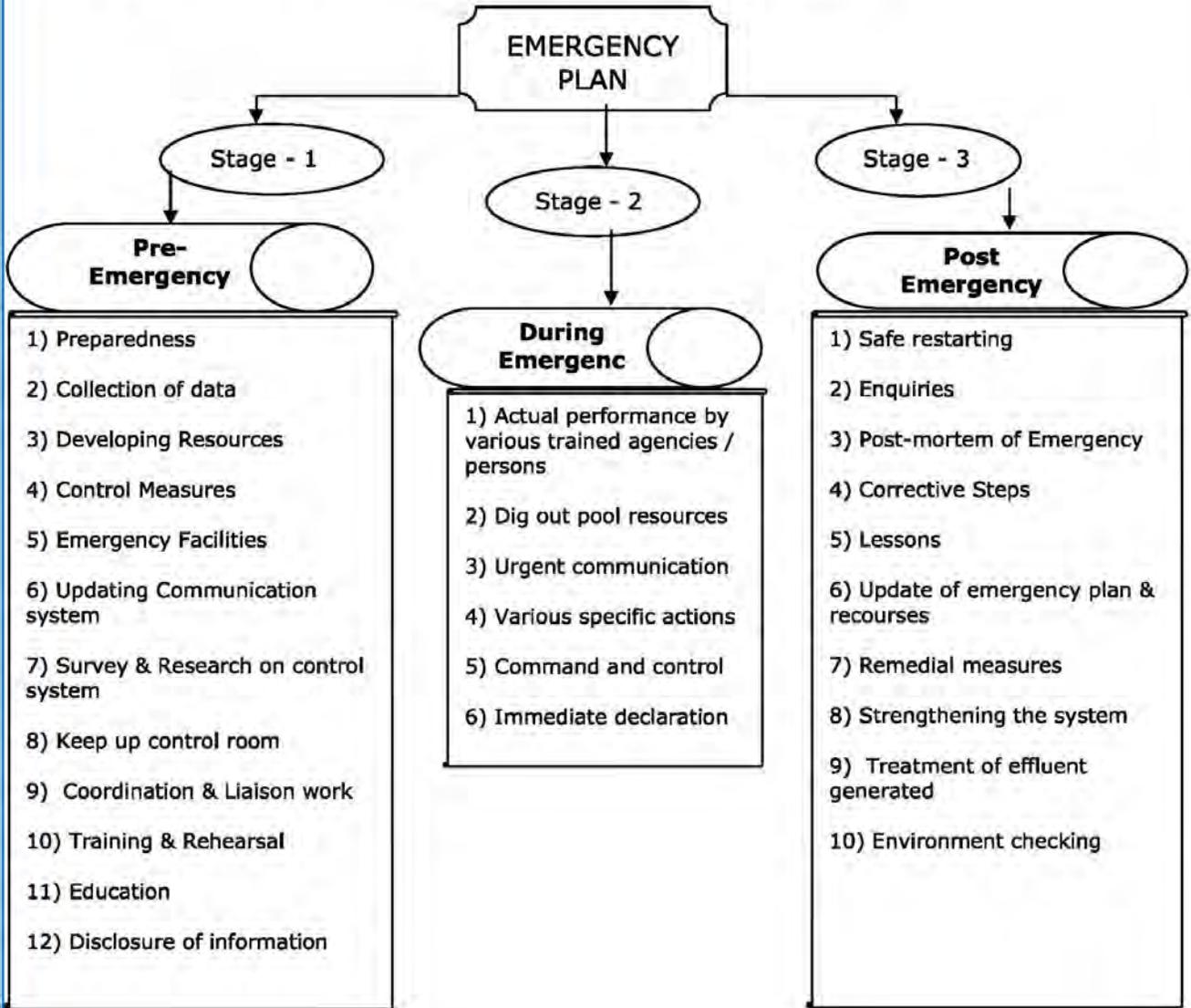
It is actual emergency period, performance of the specific duties and responsibility of the Emergency services, with use of planned resources in systematic ways.

1.6.3 STAGE – III: POST EMERGENCY:

On withdrawal of emergency the investigation of cause, safe rehabilitation and inquiry, corrective steps etc. are processed, is called Post Emergency.



THE CHART OF SAID THREE STAGES IS GIVEN AT BELOW:





WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Date: 10/03/2016

To,

Deputy Director Safety and Health,
Second floor, Multi storied building,
Kanbivaga, Bharuch

Sub: Submission of Safety Report

Respected Sir,

We hereby submitting updated Safety Report as per the requirement under
MSIHC & Gujarat Factories Rules. The report is prepared by M/s, ZEPPLINE
Systems

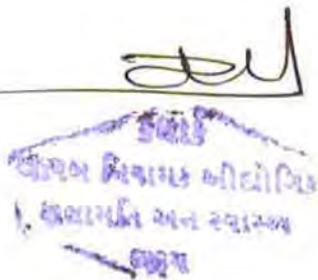
This is for your information and record please.

Kindly acknowledge the same.

Yours Sincerely,

For, Bharat Rasayan Ltd., Dahej


Authorised Signatory,



CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

-TRUE COPY-

SAFETY REPORT

OF



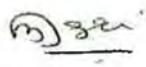
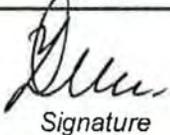
BHARAT RASAYAN LIMITED
DAHEJ

FINAL REPORT

ZEPPELIN[®]
Systems

ZEPPELIN SYSTEMS INDIA PVT LTD. VADODARA

| | | |
|----------------------------|------------------------|---|
| ZEPPELIN Systems | SAFETY REPORT |  |
| | BHARAT RASAYAN LIMITED | |
| | S 2729 | |

| | | | |
|------------------------------------|-------------------------------|--|--|
| Title: Safety Report | | ZEPPELIN SYSTEMS INDIA PVT LTD. | |
| For: Bharat Rasayan Limited | | LEVEL 4, ADM BUILDING | |
| Unit : II, | | ALEMBIC CAMPUS | |
| Plot No. 42/4, | | ALEMBIC ROAD | |
| GIDC, Amod Road, | | VADODARA-390003 | |
| Dahej. | | PHONE: +91 265 22991710 | |
| Dist : Bharuch. Pin : 392 130. | | FAX: +91 265 2291711 | |
| | | EMAIL: info@zeppelin-india.com | |
| | | WEBSITE: www.zeppelin-india.com | |
| Report No.: | Final Report, S 2729 | | |
| Prepared by: | Dipali Desai Manager - HSE |  Signature | |
| Reviewed & Approved by: | Yogendra Dave HOD-HSE |  Signature | |
| Date of issue: | 09.03.2016 | | |
| Project No: | S - 2729 | | |
| Document Revision Record | | | |
| Rev. No. | Report Stage | Date of Issue | |
| 00 | Draft Report | 24.12.2015 | |
| 01 | Final Report | 09.03.2016 | |

| | | |
|---|------------------------|---|
|  | SAFETY REPORT |  |
| | BHARAT RASAYAN LIMITED | |
| | S 2729 | |

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| ZEPPELIN Systems | SAFETY REPORT |  |
| | BHARAT RASAYAN LIMITED | |
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INTRODUCTION OF ASSIGNMENT

M/s. Zeppelin Systems India Pvt. Ltd. (ZSIPL), Vadodara was retained by **M/s. Bharat Rasayan Limited** to Updation of their Safety Report of their Facility at **Dahej**.

Site Visit and Data collection was done by **M/s. Zeppelin Systems India Pvt. Ltd.** on 03.12.2015.

Data provided by Bharat Rasayan has been taken as base and Safety Report is prepared considering available details.

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OBJECTIVE OF SAFETY REPORT

Safety Report is submitted to the authorities (Factory Inspectorate & other specified in regulations) to justify that the activities are being carried out safely. It includes description of the major accident hazards that could arise from a manufacturer's proposed activities and the controls that are exercised to prevent them or minimize their consequences. The objectives of the safety report are:

- To identify the nature and scale of the use of hazardous chemicals at the proposed installation
- To give an account of the arrangement for safe operation of installation for control of serious deviations that could lead to a major accident and for emergency procedures at the proposed site
- To identify the type, relative likelihood and consequences of a major accident that might occur in proposed installation
- To demonstrate that the occupier has identified the major accident potential of his activities and has provided appropriate controls.

Above methodology is adopted as per the guidelines of **MSIHC (Manufacturing, Storage & Import of Hazardous Chemicals) Rules**.

The report has been prepared in accordance with the **MSIHC Rules 1989 (Amended 2000)** and **Gujarat Factories Rules, 1963**.

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COMPANY PROFILE OF BHARAT RASAYN LIMITED

On 15th of May in 1989, three veteran entrepreneurs - Mr. Sat Narain Gupta, Mr. Mahabir Prasad Gupta and Mr. Rajender Prasad Gupta of Bharat Group set up the conglomerate's flagship company, Bharat Rasayan Ltd. (BRL) in New Delhi. It was a backward integration project to manufacture Technical Grade Pesticides and Intermediates conforming to International Standards.

Within two years, BRL commenced production at its fully equipped plant located in Mokhra village of Rohtak district in Haryana. This plant has a capacity of 5000 MT per annum and also facilities for bulk packaging of formulations.

Another modern and larger plant, spread over 11 hectares in the Chemical Approved Economic Zone at Dahej in Gujarat was set up to manufacture tech grade pesticides, intermediates and bulk formulations. Commissioning of this plant has enhanced BRL's total annual capacity to 20,000 MT and opened vistas with tie-ups for new products including orders from several MNCs.

Both the units have in-house R&D laboratories to ensure consistent perfection in quality and also to act as pilot plants for new products and formulations. The Ministry of Science & Technology has recognized these testing facilities at BRL.

The Initial Public Issue by BRL in 1993 evinced an overwhelming response. Currently listed on NSE, the company became a major stakeholder in the Tata owned Siris Crop Sciences Ltd. and even acquired it in due course.

Besides earning the status of Export House, the company has been crowned with two prestigious national awards for outstanding performances in exports, from the FIEO and CHEMEXCIL, set up by the Union Ministry of Commerce and Industry.

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In addition to ISO 9001:2008 for Quality Management, the professional commitments of high order have earned BRL the rating of ISO 14001:2004 for Environment Management system and also OHS 18001:2007 certification for Occupational Health & Safety norms. The company is also registered with global mercantile data compiler and rating agency Dun & Bradstreet (91-846-1229)

Right from Day-One, BRL has surged ahead to emerge as India's Numero Uno in agrochemicals industry.

Interchangeable Capacities – Hallmarks of BRL Plants :

Capacity requirements are closely linked to the process cycle of the product being manufactured. Since BRL has a very wide range of products, the capacities at both the Haryana and Gujarat plants are interchangeable depending upon the item. Each product manufactured by BRL is distinct from the other not only because of its own process cycle but also on account of seasonal factors. With this trump card of flexibility, the company is capable of increasing or restricting the production of a product at its interlinked units as per the market trends.

Advantageous locations of BRL Plants :

Currently, our company has two manufacturing plants equipped with state-of-art process systems located in the states of Haryana and Gujarat.

Unit I at Mokhra village in Rohtak district of Haryana has been set up in a spacious building on the land owned by us. Built in 1990 and commissioned a year later, it has a capacity of 5000 MT per annum and also facilities for bulk packaging of formulations. It boasts of good infrastructure in terms of power and transportation links favourable for raw material vendors and shipment of finished products as well as skilled manpower to operate the plant.

Unit II set up in 2012 is at Dahej in Bharuch district of Gujarat on the western coast of India.

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The plant worth \$30 million is located on a plot measuring 105,000 sq. meters in an exclusive industrial estate created by the Gujarat Industrial Development Corporation (GIDC). Apart from the Dahej Port that has been bracketed with Chemical Approved Economic Zone, there are several other major and minor seaports (Maroli, Hazira, Pipavav, Bhavnagar, Veraval, Simar and Vansi Borsi) located in this region. Thus it is very convenient for import of raw materials or export of finished products. Transport (rail and road) network and availability of manpower are excellent in Dahej.

Both the units have pilot plant facilities to undertake process research on new products. With a commitment to promote health, safety and protect environment, BRL has equipped these units with in-house systems for treatment of solid, liquid and gaseous effluents. All these factors have facilitated the company to obtain certifications of ISO 9001:2008 for Quality Management, ISO 14001:2004 for Environment Management system and OHS 18001:2007 for Occupational Health and Safety.

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DESCRIPTION OF THE INDUSTRIAL ACTIVITY

(a) Site :

Bharat Rasayan Limited is located at Dahej about 48 km away from Bharuch City in Gujarat State. The site is situated at 21° 43' 22" N and 72° 35' 38" E. Dahej is well connected by Railway & Road to the major markets in Maharashtra & Gujarat. Dahej is the nearest sea port at about 2 km road distance south – west. Following are a number of major industries located near M/s Bharat Rasayan Limited:

- 1) Gujarat Chemical Port Terminal Company Ltd (GCPTCL)
- 2) Petronet LNG Ltd
- 3) Birla Copper Ltd
- 4) Gujarat Alkalis & Chemicals Ltd (GACL)
- 5) Reliance Industries Ltd

| Surrounding Area Details of Factory | |
|-------------------------------------|---|
| East Side | Amod Road |
| West Side | Open Plot No. 42/6 |
| North Side | Open Plot No. 42/5 |
| South Side | Open Plot No. 42/2 & 42/3 (Dahej Village 1.79 km away) |

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DESCRIPTION OF PROCESSES

(a) Technical Purpose of the Industrial Activity :

Bharat Rasayan Limited, Group's flagship company established as a part of backward integration, is one of the biggest manufacturers of technical grade pesticides in India. The company known for its international quality and a broad portfolio consisting of insecticides, herbicides, fungicides, their formulations and intermediates commands a strong customer base.

Bharat Rasayan Limited is a government recognized Star Export House across the globe. BRL is a preferred supplier for several MNCs for their global demand of several products.

BRL is well equipped with laboratories with modern and sophisticated instruments such as HPLC, GC, IRUV, Spectrophotometer and Karl Fischer Titrators etc. All equipments used in manufacturing, testing and packaging of the materials are regularly maintained and calibrated both at our in-house and by third party laboratories. High quality performance standards are achieved through qualified and experienced staff, modern equipment, documented procedures and an established quality assurance system.

Technical staff who are highly qualified and experienced in chemical research analytical development, safety – health environment, regulatory requirements, engineering and information technology, quality assurance, etc. They provide a comprehensive and complete technical support. Complementing them qualified and well trained chemists, quality assurance and control personrel.

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DESCRIPTION OF HAZARDOUS CHEMICALS

(a) Chemical Details :

| Chemical | Max. Storage Cap. | Physical & Chemical Data of the Chemical | | | | | | | | | | Fire & Explosion Hazardous Data of Chemical | | | | Toxicological Data | | |
|----------------------|-------------------|--|-----------------------------------|------------------|----------------|-------------------------|------------------|----|-------------------|----------------|-----------------------------------|---|--------|---------|---------|--|---------------------|------------------|
| | | Molecular Weight | Melting Point / Freezing Point °C | Boiling Point °C | Vapour Density | Vapour Pressure at 20°C | Specific Gravity | pH | Color | Physical State | Solubility in Water | Flash Point °C | AIT °C | LEL (%) | UEL (%) | TLV | LD50 | LC50 |
| Chlorine (Dry Basis) | 18 MT | 70.90 | -101 | -34 | 2.5 | 4.800 mm Hg | 1.41 | NA | Greenish Yellow | Gas | Slightly soluble in Water 0.7% | None | NA | NA | NA | 0.5 ppm | 3 mg/m ³ | 0.44 mg/l |
| MEG | 17.6 MT | 62 | -13 | 197.6 | 2.14 | 0.06 | 1.1 | - | Clear Oily Liquid | Liquid | Soluble | 111 | 398 | 3.2 | 15.3 | 100 mg/m ³ Ceiling (Aerosol Only) | 4 gm/kg | > 100 ppm/48 hrs |

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| Chemical | Max. Storage Cap. | Physical & Chemical Data of the Chemical | | | | | | | | | | Fire & Explosion Hazardous Data of Chemical | | | | Toxicological Data | | |
|-------------------|-------------------|--|-----------------------------------|------------------|----------------|-------------------------|------------------|--------|---------------------------|----------------|---|---|--------|---------|---------|---------------------|---------------------|-----------------------|
| | | Molecular Weight | Melting Point / Freezing Point °C | Boiling Point °C | Vapour Density | Vapour Pressure at 20°C | Specific Gravity | pH | Color | Physical State | Solubility in Water | Flash Point °C | AIT °C | LEL (%) | UEL (%) | TLV | LD50 | LC50 |
| Caustic Soda | 46.6 MT | 40 | 323 | 1388 | NA | 1 mm Hg | 2.13 | 13-14 | White to Yellowish | Liquid | 1.1 kg/l – Soluble | NA | NA | NA | NA | 2 mg/m | 2 mg/m ³ | NA |
| Hydrogen Cylinder | Only in Truck | 2.016 | -25 | -252.8 | 0.07 | NA | 0.069 | NA | Colorless | Gas | 1.7 mg/l (20°C) | NA | 565 | 4.1 | 75 | NA | NA | NA |
| Hydrochloric Acid | 18 MT | 36 | -62.25 | 108.58 | NA | 16 kPa | 1.1-1.19 | Acidic | Colorless to light yellow | Liquid | Soluble in Cold Water, Hot Water | NA | NA | NA | NA | 5 ppm | 5 ppm | 0.25 to 10 ppm |
| Sulphuric Acid | 28 MT | 98.08 | -32 | 290 | 3.4 | - | 1.84 | Acidic | Colorless | Liquid | Miscible in Water with Violent Reaction | NC | NA | ND | ND | 3 mg/m ³ | 2140 mg/kg | 510 mg/m ³ |

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INFORMATION ON THE PRELIMINARY HAZARD ANALYSIS

(a) Types of Accident :

1) Fire :

Fire can be of different type depending upon its shape, like pool fire, jet fire and flash fire.

Jet Fire: Release of a flammable material at high pressure due to hardware failure (leak), lead to formation of jet, which may cause jet fire on immediate availability of ignition. The jet flame direction & tilt depend on prevailing wind direction & velocity.

Flash Fire: A flash fire is low intensity combustion without explosion, whose effect zone is up to the LFL region of the cloud. A flash fire may occur if the gas cloud reaches a source of ignition and rapidly burns back to the source of release. Due to the short duration of a flash fire, only people within the fire path will be affected.

Pool Fire: A pool fire is a turbulent diffusion fire burning above a horizontal pool of vaporising hydrocarbon fuel where the fuel has zero or low initial momentum. Fires in the open will be well ventilated, but fires within enclosures may become under – ventilated. Pool fires may be static or 'running' fires.

For fire case, the people can be killed either by direct flame or the radiation which goes around the flame.

Chemical Fire is also taking place due to static charge, open flame, spark, incompatible reactions etc.

Electrical fires may occur due to sort circuiting and weak insulation.

List of Safety instruments

| Sr No | Tag No | Name of Instrument | Service | Set value | Size | Plant |
|-------|---------|---------------------|--|-------------------------|----------------|-----------------|
| 1 | PSV-401 | Safety Relief valve | Oil separator of IBT Chilling system | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 2 | PSV-402 | Safety Relief valve | Oil separator discharge of IBT Chilling system | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 3 | PSV-403 | Safety Relief valve | Priority vessel of IBT Chilling system | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 4 | PSV-404 | Safety Relief valve | Receiver of IBT Chilling system | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 5 | PSV-405 | Safety Relief valve | Feed vessel of IBT Chilling system | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 6 | PSV-406 | Safety Relief valve | Surge drum of IBT Chilling system | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 7 | PSV-407 | Safety Relief valve | Oil separator of Chilling system Plant B/C | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 8 | PSV-408 | Safety Relief valve | Oil separator disc. of Chilling system Plant B/C | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 9 | PSV-409 | Safety Relief valve | Priority vessel of Chilling system Plant B/C | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 10 | PSV-410 | Safety Relief valve | Receiver of Chilling system Plant B/C | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 11 | PSV-411 | Safety Relief valve | Feed vessel of Chilling system Plant B/C | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 12 | PSV-412 | Safety Relief valve | Surge drum of Chilling system Plant B/C | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 13 | PSV-413 | Safety Relief valve | Oil separator of Brine system Plant A | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 14 | PSV-414 | Safety Relief valve | Oil separator discharge of Brine system Plant A | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 15 | PSV-415 | Safety Relief valve | Priority vessel of Brine system Plant A | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 16 | PSV-416 | Safety Relief valve | Receiver of Brine system Plant A | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 17 | PSV-417 | Safety Relief valve | Economizer of Brine system Plant A | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 18 | PSV-418 | Safety Relief valve | Surge drum of Brine system Plant A | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 19 | PSV-419 | Safety Relief valve | Oil separator of Brine system Plant B | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 20 | PSV-420 | Safety Relief valve | Oil separator discharge of Brine system Plant B | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 21 | PSV-421 | Safety Relief valve | Priority vessel of Brine system Plant B | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 22 | PSV-422 | Safety Relief valve | Receiver of Brine system Plant B | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 23 | PSV-423 | Safety Relief valve | Economizer of Brine system Plant B | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 24 | PSV-424 | Safety Relief valve | Surge drum of Brine system Plant B | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 25 | PSV-425 | Safety Relief valve | Oil separator of Brine system Plant C | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 26 | PSV-426 | Safety Relief valve | Oil separator discharge of Brine system Plant C | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 27 | PSV-427 | Safety Relief valve | Priority vessel of Brine system Plant C | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 28 | PSV-428 | Safety Relief valve | Receiver of Brine system Plant C | 17.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 29 | PSV-429 | Safety Relief valve | Economizer of Brine system Plant C | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 30 | PSV-430 | Safety Relief valve | Surge drum of Brine system Plant C | 12.5 kg/cm ² | 3/4" NPT (M) | Utility |
| 31 | PSV-431 | Safety Relief valve | Receiver of Nitrogen Plant of Plant A | 7.5 kg/cm ² | 1" NPT (M) | Utility |
| 32 | PSV-432 | Safety Relief valve | Receiver of Nitrogen Plant of Plant B/C | 7.5 kg/cm ² | 1" NPT (M) | Utility |
| 33 | PSV-433 | Safety Relief valve | Receiver of AIR compressor - Instru. / Process | 8.5 kg/cm ² | 1" NPT (M) | Utility |
| 34 | PSV-434 | Safety Relief valve | Receiver of AIR compressor -Boiler -1 | 8.5 kg/cm ² | 1" NPT (M) | Utility |
| 35 | PSV-435 | Safety Relief valve | Receiver of AIR compressor -Boiler -2 | 8.5 kg/cm ² | 1" NPT (M) | Utility |
| 36 | PSV-436 | Safety Relief valve | Boiler shell | 14.5 kg/cm ² | 50 NB x 80 NB | Utility -Boiler |
| 37 | PSV-437 | Safety Relief valve | Boiler shell | 14.0 kg/cm ² | 50 NB x 80 NB | Utility -Boiler |
| 38 | PSV-101 | Safety Relief valve | LP Steam PRS Plant A | 4.0 kg/cm ² | 50 NB x 80 NB | Plant A |
| 39 | PSV-102 | Safety Relief valve | MP Steam PRS Plant A | 8.0 kg/cm ² | 50 NB x 80 NB | Plant A |
| 40 | PSV-301 | Safety Relief valve | LP Steam PRS Plant B | 4.0 kg/cm ² | 50 NB x 80 NB | Plant B |
| 41 | PSV-302 | Safety Relief valve | MP Steam PRS Plant B | 8.0 kg/cm ² | 50 NB x 80 NB | Plant B |
| 42 | PSV-303 | Safety Relief valve | Hydrogen PRS of R-325 | 30 kg/cm ² | 25 NB x 50 NB | Plant B |
| 43 | PSV-304 | Safety Relief valve | Hydrogen PRS of R-325 | 18 kg/cm ² | 25 NB x 50 NB | Plant B |
| 44 | PSV-305 | Safety Relief valve | R-307B Top | 5.0 kg/cm ² | 50 NB x 50 NB | Plant B |
| 45 | PSV-306 | Safety Relief valve | R-325 Top Hydrogenation Reactor | 12.5 kg/cm ² | 50 NB x 80 NB | Plant B |
| 46 | PSV-307 | Safety Relief valve | R-325 Top Hydrogenation Reactor | 12.5 kg/cm ² | 50 NB x 80 NB | Plant B |
| 47 | PSV-201 | Safety Relief valve | DMA Hold tank | 5.0 kg/cm ² | 50 NB x 80 NB | Plant C |
| 48 | PSV-202 | Safety Relief valve | DMA day tank | 5.0 kg/cm ² | 50 NB x 50 NB | Plant C |
| 49 | PSV-203 | Safety Relief valve | R-207 Top | 5.0 kg/cm ² | 50 NB x 80 NB | Plant C |
| 50 | PSV-204 | Safety Relief valve | LP Steam PRS Plant C | 4.0 kg/cm ² | 50 NB x 80 NB | Plant C |
| 51 | PSV-205 | Safety Relief valve | MP Steam PRS Plant C | 8.0 kg/cm ² | 50 NB x 80 NB | Plant C |
| 52 | PSV-206 | Safety Relief valve | DMA Storage tank | 5.5 kg/cm ² | 80 NB x 100 NB | DMA ST tank |
| 53 | PSV-207 | Safety Relief valve | DMA Storage tank | 5.5 kg/cm ² | 80 NB x 100 NB | DMA ST tank |
| 54 | PSV-501 | Safety Relief valve | MP Steam PRS VTFD | 8.0 kg/cm ² | 80 NB x 100 NB | ETP -VTFD |
| 55 | PSV-502 | Safety Relief valve | MP Steam PRS MEE | 8.0 kg/cm ² | 50 NB x 80 NB | ETP-MEE |
| 56 | FA-1 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 57 | FA-2 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 58 | FA-3 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 59 | FA-4 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 60 | FA-5 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |

| | | | | | | |
|----|-------|----------------|----------------------------|-----|--------|----------|
| 61 | FA-6 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 62 | FA-7 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 63 | FA-8 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 64 | FA-9 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 65 | FA-10 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 66 | FA-11 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 67 | FA-12 | Flame arrestor | Solvent storage tank | N/A | 40 NB | EXP. T/F |
| 68 | FA-13 | Flame arrestor | Hydrogen reactor vent tank | N/A | 150 NB | Plant B |
| 69 | FA-14 | Flame arrestor | Hydrogen reactor vent tank | N/A | 50 NB | Plant B |
| 70 | FA-15 | Flame arrestor | Hydrogen PRS vent | N/A | 50 NB | Plant B |

(12)

| BHARAT RASAYAN LIMITED 42/4, GIDC, Dahej, Bharuch (Gujarat) India. | | | | |
|---|--|-------------------|------------------|----|
| STANDARD OPERATING PROCEDURE | | | Page 1 of 8 | |
| Title | Training | Effective date: | | |
| Department | Human Resource | Next Review date: | | |
| SOP No. | SOP/HR/002 | Revision No. : | | |
| 1. Purpose | | | | |
| To lay down a procedure for training of employees, in order to create and update self awareness to improve the working skills and overcoming of their identified deficiencies and to comply the regulatory/ISO/customer requirements. | | | | |
| 2. Scope | | | | |
| This procedure is applicable to all the functions of Bharat Rasayan Ltd., Dahej. | | | | |
| 3. Responsibility | | | | |
| Respective Dept. | - To identify the training needs of employees. | | | |
| Head / Designee | - To nominate the faculties for training within the Department | | | |
| | - To ensure training to all the employees/ sub ordinates of his / her department in co-ordination with Training coordinator. | | | |
| Human Resource | - To ensure induction training of the new recruits/ Transferred employee | | | |
| | - To provide facility and resources for conducting training. | | | |
| Head & Designee - | - Co-ordination for training sessions. | | | |
| | - To archive the training records. | | | |
| | - To prepare training schedule. | | | |
| QA/MR | - Implement and compliance of SOP. | | | |
| 4. Procedure | | | | |
| | Prepared by | Reviewed by | Approved by | |
| Signature | | | | |
| Date | | | | |
| Designation | Officer-HR | HOD | Sr. Executive-QA | MR |
| Format No.: QAD/001/F1-00 | | | | |

BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

STANDARD OPERATING PROCEDURE

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|------------|----------------|-------------------|
| Title | Training | Effective date: |
| Department | Human Resource | Next Review date: |
| SOP No. | SOP/HR/002 | Revision No. : |

4.1 Training is an important tool in developing uniformity in understanding of a group and effective performance of an individual for the assigned responsibility. Appropriate training given to assurance that the job shall be done right first time and every time.

4.2 Identification of training needs:

Respective department Head/In charge shall identify the training needs of employee as per format No.HR/002/F1-00. HOD shall ensure that trainings identified for the employee are completed.

4.2.1 For new employee/ Transferred employee:

4.2.1.1 Based on his / her qualification, experience and evaluation of capability.

4.2.1.2 For his / her planned role and responsibility

4.2.2 For existing employee:

4.2.2.1 In case of assigning new responsibility

4.2.2.2 For updating with least standards, developments and changes

4.2.3 For motivation tool

4.2.3.1 Improvement in performance and productivity

4.2.3.2 Based on evaluation of routine work of employee.

4.3 Training methodology:

4.3.1 For new employee/ Transferred employee:

4.3.1.1 Induction training held by Personal & administration department

4.3.1.2 Induction training by respective department

| | Prepared by | Reviewed by | Approved by | |
|-------------|-------------|-------------|------------------|----|
| Signature | | | | |
| Date | | | | |
| Designation | Officer-HR | HOD | Sr. Executive-QA | MR |

Format No.: QAD/001/F1-00

BHARAT RASAYAN LIMITED
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STANDARD OPERATING PROCEDURE

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| | | |
|------------|----------------|-------------------|
| Title | Training | Effective date: |
| Department | Human Resource | Next Review date: |
| SOP No. | SOP/HR/002 | Revision No. : |

4.3.2 For existing employee:

4.3.2.1 On-job training

4.3.2.2 Training as per training schedule

4.3.2.3 Incident based training

4.3.2.4 Workshops and seminars on technical, regulatory, motivation, behavioral aspects.

4.3.2.5 Record the training as per "Training attendance record" format No. HR/002/F2-00.

4.3.2.6 Training record of employee shall be maintained by HR dept, per format No. HR/002/F3-00.

4.4 Induction training by Human Resource department:

4.4.1 The employee shall be brief about the profile, policy, vision, Organogram etc... of the organization.

4.4.2 After briefing, the employee shall visit various departments and meet the authorized person as per the induction training program given by Human Resource department.

4.5 Induction training by respective department:

4.5.1 HOD or designee of the respective department shall explain their functions and procedures, so that the new recruits/ Transferred employee become familiar with the interacting department, products and systems relating to their functions, safety, GMP, statutory requirements, health and hygiene.

| | Prepared by | Reviewed by | Approved by | |
|-------------|-------------|-------------|------------------|----|
| Signature | | | | |
| Date | | | | |
| Designation | Officer-HR | HOD | Sr. Executive-QA | MR |

Format No.: QAI/001/F1-00

BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

STANDARD OPERATING PROCEDURE

Page 4 of 8

| | | |
|------------|----------------|-------------------|
| Title | Training | Effective date: |
| Department | Human Resource | Next Review date: |
| SOP No. | SOP/HR/002 | Revision No. : |

Basic training on some important SOP's shall be provided and same will be recorded in the format no. HR/002/F4-00.

- 4.5.2 Training of the employee shall be in form of:
- 4.5.3.1 Reading and understanding of SOPs, guidelines, manuals.
- 4.5.3.2 Explanation of SOPs, instruments and records by existing employee with help of live examples or demonstration.
- 4.5.3.3 Acquainting with work area, facility and reporting system.
- 4.5.3 At the end of training HOD / in charge of respective department shall evaluate the employee for his planned role and responsibility based on his / her performance and response during the training. If required re-training of the employee shall be done.
- 4.5.4 After satisfactory completion of training job responsibility of the employee shall be prepared and signed by manager / Incharge of respective department. If required any additional training shall be arranged by manager / Incharge of respective department with respect to the job responsibility of the employee.
- 4.6 **On-job training for the existing employee:**
- 4.6.1 Each department shall conduct on-job training as per requirement and maintain the record.
- 4.6.2 On-job training shall be organized whenever there is a revision of existing documents or implementation of new documents like SOP, STP,

| | Prepared by | Reviewed by | Approved by | |
|-------------|-------------|-------------|------------------|----|
| Signature | | | | |
| Date | | | | |
| Designation | Officer-HR | HOD | Sr. Executive-QA | MR |

Format No.: QAD/001/F1-00

BHARAT RASAYAN LIMITED
42/4, GIDC, Dahej, Bharuch (Gujarat) India.

STANDARD OPERATING PROCEDURE

Page 2 of 7

| | | |
|-------------------|---|--------------------------|
| Title | Emergency action plan preparation, revision and checking its effectiveness | Effective date: |
| Department | Environment Health & Safety | Next Review date: |
| SOP No. | SOP/EHS/021 | Revision No. : |

- Compliance the system as per SOP.

4.0 PROCEDURE:

- 4.1 Emergency action plan once prepared as per standard guidelines further required to be revised in a fixed periodicity. This Emergency Response Plan document also required to be revised when any major process or structural changes are done in the premises. Emergency plan is prepared as per guidelines, keeping in view the possible emergencies in the premises and the risk analysis of facility. Each type of emergency has to be described as individual on site action and control plan with detail of equipment role of team members. The emergency control equipment list, chemical storage inventory, antidote list for highly toxic chemicals, detail of Emergency control Centre (ECC), chain of command, critical operations, etc well described in the document.
- 4.2 The Emergency Response Plan document to be duly signed, checked and approved by top management of the company and concerned government authority. The effectiveness Of emergency response plan has to be checked at least once in 6 month. Training of emergency team members at regular intervals, conducting mock drill and fire drills, inspecting fire /emergency equipments regularly, shall be the essential requirement of emergency response plan and to be followed with proper records. If the disaster is Localized in a small area and in the opinion of the Department head / Shift in-charge Warrants evacuation, evacuation order will be given by the head of the department or the Senior most supervisor of the department.
- 4.3 All the employees will quickly stop all the work, employing shut down procedures wherever

| | Prepared by | Reviewed by | Approved by | |
|--------------------|--------------------|--------------------|-------------------------|-----------|
| Signature | | | | |
| Date | | | | |
| Designation | Officer-EHS | HOD | Sr. Executive-QA | MR |

Format No.: QA/001/F1-00

-TRUE COPY-

| BHARAT RASAYAN LTD - EMPLOYEES COMPENSATION DETAILS | | | | | | | | | | | | |
|---|-------------|---------------------------------|---------------|----------------------|--------------------------------|------------------------------|---------------------------|----------------------------|-------------------------|---|-----------------|-----------------|
| SR. NO. | EMP CODE | NAME | DATE OF DEATH | COMPANY COMPENSATION | WC AMOUNT PAID IN LABOUR COURT | RELIEF AMOUNT AT HOSPITALIZE | F&F | ADDITIONAL RELIEF FUND FOR | GRATUITY | PF(EDLI) | TOTAL | PAID AMOUNT |
| 1 | 9312 | SUDHANSUSEKHARA BAMAN SADHANGI | 17/05/2022 | 2500000 | 1400000 | | 321264 | | 796292 | PF FORM SUBMITTED IN PF OFFICE & IN PROCESS | 5017556 | 2821264 |
| 2 | 9537 | KUNDAN KUMAR JHA | 18/05/2022 | 2500000 | 1300000 | | 69870 | 200000 | 203409 | PF FORM SUBMITTED IN PF OFFICE & IN PROCESS | 4273279 | 2769870 |
| 3 | 9709 | ARUN KUMAR GAUTAM | 20/05/2022 | 2500000 | 1670000 | | 47345 | | 204923 | PF FORM SUBMITTED IN PF OFFICE & IN PROCESS | 4422268 | 2547345 |
| 4 | 9981 | DODIYA DARSHIK BHAVSINHBHAI | 24/05/2022 | 2500000 | 1650000 | 50000 | 25987 | | 190385 | PF FORM SUBMITTED IN PF OFFICE & IN PROCESS | 4416372 | 2575987 |
| 5 | 9844 | KRISHNA KUMAR YADAV | 25/05/2022 | 2500000 | 1700000 | 50000 | 39807 | | 210462 | PF FORM SUBMITTED IN PF OFFICE & IN PROCESS | 4500269 | 2589807 |
| 6 | 9839 | DRAGPAL | 26/05/2022 | 2500000 | 1625000 | 50000 | 37518 | | 177231 | PF FORM SUBMITTED IN PF OFFICE & IN PROCESS | 4389749 | 2587518 |
| 7 | CN012218481 | TALAVIYA KIRTANKUMAR BHARATBHAI | 01/06/2022 | 2500000 | 1360000 | 50000 | 24000 | | NOT APPLICAB | NOT APPLICABLE | 3934000 | 50000 |
| 8 | 9904 | AMIT KAILASRAO BIJAWE | 07/06/2022 | 2500000 | 1450000 | 50000 | BANK DETAILS NOT RECEIVED | | CLAIM FORM NOT RECEIVED | FORM & BANK DETAILS NOT RECEIVED | 4000000 | 50000 |
| TOTAL | | | | 20000000 | 12155000 | 250000 | | | | | 34953493 | 15991791 |

-TRUE COPY-



ANNEXURE R-6
GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

Consent to Establish (NOC) - Amendment
CTE AMENDMENT NO: CTE - 114867

NO: GPCB/BRCH-B/CCA- 50(12)/ID-33612/_____

DT:___/12/2021

To,
M/S. Bharat Rasayan Ltd,
Plot No: 42/4,
GIDC Dahej,
Tal: Vagra, District - Bharuch.

- SUB:** Amendment in Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.
- REF:** (1) Your NOC application No. 201362 dated 17/08/2021 (for CTE - Change in Product mix).
(2) CTE No. - 94547 dated: 22/10/2018
(3) CTE No - No. AWH - 98969 dated: 04/04/2019

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish (NOC) for Change in Product Mix in an industrial plant/activities at **Plot No:42/4, GIDC Dahej, Tal: Vagra, District - Bharuch** to manufacture the following products.

The validity of this order shall be up to 16/08/2028.

1. The list of proposed products to be manufactured shall be as follows:

| Sr. No. | Name of Product | Quantity (MT/ANNUM) | | |
|---------|---|---------------------|----------|-------|
| | | Existing | Proposed | Total |
| 1. | 4-acetyl-2-methylbenzamide (AMBAD) | 25 | 0 | 25 |
| 2. | Alpha Cypermethrin Technical | 300 | 0 | 300 |
| 3. | Bifenthrin Technical | 100 | 0 | 100 |
| 4. | Chlorimuron Ethyl Technical (95%) | 10 | 0 | 10 |
| 5. | Chlorpyrifos Methyl Technical | 250 | 0 | 250 |
| 6. | Clodinafop Propargyl Technical | 250 | 0 | 250 |
| 7. | Cypermethric acid chloride (CMAC) | 1000 | 0 | 1000 |
| 8. | Cypermethrin Technical | 800 | 0 | 800 |
| 9. | 3',5'-Dichloro-2,2,2-trifluoroacetophenone (DCAP) | 25 | 0 | 25 |

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 507007/12/2021

| | | | | |
|-----|--------------------------------------|------|---|------|
| 10. | Diafenthiuron Technical | 400 | 0 | 400 |
| 11. | Difenconazole Technical | 100 | 0 | 100 |
| 12. | Diuron Technical | 900 | 0 | 900 |
| 13. | Ethion Technical | 700 | 0 | 700 |
| 14. | Fenvalerate Technical | 78 | 0 | 78 |
| 15. | Fenpyroximate Technical | 15 | 0 | 15 |
| 16. | Fipronil Technical | 60 | 0 | 60 |
| 17. | Flumethic Acid | 15 | 0 | 15 |
| 18. | Flumethrin Technical | 15 | 0 | 15 |
| 19. | Imazethapyr Technical (97%) | 50 | 0 | 50 |
| 20. | Imibenconazole | 50 | 0 | 50 |
| 21. | Imiprothrin Technical | 8 | 0 | 8 |
| 22. | Isoprothiolin Technical (96%) | 100 | 0 | 100 |
| 23. | Lambda Cyhalothric Acid | 350 | 0 | 350 |
| 24. | Lambda Cyhalothrin Technical | 600 | 0 | 600 |
| 25. | Metaphenoxy Benzaldehyde | 1750 | 0 | 1750 |
| 26. | Metaphenoxy Benzyl Alcohol | 200 | 0 | 200 |
| 27. | Metofluthrin Technical | 4 | 0 | 4 |
| 28. | Metribuzine Technical | 400 | 0 | 400 |
| 29. | Metsulphuron Methyl Technical | 20 | 0 | 20 |
| 30. | Myclobutanil Technical | 15 | 0 | 15 |
| 31. | Novaluron Technical | 10 | 0 | 10 |
| 32. | Pendimethalin Technical | 600 | 0 | 600 |
| 33. | Permethrin Technical | 250 | 0 | 250 |
| 34. | Phenthoate Technical | 400 | 0 | 400 |
| 35. | Prallethrin Technical | 25 | 0 | 25 |
| 36. | Propargite Technical | 25 | 0 | 25 |
| 37. | Pyrazosulfuron Ethyl Technical (97%) | 25 | 0 | 25 |
| 38. | Sulfosulfuron Technical | 20 | 0 | 20 |
| 39. | Tebuconazole Technical (93%) | 300 | 0 | 300 |
| 40. | Thiamethoxam Technical | 750 | 0 | 750 |

Outward No: 609001/2012/201



GUJARAT POLLUTION CONTROL BOARD PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

| | | | | |
|-------|---|-------|------|-------|
| 41. | Transfluthrin Technical | 60 | 0 | 60 |
| 42. | Tricyclazole Technical | 25 | 0 | 25 |
| 43. | Pilot products | 75 | 0 | 75 |
| 44. | Profenofos Technical | 200 | -50 | 150 |
| 45. | Propiconazole Technical | 150 | -50 | 100 |
| 46. | Acetamipride Technical | 100 | -100 | 0 |
| 47. | Cloquintocet Mexyl Technical (Safener Technical) | 50 | -50 | 0 |
| 48. | CMNBP | 25 | -25 | 0 |
| 49. | Imidachloprid Technical | 400 | -400 | 0 |
| 50. | Indoxacarb Technical | 20 | -20 | 0 |
| 51. | Pretilachlor Technical | 100 | -100 | 0 |
| 52. | Propanil Technical | 50 | -50 | 0 |
| 53. | Temephos Technical | 50 | -50 | 0 |
| 54. | 6-Fluoro-2-methyl indole | 0 | 75 | 75 |
| 55. | Fluxametamide | 0 | 50 | 50 |
| 56. | HPOA HCl (2-hydroxy propyloxyminehydro chloride) | 0 | 50 | 50 |
| 57. | Paclobutrazol | 0 | 100 | 100 |
| 58. | Penoxsulam | 0 | 60 | 60 |
| 59. | Pymetrozine | 0 | 300 | 300 |
| 60. | Quizalofop-p-ethy | 0 | 100 | 100 |
| 61. | Tolfenpyrad | 0 | 60 | 60 |
| TOTAL | | 12300 | -100 | 12200 |

2. **SPECIFIC CONDITIONS:**

- a) There shall not be increase in pollution load due to proposed change in product mix.
- b) Total production of technical products shall not exceed 12200 MT/Annum in any case.
- c) There shall be no change in products and its quantity of Formulation products.
- d) Unit shall not carryout any activity / production without prior permission that attracts EIA Notification dated 14/09/2006 amended from time to time.
- e) All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.
- f) There shall be no change in fuel consumption, flue gas emission and process gas emission.

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- g) Unit shall not use/manufacture/formulate any banned/prohibited Pesticides.
 h) Unit shall comply notification of MOEF & CC dated 02/03/2021.
 i) **In the case of submission of the false or misleading data, this CTE amendment shall stands cancelled.**

3. CONDITION UNDER THE WATER ACT:

- 3.1 The condition No. 2.1 for Water Consumption under Water Act of the CTE order No: 94547, issued vide letter no. GPCB/ BRCH-B/ CCA-50(9)/ ID-33612/473118, dated 22/10/2018 and further amended dated 04/04/2019 is amended and shall now be read as under.
- a) Domestic: 120 KL/Day (Existing 120KLD + Proposed :NIL)
 b) Industrial: 1326KL/Day (Existing 1349 KLD + Proposed -(23)KLD)
 c) Gardening: 60 KL/Day (Existing 60KLD + Proposed :NIL)
Total: 1506KL/Day (Existing 1529KLD + Proposed -(23)KLD)
- 3.2 The condition No. 2.2 for Wastewater Generation under Water Act of the CTE order No: 94547, issued vide letter no. GPCB/ BRCH-B/ CCA-50(9)/ ID-33612/473118, dated 22/10/2018 and further amended dated 04/04/2019 is amended and shall now be read as under.
- a) Domestic: 100 KL/Day (Existing 100KLD + Proposed :NIL)
 b) Industrial: 851 KL/Day (Existing 873KLD + Proposed -(22)KLD)
Total: 951KL/Day (Existing 973KLD + Proposed - (22) KLD)
- 3.3 Industrial wastewater shall be treated in ETP - consisting of Pre-treatment, Stripper, MEE & VTFD system for solid separation. Condensate from MEE & VTFD shall be treated in ETP and finally undergo for polishing treatment at RO System. HP - RO Reject shall be treated in MEE. RO Permeate shall be used in Utility or disposed into GIDC sewer Line - Dahej Vilayat Pipeline up to the deep sea after conforming norms prescribed in previous CCA.
- 3.4 The quantity of treated industrial wastewater disposal to GIDC sewer line - Dahej Vilayat Pipeline shall not exceed 693 KLD.
4. All other Conditions of CTE order No: 94547, issued vide letter no. GPCB/ BRCH-B/ CCA-50(9)/ ID-33612/473118, dated 22/10/2018 and further amended dated 04/04/2019 shall remain unchanged.

FOR AND ON BEHALF OF
 GUJARAT POLLUTION CONTROL BOARD

(IRFAN RAGZI)
 DY. ENVIRONMENT ENGINEER

Outward No: 609007, 16/12/2021



ANNEXURE R-7

Bharat RASAYAN LIMITED

WORKS UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch, Gujarat-392130, Ph +91-2641-291123, +91-2642-241100

Date: 23rd Dec, 2022

Scientific Cell
In-charge Regional Office,
Ministry of Environment & Forests
Ananya Bhawan, Sector 10,
Gandhinagar- 382 010

**SUB: Submission of six monthly EC Compliance Report for the Period
June 2022 to November 2022**

Ref: EC granted vide letter F. No. J-11011/961/2008-IA-II(I) dated 19th October, 2020

Dear Sir,

With Reference to above subject, we are submitting herewith the Six-month EC compliance Report for the period June 2022 to November 2022. Along with soft copy in CD. Said compliance report is already uploaded on Parivesh portal also.

Please find the above in order and acknowledge receipt.

Thanking You,

Yours faithfully,

For BHARAT RASAYAN LIMITED
(GIDC UNIT, CROP SCIENCE LTD)

[Signature]
Ajay C.
(Director (Operation))

Encl: 1 CD of EC compliance

Copies to:

1. The secretary, Department of Environment and Forests, Govt. Of Gujarat, Secretariat, Gandhinagar – 382010.
2. The Chairman, Central Pollution Control board, Parivesh Bhavan, CBD-Cum Office Complex, East Arjun Nagar, New Delhi – 110032.
3. Monitoring Cell, Ministry Of Environment and Forest, Paryavaran Bhavan, CGO Complex, New Delhi – 110003.
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector – 10A, Gandhinagar – 382010.

[Signature]
02/01/23
Gujarat Pollution Control Board
Head Office
Sector No.-10-A,
Gandhinagar-382010

CIN : L24119DL1989PLC036264

Regd. Off : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in



WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Date: 23rd Dec, 2022

To,

Scientific C,

Integrated Regional Office,

Ministry of Environment & Forests

Aranya Bhavan, Sector 10,

Gandhinagar- 382 010

**SUB: Submission of six monthly EC Compliance Report for the Period
June 2022 to November 2022**

Ref.: EC granted vide letter F. No. J-11011/961/2008-IA-II(I) dated 19th October, 2020

Dear Sir,

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Please find the above in order and acknowledge receipt.

Thanking You,

Yours faithfully,

For BHARAT RASAYAN LIMITED

(OLD NAME: BHARAT CROP SCIENCE LTD)

Ajay C

(Director Operation)

Encl: CD of EC compliance

Copy to:

1. The secretary, Department of Environment and Forest, Govt. Of Gujarat, Secretariat, Gandhinagar – 382010.
2. The Chairman, Central Pollution Control board, Parivesh Bhavan, CBD-Cum Office Complex, East Arjun Nagar, New Delhi – 110032.
3. Monitoring Cell, Ministry Of Environment and Forest, Paryavaran Bhavan, CGO Complex, New Delhi – 110003.
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector – 10A, Gandhinagar – 382010.

Protecting Prosperity

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008

Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600

E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

EC COMPLIANCE REPORT

(June 2022 to Nov 2022)

For

M/s. Bharat Rasayan Limited (Unit-II)
(Manufacturing of Agrochemicals &
Agrochemicals Intermediate)

Plot No. 42/4, Amod Road, Dahej-I GIDC Industrial Estate,
District-Bharuch, Gujarat, India.

Submitted to:

The Ministry of Environment, Forests & Climate Change
Regional Office, Western Region,
"Kendriya Paryavaran Bhavan", Link Road No.3,
E-5, Ravishankar Nagar,
Bhopal - 462 016, State: M.P, India.

EC Compliance Report

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EC Compliance Report

A - MONITORING REPORT - DATA SHEET

Monitoring the Implementation of Environmental Safeguards
Ministry of Environment, Forests & Climate Change
Regional Office (W), Bhopal

PART - 1

From: 01.06.2022 to 30.11.2022

| No. SGEPL/BRL-D/ EC-Datasheet/07-2021 | | | | | | | | | | | | | | | | | | | | | | | | | |
|--|---|------------|-------------------|--------|---------------------------|--|-------------------------------------|-------------------------|----------|-----------------|-------|-------------------------|----------|------------------------|-------------------|-----------------------|---|-------------------|---|-------------------|---------------------------------------|-----------|--|------------------|---|
| 1 | Project Type : River-Valley / Mining Industry / Thermal / Nuclear / other (Specify) : Agrochemicals & their Intermediates | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Name of the Project : Expansion of Agrochemicals & their Intermediates at Existing unit M/s. Bharat Rasayan Limited (Unit-II). | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Clearance Letter(s)/ OM No. & Date : J-11011/961/2008-IA-II(I) dated 19 th October, 2020 | | | | | | | | | | | | | | | | | | | | | | | | |
| 4 | Location | | | | | | | | | | | | | | | | | | | | | | | | |
| | a]. District (s) : Bharuch | | | | | | | | | | | | | | | | | | | | | | | | |
| | b]. State (s) : Gujarat | | | | | | | | | | | | | | | | | | | | | | | | |
| | c]. Latitude / Longitude : 21° 43' 25.01" N / 72° 35' 33.9" E | | | | | | | | | | | | | | | | | | | | | | | | |
| 5 | Address for Correspondence : Plot No. 42/4, GIDC Estate, Dahej, Tal: Vagra, Dist. Bharuch, Gujarat. | | | | | | | | | | | | | | | | | | | | | | | | |
| | a]. Address of Concerned Project Chief Engineer With Pin code & Telephone / Telex / Fax Numbers. : Mr Ajay Gupta Mobile No.: 7046500020 | | | | | | | | | | | | | | | | | | | | | | | | |
| | b]. Address of Executive Project Engineer / Manager (with Pin code / Fax Number) : Mr Ajay Gupta Mobile No.: 7046500020 | | | | | | | | | | | | | | | | | | | | | | | | |
| 6 | Salient Features | | | | | | | | | | | | | | | | | | | | | | | | |
| | a]. Of the Project : As detailed below | | | | | | | | | | | | | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>Components</th> <th>Proposed Scenario</th> </tr> </thead> <tbody> <tr> <td>EC No.</td> <td>J-11011/961/2008-IA-II(I)</td> </tr> <tr> <td>Environmental Clearance accorded for -</td> <td>Product name attached in Annexure-1</td> </tr> <tr> <td>Total Power Requirement</td> <td>7000 KVA</td> </tr> <tr> <td>Source of Power</td> <td>DGVCL</td> </tr> <tr> <td>Fresh Water requirement</td> <td>3122 KLD</td> </tr> <tr> <td>Source of Water Supply</td> <td>GIDC water Supply</td> </tr> <tr> <td>Wastewater Generation</td> <td>Industrial: 1815 m³/day [Low COD and Low TDS (865 m³/day), Cooling Tower blow down (150 m³/day), High COD, high TDS effluent (800 m³/day)] Domestic: 100 m³/day</td> </tr> <tr> <td>Process Emissions</td> <td>HCl, SO₂, HBr, Br₂, H₂S, NO_x, NH₃, VOC, Cl₂, DMA, PM and NaCN</td> </tr> <tr> <td>Flue Gas Emission</td> <td>PM, SO₂, NO_x</td> </tr> <tr> <td>Fuel Type</td> <td>Natural Gas Or Furnace Oil Or Coal & HSD</td> </tr> <tr> <td>Fuel Requirement</td> <td>Natural Gas: 80000 SM³/ day OR Furnace Oil: 90 MT/Day OR Coal:</td> </tr> </tbody> </table> | Components | Proposed Scenario | EC No. | J-11011/961/2008-IA-II(I) | Environmental Clearance accorded for - | Product name attached in Annexure-1 | Total Power Requirement | 7000 KVA | Source of Power | DGVCL | Fresh Water requirement | 3122 KLD | Source of Water Supply | GIDC water Supply | Wastewater Generation | Industrial: 1815 m ³ /day [Low COD and Low TDS (865 m ³ /day), Cooling Tower blow down (150 m ³ /day), High COD, high TDS effluent (800 m ³ /day)] Domestic: 100 m ³ /day | Process Emissions | HCl, SO ₂ , HBr, Br ₂ , H ₂ S, NO _x , NH ₃ , VOC, Cl ₂ , DMA, PM and NaCN | Flue Gas Emission | PM, SO ₂ , NO _x | Fuel Type | Natural Gas Or Furnace Oil Or Coal & HSD | Fuel Requirement | Natural Gas: 80000 SM ³ / day OR Furnace Oil: 90 MT/Day OR Coal: |
| Components | Proposed Scenario | | | | | | | | | | | | | | | | | | | | | | | | |
| EC No. | J-11011/961/2008-IA-II(I) | | | | | | | | | | | | | | | | | | | | | | | | |
| Environmental Clearance accorded for - | Product name attached in Annexure-1 | | | | | | | | | | | | | | | | | | | | | | | | |
| Total Power Requirement | 7000 KVA | | | | | | | | | | | | | | | | | | | | | | | | |
| Source of Power | DGVCL | | | | | | | | | | | | | | | | | | | | | | | | |
| Fresh Water requirement | 3122 KLD | | | | | | | | | | | | | | | | | | | | | | | | |
| Source of Water Supply | GIDC water Supply | | | | | | | | | | | | | | | | | | | | | | | | |
| Wastewater Generation | Industrial: 1815 m ³ /day [Low COD and Low TDS (865 m ³ /day), Cooling Tower blow down (150 m ³ /day), High COD, high TDS effluent (800 m ³ /day)] Domestic: 100 m ³ /day | | | | | | | | | | | | | | | | | | | | | | | | |
| Process Emissions | HCl, SO ₂ , HBr, Br ₂ , H ₂ S, NO _x , NH ₃ , VOC, Cl ₂ , DMA, PM and NaCN | | | | | | | | | | | | | | | | | | | | | | | | |
| Flue Gas Emission | PM, SO ₂ , NO _x | | | | | | | | | | | | | | | | | | | | | | | | |
| Fuel Type | Natural Gas Or Furnace Oil Or Coal & HSD | | | | | | | | | | | | | | | | | | | | | | | | |
| Fuel Requirement | Natural Gas: 80000 SM ³ / day OR Furnace Oil: 90 MT/Day OR Coal: | | | | | | | | | | | | | | | | | | | | | | | | |

EC Compliance Report

| | | 200 MT/Day & HSD: 17 KL/Day |
|---|---|---|
| | Man power | Existing : 350 Nos. direct employees + 250 Nos. indirect employees |
| b]. Of the Environmental Management Plans | | : As follows. |
| Sr. No. | Activity | Status |
| 1 | Formulation of EHS cell Constitutes EHS in charge, ETP super visor and operators, Lab chemist and assistants | EHS cell consists of EHS In charge, ETP super visor and operators, Lab chemist and assistants. |
| 2 | For Air Environment Management <ul style="list-style-type: none"> To monitor the ambient air quality parameters and flue & process gas emissions within premises and also in the nearby area regularly and to compare with the regulating standards so that any necessary corrective actions can be taken. Work place monitoring to be carried out periodically to check fugitive emissions, if any. To develop and maintain greenbelt, in and around the factory, for reducing the effect of air pollutants due to their deposition. To follow proper loading and unloading practices to minimize dusting To maintain proper record for the fuel consumption, start-up time and duration of boiler operation towards energy conservation | <ul style="list-style-type: none"> Company maintains its own records and monitors the Ambient air and flue gas emission within premises periodically. Monitoring of ambient air & flue gas analysis is done by Siddhi Green Excellence Pvt Ltd., Ankleshwar. Work place monitoring to be carried out periodically by Siddhi Green Excellence Pvt. Ltd., Ankleshwar. Unit has developed & maintained green belt area. Unit is having closed system for loading and unloading of chemicals. Unit is maintaining records for the fuel consumption, start-up time and duration of boiler operation towards energy conservation |
| 3 | For Water Environment Management <ul style="list-style-type: none"> To investigate possibilities of water reuse and recycling for reducing water consumption and wastewater generation Records of water consumption, effluent generation, effluent discharge, water characteristics, treated and untreated effluent characteristics to be maintained. To monitor the adequacy and efficiency of ETP so that the effluent is given suitable treatment and the treated effluent meets specified norms of available CC&A of GPCB The effluent collection and discharge drainages, effluent handling and treatment systems to be maintained and regularly monitored to prevent leakages or sudden break-down. Proper house-keeping to be adopted to prevent spillages and contaminated surface runoff going to storm water drains. | <ul style="list-style-type: none"> Reuse and recycling options are being investigated together with feasibility of rainwater harvesting Unit is maintaining records of water consumption, effluent generation, effluent discharge, water characteristics, treated and untreated effluent characteristics. The adequacy and efficiency of ETP is maintained well and the effluent is treated appropriately at all the stages. It is ensured that the treated effluent meets specified norms of as specified in CC&A of GPCB. The effluent collection and discharge drainages, effluent handling and treatment systems are maintained and regularly |

EC Compliance Report

| | | | |
|---|---|---|--|
| | | | <p>Monitored to prevent leakages or sudden break-down by preventive maintenance of all ETP units is taken periodically by taking appropriate proactive actions.</p> <ul style="list-style-type: none"> • Good house-keeping practices have been implemented by the unit to prevent spillages and Contaminated surface runoff going to storm water drains. |
| 4 | <p>For Hazardous / Non-hazardous waste management</p> <ul style="list-style-type: none"> • Proper storage and handling arrangements in compliance to the conditions of authorization granted by SPCB. • Proper signboards to be provided at relevant places. • All the necessary regulatory procedures as per the amended Hazardous Waste Management & Handling Rules – 2003 to be followed and adhered with. • The transportation of hazardous waste to the TSDF Site to be as per the guidelines and accompanied with Form-9. • Monthly records of generation, storage and disposal of hazardous waste should be maintained in a record register as per the format of Form-3 as per amended Hazardous Waste rules – 2003 and annual returns of disposal to be submitted to SPCB in prescribed form – 4 and form – 3. | | <ul style="list-style-type: none"> • Appropriate storage and handling arrangements for all the hazardous waste are provided as per the conditions specified in the authorization granted by GPCB. • Signboards are provided at relevant places. • Unit is following all the applicable regulatory procedures as per the amended Hazardous Waste Management & Handling Rules – 2016. • Unit is following guidelines for transportation of hazardous waste to all the TSDF & CHWIF and is accompanied with form-10. • Monthly records of generation, storage and disposal of hazardous waste are maintained in a record register as per the format of Form3 as per amended Hazardous Waste rules – 2016 and annual returns of disposal of all the hazardous waste are Submitted to GPCB in prescribed forms – 4 and form – 3. |
| 7 | <p>Break Up of the Project Area</p> <p>a]. Submergence area : forest & Non-forest</p> <p>b]. Others</p> | : | Unit is located at GIDC Industrial Estate, Dahej |
| 8 | <p>Breakup of the project affected population with enumeration of those losing houses / dwelling units, only agricultural land, dwelling units & agricultural land & landless laborers / artisan.</p> <p>a]. SC , ST / Advises</p> <p>b]. Others</p> <p>(Please indicate whether these figures are based on any scientific and systematic survey carried out or only provisional figures, if a survey is carried out give details and years of survey)</p> | : | <p>Not applicable since unit is located at GIDC Industrial Estate, Dahej</p> <p>---</p> <p>---</p> <p>---</p> |

EC Compliance Report

| 9 | Financial Details | : | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|---------|--|---|---|---|-------------------------------|----|-----------------------|----|-----|----|-------------------------|------|------|----|-------------------------|-----|---|----|-------------------------------------|----|-----|----|------------------------------|----|----|----|--------------------------------------|----|----|----|------------------------|-----|----|--|--|
| | a]. Project cost as originally planned and subsequent revised estimates and the year of price reference | : | Rs 200 Crore (For Proposed Expansion only) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | b]. Allocation made for environmental Management plans with item wise and year wise break-up. | : | As follows | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Particulars</th> <th>Recurring Cost Per Annum [Rs. In lakh]</th> <th>Capital Cost [Rs. In lakh]</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Air Pollution Control</td> <td>70</td> <td>150</td> </tr> <tr> <td>2.</td> <td>Water Pollution Control</td> <td>2200</td> <td>1100</td> </tr> <tr> <td>3.</td> <td>Noise Pollution Control</td> <td>0.1</td> <td>5</td> </tr> <tr> <td>4.</td> <td>Environment Monitoring & Management</td> <td>20</td> <td>150</td> </tr> <tr> <td>5.</td> <td>Occupational Health & Safety</td> <td>20</td> <td>50</td> </tr> <tr> <td>6.</td> <td>Green Belt development & maintenance</td> <td>10</td> <td>50</td> </tr> <tr> <td>7.</td> <td>Solid waste management</td> <td>400</td> <td>95</td> </tr> </tbody> </table> | Sr. No. | Particulars | Recurring Cost Per Annum [Rs. In lakh] | Capital Cost [Rs. In lakh] | 1. | Air Pollution Control | 70 | 150 | 2. | Water Pollution Control | 2200 | 1100 | 3. | Noise Pollution Control | 0.1 | 5 | 4. | Environment Monitoring & Management | 20 | 150 | 5. | Occupational Health & Safety | 20 | 50 | 6. | Green Belt development & maintenance | 10 | 50 | 7. | Solid waste management | 400 | 95 | | |
| Sr. No. | Particulars | Recurring Cost Per Annum [Rs. In lakh] | Capital Cost [Rs. In lakh] | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1. | Air Pollution Control | 70 | 150 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2. | Water Pollution Control | 2200 | 1100 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3. | Noise Pollution Control | 0.1 | 5 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4. | Environment Monitoring & Management | 20 | 150 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5. | Occupational Health & Safety | 20 | 50 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 6. | Green Belt development & maintenance | 10 | 50 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 7. | Solid waste management | 400 | 95 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | c]. Benefit cost ratio / Internal rate of return and the year of assessment | : | CTE No has been issued by GPCB; CTE No:15590 Dated: 09/08/2019 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | d]. Whether (c) includes the cost of environmental management as shown in the above | : | Yes | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | e]. Actual expenditure incurred on the project so far | : | -- | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | f]. Actual expenditure incurred on the environment management so far | : | -- | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 10 | Forest land Requirement | : | Not applicable since unit is located at GIDC Industrial Estate, Dahej | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | a]. The status of approval for diversion of forest land for non-forestry use | : | -- | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | b]. The Status of clearing fell in | : | -- | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | c]. The status of compensatory afforestation, if any | : | -- | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | d]. Comments on the viability & sustainability of compensatory afforestation programme in the light of actual field experience so far | : | -- | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 11 | The status of clear felling in non-forest areas (Such as submergence area of reservoir, approach roads), if any with quantitative information. | : | Not applicable since unit is located at GIDC Industrial Estate, Dahej | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 12 | Status of construction | : | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | a]. Date of commencement (Actual and / or Planned). | : | 20 th November, 2020 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | b]. Date of completion (Actual and / or Planned) | : | 31 st December 2023 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 13 | Reasons for the delay if the project is yet to start | : | Project activities already started | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 14 | Dates of site visits | : | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

EC Compliance Report

| | | | |
|----|---|---|--|
| | a]. The dates on which the project was monitored by the Regional Office on Previous occasions, if any | : | - Team of EAC members from MOEF New Delhi, RO MOEF Bhopal or RO GPCB visited site - RO GPCB Bharuch visited site on 06/06/2022 |
| | b]. Date of site visit for this monitoring project | : | - RO GPCB Bharuch Visited site on 18/06/2022 - RO GPCB Bharuch Visited site on 20/08/2022 - RO GPCB Bharuch Visited site on 26/09/2022 |
| 15 | Details of correspondence with project authorities for obtaining action plans / information on status of compliance to safeguards other than the routine letters for logistic support for site visits | : | No correspondence yet |
| | (The first monitoring report may contain the details of all the letters issued so far, but the later reports may cover only the letters issued subsequently.) | : | -- |

Note: EC Compliance & CC&ACTO compliance reports are attached as Annexure – 1 & 2.

EC Compliance Report



Front View of Occupational Center



Photograph of Ambulance

EC Compliance Report

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | | |
|---|--|--|
| Conditions | | Compliance Status |
|  |  | |
| | Bed for Patient | Male Nurse of OHC |
| (x) | The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire- fighting system shall be as per the norms | We have Complied Unit have arrangement for Protection of possible fire hazard. Please, see the details of Fire and |

EC Compliance Report

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|---|---------------------------------------|------------|--------------|-----------------------------|------|-----------------------------|---|-----------|-----------|-----|----------|---|-------------|-----------|-----|----------|---|-------------|------------|-----|----------|--------|----------------|----------|---|---------------------|--------|---|---------------|--------|---|----------------------|--------|---|----------------|--------|---|------------------------|--------|---|--------------------|--------|---|--------------|--------|---|---------------------|--------|---|----------|--------|----|----------------------|----------|----|----------------------|--------|----|------------------------|--------|----|-----------|--------|----|------------|--------|----|--------------|--------|----|---------------------------|---------|
| Conditions | Compliance Status | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | safety arrangement is attached below: | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| DETAILS OF FIRE AND SAFETY ARRANGEMENT FOR PROTECTION OF POSSIBLE FIRE HAZARDS. <ul style="list-style-type: none"> • Details of Fire Hydrant System <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Sr. No</th> <th>Name Of Pump</th> <th>Capacity</th> <th>Head</th> <th>Starting (on) waterPressure</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Main pump</td> <td>273 m3/hr</td> <td>70M</td> <td>5 kg/cm2</td> </tr> <tr> <td>2</td> <td>Diesel pump</td> <td>273 m3/hr</td> <td>70M</td> <td>4 kg/cm2</td> </tr> <tr> <td>3</td> <td>jockey pump</td> <td>10.8 m3/hr</td> <td>70M</td> <td>6 kg/cm2</td> </tr> </tbody> </table> <ul style="list-style-type: none"> • Details of EHS Equipment List <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Sr. No</th> <th>Equipment List</th> <th>Quantity</th> </tr> </thead> <tbody> <tr><td>1</td><td>fire escape hydrant</td><td>47 Nos</td></tr> <tr><td>2</td><td>Water Monitor</td><td>05 Nos</td></tr> <tr><td>3</td><td>Water / Foam Monitor</td><td>11 Nos</td></tr> <tr><td>4</td><td>Hose Reel Hose</td><td>51 Nos</td></tr> <tr><td>5</td><td>Water Sprinkler system</td><td>05 Nos</td></tr> <tr><td>6</td><td>Chemical Spill Kit</td><td>07 Nos</td></tr> <tr><td>7</td><td>Foam Trolley</td><td>11 Nos</td></tr> <tr><td>8</td><td>Chlorine kit (cl2)</td><td>02 nos</td></tr> <tr><td>9</td><td>SCBA Set</td><td>15 nos</td></tr> <tr><td>10</td><td>Foam Solution (AFFF)</td><td>5500 ltr</td></tr> <tr><td>11</td><td>Exp. Meter (potable)</td><td>02 nos</td></tr> <tr><td>12</td><td>Oxygen Meter (potable)</td><td>01 nos</td></tr> <tr><td>13</td><td>VOC Meter</td><td>01 nos</td></tr> <tr><td>14</td><td>Safety Net</td><td>20 nos</td></tr> <tr><td>15</td><td>Fire Blanket</td><td>20 nos</td></tr> <tr><td>16</td><td>Total D.C.P Fire Exiting.</td><td>126 nos</td></tr> </tbody> </table> | | Sr. No | Name Of Pump | Capacity | Head | Starting (on) waterPressure | 1 | Main pump | 273 m3/hr | 70M | 5 kg/cm2 | 2 | Diesel pump | 273 m3/hr | 70M | 4 kg/cm2 | 3 | jockey pump | 10.8 m3/hr | 70M | 6 kg/cm2 | Sr. No | Equipment List | Quantity | 1 | fire escape hydrant | 47 Nos | 2 | Water Monitor | 05 Nos | 3 | Water / Foam Monitor | 11 Nos | 4 | Hose Reel Hose | 51 Nos | 5 | Water Sprinkler system | 05 Nos | 6 | Chemical Spill Kit | 07 Nos | 7 | Foam Trolley | 11 Nos | 8 | Chlorine kit (cl2) | 02 nos | 9 | SCBA Set | 15 nos | 10 | Foam Solution (AFFF) | 5500 ltr | 11 | Exp. Meter (potable) | 02 nos | 12 | Oxygen Meter (potable) | 01 nos | 13 | VOC Meter | 01 nos | 14 | Safety Net | 20 nos | 15 | Fire Blanket | 20 nos | 16 | Total D.C.P Fire Exiting. | 126 nos |
| Sr. No | Name Of Pump | Capacity | Head | Starting (on) waterPressure | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | Main pump | 273 m3/hr | 70M | 5 kg/cm2 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Diesel pump | 273 m3/hr | 70M | 4 kg/cm2 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | jockey pump | 10.8 m3/hr | 70M | 6 kg/cm2 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Sr. No | Equipment List | Quantity | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | fire escape hydrant | 47 Nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Water Monitor | 05 Nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Water / Foam Monitor | 11 Nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4 | Hose Reel Hose | 51 Nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5 | Water Sprinkler system | 05 Nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 6 | Chemical Spill Kit | 07 Nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 7 | Foam Trolley | 11 Nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 8 | Chlorine kit (cl2) | 02 nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 9 | SCBA Set | 15 nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 10 | Foam Solution (AFFF) | 5500 ltr | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 11 | Exp. Meter (potable) | 02 nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 12 | Oxygen Meter (potable) | 01 nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 13 | VOC Meter | 01 nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 14 | Safety Net | 20 nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 15 | Fire Blanket | 20 nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 16 | Total D.C.P Fire Exiting. | 126 nos | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

EC Compliance Report

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | | | |
|---|--|--|--|
| Conditions | | | Compliance Status |
| | 17 | Total Foam Fire Exting. | 105 nos |
| | 18 | Total Co2 Fire Exting. | 97 nos |
| | 19 | Total Fire Extinguisher in safety office | 43 nos |
| | 20 | Total D.C.P Fire Exting. | 126 nos |
| | 21 | Sand Drum | 22 nos |
| Total Foam Solution Details in Plant | | | |
| | Sr. No. | Location | Quantity |
| | 1 | Safety Office | 1000 Ltr in stock |
| | 2 | Plant-A | 500 Ltr. |
| | 3 | Plant-B | 500 Ltr. |
| | 4 | Plant-C | 400 Ltr. |
| | 5 | Plant-D | 800 Ltr. |
| | 6 | Solvent Storage Area | 500 Ltr. |
| | 7 | R.M Store | 200 Ltr. |
| (xi) | Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees. | | Complied. Training record Details as Below |

EC Compliance Report

| SR NO | Month | No. Of Safety Training | No of Participants | Total Man Hours |
|--------|--|------------------------|--------------------|---|
| 1 | Jun-22 | 82 | 810 | 534 |
| 2 | Jul-22 | 70 | 554 | 220 |
| 3 | Aug-22 | 85 | 1369 | 684 |
| 4 | Sep-22 | 111 | 1388 | 694 |
| 5 | Oct-22 | 118 | 1354 | 677 |
| 6 | Nov-22 | 112 | 1289 | 644 |
| Total | | 578 | 6764 | 3453 |
| (xii) | Storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/any wastewater shall not be allowed to mix with storm water. | | | Noted |
| (xiii) | Solvent management shall be carried out as Follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and Solvent handling pump shall have mechanical seals to prevent leakages.(c) Solvents shall be stored in a separated space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The Solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation. | | | Noted |
| (xiv) | Process organic residue and spent carbon, if any, shall be sent to cement other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF. | | | We are sending Organic residue to RSPL, SEPPL, BEIL. And Banas Resources LLP & Cement manufacturer for Co- processing. We have membership with BEIL, |

EC Compliance Report

| | | |
|--|--|---|
| | | SEPPL, RSPL, Banas Resources & MoU with cement Industry attached below: |
|--|--|---|

EC Compliance Report

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | |
|---|---|
| Conditions | Compliance Status |
| (v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. the funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose | Noted |
| (vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. | Complied |
| (vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard as well as by e- mail) to the respective Regional Office of MoEF & CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company. | Agreed and will be complied. |
| (viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF &CC by e-mail. | Complied, The environment statement of each financial year ending 31st March in form-v Submitted regularly to the GPCB. Please, see the Annexure No-6 for Latest form-v (2021-2022) |
| (ix) The Project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry. | Complied We have received the EC letter on 19/10/2020 and published the Advertisement in local Newspaper of Gujarat Samachar on dated 22/10/2020 & in Times of India dated 22/10/2020. |
| (x) The project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project. | Project activities under finalization of engineering Drawing, when It will start, we will inform Regional Office as well as Ministry. |

EC Compliance Report

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | | |
|---|---|-------------|
| Conditions | Compliance Status | |
| 15. | The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental Clearance, if implementation of any of the above conditions is not found satisfactory. | Yes, Agreed |
| 16. | Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of environment (Protection) Act, 1986 | Yes, Agreed |
| 17. | Any appeal against this environmental clearance shall lie with the National Green Tribunal, if Preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010. | Yes, Agreed |
| 18. | The above conditions will be enforced, inter- alia under the provision of the water (prevention and Control of Pollution) Act, 1974, the Air(Prevention & Control of Pollution) Act, 1981,the Environment (Protection) Act, 1986, the Hazardous waste (Management, Handling and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein | Yes, Agreed |

EC Compliance Report

Annexure 2 -Compliance report of CC&A/CTO and its Amendment

| Compliance Report of Consolidated Consent & Authorization (CC&A / CTO) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|--|---|--|--------------|--------------------------------|---|---|----|---|------------------------------|-----|---|----------------------|-----|---|---------------------------------|----|---|-------------------------------|-----|---|--------------------------------|-----|---|-----------------------------------|------|---|------------------------|-----|---|---|----|----|-------------------------|-----|----|-------------------------|-----|----|------------------|-----|----|------------------|-----|----|-----------------------|----|----|-------------------------|----|----|--------------------|----|----|----------------|----|--|
| 1 | This has reference to the CC&A vide letter no: GPCB-BRCH-B-CCA-50(9)/ID-33612/444392 dated: 14/02/2018 under the Provisions of the various Environmental Act/ Rules, which stands amended as under. | Noted. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | The consent under water act 1974. Shall be valid up to 11/10/2022. The consent under Air Act – 1981, Authorization under Environment (Protection) Act. 1986 shall be valid up to 11/10/2022 to operate industrial plant for manufacture of the following products:- | Unit is complying with the given condition. Monthly production details are as mentioned below: | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Product Name</th> <th>Production Capacity in MT/Year</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>AMBAD (N) (4-Acetyl 2-Methyl Benzamide)</td> <td>25</td> </tr> <tr> <td>2</td> <td>Alpha Cypermethrin Technical</td> <td>300</td> </tr> <tr> <td>3</td> <td>Bifenthrin Technical</td> <td>100</td> </tr> <tr> <td>4</td> <td>Chlorimuron Ethyl Technical 95%</td> <td>10</td> </tr> <tr> <td>5</td> <td>Chlorpyrifos Methyl Technical</td> <td>250</td> </tr> <tr> <td>6</td> <td>Clodinafop Propargyl Technical</td> <td>250</td> </tr> <tr> <td>7</td> <td>Cypermethric acid chloride (CMSC)</td> <td>1000</td> </tr> <tr> <td>8</td> <td>Cypermethrin Technical</td> <td>800</td> </tr> <tr> <td>9</td> <td>DCAP (N) (3', 5' Dichloro 2-2-2 Trifluoro Acetophenone)</td> <td>25</td> </tr> <tr> <td>10</td> <td>Diafenthiuron Technical</td> <td>400</td> </tr> <tr> <td>11</td> <td>Difenconazole Technical</td> <td>100</td> </tr> <tr> <td>12</td> <td>Diuron Technical</td> <td>900</td> </tr> <tr> <td>13</td> <td>Ethion Technical</td> <td>700</td> </tr> <tr> <td>14</td> <td>Fenvalerate Technical</td> <td>78</td> </tr> <tr> <td>15</td> <td>Fenpyroximate Technical</td> <td>15</td> </tr> <tr> <td>16</td> <td>Fipronil Technical</td> <td>60</td> </tr> <tr> <td>17</td> <td>Flumethic Acid</td> <td>15</td> </tr> </tbody> </table> | Sr. No. | Product Name | Production Capacity in MT/Year | 1 | AMBAD (N) (4-Acetyl 2-Methyl Benzamide) | 25 | 2 | Alpha Cypermethrin Technical | 300 | 3 | Bifenthrin Technical | 100 | 4 | Chlorimuron Ethyl Technical 95% | 10 | 5 | Chlorpyrifos Methyl Technical | 250 | 6 | Clodinafop Propargyl Technical | 250 | 7 | Cypermethric acid chloride (CMSC) | 1000 | 8 | Cypermethrin Technical | 800 | 9 | DCAP (N) (3', 5' Dichloro 2-2-2 Trifluoro Acetophenone) | 25 | 10 | Diafenthiuron Technical | 400 | 11 | Difenconazole Technical | 100 | 12 | Diuron Technical | 900 | 13 | Ethion Technical | 700 | 14 | Fenvalerate Technical | 78 | 15 | Fenpyroximate Technical | 15 | 16 | Fipronil Technical | 60 | 17 | Flumethic Acid | 15 | |
| Sr. No. | Product Name | Production Capacity in MT/Year | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | AMBAD (N) (4-Acetyl 2-Methyl Benzamide) | 25 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Alpha Cypermethrin Technical | 300 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Bifenthrin Technical | 100 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4 | Chlorimuron Ethyl Technical 95% | 10 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5 | Chlorpyrifos Methyl Technical | 250 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 6 | Clodinafop Propargyl Technical | 250 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 7 | Cypermethric acid chloride (CMSC) | 1000 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 8 | Cypermethrin Technical | 800 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 9 | DCAP (N) (3', 5' Dichloro 2-2-2 Trifluoro Acetophenone) | 25 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 10 | Diafenthiuron Technical | 400 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 11 | Difenconazole Technical | 100 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 12 | Diuron Technical | 900 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 13 | Ethion Technical | 700 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 14 | Fenvalerate Technical | 78 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 15 | Fenpyroximate Technical | 15 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 16 | Fipronil Technical | 60 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 17 | Flumethic Acid | 15 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

EC Compliance Report

| | | | | |
|----|--------------------------------------|------|--|--|
| 18 | Flumethrin Technical | 15 | | |
| 19 | Imazethapyr Technical 97% | 50 | | |
| 20 | Imibenconzol | 50 | | |
| 21 | Imiprothrin Technical | 8 | | |
| 22 | Isoprothiolin Technical 96% | 100 | | |
| 23 | Lambda Cyhalothric Acid | 350 | | |
| 24 | Lambda Cyhalothrin Technical | 600 | | |
| 25 | Metaphenoxy Benzaldehyde | 1750 | | |
| 26 | Metaphenoxy Benzyl Alcohol | 200 | | |
| 27 | Metofluthrin Technical | 4 | | |
| 28 | Metribuzine Technical | 400 | | |
| 29 | Metsulphuron Methyl Technical | 20 | | |
| 30 | Myclobutanil Technical | 15 | | |
| 31 | Novaluron Technical | 10 | | |
| 32 | Pendimethalin Technical | 600 | | |
| 33 | Permethrin Technical | 250 | | |
| 34 | Phenthoate Technical | 400 | | |
| 35 | Prallethrin Technical | 25 | | |
| 36 | Propargite Technical | 25 | | |
| 37 | Pyrazosulfuron Ethyl Technical (97%) | 25 | | |
| 38 | Sulfosulfuron Technical | 20 | | |
| 39 | Tebuconzole Technical 93% | 300 | | |
| 40 | Thiamethoxam Technical | 750 | | |
| 41 | Transfluthrin Technical | 60 | | |
| 42 | Tricyclazole Technical | 25 | | |
| 43 | Pilot Products | 75 | | |
| 44 | Profenofos Technical | 150 | | |

EC Compliance Report

| | | | | |
|----------------|---|------------------------------|--|--|
| 45 | Propiconazole Technical | 100 | | |
| 46 | Acetamipride Technical | 0 | | |
| 47 | Cloquintocet Mexyl Technical(Safener Technical) | 0 | | |
| 48 | CMNBP | 0 | | |
| 49 | Imidachloprid Technical | 0 | | |
| 50 | Indoxacarb Technical | 0 | | |
| 51 | Pretilachlor Technical | 0 | | |
| 52 | Propanil Technical | 0 | | |
| 53 | Temephos Technical | 0 | | |
| 54 | 6-Fluoro-2-methyl indole | 75 | | |
| 55 | Fluxametamide | 50 | | |
| 56 | HPOA HCL (2-hydroxy propyloxyminehydro chloride) | 50 | | |
| 57 | Paclobutrazol | 100 | | |
| 58 | Penoxsulam | 60 | | |
| 59 | Pymetrozine | 300 | | |
| 60 | Quizalofop-p-ethy | 100 | | |
| 61 | Tolfenpyrad | 60 | | |
| | TOTAL | 12200 | | |
| | Formulation Products | | | |
| 1. | Pesticides Formulation (Solid) | 6000 | | |
| 2. | Pesticides Formulation (Liquid) | 6000 | | |
| Sr. No. | Name of Products (Pesticides Formulation) | Quantity (MT / Annum) | | |
| 1. | Alphacypermethrin 10% Ec | 200 | | |
| 2. | Alphacypermethrin 10% Sc | 300 | | |
| 3. | Alphacypermethrin 20% Ec | 200 | | |

EC Compliance Report

| | | |
|-----|---------------------------------------|------|
| 4. | Bifenthrin 2.5% Ec | 300 |
| 5. | Butachlor 50% Ec | 400 |
| 6. | Butachlor 50% Ew | 500 |
| 7. | Chlormequat Chloride 67% SI | 300 |
| 8. | Chlormequat Chloride 75% SI | 300 |
| 9. | Chlorpyrifos 50% + Cypermethrin 5% Ec | 300 |
| 10. | Chlorpyrifos 50% Ec | 300 |
| 11. | Chlorpyriphos 20% Ec | 500 |
| 12. | Chlorpyriphos 48% Ec | 300 |
| 13. | Clodinafop Propargyl 15% Wp | 400 |
| 14. | Cypermethrin 10% Ec | 500 |
| 15. | Cypermethrin 1.25% Ulv | 250 |
| 16. | Cypermethrin 25% Ec | 300 |
| 17. | Dichlorvos 76% Ec | 300 |
| 18. | Ethion 40% + Cypermethrin 5% Ec | 300 |
| 19. | Ethion 50% Ec | 500 |
| 20. | Fenvalerate 20% Ec | 300 |
| 21. | Fipronil 20% Ec | 200 |
| 22. | Glyphosate 41% SI | 300 |
| 23. | Hexaconazole 5% Ec | 200 |
| 24. | Hexaconazole 5% Sc | 200 |
| 25. | Imidacloprid 17.8% SI | 360 |
| 26. | Imidacloprid 30.5% Sc | 300 |
| 27. | Imidacloprid 70% Wg | 300 |
| 28. | Indoxacarb 14.5% Sc | 200 |
| 29. | Lambdacyhalothrin 2.5% Ec | 250 |
| 30. | Lambdacyhalothrin 5% Ec | 250 |
| 31. | Malathion 50% Ec | 200 |
| 32. | Metalaxyl 8% + Mancozeb 64% Wp | 300 |
| 33. | Metribuzene 70% Wp | 300 |
| 34. | Pendimethalin 30% Ec | 1000 |
| 35. | Permethrin 25% Ec | 200 |
| 36. | Phenthoate 50% Ec | 200 |
| 37. | Pretilachlor 30.7% Ec | 200 |

EC Compliance Report

| | | |
|-----|---|------|
| 38. | Pretilachlor 50% Ec | 200 |
| 39. | Propanil 35% Ec | 200 |
| 40. | Sulfosulfuron 75% Wg | 200 |
| 41. | Thiamethoxam 25% Wg | 1000 |
| 42. | Triazophos 40% Ec | 300 |
| 43. | Tricyclazole 75% Wp | 200 |
| 44. | Deltamethrin 2.8% Ec | 200 |
| 45. | Propiconazole 25% Ec | 200 |
| 46. | Bifenthrin 10% Ec | 300 |
| 47. | Fipronil 40% + Imidacloprid 40% Wg | 300 |
| 48. | Fipronil 80% Wg | 100 |
| 49. | Fipronil 5% Sc | 250 |
| 50. | Labdacyhalothrin 4.9% Cs | 1000 |
| 51. | Diuron 80% Wp | 600 |
| 52. | Pretilachlor 37% Ew | 200 |
| 53. | Metsulfuron Methyl 20% Wp | 100 |
| 54. | Fenpyroximate 5% Ec | 100 |
| 55. | Temephos 50% Ec | 100 |
| 56. | Thiamethoxam 30% Fs | 300 |
| 57. | Imidacloprid 48% Fs | 200 |
| 58. | Pendimethalin 38.7% Cs | 300 |
| 59. | Difenthiuron 50% Wp | 500 |
| 60. | Labdacyhalothrin 10% WP | 300 |
| 61. | Thiamethoxam 75% W/W SG | 50 |
| 62. | Bifenthrin 8% SC | 200 |
| 63. | Azoxystrobin 23% SC | 200 |
| 64. | Clodinafop Propargyl 15% + Metsulfuron Methyl 1% Wp | 150 |
| 65. | Clodinafop Propargyl 9% + Metribuzin 20% Wp | 150 |
| 66. | Ethion 40% + Cypermethrin 5% Ec | 300 |
| 67. | Indoxacarb 14.5% + Acetamiprid 7.7% W/W SC | 140 |
| 68. | Metsulfuron Methyl 10% W/W + Chlorimuron Ethyl 10% WP | 100 |
| 69. | Fenxaprop-P-Ethyl 7.77% + Metribuzin 13.6% W/W | 100 |

EC Compliance Report

| EC | | | |
|-------|---|---|--|
| 70. | Fenxaprop-P-Ethyl 9.3% EC | 100 | |
| 71. | Fenxaprop-P-Ethyl 10% E.C. | 100 | |
| 72. | Thiamethoxam 12.6% + Lambda- Cyhalothrin 9.5% Zc | 200 | |
| 73. | Propiconazole 10.7% + Tricyclazole 34.2% Se | 100 | |
| 74. | Profenofos 40% + Cypermethrin 4% E.C. | 200 | |
| 75. | Novaluron 5.25% + Indoxacarb 4.5% W/W SC | 150 | |
| 76. | Profenofos 50% EC | 200 | |
| 77. | Tebuconazole 25.9% E.C | 200 | |
| 78. | Chlorpyrifos 40.8% Ec | 200 | |
| 79. | Chlorpyrifos Methyl 50% Ec | 200 | |
| 80. | Ethion 47% Ec | 300 | |
| 81. | Indoxacarb 15% Sc | 200 | |
| 82. | Malathion 57% Ec | 300 | |
| 83. | Permethrin 35% Ec | 300 | |
| 84. | Phenthoate 50% Ec | 200 | |
| 85. | Profenofos 50% Ec | 300 | |
| 86. | Propiconazole 25% Ec | 300 | |
| 87. | Lambdacyhalothrin 2.5% CS | 200 | |
| Total | | 24000 | |
| 3. | <u>Subject To The Following Specific Conditions Related To Environment Clearance (EC):-</u> | | |
| 3.1 | The applicant shall not produce any products as well as not carry out any activities for products process listed in the EIA Notification dated 14/09/2016 as amended from time to time. Requiring prior Environmental Clearance from competent authority. | Respect to EIA notification no activities have been carried out like product expansion and as Complied. | |
| 3.2 | Applicant shall strictly comply /fulfill with all the conditions stipulated by competent authority in the order of Environmental Clearance issued vide letter no. F No J-11011 961 2008-IA (I) dated 10/01/2013. | Yes, all the conditions of EC have been Complied and compliance reports have been submitted to respective offices timely. | |
| 4. | CONDITIONS UNDER WATER ACT : | | |
| 4.1 | The quantity of total water consumption shall not exceed 1506 KL/day.(Break up asbelow) a) Domestic - 120 KL/day b) Industrial – 1326 KL/day | Complied. Water consumption is well within limits as per the condition. Water consumption details for period June 2022 to November 2022 is given below: <div style="border: 1px solid black; padding: 5px; width: fit-content; margin: 0 auto;">Details Of Water Consumption</div> | |

EC Compliance Report

| | c) Gardening – 60 KL/day | <table border="1"> <thead> <tr> <th>Month</th> <th>KL/Month</th> </tr> </thead> <tbody> <tr> <td>June'2022</td> <td>3072</td> </tr> <tr> <td>July'2022</td> <td>8845</td> </tr> <tr> <td>August'2022</td> <td>11759</td> </tr> <tr> <td>September'2022</td> <td>10515</td> </tr> <tr> <td>October'2022</td> <td>12963</td> </tr> <tr> <td>November'2022</td> <td>13472</td> </tr> </tbody> </table> | Month | KL/Month | June'2022 | 3072 | July'2022 | 8845 | August'2022 | 11759 | September'2022 | 10515 | October'2022 | 12963 | November'2022 | 13472 | | |
|-----------------------------------|--|---|-----------------------------------|----------|-----------|----------|-----------|------|-------------|-------|----------------|-------|----------------|-------|---------------|-------|---------------|------|
| Month | KL/Month | | | | | | | | | | | | | | | | | |
| June'2022 | 3072 | | | | | | | | | | | | | | | | | |
| July'2022 | 8845 | | | | | | | | | | | | | | | | | |
| August'2022 | 11759 | | | | | | | | | | | | | | | | | |
| September'2022 | 10515 | | | | | | | | | | | | | | | | | |
| October'2022 | 12963 | | | | | | | | | | | | | | | | | |
| November'2022 | 13472 | | | | | | | | | | | | | | | | | |
| 4.2 | The quantity of total waste water generation shall not exceed 951 KL/day.(Breakup below) a) Domestic– 100 KL/day b) Industrial – 851 KL/day | <p>Complied.</p> <table border="1"> <thead> <tr> <th colspan="2">Details Of Waste Water Generation</th> </tr> <tr> <th>Month</th> <th>KL/Month</th> </tr> </thead> <tbody> <tr> <td>June'2022</td> <td>357</td> </tr> <tr> <td>July'2022</td> <td>3459</td> </tr> <tr> <td>August'2022</td> <td>3312</td> </tr> <tr> <td>September'2022</td> <td>2816</td> </tr> <tr> <td>October'2022</td> <td>2951</td> </tr> <tr> <td>November'2022</td> <td>2832</td> </tr> </tbody> </table> | Details Of Waste Water Generation | | Month | KL/Month | June'2022 | 357 | July'2022 | 3459 | August'2022 | 3312 | September'2022 | 2816 | October'2022 | 2951 | November'2022 | 2832 |
| Details Of Waste Water Generation | | | | | | | | | | | | | | | | | | |
| Month | KL/Month | | | | | | | | | | | | | | | | | |
| June'2022 | 357 | | | | | | | | | | | | | | | | | |
| July'2022 | 3459 | | | | | | | | | | | | | | | | | |
| August'2022 | 3312 | | | | | | | | | | | | | | | | | |
| September'2022 | 2816 | | | | | | | | | | | | | | | | | |
| October'2022 | 2951 | | | | | | | | | | | | | | | | | |
| November'2022 | 2832 | | | | | | | | | | | | | | | | | |
| 4.3 | The quantity of the industrial effluent from the manufacturing process and other ancillary industrial operations shall be 873 KL/day and the quantity of domestic waste water (Sewage) shall not exceed 100 KL/day. | Complied | | | | | | | | | | | | | | | | |
| 4.4 | 122 KL/Day of concentrated/high TDS stream of industrial effluent, from process (Washing) shall be sent to the evaporation system (MEE/Two continuous IV effect evaporators), condensate from MEE salt be recycled back to process/scrubber, The generating solids after settlers, nutch filters and centrifuged shall be disposed at nearest approved TSDF site. The ML coming from the evaporation system/centrifuge shall be totally pumped hack in the evaporation system. | Noted. | | | | | | | | | | | | | | | | |
| 4.5 | 693 KL/Day of biodegradable industrial effluent shall be sent to ETP for primary, secondary and tertiary treatment after treatment the treated effluent shall be sent for disposal into GIDC Sewer line-Dahej Vilayat Pipeline/Common Disposal System up to the sea. | Complied | | | | | | | | | | | | | | | | |

EC Compliance Report

| | | |
|-----|---|---|
| 4.6 | The quality of treated effluent shall conform to the following standards prior to disposal GIDC sewer Line- Dahej Vilayat Pipeline/Common Disposal system up to the Sea for final disposal at NIO designated point. | Complied We are carried out Waste water analysis on monthly basis by NABL accredited third party of M/s. Siddhi Green Excellence Pvt ltd. Ankleshwar (Recognized NABL Laboratory no. NABL/TC-5007 dated 28/03/2022 and valid up to 27/03/2024). Pl. refer below report. |
|-----|---|---|

EC Compliance Report

| PARAMETERS | PERMISSIBLE LIMIT |
|-------------------------------|--|
| pH | 6 to 9 |
| Temperature | Shall not exceed more than 3° C above ambient water temperature. |
| Total Suspended Solids | 100 mg/l |
| Oil and Grease | 10 mg/l |
| Phenolic Compounds | 5 mg/l |
| Cyanides | 0.2 mg/l |
| Fluoride | 15 mg/l |
| Sulphides | 5 mg/l |
| Ammonical Nitrogen | 50 mg/l |
| Total Kjeldahl Nitrogen (TKN) | 50 mg/l |
| Nitrate- Nitrogen | 50 mg/l |
| Total Res. Chlorine | 1 mg/l |
| Arsenic | 0.2 mg/l |
| Trivalent Chromium | 2 mg/l |
| Hexavalent Chromium | 0.1 mg/l |
| Copper | 3 mg/l |
| Lead | 0.1 mg/l |
| Mercury | 0.01 mg/l |
| Nickel | 3 mg/l |
| Zinc | 15 mg/l |
| Cadmium | 0.05 mg/l |
| BOD (3 days at 27° C) | 100 mg/l |
| COD | 250 mg/l |
| Selenium | 0.05 mg/l |
| Vanadium | 0.2 mg/l |
| Manganese | 2 mg/l |
| Iron | 3 mg/l |
| Bio-assay test | 90 % Survival of fish after 96 hours in 100 % effluent. |

Unit shall install new ETP consist of pre treatment, advanced MEE & stripper system for solid separation. Condensate from MEE – stripper shall be finally undergo polishing treatment through primary, secondary & tertiary RO and reuse for internal gardening / utilities or finally disposed in to GIDC sewer line – Dahej Vlayat Pipeline up to deep sea.



012
**Bharat
RASAYAN LIMITED**

ANNEXURE R-8

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

BRL-Dahej/ DIR/GPCB/2022/33

Date: 03rd Sept., 2022

To;

PCB ID: 33612

Unit Head, Bharuch Region
Gujarat Pollution Control Board
Paryawaran Bhawan,
Sector 10A,
Gandhinagar

Kind. Att.: Shri Irfan Kagzi Sir

Subject: Submission of Environment Statement (Form-V) for the period of
April 2021 to March 2022

Dear Sir,

With reference to above stated subject, herewith we are submitting the Environment Statement as Form-V for the fiscal year of April 2021 to March 2022.

We hope, the above is in order as per requirement.

Thanking you,

Your sincerely,

For, Bharat Rasayan Limited.

Ajay Gupta
Director-operations



06/09/22
Post Received
Gujarat Pollution Control Board
BHARUCH

Copy to: Regional Officer, Gujarat Pollution Control Board- Bharuch

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

Environmental Statement (Form-V) for the year 2020-21
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

FORM- V
(See Rule 14)

Environmental Statement for the financial year ending on 31st March, 2022

PART- A

| | | | |
|-------|---|---|--|
| (i) | Name and address of the owner/ occupier of the industry operation or process. | : | Mr. Ajay Gupta – Director operations 42/4, Dahej Industrial Estate, GIDC, Dahej, Dist: Bharuch |
| (ii) | Industry category Primary-(STC Code) Secondary-(STC Code). | : | Red category, Large Scale |
| (iii) | Production capacity | : | As per Annexure - I |
| (iv) | Year of establishment | : | 2011 |
| (v) | Date of the last environmental statement submitted | : | 20 th Sept, 2021 |

PART- B

Water and Raw Material Consumption

| | | | |
|-----|-------------------------------------|---|----------------------------------|
| (i) | Water consumption m ³ /d | : | Avg. 578.508 m ³ /day |
| | Process | : | 181.736 m ³ /day |
| | Cooling | : | 255.772 m ³ /day |
| | Domestic + Gardening | : | 141.000 m ³ /day |

| Sr. No. | Name of Products | Water consumption per unit of Product output | |
|---------|-------------------------------|--|---|
| | | During the previous Financial Year (Ltrs/MT) | During the Current Financial Year (Ltrs/MT) |
| | | 20-21 | 21-22 |
| 1 | Metaphenoxy Benzaldehyde | 43274.07 | 43032.013 |
| 2 | Ethion Technical | 9347.83 | 9954.625 |
| 3 | Phenthoate Technical | 10776.78 | 10686.440 |
| 4 | Thiomethoxam Technical | 428.33 | 1668.900 |
| 5 | Metaphenoxy Benzyl alcohol | 00 | 00 |
| 6 | Lambda Cyhalothrin Technical | 4770.16 | 13372.270 |
| 7 | Clodinafop Technical | 1336.59 | 968.115 |
| 8 | Metribuzine Technical | 12648.21 | 14025.441 |
| 9 | Diuron Technical | 896.68 | 373.079 |
| 10 | Cypermethrin Technical | 4500.14 | 4498.171 |
| 11 | Metsulphuron Methyl Technical | 379.47 | 367.393 |
| 12 | Bifenthrin Technical | 00 | 866.330 |
| 13 | Myclobutanil Technical | 113.54 | 25.088 |
| 14 | Permethrin Technical | 737.04 | 490.468 |



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

| | | | |
|----|-----------------------------|----------|-----------|
| 15 | Diafenthiuron Technical | 1998.91 | 1981.03 |
| 16 | Transfluthrin Technical | 662.39 | 369.779 |
| 17 | Pendimethalin Technical | 19758.14 | 28605.728 |
| 18 | Tebuconazole Technical | 332.15 | 52.451 |
| 19 | Imibenconazol | 00 | 00 |
| 20 | Difenconazole Technical | 00 | 35.375 |
| 21 | Paclobutrazol | 00 | 00 |
| 22 | Tolfenpyrad | 00 | 34.608 |
| 23 | Chlorimuron Ethyl Technical | 24.75 | 8.541 |
| 24 | Flumethrin Technical | 852.49 | 348.883 |
| 25 | CMAC | 7197.06 | 00 |
| 26 | Alpha Cypermethrin | 3329.03 | 3541.292 |
| 27 | Imiprothrin Technical | 31.91 | 19.526 |

(ii) Raw Material Consumption

| Name of raw material consume | Name of products | Consumption of raw material per unit |
|-------------------------------|------------------|--------------------------------------|
| As per attached in Annexure-2 | | |

PART- C

Pollution discharges to environment/ unit of output.

(Parameter as specified in the consent issued)

| (i) Pollution | Quality of Pollutants Discharged (Mass/day) | Concentration of Pollutants discharges (mass/volume) | Percentage of variation from prescribed standards |
|---------------|---|--|---|
| a) Water | As per attached in Annexure-3. | | |
| b) Air | | | |

PART- D
(HAZARDOUS WASTES)

| Hazardous Wastes | Total Quantity (MT) | |
|--|------------------------------------|-----------------------------------|
| | During the previous financial year | During the current financial year |
| (a) From process: | | |
| Incinerable waste | 1504.343 MT | 1804.000 MT |
| Discarded Containers/Barrels/Liners contaminated with HW | 166.98 MT | 2.800 MT |
| Used Spent Oil | 4.84 MT | 0.800 MT |
| Coal Ash from Boiler | 1418.000 MT | 1846.000 MT |
| Spent acid, Dilute sulfuric Acid and Hydrochloric Acid | 57.900 MT | 32.500 MT |
| Potassium Chloride | 1530.000 MT | 4681.660 MT |



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

| | | |
|---|-------------|--------------|
| Aq. Alum (Aqueous Aluminum Chloride Sol'n) | 9155.000 MT | 11263.000 MT |
| Sodium Sulfit | 367.000 MT | 977.000 MT |
| Sodium bi sulfide (Sodium Hydrogen Sulfide) | 294.000 MT | 709.000 MT |
| Mix solvents and formaline | 000 MT | 35.000 MT |
| (b) From pollution Control Facilities | | |
| ETP – MEE Sludge | 9546.942 MT | 9425.000 MT |

PART- E
SOLID WASTES
TOTAL QUANTITY (MT)

| | During the Previous Financial Year | During the Current Financial Year |
|--------------------------------------|------------------------------------|-----------------------------------|
| (a) From Pollution Control Equipment | N.A. | N.A. |
| (b) From Process | NA | NA |

PART- F

Please specify the characterizations (in terms of composition of quantum) of Hazardous as well solid waste and indicate disposal practice adopted for both these categories of wastes.

Process Waste :Disposed to Co-processing at RSPL-Panoli, GEPIL-Chittorgurh, SEPPL-Kutch & Shree Cement Ltd. B-Category HWs sent to actual end-users through MoU & online Manifest.

Hazardous Waste : Disposed to BEIL- Dahej , SAFE ENVIRO PVT LTD -JAMBUSER

PART- G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

Not applicable

PART- H

Additional measures/ investment proposal for environmental protection including abatement of pollution, prevention of pollution.

Membrane Bio Reactor (MBR) is installed to improve RO performances.

PART- I

Any other particulates in respect of environmental protection and abatement of pollution.

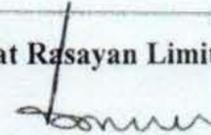


Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

- 1). **Tree plantation in and around the factory premises is done every year and more than 8000 nos. of plants developed.**
- 2). **Environmental awareness program at shop floor level is regularly arranged through Training, sharing of knowledge / information for prevention of environment pollution.**

Dated: 03.09.2022

For, Bharat Rasayan Limited


Authorized signature



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

Annexure -1

| Sr. No. | Product Name | Installed Capacity MT/Yr |
|---------|--------------------------------|--------------------------|
| 1 | Metaphenoxy Benzaldehyde | 1750 |
| 2 | Ethion Technical | 700 |
| 3 | Phenthoate Technical | 400 |
| 4 | Thiomethoxam Technical | 750 |
| 5 | Metaphenoxy Benzyl alcohol | 200 |
| 6 | Lambda Cyhalothrin Technical | 600 |
| 7 | Clodinafop propargyl Technical | 250 |
| 8 | Metribuzine Technical | 400 |
| 9 | Diuron Technical | 900 |
| 10 | Cypermethrin Technical | 800 |
| 11 | Metsulphuron Methyl Technical | 20 |
| 12 | Bifenthrin Technical | 100 |
| 13 | Myclobutanil Technical | 15 |
| 14 | Permethrin Technical | 250 |
| 15 | Diafenthiuron Technical | 400 |
| 16 | Transfluthrin Technical | 60 |
| 17 | Pendimethalin Technical | 600 |
| 18 | Tebuconazole Technical | 300 |
| 19 | Imibenconazole | 50 |
| 20 | Difenconazole Technical | 100 |
| 21 | Paclobutrazol | 100 |
| 22 | Tolfenpyrad | 60 |
| 23 | Clorimuron Ethyl Technical 95% | 10 |
| 24 | Flumethrin Technical | 15 |
| 25 | CMAC | 1000 |
| 26 | Alpha cypermethrin Technical | 300 |
| 27 | Imiprothrin Technical | 8 |
| 28 | HPOA HCl | 50.000 |
| 29 | Pesticide Formulation Liquid | 6000 |



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

Annexure - 2

| Sr. No. | Name of Product | Raw Material Name | Raw Material Consumption MT/Year |
|-------------|--------------------------|-------------------------------------|----------------------------------|
| 1 | Metaphenoxy Benzaldehyde | Ethylene dichloride | 5335.553 |
| | | Benzaldehyde | 1239.169 |
| | | Aluminium chloride | 2043.847 |
| | | Bromine | 1025.399 |
| | | Chlorine | 434.491 |
| | | Soda ash | 52.139 |
| | | Thiosulphate | 24.679 |
| | | Hydrochloric Acid (HCl) | 743.849 |
| | | Catalyst PTSA | 1.738 |
| | | Caustic Soda lye | 276.336 |
| | | Mono Ethyl Glycol | 1390.372 |
| | | Catalyst (CUCL) | 52.139 |
| | | Toluene | 2984.086 |
| | | Potassium Hydroxide (KOH) | 677.806 |
| | | Phenol | 1025.399 |
| | | Sulphuric Acid | 55.615 |
| | | Triethyl amine | 17.380 |
| Water | 43032.013 | | |
| 2 | Ethion Technical | Toluene | 10.443 |
| | | Caustic Soda Lye 47% (For Solution) | 845.913 |
| | | P2S5 | 591.791 |
| | | Absolute Ethanol alcohol | 633.565 |
| | | Dibromo methane | 351.594 |
| | | Water | 9954.625 |
| | | Steam (For Steam Distillation) | 2310.075 |
| 3 | Phenthoate Technical | Toluene | 21.769 |
| | | Phosphorus Pentasulphide | 186.815 |
| | | Methanol | 138.528 |
| | | Caustic soda lye | 514.532 |
| | | Phenyl Acetic Acid | 193.939 |
| | | Thionyl chloride | 23.352 |
| | | Bromine | 240.247 |
| | | Sodium bisulphate | 19.790 |
| | | Ethanol | 185.627 |
| | | Steam For distillation | 1998.760 |
| Acetic Acid | 3.562 | | |



Environmental Statement (Form-V) for the year 2021-22
 Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

| | | | |
|-------------------|--------------------------------------|---|-----------|
| | | Catalyst | 4.013 |
| | | Sulphuric Acid | 128.633 |
| | | Benzene | 1187.382 |
| | | Water | 10686.438 |
| 4 | Thiomethoxam Technical | 2-Chloro-5 -chloromethyl thiazole (CCMT) | 300.402 |
| | | 3-methyl-4-nitro per hydro, 1,2,5 oxadiazene (MNPO) | 320.429 |
| | | Dimethyl Formamide | 38.385 |
| | | Methanol | 25.034 |
| | | Caustic Flacks | 80.107 |
| | | Hydrochloric Acid | 14.603 |
| | | Sodium Hypochlorite | 62.584 |
| | | Water | 1668.900 |
| 5 | Metaphenoxy Benzyl alcohol | Metaphenoxy Benzaldehyde | 100.980 |
| | | Hydrogen | 1.020 |
| | | Renney Nickle Catalyst | 0.000 |
| 6 | Lambda Cyhalothrin Technical | Lambda Acid | 326.417 |
| | | Thionyl chloride | 170.706 |
| | | Dimethyl formamide | 1.153 |
| | | Caustic Soda Lye | 319.716 |
| | | Metaphenoxy Benzaldehyde | 261.249 |
| | | Sodium Cyanide | 73.819 |
| | | Catalyst | 6.055 |
| | | Soda Ash | 19.792 |
| | | Hexane | 115.387 |
| | | Sodium Hypo Chloride | 223.140 |
| | | Acetic Acid | 11.698 |
| | | Isopropyl Alcohol | 23.292 |
| | | Di isopropyl Amine | 7.167 |
| | | Lambda powder (seeding) | 11.348 |
| | | Sodium bicarbonate (NaHCO ₃) | 4.778 |
| | | Caustic Soda Flakes | 58.530 |
| Hydrochloric Acid | 48.974 | | |
| Water | 13372.703 | | |
| 7 | Clodinafop Propargyl Technical | Propargyl Alcohol | 23.067 |
| | | Thionyl Chloride | 50.328 |
| | | Dimethyl Formamide (DMF) (Fresh + Recovered) | 331.116 |



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

| | | | |
|----|-------------------------------------|---|-----------|
| | | Caustic Soda Lye | 51.670 |
| | | 2-(4-hydroxy phenoxy propionic Acid) (HPPA) | 42.499 |
| | | 5-Chloro 2,3 difluoro pyridine (CDFP) | 36.348 |
| | | Potassium carbonate | 71.997 |
| | | Ethyl Alcohol | 67.803 |
| | | Activated Carbon | 0.699 |
| | | Water | 968.115 |
| 8 | Metribuzine Technical | Sulphuric Acid | 396.591 |
| | | Dimethyl Sulfate | 235.972 |
| | | Triazinone | 428.715 |
| | | Sodium Carbonate | 872.104 |
| | | Water | 14025.441 |
| 9 | Diuron Technical | 3,4-Di Chloro Aniline | 106.953 |
| | | Hydrochloric Acid 35% | 78.870 |
| | | Urea | 42.184 |
| | | Xylene | 26.290 |
| | | Dimethyl Amine | 29.278 |
| | | Water | 373.079 |
| 10 | Cypermethrin Technical | Metaphenoxy Benzaldehyde | 401.737 |
| | | Cypermethic Acid Chloride | 467.228 |
| | | Sodium cyanide | 116.607 |
| | | Catalyst | 11.190 |
| | | Ethylene Dichloride | 1.597 |
| | | Hexane | 12.779 |
| | | Sodium Hypo Chlorite | 79.868 |
| | | Soda Ash | 319.472 |
| | | Water | 4498.171 |
| | | Chlorine | 55.828 |
| 11 | Metsulphuron Methyl Technical | 2-Sulfamoyl methyl benzoate | 16.014 |
| | | Ethyl Chloroformate | 8.927 |
| | | Potassium Carbonate | 21.591 |
| | | Acetone | 2.990 |
| | | 2-Amino-4-Methoxy-6-Methyl-1,3,5-Trazine | 10.941 |
| | | Monochloro Benzene | 3.463 |
| | | Toluene | 63.320 |
| | | Water | 367.393 |



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

| | | | |
|----|-------------------------|--|----------|
| 12 | Bifenthrin Technical | Bifenthrin Alcohol | 56.565 |
| | | SOCl ₂ | 33.740 |
| | | Toluene (Fresh + Recovered) | 29.771 |
| | | Lambda Cyhalothric Acid | 62.519 |
| | | Caustic Soda | 22.824 |
| | | Potassium Carbonate | 35.725 |
| | | Dimethyl Formamide (DMF) (Fresh + recovered) | 112.137 |
| | | Hexane (Fresh + Recovered) | 168.701 |
| | | Water | 866.330 |
| 13 | Myclobutanil Technical | Parachloro Benzyl Cyanide | 1.525 |
| | | Butyl Bromide | 1.375 |
| | | Dichloro Methane | 0.851 |
| | | 1,2,4 -Triazole | 0.654 |
| | | Dimethyl Formamide | 0.317 |
| | | Sodium Hydroxide | 0.891 |
| | | Potassium Hydroxide | 0.508 |
| | | Toluene | 5.040 |
| | | Catalyst | 0.001 |
| | Water | 25.088 | |
| 14 | Permethrin Technical | Cypermethric Acid chloride | 45.534 |
| | | Metaphenoxy Benzaldehyde | 39.412 |
| | | Hydrogen Gas | 0.413 |
| | | Raney Nickel Catalyst | 0.084 |
| | | Caustic Soda Lye | 2.296 |
| | | Soda Ash | 1.378 |
| | | Acetic Acid | 0.689 |
| | | Water | 490.468 |
| 15 | Diafenthiuron Technical | 2,6-diisopropyl-4-phenoxybenzenamine hydrochloride | 389.470 |
| | | Sodium Thiocyanate | 123.616 |
| | | Sulphuric Acid | 64.978 |
| | | O-Xylene | 1188.618 |
| | | Tertiary butyl Amine | 87.165 |
| | | Water | 1981.030 |
| 16 | | Hexane | 601.441 |
| | | CMACl | 42.915 |



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

| | | | | |
|----------------------------|----------------------------|---|---------------------------|---|
| | | Xylene | 2.258 | |
| | | Sodium Bicarbonate | 2.348 | |
| | | Acetic anhydride | 4.673 | |
| | | Caustic lye | 32.147 | |
| | | p-Toluene sulphonic acid | 1.309 | |
| | Transfluthrin Technical | Sulphuric acid | 17.947 | |
| | | Hexanes | 11.242 | |
| | | Activated carbon | 9.030 | |
| | | Sodium carbonate | 20.792 | |
| | | D-(-)-alpha phenylglycine ethyl ester HCl | 2.822 | |
| | | Toluene | 12.326 | |
| | | Hydrochloric Acid | 0.768 | |
| | | Thionyl Chloride | 8.759 | |
| | | TFBA | 13.410 | |
| | | DMF | 0.023 | |
| | | KOH | 0.023 | |
| | | Acetic acid | 0.903 | |
| | | Water | 369.779 | |
| 17 | | Pendimethalin Technical | 4-Nitro-o-xylene | 305.842 |
| | | | Diethyl Ketone | 216.101 |
| | | | Hydrogen | 19.083 |
| | Nitric Acid (72%) | | 479.651 | |
| | Catalyst | | 0.000 | |
| | Sulfuric Acid | | 376.500 | |
| | Ethylene Di Chloride | | 20.630 | |
| | Hydrochloric Acid (30%) | | 116.045 | |
| | Caustic Lye (48%) | | 42.808 | |
| | Acetone | | 30.945 | |
| | Xylene | | 557.014 | |
| | Water | | 28605.728 | |
| | 18 | | Tebuconazole Technical | 3-Pentanone 1-(4-chlorophenyl-4.4-dimethyl) |
| Dimethyl sulphide | | 1.334 | | |
| Dimethyl sulphate | | 6.668 | | |
| Potassium hydroxide | | 5.334 | | |
| catalyst | | 0.267 | | |
| Dimethyl sulphoxide (DMSO) | | 1.778 | | |
| 1,2,4-Triazole | | 2.667 | | |
| Cyclohexane | | 0.445 | | |
| sodium hydroxide | | 1.334 | | |
| Water | | 52.451 | | |
| 19 | Imibenconazol | 2,4-DCA | 7.592 | |



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

| | | | |
|----|----------------------------|--|--------|
| | | Sodium carbonate | 8.439 |
| | | Chloroacetyl chloride | 5.402 |
| | | Phosphorous penta chloride | 10.083 |
| | | Toluene | 3.893 |
| | | 1,2,4-triazole | 8.195 |
| | | Potassium carbonate | 13.665 |
| | | Acetonitrile | 3.037 |
| | | Sodium sulfate | 1.762 |
| | | Oxalic acid | 0.000 |
| | | Sodium bicarbonate (5%) | 14.288 |
| | | Sodium Hydroxide | 47.147 |
| | | Saturated sodium chloride solution | 28.430 |
| | | Heptane | 3.377 |
| | | PCBC | 7.786 |
| | | Thiourea | 3.796 |
| | | Sodium Hydroxide(48%) | 8.838 |
| | | HCl (35%) | 5.957 |
| 20 | Difenconazole Technical | 2-4(4-(4-chlorophenoxy)-2-chlorophenyl)-2-bromomethyl-4-methyl-1,3-Dioxolone | 9.127 |
| | | 1,2,4-Triazole | 1.769 |
| | | DMF | 2.123 |
| | | Pottasium chrbonate | 4.528 |
| | | Methanol | 1.769 |
| | | Water | 49.525 |
| 21 | Paclobutrazol | 1,2,4-triazole | 2.444 |
| | | 1-chloro-3,3-dimethylbutanone-2 | 4.815 |
| | | potassium carbonate | 2.444 |
| | | Ethanol (Fresh) | 0.260 |
| | | P-chloro benzaldehyde | 4.992 |
| | | Toluene (fresh) | 0.260 |
| | | Triethyl amine | 0.104 |
| | | Isopropyl alcohol (fresh) | 0.156 |
| | | Hydrogen gas | 0.146 |
| | | Water | 31.200 |
| 22 | Tolfenpyrad | 4-methyl phenol | 3.345 |
| | | 4-chlorobenzonitrile | 4.614 |
| | | Potassium hydroxide | 1.730 |



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

| | | | |
|----|----------------------------|---------------------------------------|----------|
| | | Hydrogen gas | 0.346 |
| | | Hexanoic acid, 2, 4-dioxo-ethyl ester | 5.307 |
| | | Mono methyl hydrazine hydrate | 1.961 |
| | | Chlorine gas | 2.192 |
| | | Ethenol (Fresh) | 0.461 |
| | | Water | 34.608 |
| 23 | Clorimuron Ethyl Technical | Saccharin | 1.905 |
| | | Ethanol | 0.480 |
| | | Phosgene | 1.547 |
| | | Xylene | 0.657 |
| | | Caustic | 0.986 |
| | | 2-amino-4-chloro-6-methoxy pyridine | 1.327 |
| | | Water | 8.541 |
| 24 | Flumethrin Technical | Methanol | 10.839 |
| | | Methyl isopropyl ketone | 5.720 |
| | | HCL gas | 1.682 |
| | | Chlorine gas | 4.862 |
| | | MDC | 43.029 |
| | | Dimethyl formamide | 13.143 |
| | | Phosphorus oxychloride | 6.292 |
| | | 4-chloro acetophenone | 3.495 |
| | | Sodium bicarbonate | 1.631 |
| | | Sodium hydroxide | 5.243 |
| | | Hydrochloric Acid | 1.222 |
| | | Toluene | 348.883 |
| | | Thionyl Chloride | 3.551 |
| | | TBAB | 0.094 |
| | | C.S. Lye | 6.088 |
| | | Aldehyde | 1.115 |
| | | cyclohexane | 41.677 |
| | | Sodium Chloride | 0.472 |
| | | Sodium Cyanide | 0.439 |
| | | Water | 348.883 |
| 25 | CMAC | Forcut | 351.095 |
| | | Acrylonitrile | 461.967 |
| | | Carbon tetra chloride | 1129.046 |
| | | Acetonitrile | 20.327 |
| | | Catalyst - Cupric chloride | 9.239 |
| | | DEA-HCL | 10.183 |
| | | Sulphuric acid - 30% | 1663.079 |
| | | Dimethyl formamide | 18.479 |
| | | 16% Caustic lye | 6495.249 |
| | | n-Hexane | 184.787 |



Environmental Statement (Form-V) for the year 2021-22
Bharat Rasayan Ltd., Dahej, GPCB ID: 33612

| | | | |
|----|--|---------------------------------|----------|
| | | Isobutylene | 422.237 |
| | | TEA | 770.560 |
| | | 1% Soda ash | 471.206 |
| | | Catalyst | 9.239 |
| | | Caustic 100% | 897.139 |
| | | Sulfuric acid | 1107.796 |
| | | Thionyl chloride | 1545.740 |
| | | soda ash aq | 563.599 |
| | | Metaphenoxy Benzaldehyde | 175.394 |
| | | Cypermethic Acid Chloride | 204.970 |
| | | Sodium cyanide | 49.390 |
| | | Catalyst | 4.882 |
| | | Ethylene Dichloride | 2.470 |
| | | Hexane | 7.409 |
| | | Soda Ash | 5.230 |
| | | TEA | 10.619 |
| | | Acetic acid | 26.918 |
| | | Caustic Lye 47% | 43.464 |
| | | Sodium hypochlorite for washing | 45.192 |
| | | Water | 3541.292 |
| | | Imiprothrin Alcohol | 0.886 |
| | | I-R-Chrysanthemic acid | 0.886 |
| | | Toluene | 13.322 |
| | | Thionyl Chloride | 0.678 |
| | | DMAP | 0.626 |
| | | DMF | 0.001 |
| | | Sodium carbonate | 0.031 |
| | | Hydrochloride Acid (5%) | 0.422 |
| | | C.S.lye | 1.173 |
| | | Celite | 0.141 |
| | | Water | 19.526 |
| | | Butanone oxime | 0.437 |
| | | Propylene oxide | 0.317 |
| | | HCl (30%) | 0.535 |
| | | water | 1.201 |
| 26 | Alpha Cypermethrin Technical | | |
| 27 | Imiprothrin Technical | | |
| 28 | HPOA HCl (2- hydroxy propyloxymine hydrochloride) | | |



-TRUE COPY-

ANNEXURE R-9



WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

BRL-Dahej/EC/MoEF/2022/01

Date: 30th June, 2022

To,

Scientific C,

Integrated Regional Office,

Ministry of Environment and Forests,

Aranya Bhavan, Sector 10,

Gandhinagar 332010.

SUB: Submission of six monthly EC Compliance Report for the Period December 2021 to May 2022

Ref.: EC granted vide letter F. No. J-11011/961/2008-IA-II(I) dated 19th October, 2020

Dear Sir,

With Reference to above subject, we are submitting herewith the Six month EC compliance Report for the period December 2021 to May 2022. Along with soft copy in CD.

Please find the above in order and acknowledge receipt.

Thanking You,

Yours faithfully,

For BHARAT RASAYAN LIMITED

(OLD NAME: SIRIS CROP SCIENCE LTD)

Ajay Gupta

(Director Operation)



Encl: CD of EC compliance

Copy to:

1. The secretary, Department of Environment and Forest, Govt. Of Gujarat, Secretariat, Gandhinagar – 382010.
2. The Chairman, Central Pollution Control board, Parivesh Bhavan, CBD-Cum Office Complex, East Arjun Nagar, New Delhi – 110032.
3. Monitoring Cell, Ministry Of Environment and Forest, Paryavaran Bhavan, CGO Complex, New Delhi – 110003.
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector – 10A, Gandhinagar – 382010.

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

EC COMPLIANCE REPORT

(December 2021 to May 2022)

For

M/s. Bharat Rasayan Limited (Unit-II)
(Manufacturing of Agrochemicals &
Agrochemicals Intermediate)

Plot No. 42/4, Amod Road, Dahej-I GIDC Industrial Estate,
District-Bharuch, Gujarat, India.

Submitted to:

The Ministry of Environment, Forests & Climate Change
Regional Office, Western Region,
"Kendriya Paryavaran Bhavan", Link Road No.3,
E-5, Ravishankar Nagar,
Bhopal - 462 016, State: M.P, India.

EC Compliance Report

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EC Compliance Report

A - MONITORING REPORT - DATA SHEET

Monitoring the Implementation of Environmental Safeguards
Ministry of Environment, Forests & Climate Change
Regional Office (W), Bhopal

PART - 1

From: 01.12.2021 to 31.05.2022

| No. SGEPL/BRL-D/ EC-Datasheet/07-2021 | | |
|---------------------------------------|--|---|
| 1 | Project Type : River-Valley / Mining Industry / Thermal / Nuclear / other (Specify) | : Agrochemicals & their Intermediates |
| 2 | Name of the Project | : Expansion of Agrochemicals & their Intermediates at Existing unit M/s. Bharat Rasayan Limited (Unit-II). |
| 3 | Clearance Letter(s)/ OM No. & Date | : J-11011/961/2008-IA-II(I) dated 19 th October, 2020 |
| 4 | Location | |
| | a]. District (s) | : Bharuch |
| | b]. State (s) | : Gujarat |
| | c]. Latitude / Longitude | : 21° 43' 25.01" N / 72° 35' 33.9" E |
| 5 | Address for Correspondence | : Plot No. 42/4, GIDC Estate, Dahej, Tal: Vagra, Dist. Bharuch, Gujarat. |
| | a]. Address of Concerned Project Chief Engineer With Pin code & Telephone / Telex / Fax Numbers. | : Mr Ajay Gupta Mobile No.: 7046500020 |
| | b]. Address of Executive Project Engineer / Manager (with Pin code / Fax Number) | : Mr Ajay Gupta Mobile No.: 7046500020 |
| 6 | Salient Features | |
| | a]. Of the Project | : As detailed below |
| | Components | Proposed Scenario |
| | EC No. | J-11011/961/2008-IA-II(I) |
| | Environmental Clearance accorded for - | Product name attached in Annexure-1 |
| | Total Power Requirement | 7000 KVA |
| | Source of Power | DGVCL |
| | Fresh Water requirement | 3122 KLD |
| | Source of Water Supply | GIDC water Supply |
| | Wastewater Generation | Industrial: 1815 m ³ /day [Low COD and Low TDS (865 m ³ /day), Cooling Tower blow down (150 m ³ /day), High COD, high TDS effluent (800 m ³ /day)] Domestic: 100 m ³ /day |
| | Process Emissions | HCl, SO ₂ , HBr, Br ₂ , H ₂ S, NO _x , NH ₃ , VOC, Cl ₂ , DMA, PM and NaCN |
| | Flue Gas Emission | PM, SO ₂ , NO _x |
| | Fuel Type | Natural Gas Or Furnace Oil Or Coal & HSD |
| | Fuel Requirement | Natural Gas: 80000 SM ³ / day OR Furnace Oil: 90 MT/Day OR Coal: |

EC Compliance Report

| | | 200 MT/Day & HSD: 17 KL/Day |
|---|---|---|
| Man power | | Existing : 350 Nos. direct employees + 250 Nos. indirect employees |
| b). Of the Environmental Management Plans | | : As follows. |
| Sr. No. | Activity | Status |
| 1 | Formulation of EHS cell Constitutes EHS in charge, ETP super visor and operators, Lab chemist and assistants | EHS cell consists of EHS In charge, ETP super visor and operators, Lab chemist and assistants. |
| 2 | For Air Environment Management <ul style="list-style-type: none"> To monitor the ambient air quality parameters and flue & process gas emissions within premises and also in the nearby area regularly and to compare with the regulating standards so that any necessary corrective actions can be taken. Work place monitoring to be carried out periodically to check fugitive emissions, if any. To develop and maintain greenbelt, in and around the factory, for reducing the effect of air pollutants due to their deposition. To follow proper loading and unloading practices to minimize dusting To maintain proper record for the fuel consumption, start-up time and duration of boiler operation towards energy conservation | <ul style="list-style-type: none"> Company maintains its own records and monitors the ambient air and flue gas emission within premises periodically. Monitoring of ambient air & flue gas analysis is done by Siddhi Green Excellence Pvt Ltd., Ankleshwar. Work place monitoring to be carried out periodically by Siddhi Green Excellence Pvt. Ltd., Ankleshwar. Unit has developed & maintained green belt area. Unit is having closed system for loading and unloading of chemicals. Unit is maintaining records for the fuel consumption, start-up time and duration of boiler operation towards energy conservation |
| 3 | For Water Environment Management <ul style="list-style-type: none"> To investigate possibilities of water reuse and recycling for reducing water consumption and wastewater generation Records of water consumption, effluent generation, effluent discharge, water characteristics, treated and untreated effluent characteristics to be maintained. To monitor the adequacy and efficiency of ETP so that the effluent is given suitable treatment and the treated effluent meets specified norms of available CC&A of GPCB The effluent collection and discharge drainages, effluent handling and treatment systems to be maintained and regularly monitored to prevent leakages or sudden break-down. Proper house-keeping to be adopted to prevent spillages and contaminated surface runoff going to storm water drains. | <ul style="list-style-type: none"> Reuse and recycling options are being investigated together with feasibility of rainwater harvesting Unit is maintaining records of water consumption, effluent generation, effluent discharge, water characteristics, treated and untreated effluent characteristics. The adequacy and efficiency of ETP is maintained well and the effluent is treated appropriately at all the stages. It is ensured that the treated effluent meets specified norms of as specified in CC&A of GPCB. The effluent collection and discharge drainages, effluent handling and treatment systems are maintained and regularly |

EC Compliance Report

| | | | |
|---|---|---|--|
| | | | <p>monitored to prevent leakages or sudden break-down by preventive maintenance of all ETP units is taken periodically by taking appropriate proactive actions.</p> <ul style="list-style-type: none"> • Good house-keeping practices have been implemented by the unit to prevent spillages and contaminated surface runoff going to storm water drains. |
| 4 | <p>For Hazardous / Non-hazardous waste management</p> <ul style="list-style-type: none"> • Proper storage and handling arrangements in compliance to the conditions of authorization granted by SPCB. • Proper signboards to be provided at relevant places. • All the necessary regulatory procedures as per the amended Hazardous Waste Management & Handling Rules – 2003 to be followed and adhered with. • The transportation of hazardous waste to the TSDF Site to be as per the guidelines and accompanied with Form-9. • Monthly records of generation, storage and disposal of hazardous waste should be maintained in a record register as per the format of Form-3 as per amended Hazardous Waste rules – 2003 and annual returns of disposal to be submitted to SPCB in prescribed form – 4 and form – 3. | | <ul style="list-style-type: none"> • Appropriate storage and handling arrangements for all the hazardous waste are provided as per the conditions specified in the authorization granted by GPCB. • Signboards are provided at relevant places. • Unit is following all the applicable regulatory procedures as per the amended Hazardous Waste Management & Handling Rules – 2016. • Unit is following guidelines for transportation of hazardous waste to all the TSDF & CHWIF and is accompanied with form-10. • Monthly records of generation, storage and disposal of hazardous waste are maintained in a record register as per the format of Form3 as per amended Hazardous Waste rules – 2016 and annual returns of disposal of all the hazardous waste are Submitted to GPCB in prescribed forms – 4 and form – 3. |
| 7 | <p>Break Up of the Project Area</p> <p>a]. Submergence area : forest & Non-forest</p> <p>b]. Others</p> | : | Unit is located at GIDC Industrial Estate, Dahej |
| 8 | <p>Breakup of the project affected population with enumeration of those losing houses / dwelling units, only agricultural land, dwelling units & agricultural land & landless laborers / artisan.</p> <p>a]. SC , ST / Advises</p> <p>b]. Others</p> <p>(Please indicate whether these figures are based on any scientific and systematic survey carried out or only provisional figures, if a survey is carried out give details and years of survey)</p> | : | <p>Not applicable since unit is located at GIDC Industrial Estate, Dahej</p> <p>---</p> <p>---</p> <p>---</p> |

EC Compliance Report

| 9 | Financial Details | : | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|---------|--|--|--|--|----------------------------|----|-----------------------|----|-----|----|-------------------------|------|------|----|-------------------------|-----|---|----|-------------------------------------|----|-----|----|------------------------------|----|----|----|--------------------------------------|----|----|----|------------------------|-----|----|--|--|
| | a]. Project cost as originally planned and subsequent revised estimates and the year of price reference | : | Rs 200 Crore (For Proposed Expansion only) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | b]. Allocation made for environmental management plans with item wise and year wise break-up. | : | As follows | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Particulars</th> <th>Recurring Cost Per Annum [Rs. In lakh]</th> <th>Capital Cost [Rs. In lakh]</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Air Pollution Control</td> <td>70</td> <td>150</td> </tr> <tr> <td>2.</td> <td>Water Pollution Control</td> <td>2200</td> <td>1100</td> </tr> <tr> <td>3.</td> <td>Noise Pollution Control</td> <td>0.1</td> <td>5</td> </tr> <tr> <td>4.</td> <td>Environment Monitoring & Management</td> <td>20</td> <td>150</td> </tr> <tr> <td>5.</td> <td>Occupational Health & Safety</td> <td>20</td> <td>50</td> </tr> <tr> <td>6.</td> <td>Green Belt development & maintenance</td> <td>10</td> <td>50</td> </tr> <tr> <td>7.</td> <td>Solid waste management</td> <td>400</td> <td>95</td> </tr> </tbody> </table> | Sr. No. | Particulars | Recurring Cost Per Annum [Rs. In lakh] | Capital Cost [Rs. In lakh] | 1. | Air Pollution Control | 70 | 150 | 2. | Water Pollution Control | 2200 | 1100 | 3. | Noise Pollution Control | 0.1 | 5 | 4. | Environment Monitoring & Management | 20 | 150 | 5. | Occupational Health & Safety | 20 | 50 | 6. | Green Belt development & maintenance | 10 | 50 | 7. | Solid waste management | 400 | 95 | | |
| Sr. No. | Particulars | Recurring Cost Per Annum [Rs. In lakh] | Capital Cost [Rs. In lakh] | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1. | Air Pollution Control | 70 | 150 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2. | Water Pollution Control | 2200 | 1100 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3. | Noise Pollution Control | 0.1 | 5 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4. | Environment Monitoring & Management | 20 | 150 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5. | Occupational Health & Safety | 20 | 50 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 6. | Green Belt development & maintenance | 10 | 50 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 7. | Solid waste management | 400 | 95 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | c]. Benefit cost ratio / Internal rate of return and the year of assessment | : | CTE No has been issued by GPCB; CTE No:15590 Dated: 09/08/2019 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | d]. Whether (c) includes the cost of environmental management as shown in the above | : | Yes | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | e]. Actual expenditure incurred on the project so far | : | – | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | f]. Actual expenditure incurred on the environment management so far | : | – | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 10 | Forest land Requirement | : | Not applicable since unit is located at GIDC Industrial Estate, Dahej | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | a]. The status of approval for diversion of forest land for non-forestry use | : | – | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | b]. The Status of clearing fell in | : | – | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | c]. The status of compensatory afforestation, if any | : | – | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | d]. Comments on the viability & sustainability of compensatory afforestation programme in the light of actual field experience so far | : | – | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 11 | The status of clear felling in non-forest areas (Such as submergence area of reservoir, approach roads), if any with quantitative information. | : | Not applicable since unit is located at GIDC Industrial Estate, Dahej | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 12 | Status of construction | : | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | a]. Date of commencement (Actual and / or Planned). | : | 20 th November, 2020 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | b]. Date of completion (Actual and / or Planned) | : | 30 th June 2023 (Delayed due to CORONA pandemic) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 13 | Reasons for the delay if the project is yet to start | : | Project activities under construction (Delayed due to CORONA pandemic) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 14 | Dates of site visits | : | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

EC Compliance Report

| | | | |
|----|---|---|---|
| | a]. The dates on which the project was monitored by the Regional Office on Previous occasions, if any | : | - Team of EAC members from MOEF New Delhi, RO MOEF Bhopal & RO GPCB visited site on 12/01/2020. - RO GPCB Bharuch visited site on 07/01/2022 |
| | b]. Date of site visit for this monitoring project | : | - RO GPCB Bharuch Visited site on 11/03/2022 - RO GPCB Bharuch Visited site on 17/05/2022 |
| 15 | Details of correspondence with project authorities for obtaining action plans / information on status of compliance to safeguards other than the routine letters for logistic support for site visits | : | No correspondence yet |
| | (The first monitoring report may contain the details of all the letters issued so far, but the later reports may cover only the letters issued subsequently.) | : | -- |

Note: EC Compliance & CC&A/CTO compliance reports are attached as Annexure – 1 & 2.

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | |
|--|---|
| Conditions | Compliance Status |
| <p>in the project area) equipped with full- fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</p> | <p>We are having separate Environmental Management Cell. Please, see the details of Environment Management cell attached below:</p> |
| <p>DETAILS OF ENVIRONMENT MANAGEMENT CELL</p> <pre> graph TD CM[Chairman & MD] --> HE[Head-EHS] SA[Site Head for administration support] --> HE HR[Head (R&D) For Effluent Treatment & Control] --> HE HE --> SSO[Sr. Safety & Fire Officer] HE --> MS[Manager (Process Safety)] HE --> ME[Manager Environment] SSO --> SFO[Safety & Fire officer] SFO --> SFSO[Shift Safety & Fire Officer] ME --> AME[Ass. Manager Environment] AME --- EE[Environment Eng. (Executive) / Lab. Incharge] AME --> SEE[Shift Environment Engineer] SEE --> SO1[1. Shift Operator for MEE] SEE --> SO2[2. Shift Operator for ETP] SEE --> SO3[3. Shift Operator for Primary Treatment] SEE --> SELC[Shift Environment Lab. Chemist] </pre> | |

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | |
|---|--------------------------|
| Conditions | Compliance Status |
| <p>INTRODUCTION The organization has established and maintains the documented environmental objectives and targets, at each relevant function and level within the organization. When establishing and reviewing its objectives, organization has considered the environmental policy, legal requirements, and significant environmental aspects. We have also considered our financial and business requirement in views of regulatory and customer's requirements, while framing these objectives and the targets. These targets has been discussed during the management review meetings and progress rate been evaluated for their effective implementation within the define time frame. 2</p> <p style="text-align: center;"><u>EHS COMMITTEE</u></p> <p style="text-align: center;"><u>Contents</u> Sr. No. : Title</p> <p>1.0 : Objectives 2.0 : Scope 3.0 : Responsibility</p> <p>1.0 Objectives</p> <ul style="list-style-type: none"> • To contribute to protection of environment by <ol style="list-style-type: none"> 1) Improving the environmental management system to enhance the overall environmental performance 2) Comply relevant environmental legislation and regulation 3) Conserve relevant natural resources like fuel, water, energy and promote greening of the environment • To promote safety & health of the employees and others associated with our operations by <ol style="list-style-type: none"> 1) Implementation of best practices in safety and health management system. 2) Compliance with the applicable safety and health legislation <p>2.0 Scope</p> <ul style="list-style-type: none"> • The subjected report is applicable for Bharat Rasayan Limited, Plot No. 42/4, GIDC Industrial area, Dahej. Dist. – Bharuch. • The subjected report provides guidelines /directions for <ol style="list-style-type: none"> 1) Defining the responsibilities 2) Defining the detailed instructions and / or references for various activities. <p>3.0 Responsibility</p> <ul style="list-style-type: none"> • Organization of the team responsible is illustrated with the help of following team organization chart. | |

EC Compliance Report

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | |
|---|--------------------------|
| Conditions | Compliance Status |
| <ul style="list-style-type: none"> • Responsibilities of different functions (team members) indicated in the organization chart are as follows: <p><u>Director – Operations:</u></p> <ul style="list-style-type: none"> • To collect data from various team members as described above. • To ensure that all operations are in accordance as specified in objective and scope. • To ensure that adequate financial provision is made in budget of the environmental safe guard. Funds so earmarked shall not be diverted for any other purpose. <p><u>Production:</u></p> <ul style="list-style-type: none"> • To ensure that reactors shall be connected with suitable heat exchanger to achieve a recovery of about 95 %. • In process and solvent used in production shall be stored in a separate space with all safety measure. • Proper earthing is be provided in all electrical equipment wherever solvent handling is done. • Entire plant shall be flame proof. The solvent storage tanks shall be provided with flame arrestor was ever applicable. • To ensure that influent process water generated in the process is directed to effluent treatment plant. • To ensure that polybags and drums are decontaminated before reuse /sale /disposal. <p><u>Engineering:</u></p> <ul style="list-style-type: none"> • To provide suitable utilities in plant to prevent solvent loss through vaporization. • The water intake shall not exceed 1419 KL/Day. • To provide monitoring arrangements with stacks /vents and proper prevent maintenance to control the air emission. • To ensure building & facilities are provided with suitable drains to avoid mixup of storm water with domestic waste water. • To ensure that waste oil produced is neatly maintained in dedicated containers and sold to authorized recyclers. • To provide suitable arrangements in equipment and ancillary system so as to minimize loss of fuel water and energy. • The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures. <p><u>Electrical:</u></p> <ul style="list-style-type: none"> • Proper earthing is being provided in all electrical equipment wherever solvent handling is done. • Entire plant shall be flame proof. • Double earthing provides the all solvent storage tanks and process reactors. • Monitoring and control the DG Set operation (DG sets for power failure/any emergency only) • Electrical consumption details are measured and monitoring to control the energy levels and reduce the energy consumption every year. | |

EC Compliance Report

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | |
|---|---|
| Conditions | Compliance Status |
| (v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. the funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose | Noted |
| (vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. | Complied |
| (vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard as well as by e- mail) to the respective Regional Office of MoEF & CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company. | Agreed and will be complied. |
| (viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF &CC by e-mail. | Complied, The environment statement of each financial year ending 31st March in form-v Submitted regularly to the GPCB. Please, see the Annexure No-6 for Latest form-v (2020-2021) |
| (ix) The Project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry. | Complied We have received the EC letter on 19/10/2020 and published the Advertisement in local Newspaper of Gujarat Samachar on dated 22/10/2020 & in Times of India dated 22/10/2020. |
| (x) The project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project. | Project activities under finalization of engineering Drawing, when It will start, we will inform Regional Office as well as Ministry. |

EC Compliance Report

| Compliance Report For Stipulated Conditions Of Environmental Clearance EC Order No. J-11011 / 961 / 2008-IA – II(I) dated 19th October, 2020 | | |
|---|---|--------------------------|
| Conditions | | Compliance Status |
| 15. | The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental Clearance, if implementation of any of the above conditions is not found satisfactory. | Yes, Agreed |
| 16. | Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of environment (Protection) Act, 1986 | Yes, Agreed |
| 17. | Any appeal against this environmental clearance shall lie with the National Green Tribunal, if Preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010. | Yes, Agreed |
| 18. | The above conditions will be enforced, inter- alia under the provision of the water (prevention and Control of Pollution) Act, 1974, the Air(Prevention & Control of Pollution) Act, 1981,the Environment (Protection) Act, 1986, the Hazardous waste (Management, Handling and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein | Yes, Agreed |

EC Compliance Report

Annexure 2 -Compliance report of CC&A/CTO and its Amendment

| Compliance Report of Consolidated Consent & Authorization (CC&A / CTO) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|--|---|--|--------------|--------------------------------|---|---|----|---|------------------------------|-----|---|----------------------|-----|---|---------------------------------|----|---|-------------------------------|-----|---|--------------------------------|-----|---|-----------------------------------|------|---|------------------------|-----|---|---|----|----|-------------------------|-----|----|-------------------------|-----|----|------------------|-----|----|------------------|-----|----|-----------------------|----|----|-------------------------|----|----|--------------------|----|----|----------------|----|--|
| 1 | This has reference to the CC&A vide letter no: GPCB-BRCH-B-CCA-50(9)/ID-33612/444392 dated: 14/02/2018 under the Provisions of the various Environmental Act/ Rules, which stands amended as under. | Noted. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | The consent under water act 1974. Shall be valid up to 11/10/2022. The consent under Air Act – 1981, Authorization under Environment (Protection) Act. 1986 shall be valid up to 11/10/2022 to operate industrial plant for manufacture of the following products:- | Unit is complying with the given condition. Monthly production details are as mentioned below: | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Product Name</th> <th>Production Capacity in MT/Year</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>AMBAD (N) (4-Acetyl 2-Methyl Benzamide)</td> <td>25</td> </tr> <tr> <td>2</td> <td>Alpha Cypermethrin Technical</td> <td>300</td> </tr> <tr> <td>3</td> <td>Bifenthrin Technical</td> <td>100</td> </tr> <tr> <td>4</td> <td>Chlorimuron Ethyl Technical 95%</td> <td>10</td> </tr> <tr> <td>5</td> <td>Chlorpyrifos Methyl Technical</td> <td>250</td> </tr> <tr> <td>6</td> <td>Clodinafop Propargyl Technical</td> <td>250</td> </tr> <tr> <td>7</td> <td>Cypermethric acid chloride (CMSC)</td> <td>1000</td> </tr> <tr> <td>8</td> <td>Cypermethrin Technical</td> <td>800</td> </tr> <tr> <td>9</td> <td>DCAP (N) (3', 5' Dichloro 2-2-2 Trifluoro Acetophenone)</td> <td>25</td> </tr> <tr> <td>10</td> <td>Diafenthiuron Technical</td> <td>400</td> </tr> <tr> <td>11</td> <td>Difenconazole Technical</td> <td>100</td> </tr> <tr> <td>12</td> <td>Diuron Technical</td> <td>900</td> </tr> <tr> <td>13</td> <td>Ethion Technical</td> <td>700</td> </tr> <tr> <td>14</td> <td>Fenvalerate Technical</td> <td>78</td> </tr> <tr> <td>15</td> <td>Fenpyroximate Technical</td> <td>15</td> </tr> <tr> <td>16</td> <td>Fipronil Technical</td> <td>60</td> </tr> <tr> <td>17</td> <td>Flumethic Acid</td> <td>15</td> </tr> </tbody> </table> | Sr. No. | Product Name | Production Capacity in MT/Year | 1 | AMBAD (N) (4-Acetyl 2-Methyl Benzamide) | 25 | 2 | Alpha Cypermethrin Technical | 300 | 3 | Bifenthrin Technical | 100 | 4 | Chlorimuron Ethyl Technical 95% | 10 | 5 | Chlorpyrifos Methyl Technical | 250 | 6 | Clodinafop Propargyl Technical | 250 | 7 | Cypermethric acid chloride (CMSC) | 1000 | 8 | Cypermethrin Technical | 800 | 9 | DCAP (N) (3', 5' Dichloro 2-2-2 Trifluoro Acetophenone) | 25 | 10 | Diafenthiuron Technical | 400 | 11 | Difenconazole Technical | 100 | 12 | Diuron Technical | 900 | 13 | Ethion Technical | 700 | 14 | Fenvalerate Technical | 78 | 15 | Fenpyroximate Technical | 15 | 16 | Fipronil Technical | 60 | 17 | Flumethic Acid | 15 | |
| Sr. No. | Product Name | Production Capacity in MT/Year | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | AMBAD (N) (4-Acetyl 2-Methyl Benzamide) | 25 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Alpha Cypermethrin Technical | 300 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Bifenthrin Technical | 100 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4 | Chlorimuron Ethyl Technical 95% | 10 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5 | Chlorpyrifos Methyl Technical | 250 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 6 | Clodinafop Propargyl Technical | 250 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 7 | Cypermethric acid chloride (CMSC) | 1000 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 8 | Cypermethrin Technical | 800 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 9 | DCAP (N) (3', 5' Dichloro 2-2-2 Trifluoro Acetophenone) | 25 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 10 | Diafenthiuron Technical | 400 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 11 | Difenconazole Technical | 100 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 12 | Diuron Technical | 900 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 13 | Ethion Technical | 700 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 14 | Fenvalerate Technical | 78 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 15 | Fenpyroximate Technical | 15 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 16 | Fipronil Technical | 60 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 17 | Flumethic Acid | 15 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

EC Compliance Report

| | | | | |
|----|--------------------------------------|------|--|--|
| 18 | Flumethrin Technical | 15 | | |
| 19 | Imazethapyr Technical 97% | 50 | | |
| 20 | Imibenconzol | 50 | | |
| 21 | Imiprothrin Technical | 8 | | |
| 22 | Isoprothiolin Technical 96% | 100 | | |
| 23 | Lambda Cyhalothric Acid | 350 | | |
| 24 | Lambda Cyhalothrin Technical | 600 | | |
| 25 | Metaphenoxy Benzaldehyde | 1750 | | |
| 26 | Metaphenoxy Benzyl Alcohol | 200 | | |
| 27 | Metofluthrin Technical | 4 | | |
| 28 | Metribuzine Technical | 400 | | |
| 29 | Metsulphuron Methyl Technical | 20 | | |
| 30 | Myclobutanil Technical | 15 | | |
| 31 | Novaluron Technical | 10 | | |
| 32 | Pendimethalin Technical | 600 | | |
| 33 | Permethrin Technical | 250 | | |
| 34 | Phenthoate Technical | 400 | | |
| 35 | Prallethrin Technical | 25 | | |
| 36 | Propargite Technical | 25 | | |
| 37 | Pyrazosulfuron Ethyl Technical (97%) | 25 | | |
| 38 | Sulfosulfuron Technical | 20 | | |
| 39 | Tebuconazole Technical 93% | 300 | | |
| 40 | Thiamethoxam Technical | 750 | | |
| 41 | Transfluthrin Technical | 60 | | |
| 42 | Tricyclazole Technical | 25 | | |
| 43 | Pilot Products | 75 | | |
| 44 | Profenofos Technical | 150 | | |

EC Compliance Report

| | | | | |
|---------|---|-----------------------|--|--|
| 45 | Propiconazole Technical | 100 | | |
| 46 | Acetamipride Technical | 0 | | |
| 47 | Cloquintocet Mexyl Technical(Safener Technical) | 0 | | |
| 48 | CMNBP | 0 | | |
| 49 | Imidachloprid Technical | 0 | | |
| 50 | Indoxacarb Technical | 0 | | |
| 51 | Pretilachlor Technical | 0 | | |
| 52 | Propanil Technical | 0 | | |
| 53 | Temephos Technical | 0 | | |
| 54 | 6-Fluoro-2-methyl indole | 75 | | |
| 55 | Fluxametamide | 50 | | |
| 56 | HPOA HCL (2-hydroxy propyloxyminehydro chloride) | 50 | | |
| 57 | Paclobutrazol | 100 | | |
| 58 | Penoxsulam | 60 | | |
| 59 | Pymetrozine | 300 | | |
| 60 | Quizalofop-p-ethy | 100 | | |
| 61 | Tolfenpyrad | 60 | | |
| | TOTAL | 12200 | | |
| | Formulation Products | | | |
| 1. | Pesticides Formulation (Solid) | 6000 | | |
| 2. | Pesticides Formulation (Liquid) | 6000 | | |
| Sr. No. | Name of Products (Pesticides Formulation) | Quantity (MT / Annum) | | |
| 1. | Alphacypermethrin 10% Ec | 200 | | |
| 2. | Alphacypermethrin 10% Sc | 300 | | |
| 3. | Alphacypermethrin 20% Ec | 200 | | |

FORM-A

ANNEXURE R-10 (COLLY)

(See rule 4)

License for possession and sale of Poisons

Register No. 04/2017

Name of Licensee : **Bharat Rasayan Limited**
 Name of Authorized person/persons : **Shri Ajay Kumar Gupta.(Director-Operations)** Locality of shop : **42/4,G.I.D.C.Industrial Estste,,DAHEJ,TA-VAGARA Bharuch, 392001.**

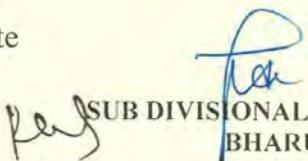
M/s **Bharat Rasayan Limited**,.DAHEJ, Tal. Vagara, Dist. Bharuch state of Gujarat carrying on business as manufacture of chemicals in the P.O. DAHEJ,Tal. VAGARA Bharuch under **Dahej** Police Station, of Bharuch, is hereby licensed, to possess for sale by retail and to sell by retail the following poisons namely.

1. Acetic Acid 3000 KG
2. Sulphuric Acid-90000 KG
3. Hydrochloric Acid 60000 KG
4. Phosphoric Acid-1000 KG
5. Formic Acid -10000 KG
6. Hydrochloric Acid-5000 KG
7. Nitric Acid-40000 KG
8. Potassium Hydroxide 40000 KG
9. Sodium Hydroxide 80000 KG
10. Hydrogen Peroxide 3000 KG
11. Phenol 60000 KG
12. Sodium Hydrochloride Solution 10000 KG
13. Spent Sulphuric Acid 40000 KG
14. Sodium Hydroxide Solution 60000 KG

This License is subject to the conditions specified on reverse, the breach of any of which shall involve for feature of the license as well as liability to the penalties provided by section 6 of the Poison Act, 1919.

This license will remain in force from the date of grant for a period of **five years unless** previously terminated by the death of the license holder or cancelled by the Licensing authority concerned.

S.P. 
 No. **MAAG/Poison Lic/Ws/1807**
 Office of the Sub-Divisional Magistrate
 BHARUCH, Date **4/08/2017**


 SUB-DIVISIONAL MAGISTRATE
 BHARUCH

-:: CONDITIONS ::-

61. Subject to the provisions of rule 9, A license granted or renewed on any day shall remain in force for a period of five years. Every applicant for the grant or renewal of a license shall make a written application to the Licensing Authority and such application shall accompany a challan of hundred rupees.
62. A License shall terminate on the death of the license - holder or if granted to a firm or company on the winding up or transfer of the business of such firm or company.
63. The License Authority may for any sufficient cause revoke or cancel any license.
64. Every sale of a poison shall so far as possible be conducted by the License - holder in person or persons authorized by license holder. where the license -holder is a Firm or a Company. through or under the supervision of an accredited representative of such firm or company.
65. A License -holder shall not sell any poison to any person unless the later is personally known to him or identified to his satisfaction by producing photo identity card. He shall not sell any poison to any person who appears to him to be under the age of 18 or to any person who does not appear to him to be full possession of his faculties.
66. Every license -holder shall maintain a register in Form C in which he shall enter all sales of poison other than those used by a chemist and druggist for dispensing or compounding in compliance with the prescription of a medical or veterinary practitioner.
67. (1) A license -holder shall maintain in respect of each poison a stock register in Form-D. (2) The stock register shall be balanced daily.
68. Any Magistrate or any Officer of Drugs Control Department of or above the rank of drugs Inspector or Police officer of or above rank of sub-Inspector may at any time visit and inspect all poison found there and also the register maintained under rule 16 and 17.
69. All poison kept for sale by any license -holder these rules (except those kept by a chemist and druggist for the purpose of dispensing or compounding in compliance with the prescription of a medical or veterinary practitioner) shall be kept in a box, almirah, room or building (according to the quantity maintained) which shall be secured by lock and key and in which no substance shall be placed other than poisons possessed in accordance with a license granted under the Act and each poison shall be kept within such box, almirah, room or building in a separate closed receptacle of glass, plastic, metal, or earthen-ware. Every such box, almirah, room or building and every such receptacle shall be marked with the word "poison" in red characters in English and Gujarati languages and in the case of receptacles containing separate poison with the name of such poisons.
70. (a) When poison is sold, it shall be securely packed in closed receptacle or packet (according to the quantity) and every such receptacle or packet shall be labeled by the vendor with a label bearing the name of the poison in English and Gujarati language and the number and date of the entry in the register of sales specified in rule 18.
71. The license shall be held subject to the conditions mentioned above and to the provisions of the Act and of any rules from time to time made under the Act.
72. The license, if he intends to sell or possess for sale any poison for medicine use will first obtain a requisite license as required under section 18 (C) of the Drugs and Cosmetics Act, 1940.

NOTE:- A poison for medicine use means a drug as defined in section 3 of the Drugs and Cosmetics Act, 1940.



નાયબ કલેક્ટર અને પ્રાંત અધિકારી ભરૂચ

સબ ડિવીઝન મેજિસ્ટ્રેટની કચેરી, જીલ્લા સેવા સદન, કણબીવગા, ભરૂચ.

ફોન નં.૦૨૬૪૨-૨૪૧૯૮૦, ઈ-મેઈલ po-bha@gujarat.gov.in, ફેક્સ નં.૦૨૬૪૨-૨૨૧૩૪૬.

No.MAG/Acid Lic/Ws/4145

Office of the sub Divisional Magistrate

Bharuch ,Date : 28/12/2022

Company Name : Bharat Rasayan Limited Plot no. 42/4, Amod Road,
GIDC Dahej-Ta-Vagra, Di.Bharuch

Licence No.04/2017

| Form of Renewal of the Licence | | | |
|--------------------------------|----------------|--|---|
| POISION NAME | QUANTITY IN KG | Date and Signature and designation of renewing authority | Seal |
| 1 | 2 | 3 | 4 |
| Acetic Acid | 3000 | <p>RENEWED up to... 31-8-2027</p> <p>Sub Divisional Magistrate Bharuch Sub Division Bharuch. (Guj.)</p>  |  |
| Sulphuric Acid | 90000 | | |
| Hydrochloric Acid | 60000 | | |
| Phosphoric Acid | 1000 | | |
| Formic Acid | 10000 | | |
| Hydrochloric Acid | 5000 | | |
| Nitric Acid | 40000 | | |
| Potassium Hydroxide | 40000 | | |
| Sodium Hydroxide | 80000 | | |
| Hydrogen Peroxide | 3000 | | |
| Phenol | 60000 | | |
| Sodium Hydrochloride Solution | 10000 | | |
| Spent Sulphuric Acid | 40000 | | |
| Sodium Hydroxide Solution | 60000 | | |

-TRUE COPY-

ANNEXURE R-11



નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની કચેરી,
બીજો માળ, બહુમાળી ભવન, કણબીવગા, જીલ્લા સેવા સદન ૨,
ગાયત્રી નગરની બાજુમાં, ભરૂચ - ૩૬૨૦૦૧

ફોન/ફેક્સ નં. (૦૨૬૪૨) ૨૪૦૪૨૧ Email ID:- dydishbh@gmail.com

તા. ૧૮/૦૫/૨૦૨૨

પ્રતિ,

કબ્જેદારશ્રી/વ્યવસ્થાપકશ્રી,

ભારત રસાયણ લીમીટેડ,

પ્લોટ નં - ૪૨/૪, જી.આઇ.ડી.સી., દહેજ,

તા - વાગા, જી - ભરૂચ

વિષય : કારખાના અધિનિયમ-૧૯૪૮ની કલમ ૪૦(૨) હેઠળ કારખાનામાં ઉત્પાદન પ્રક્રિયાના મનાઈ હકમ બાબત.

કારખાનાનું નામ/સરનામું :- ભારત રસાયણ લીમીટેડ, પ્લોટ નં - ૪૨/૪, જી.આઇ.ડી.સી., દહેજ, તા - વાગા, જી - ભરૂચ.

ઉપરોક્ત નામ સરનામાવાળા કારખાનામાં આવેલ ડી પ્લાન્ટમાં સાયપર મેથીક એસીડ ક્લોરાઇડ, મેટા ફીનોક્ષી બેન્ઝાલ્ડીહાઇડ, સોડીયમ સાયનાઇડ, ફોસફરસ પેન્ટો સલ્ફાઇડ, ઇથોનોલ, ટોલ્યુઇન, કોસ્ટીક લાય, ડાય બ્રોમો મીથેન, એકેલોનાઇટ્રાઇલ, કાર્બન ટેટ્રા ક્લોરાઇડ, એસીટોનાઇટ્રાઇલ, DEA-HCL, ડાય મીથાઇલ ફોર્માઇડ, આઇસો બ્યુટીલીન, થાયોનાઇલ ક્લોરાઇડ, સલ્ફ્યુરીક એસીડ, TEA, હેક્ઝેન, એમ - ફીનોક્ષી બેન્ઝાલ્ડીહાઇડ, બેન્ઝાઇલ ટ્રાય ઇથાઇલ, એમોનીયમ ક્લોરાઇડ, ઇથીલીન ડાય ક્લોરાઇડ, એસીટીક એસીડ, સોડીયમ હાયપો ક્લોરાઇટ, લમ્બાડા સાયહોલોથીક એસીડ, બાયફેનેથીન આલ્કોહોલ વગેરેનો કાચામાલ તરીકે તથા રિએક્ટર, કંકેન્સર, સેન્ટ્રીફ્યુઝ વગેરેનો મશીનરી તરીકે ઉપયોગ કરી ઇથીયોન, સાયપરમેથીન, સાયપરમેથીક એસીડ ક્લોરાઇડ, આલ્ફામેથીન, બાયફેનીથીન વગેરે બનાવવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે. તા. ૧૭/૦૫/૨૦૨૨ના રોજ આશરે ૧૫.૩૦ કલાકે કારખાનામાં આવેલ ડી પ્લાન્ટમાં ઇથીયોન, સાયપરમેથીન, સાયપરમેથીક એસીડ ક્લોરાઇડ, આલ્ફામેથીન પ્રોડક્ટસ બનાવવાનાં અલગ અલગ સ્ટેજનું અલગ અલગ રીએક્ટરમાં પ્રોસેસ ચાલુ હતી તે દરમિયાન ડી પ્લાન્ટમાં ઘડાકા સાથે આગ લાગવાનો બનાવ બનેલ. જેના અનુસંધાને તા. ૧૭/૦૫/૨૦૨૨ના રોજ નીચે સહિ કરનારે બંધમાં શ્રી એસ.આર.ઓઝા, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય અધિકારી, ભરૂચ અને શ્રી એ.એચ.મેરેયા, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય અધિકારી, ભરૂચ સાથે અને તા - ૧૮/૦૫/૨૦૨૨ના રોજ શ્રી ડી. કે. વસાવા, નાયબ નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ, કુ. જે. જે. ચૌહાણ, મદદનીશ નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય અધિકારી, ભરૂચ, શ્રી એ.યુ. વેકરીયા, મદદનીશ નિયામક, કેમીકલ, અમદાવાદ અને શ્રી એ.એચ. મેરેયા, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય અધિકારી, ભરૂચ સાથે મુલાકાતો લીધેલ હતી.

બનાવની વિગત :

ઉપરોક્ત નામ સરનામાવાળા કારખાનામાં ડી પ્લાન્ટમાં ઇથીયોન, સાયપરમેથીન, સાયપરમેથીક એસીડ ક્લોરાઇડ, આલ્ફામેથીન પ્રોડક્ટસ બનાવવાનાં અલગ અલગ સ્ટેજનું અલગ અલગ રીએક્ટરમાં પ્રોસેસ ચાલુ હતી તે દરમિયાન તા - ૧૭/૦૫/૨૦૨૨ના રોજ આશરે ૧૫.૩૦ કલાકે ઘડાકા સાથે આગ લાગવાનો બનાવ બનેલ. આ બનાવમાં ૩૪ વ્યક્તિને ઇજાઓ થયેલ છે અને ૨ વ્યક્તિઓનું અવસાન થયેલ છે. આ આગ ના કારણે કારખાનાનાં બિલ્ડીંગ અને સ્ટ્રક્ચરને ભારે નુકશાન થયેલ છે.

હુકમ :

આ આગ ઘડાકાના અકસ્માતના બનાવને કારણે કારખાનાનાં બિલ્ડીંગ અને સ્ટ્રક્ચર, ઇલેક્ટ્રીક કેબલ્સ ફીટીંગ્સ તથા મશિનરીને ભારે નુકશાન થતાં એટલી ભયજનક સ્થિતિમાં છે કે તેનો કારખાના તરીકે ઉપયોગ કરવામાં આવે તો માનવ જીવનને તાત્કાલીક ભય ઉભો થાય તેમ છે. આથી હું, જી.જી.પટેલ કારખાના અધિનિયમ - ૧૯૪૮ની કલમ ૮ હેઠળ નિમાયેલ કારખાના નિરીક્ષક અને મદદનીશ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ કારખાના અધિનિયમ - ૧૯૪૮ની કલમ ૪૦(૨) હેઠળ મળેલ સત્તાની રૂએ હુકમ કરું છું કે જ્યાં સુધી નીચે જણાવેલ સલામતીના પગલાઓનું પાલન કરવામાં ન આવે ત્યાં સુધી કારખાનામાં કોઇપણ પ્રકારની ઉત્પાદન પ્રક્રિયા નહિ કરવા પર પ્રતિબંધ ફરમાંવું છું.

1. આગને કારણે કારખાનાનાં નુકશાન પામેલ બિલ્ડીંગ અને સ્ટ્રક્ચરનું રીપેરીંગ, રીસ્ટ્રક્ચરીંગ તથા રીસ્ટ્રેન્ડનીંગ કરાવી પ્લાન્ટના નકશા અત્રેની કચેરીએથી મંજૂર કરાવી, કારખાનું વાપરવા લાયક છે તે બાબતનું સક્ષમ વ્યક્તિ પાસેથી લોડ કેલ્ક્યુલેશન સહિતનું સ્ટેબીલીટી સર્ટીફિકેટ મેળવી રજૂ કરવું.
2. આગ ઘડાકાને કારણે કારખાનાનાં ઇલેક્ટ્રીક કેબલ્સ તથા ઇલેક્ટ્રિક ફીટીંગ્સને નુકશાન થયેલ છે જેને નિષ્ણાંત/અનુભવી વ્યક્તિની દેખરેખ નીચે સલામત રીતે દુર કરી તેની જગ્યાએ નવા ફલેમ પૂક ઇલેક્ટ્રીક કેબલ્સ તથા ફીટીંગ્સ લગાવી તે વાપરવા લાયક છે તે બાબતનું સરકારી માન્યતા પ્રાપ્ત નિષ્ણાંત/અનુભવી વ્યક્તિ/એજન્સી પાસેથી સર્ટીફિકેટ મેળવી રજૂ કરવું.
3. કારખાનાની પ્રોસેસનો રી હેઝોપ સ્ટડી નિષ્ણાંત વ્યક્તિ/એજન્સી પાસે કરાવી તેમાં જણાવેલ સુચનોનાં પાલન અંગેનો રિપોર્ટ અત્રેની કચેરીએ રજૂ કરવો.
4. કારખાનામાં સદર અકસ્માતના કારણે ક્ષતિગ્રસ્ત થયેલ સ્ટ્રક્ચર/બિલ્ડીંગ, મશીનરી વગેરે કાટમાળ ખસેડવાની તેમજ તેને રીપેર કરવાની કામગિરી વર્ક પરમિટ સિસ્ટમ ફોલો કરીને મિકેનીકલ, ઇલેક્ટ્રીકલ તથા સિવિલ ક્ષેત્રની નિષ્ણાંત વ્યક્તિ/એજન્સીની દેખરેખ નીચે સલામતીના પગલા સાથે ભારતીય ધારાધોરણો મુજબના યોગ્ય અને પુરતા અંગત રક્ષણાત્મક સાધનો પહેરીને પુર્ણ કરવી.

ઉપરોક્ત સલામતીનાં પગલાનું પાલન કરી ફોટોગ્રાફ સહિત લેખીત અહેવાલ રજૂ કર્યા બાદ લેખીત મંજૂરી મેળવીને જ કારખાનાનો ઉત્પાદન પ્રક્રિયામાં ઉપયોગ કરવો.



કારખાના નિરીક્ષક અને

મદદનીશ નિયામક,

ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય,

ભરૂચ.

નકલ રવાના:

૧. નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ગુજરાત રાજ્ય, અમદાવાદ.

૨. સંયુક્ત નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત રિજીયન, સુરત.

-TRUE COPY-

Translated Copy

**Director
Industrial
Safety &
Health,
Gujarat**

Office of the Deputy Director, Industrial Safety and Health,
Second floor, Multistoried building, Kanbivaga,
Jilla Seva Sadan 2, Near Gayatri Nagar, Bharuch - 392001

Phone/Fax no. (02642)240421

Email ID: dydishbh@gmail.com

Dt.18/05/2022

To,
The Possessor/Administrator,
Bharat Rasayan Ltd.,
Plot No. 42/4, GIDC,
Dahej, Tal. Vagra, Dist. Bharuch.

**Subject: Matter of injunction against production process in a factory
under Section 40(2) of the Factories Act-1948**

Name and address of factory: - Bharat Rasayan Limited, Plot No. 42/4, GIDC,
Dahej, Tal. - Vagra, Dist. - Bharuch.

The process of manufacturing of Ethion, Cypermethrin, Cypermethic Acid Chloride, Alphamethrin, Biphenithrin etc. is carried out with the help of reactors, condensers, centrifuges etc. as machinery and using raw material like Cyper Methic Acid Chloride, Meta Phenoxy Benzaldehyde, Sodium Cynide, Phosphorus Panto Sulfide, Ethanol, Toluene, Caustic lye, Dibromo Methane, Acrylonitrile, Carbon Tetra Chloride, Acetonitrile, DEA-HCL, Dimethyl Formamide, Isobutylene, Thionyl Chloride, Sulfuric Acid, TEA Hexane, M-Phenoxybenzaldehyde, Benzyl Triethyl, Ammonium Chloride, Ethylene Dichloride, Acetic Acid, Sodium Hypo Chloride, Lambda Saiholothric Acid, Biphenethrene Alcohol etc. at D Plant of the factory mentioned above.

Incidence
of fire along with explosion took place in the D plant of the factory at about 15.30 hours on 17/05/2022, when the process of manufacturing Ethion Cypermethrin, Cypermethic Acid Chloride, Alphamethrin products was going on at different stages in different reactors. In this connection, I the undersigned, visited the site of incidence along with Mr. S. R. Oza, Industrial Safety and Health Officer, Bharuch and Mr. A. H. Meraiya, Industrial Safety and Health Officer, Bharuch on 17/05/2022 and Mr. D. K. Vasava, Deputy Director, Industrial Safety and Health Officer, Bharuch, Ms. J. J. Chauhan, Assistant

Director, Industrial Safety and Health Officer, Bharuch, Mr. A. U. Vekaria, Assistant Director, Chemical, Ahmedabad and Mr. A. H. Meraiya, Industrial Safety and Health Officer, Bharuch visited place of incidence on 18/05/2022.

Details of incidence:

A fire broke out along with explosion in D plant of the factory at about 15.30 hours on 17/05/2022, when the process of manufacturing Ethion Cypermethrin, Cypermethic Acid Chloride, Alphamethrin products was going on at different stages in different reactors. In this incidence, 34 persons are injured and 2 persons are died. The building and structure of the factory has been severely damaged due to the fire.

Order:

The building and structure of the factory, electric cables fittings and machinery are in such a dangerous condition due to this fire and blast accident that it's use as a factory may cause immediate danger to human life. Therefore, Hence, I J. J. Patel, the Inspector of Factories appointed under Clause 8 of the Factories Act-1948 and Assistant Director, Industrial Safety and Health, Bharuch by virtue of the powers under section 40(2) of the Factories Act-1948, do hereby order to declare prohibition to carry out any manufacturing process in the factory until compliance to the safety measures mentioned below is done.

1. To carry out repairing, restructuring and restrengthening of the buildings and structures of the factory damaged due to fire, to obtain approval of the plant map from this office, obtaining stability certificate including load calculation from a competent person stating that the factory is ready for use.
2. The electric cables and electric fittings of factory damaged due to fire to be removed safely under the supervision of an expert/experienced person and replaced with new flame proof electric cables and fittings and to obtain certificate from government recognized expert/experienced person/agency stating that the same is suitable for use and submit to this office.
3. To submit the report after conducting Re-Hazop study of the factory process with the expert person/ agency along with of compliance to the suggestions mentioned therein to this office.

4. To carry out the work of removal and repair of structures/buildings, machinery, etc. damaged due this accident in the factory, by following work permit system, under supervision of expert person/agency in the field of mechanical, electrical, and civil and with appropriate safety measures as per Indian standards and wearing adequate personal protective equipments completely.

To utilize the factory in the manufacturing process only after obtaining written approval after submitting a written report along with photographs showing following of above safety measures.

Sign
(J. J. Patel)
Inspector of Factories and
Assistant Director, Industrial Safety and Health,
Bharuch

Copy to,

1. Director, Industrial Safety and Health, State of Gujarat, Ahmedabad.
2. Joint Director, Industrial Safety and Health, Surat Region, Surat.

-True Translated copy-

ANNEXURE R-12



નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની કચેરી,
બીજો માળ, બહુમાળી ભવન, કણબીવગા, જીલ્લા સેવા સદન ૨,
ગાયત્રી નગરની બાજુમાં, ભરૂચ - ૩૯૨૦૦૧

ફોન/ફેક્સ નં. (૦૨૬૪૨) ૨૪૦૪૨૧ Email ID:- dydishbh@gmail.com

તા. ૨૩/૦૫/૨૦૨૨

પ્રતિ,

કબજેદારશ્રી/વ્યવસ્થાપકશ્રી,

ભારત રસાયણ લીમીટેડ,

પ્લોટ નં - ૪૨/૪, જી.આઇ.ડી.સી., દહેજ,

તા - વાગા, જી - ભરૂચ

વિષય : કારખાનામાં તા - ૧૭/૦૫/૨૦૨૨ નાં રોજ આગ ઘડાકાના અકસ્માત બાદ કારખાનાના તમામ પ્લાન્ટોની સ્ટોરેજ ટેન્કો/ડે ટેન્કો/પ્રોસેસ વેસલ્સ/પાઇપ લાઇન માં પડી રહેલ હેઝાર્ડસ મટીરીયલ/કેમીકલ/ઇન્ટરમીડીએટસ નો સલામત રીતે નિકાલ કરવા બાબત.

સંદર્ભ : આપશ્રીના તા - ૨૧/૦૫/૨૦૨૨ નો પત્ર અન્વયે.

ઉપરોક્ત વિષય અને સંદર્ભે અન્વયે જણાવવાનું કે, આપના ભારત રસાયણ લીમીટેડ, પ્લોટ નં ૪૨/૪, જી.આઇ.ડી.સી., દહેજ, તા - વાગા, જી - ભરૂચ નામ સરનામાં વાળા કારખાનામાં તા - ૧૭/૦૫/૨૦૨૨ના રોજ આગ ઘડાકાના અકસ્માત બાદ કારખાનાના તમામ પ્લાન્ટોની સ્ટોરેજ ટેન્કો/ડે ટેન્કો/પ્રોસેસ વેસલ્સ/પાઇપ લાઇન માં પડી રહેલ હેઝાર્ડસ મટીરીયલ/કેમીકલ/ઇન્ટરમીડીએટસ નો નિષ્ણાત એજન્સી/વ્યક્તિની હાજરીમાં તેમજ સુપરવીઝન હેઠળ ફાઇનલ સ્ટેબલ કન્ડીશનમાં કન્વર્ટ કરીને યોગ્ય અને પુરતા સલામતીના પગલાં લઇને સત્વરે નિકાલ કરવા જણાવવામાં આવે છે. નિકાલ કરેલ તમામ હેઝાર્ડસ મટીરીયલ/કેમીકલ/ઇન્ટરમીડીએટસના જથ્થાની જાણ આ કામગીરી પૂર્ણ થયે સત્વરે કરવા જણાવવામાં આવે છે.

તા - ૧૮/૦૫/૨૦૨૨ના રોજ આપેલ પ્રોહિબિશન હુકમ અને તેમાં દર્શાવેલ શરતોનું પાલન જ્યાં સુધી કરવામાં ન આવે ત્યાં સુધી હુકમ અમલમાં રહેશે જેની નોંધ લેવી.

MEE નીશ નિયામક,

ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય,
ભરૂચ.

નકલ રવાના:

૧. રીજીયોનલ ઓફીસરશ્રી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડની કચેરી, ભરૂચ

Translated Copy

| | |
|---|---|
|  <p>Director Industrial Safety & Health, Gujarat</p> | <p>Office of the Deputy Director, Industrial Safety and Health, Second floor, Multistoried building, Kanbivaga, Jilla Seva Sadan 2, Near Gayatri Nagar, Bharuch - 392001</p> <p>Phone/Fax no. (02642)240421 Email ID: dydishbh@gmail.com</p> |
|---|---|

Dt. 23/05/2022

To,
The Possessor/Administrator,
Bharat Rasayan Ltd.,
Plot No. 42/4, GIDC,
Dahej, Tal. Vagra, Dist. Bharuch.

Subject: Safe disposal of hazardous materials/chemicals/intermediates remaining in the storage tanks/day tanks/process vessels/pipelines of all plants of the factory after the fire incidence in the factory on 17/05/2022.

Reference: In response to your letter dated 21/05/2022

In connection with subject and context stated above, it is informed to dispose off hazardous materials/ chemicals/ intermediates remaining in storage tanks/day tanks/process vessels/pipe lines of all plants in the factory after fire accident took place in your Bharat Rasayan Ltd., Plot No. 42/4, GIDC, Dahej, Tal. Wagra, Dist. Bharuch on 17/05/2022 promptly by processing to convert it to final stable condition in the presence and under supervision of expert agency/person by following appropriate and adequate safety measures. It is informed to report the quantity of disposed hazardous materials/ chemicals/ intermediates to the office immediately after the completion of this operation.

The Prohibition order dated 18/05/2022 shall remain in force un till the conditions mentioned therein are complied with.

Signed/-

Assistant Director
Industrial Safety and Health,
Bharuch

Copy to,

Regional officer, Office of Gujarat Pollution Control Board, Bharuch.

-True Translated Copy-



Bharat
RASAYAN LIMITED

ANNEXURE R-13

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

To,
Deputy Director Safety & Health,
2nd Floor , Bahumali Building,
Nr. Collector Office.
Bharuch.

Dt.27/05/2022

Sub: Submission of Revised Plan for your Approval.
(Bharat Rasayan Limited, Plot no 42/4, Dahej)

Dear Sir,

With reference to above subject, we are submitting herewith two sets of drawings for your approval of Form No. 1 along with attached Annexure-1(Duly Filled in).

We request you to kindly approve the drawings at your earliest.

Please acknowledge the receipt of the same.

Thanking you,
For, Bharat Rasayan Ltd.

Ajay Kumar Gupta

Encl : Form 1 Gujarati & English.
GIDC Approval Letter
Schedule VII
Schedule No.19
Drawings.
Fire Load Calculation Sheet.

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

-TRUE COPY-

ELECTRICAL SAFETY AUDIT**(May-2022)****Bharat RASAYAN LIMITED****Plot No.: Unit -II, Plot No. 42/4, Dahej Industrial Estate****G.I.D.C., Dahej-392130, Ta: Vagra, Dist.: Bharuch****Conducted & Prepared by,****MSP Electricals****(Electrical Contractors License No.: GJ/BRC/C-01683 &
Electrical Supervisor Permit No.: G/GS-E-000979-DEE-2008)****Doc. No.: 2022/MSP/ESA/01****Rev. No.: 00; 28th May, 2022**

CERTIFICATE

This is to certify that this Electrical Safety Audit of **M/s. BHARAT RASAYAN LIMITED, DAHEJ** has been conducted by us on dated **26th, 27th & 28th May, 2022.**

To evaluate the adequacy of existing electrical systems of an industrial unit. Electrical Safety Audit is one of the most effective tools. It focuses on giving a comprehensive status of all the aspects of electrical safety.

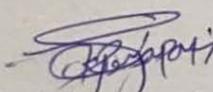
In this audit, we have adopted an approach beyond the scope of statutory requirements. We have followed relevant Indian Standards, IE Rules 1956, CEA Safety Regulations, 2010 and have further referred to other relevant electrical standards, documents and guidelines.

It should be noted that Electrical Safety Audit is carried out based on the information, details, data, etc. provided by the management and as observed by the auditors during our site visits and document verification.

We have exercised all reasonable skills, care and diligence in conducting the audit. However, this report should not be treated as any undertaking or warranty.

We are very much thankful for the co-operation and help extended during the audit by members of Technical Services **Mr. Ashok Singh (AGM – Maintenance)**, **Mr. Chirag Rana (Assistant Manager - Electrical)**, **Mr. Atul Dave (AGM - Safety)** and all other Managers / Engineers / Officers from M/s. Bharat Rasayan Limited, Dahej.

For MSP Electricals,


Mr. S.K. Prajapati,



(Auditor)

SANDEEP PRAJAPATI

PERMIT NO.:G/GS-E-000979

Place: Bharuch

DEE-2008

Date: 28/05/2022.

For Management of M/s. Bharat Rasayan Limited, Dahej.

| Document Approved By, | | |
|-----------------------|-----------------|------|
| Name | Designation | Sign |
| Ashok Singh | AGM-Maintenance | |
| Atul Dave | AGM-Safety | |

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1. INTRODUCTION

Electrical safety audit is an activity to examine the electrical installation suitability for the continued use. As per national crime records bureau more than a dozen deaths are recorded per day due to electrical related fire accidents. Today we cannot think of our life without electricity usage, at the same time we cannot ignore the dangers involved in it because, electricity cannot be smelt, heard or seen.

Electrical safety audit brings out the non-compliances of an electrical installation to the management, detects the incipient faults in the system, so that corrective actions can be initiated to avoid the major mishap.

2. EXECUTIVE SUMMERY

15th of May in 1989, three veteran entrepreneurs - Mr. Sat Narain Gupta, Mr. Mahabir Prasad Gupta and Mr. Rajender Prasad Gupta of Bharat Group set up the conglomerate's flagship company, Bharat Rasayan Ltd. (BRL) in New Delhi. It was a backward integration project to manufacture Technical Grade Pesticides and Intermediates conforming to International Standards.

Within two years, BRL commenced production at its fully equipped plant located in Mokhra village of Rohtak district in Haryana. This plant has a capacity of 5000 MT per annum and also facilities for bulk packaging of formulations.

Another modern and larger plant, spread over 11 hectares in the Chemical Approved Economic Zone at Dahej in Gujarat was set up to manufacture tech grade pesticides, intermediates and bulk formulations. Commissioning of this plant has enhanced BRL's total annual capacity to 20,000 MT and opened vistas with tie-ups for new products including orders from several MNCs.

Both the units have in-house R&D laboratories to ensure consistent perfection in quality and also to act as pilot plants for new products and formulations. The Ministry of Science & Technology has recognized these testing facilities at BRL.

The Initial Public Issue by BRL in 1993 evinced an overwhelming response. Currently listed on NSE, the company became a major stakeholder in the Tata owned Siris Crop Sciences Ltd. and even acquired it in due course.

Besides earning the status of Export House, the company has been crowned with two prestigious national awards for outstanding performances in exports, from the FIEO and CHEMEXCIL, set up by the Union Ministry of Commerce and Industry.

In addition to ISO 9001:2008 for Quality Management, the professional commitments of high order have earned BRL the rating of ISO 14001:2004 for Environment Management system and also OHS 18001:2007 certification for Occupational Health & Safety norms.

The company is also registered with global mercantile data compiler and rating agency Dun & Bradstreet (91-846-1229).

Advantageous locations of BRL Plants:

Currently, our company has two manufacturing plants equipped with state-of-art process systems located in the states of Haryana and Gujarat.

Unit I at Mokhra village in Rohtak district of Haryana has been set up in a spacious building on the land owned by us. Built in 1990 and commissioned a year later, it has a capacity of 5000 MT per annum and also facilities for bulk packaging of formulations. It boasts of good infrastructure in terms of power and transportation links favourable for raw material vendors and shipment of finished products as well as skilled manpower to operate the plant. Unit II set up in 2012 is at Dahej in Bharuch district of Gujarat on the western coast of India.

The plant worth \$30 million is located on a plot measuring 105,000 sq. meters in an exclusive industrial estate created by the Gujarat Industrial Development Corporation (GIDC). Apart from the Dahej Port that has been bracketed with Chemical Approved Economic Zone, there are several other major and minor sea ports (Maroli, Hazira, Pipavav, Bhavnagar, Veraval, Simar and Vansi Borsi) located in this region. Thus it is very convenient for import of raw materials or export of finished products. Transport (rail and road) network and availability of manpower are excellent in Dahej.

Both the units have pilot plant facilities to undertake process research on new products. With a commitment to promote health, safety and protect environment, BRL has equipped these units with in-house systems for treatment of solid, liquid and gaseous effluents. All these factors have facilitated the company to obtain certifications of ISO 9001:2008 for Quality Management, ISO 14001:2004 for Environment Management system and OHS 18001:2007 for Occupational Health and safety.

3. STRENGTHS OF THE COMPANY

Points of appreciation & Good practices at work place

In this audit, we have followed relevant Indian Standards, IE Rules 1956, CEA 2010 Safety Regulations and have further referred to the relevant electrical standards, documents, statutes, guidelines and the published books. The execution of audit was carried out stage-wise as described in following sections:

➤ **Site inspection**

Site inspection was carried out by the lead auditor on dated 26th, 27th & 28th May, 2022. During the site visit, various observations were made to find any apparent electrical hazards. Observations were made keeping in mind various aspects of electrical safety.

➤ **Discussion with the officers, executives, operators and security**

Discussions were held with the personnel at various levels including Station In-Charge, Officers, Executives, Operators and Security for observing their awareness regarding electrical hazards & for cross verification of information received during site inspection.

➤ **Techniques**

Every effort is made to ensure that all the statements and information offered in this report are given in good faith and without prejudice. The references, details, data and photographs are collected during our visits and as per the conditions prevailing at that time. Hence, the audit report is fully made as per the conditions available at the time of site visit.

During the audit, no tests were conducted nor was any plant or equipment operated. No statement was recorded for audit purpose. The physical observation, site inspection, checking of records and discussion held at various levels of management are most relevant basis for the audit.

All documents, records and procedures submitted to us were checked and verified. During the Audit, no tests were conducted nor any tests were started nor was any plant or equipment operated. The physical observation, site inspection, checking of records and discussion held at various level of management are most relevant basis for the Audit.

Further, the report includes positive findings as well as deficiencies. The report follows *Indian Standards: 14489 (2018) "Code of Practice on Occupational Safety & Health Audit* and CEA Safety Regulations, 2010 and refers relevant statutes.

➤ **Following checks were made during the audit:**

- ✓ Availability of documents.
- ✓ General safety requirements for design and constructions of electrical equipments.
- ✓ Provisions for protection of electrical equipments.
- ✓ General safety requirements for portable tools and equipments.
- ✓ Display of charts / sign boards for electrical hazards.
- ✓ Precautions against electrical work and leakages for electrical equipments.
- ✓ Earthing and earth leakage of electrical equipments.
- ✓ General safety requirements for fencing and gate for electrical equipments.
- ✓ Maintenance practices as defined in related Indian Standards.
- ✓ Work permit system and accidents reporting.
- ✓ Neutral earthing, earth pit for metallic body earthing and earth pit resistance.
- ✓ Fuses and cable connections.
- ✓ Level of housekeeping, availability of fire extinguishers, etc.

➤ **OBJECTIVES**

The Electric Safety Audit was conducted with the following objectives:

- ✓ Identifying potential electrical hazards.
- ✓ Identifying unsafe practices in electrical systems.
- ✓ Evaluation of existing safety measures.
- ✓ Appraisal of good practices adopted for electrical safety.
- ✓ Examination of relevant records.
- ✓ Checking compliance to relevant statutes.
- ✓ Finding measures to avoid electric accidents.
- ✓ Evaluation of efficacy of existing safety systems for avoiding electric accidents.

7. SCOPE OF ELECTRICAL SAFETY AUDIT

Electrical Safety Audit is broadly divided into 4 major parts namely:

- Pre-Audit
- Circuit identification & labelling (Single line diagram)
- Visual Inspection
- Management Briefing

a) Pre Audit

The scope of Electrical Safety Audit to be well defined, so that the objectives are well achieved. Highlighting the scope is the first step in audit. This part of work mainly consists of visual inspection and review of electrical safety systems and verification of documents related to electrical safety.

Typical scope of work could include:

- Physical visual inspection of the plant with reference to the applicable Indian standards, Indian Electricity rules and other international codes of practice.
- Reviewing of the role of electrical safety in the total safety system.
- Review of protection devices of the electrical installation.
- Examination of adequacy of Building lightning protection system.
- Review of hazardous area classification.
- Review of electrical accidents to identify root cause of the accidents.
- Review of Electrical preventive maintenance program & to examine the documentation, check lists, work permit, energy consumption recordings etc.
- To identify training needs for the maintenance personnel.
- To evaluate the earthing system.
- To review the test results of Transformer oil, Insulation resistance and earth resistance tests.

The details that helped the audit team in inspection & certification to be acquired

during this stages are the following:

- Process details.
- Electrical single line diagram (As Built).
- Name plate details of major electrical equipment.
- Details of classified zones.
- Details of flammable chemicals handled.
- Details of addition / expansion in the premises including electrical installation.
- Overview of electrical maintenance system.

b) Visual Inspection

During this phase, we did thorough visual inspection at the Bharat Rasayan Limited, Dahej plant premises. Visual Inspection is made with reference to statutory regulations, international standards and the best engineering practices. The factors listed below are considered while suggesting a recommendation.

- Compliance to statutory requirement
- Safety of the people and the plant

The Visual condition Inspection contains following sections

- Plant-A
- Plant-B with Hydrogenation Area
- Plant-C
- Tank Farms
- 66 KV & 11KV Sub-station Area
- HT & PCC Panel Room
- Distribution Transformers 11/0.433KV – 03Nos
- 750 KVA D.G. sets - 03Nos
- Warehouse
- Utility & Boiler Area
- ETP Area
- Admin Area
- QA Lab & Canteen Area

During this stage, the incoming electrical supply receiving section (Outdoor station and

main transformer) is inspected first. Then the main electrical room like 11KV HT panel room, PCC panel room, MCC panel room and the cable cellar are inspected. Next are the Diesel Generator, UPS rooms and other electrical equipment's are inspected. The aspects such as MCB DBs, circuit, earthing and lightening protection, maintenance condition, loose cabling, temporary wiring, electrical fire hazards, shock potential etc. are critically looked into. We has tried to covering almost all electrical safety aspects.

The verification of the actual installation against available drawing (such as electrical single line diagram, earthing layout, etc..) is also carried out during the field visit

Discussion with safety and electrical safety personnel is carried out during the field visit. A senior electrical engineer and preferably, safety officer from the client side should also be part of this inspection team. Clarifications help to ascertain facts and to understand the system in a better manner. The on-site interaction will help to clear many doubts and to suggest many practical solutions to the client.

All the relevant maintenance documentation, test records, electrical records, earlier inspection reports, OEM (Original Equipment Manufacturer) service manuals, history cards are subjected to detailed examination. All the relevant drawings (electrical single line diagram, earthing layout, hazardous area classification report, equipment layout, lightning protection drawings) are also checked against actual installation and commended upon, with reference to applicable standards.

c) Testing

Testing is carried out using various instruments to determine insulation resistance for power circuits, polarity, phase sequence, earth resistance and

residual current etc., as required to assess the condition of the installation. Parts of testing are given below: -

| | |
|------------------------------------|--------------------|
| 1. Continuity Test | Found Satisfactory |
| 2. Voltage test | Found Satisfactory |
| 3. Polarity test | Found Satisfactory |
| 4. Earth electrode resistance test | Found Satisfactory |
| 5. Illumination Test | Found Satisfactory |
| 6. N-E voltage test | Found Satisfactory |

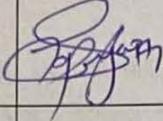
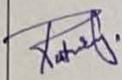
Testing is done on only few circuits, distribution boards, switch gears, earthing and not for the entire installation as this is practically impossible.

In addition to the schedule of inspection and test results the detailed 'ELECTRICAL SAFETY AUDIT REPORT' is also submitted to the client within the agreed time scale. This report is done after detailed analysis (based on the visual inspection & test reports) and provides detailed report of the electrical installation comprising photographic illustrations of the actual conditions of the installations, Crisp details about the electrical parameters of the installation, issues requiring immediate attention and recommendations to overcome defects and to improve the level of safety in electrical installations for safe continued use of the premises.

8. AUDIT TEAM

The Electrical Safety Audit has been conducted by the team of "M/s. MSP ELECTRICALS." and coordinated by the team of

"M/S. BHARAT RASAYAN LIMITED, DAHEJ."

| M/s. MSP ELECTRICALS | | SIGNATURE |
|------------------------------------|---|--|
| Auditor: | Mr. S.K. Prajapati BE Electrical, Electrical Professional Auditor |   |
| | Mr. R.K. Jadav PDIET&M, Safety Professional Auditor |   |
| M/s. BHARAT RASAYAN LIMITED, DAHEJ | | |
| Audit Coordinators: | Mr. Ashok Singh AGM - Maintenance | |
| | Mr. Atul Dave AGM - Safety | |
| | Mr. Chirag Rana Asst. Manager- Electrical | |
| | Mr. Punit Bharti Jha Asst. Manager- Production Plant-A. | |
| | Mr. Jignesh Kadiya Dy. Manager- Production Plant-B. | |
| | Mr. Rajeev Tiwari Dy. Manager- Production Plant-C. | |
| | Mr. Ashutosh Tiwari Asst. Manager- Safety | |

9. OBSERVATIONS AND RECOMMENDATIONS FOR ELECTRICAL SAFETY

The observations and recommendations associated with various process elements like operational areas, tank farm, production facilities, process equipment's, procedures; layout, hazards, emergency preparedness, employee's awareness, etc. have been given separately in following sections:

Area: 66KV switch yard & 11KV HT Room

| Sr. No. | Observations | Recommendations |
|---------|--|---|
| 01 | Improper ventilation & no cooling system found in 11KV HT room-01. | Exhaust fan is recommended to dissipate the heat produced from electrical equipment's & enhance the health & life of switchboards in 11KV HT room-01. |
| 02 | Toughened glass recommended at 66 KV switch yards control room. | Toughened glass has high withstanding capacity and is therefore suitable for uses where strength and thermal resistance are crucial. |
| 03 | Unwanted clothes and other materials kept outside electrical panel room. | To be implement. |
| 04 | Improve housekeeping in panel room and also nearby area. | Housekeeping should be implement on regular basis. |
| 05 | Electrical safety kit with ambu bag not found in electrical panel room. | To be implement. |
| 06 | ARC flash suit should be available in control room | To be implement. |
| 07 | CO2 flooding system for electrical panel is observed under progress. | To be implement. |

AREA: ISO BUTYLENE TANK FARM.

| | | |
|----|--|--|
| 09 | Instruments cables are sagging at tank farm area | Proper cable routes and dressing required. |
|----|--|--|

AREA: PLANT-A

| | | |
|----|--|--|
| 10 | Probe of all FLP rotary switches are not in healthy condition. | Recommended to go for reputed brand like (FCG-Hi-Tech, BALIGA, Sudhir) |
|----|--|--|

AREA: PLANT-B

| | | |
|----|--|--|
| 11 | R-303 bottom side FLP reactor vessel lamp fittings was found on hanging condition. | Proper support & cables glands should be confirm for properly installed to eliminate and explosive gases to be enter inside. |
|----|--|--|

AREA: PLANT-C

| | | |
|----|---|------------------------|
| 12 | FLP temperature Indicator fittings observed corroded. | To be maintained well. |
| 13 | Probe of all FLP rotary switches are missed at some places. | To be maintained well. |

AREA: PLANT-D

All MCC panel and Lighting power supply was found Isolated from main PCC panel and also lock & tagging work done.

LOTO Permit Number: - 13780

Feeder Location: Feeder No: 3F1 for IMCC-1 & 5F1 for IMCC-2 from PCC-03 Panel, 1F4 for Plant Lighting, UPS Power Panel & 2F8 for RVL, MPDB Panel.

At the time of audit Above Condition Found for Plant-D

| ELEMENT: COMPRESSOR ROOM | | |
|---------------------------------|---|--|
| 119. | Is Noise Level monitoring carried out? | As per standards. |
| 120. | Is the use of PPEs ensured during operation? | Yes. |
| 121. | Is proper guarding provided to Motor/other rotating parts | Yes. |
| 122. | Are Cautionary Notices, Instructions & Safety precautions to be taken | Yes, display of Cautionary Notices, Instructions & Safety precautions found in the area. |
| 123. | Flameproof electrical fittings | N A |
| 124. | Are ISI marked rubber mats provided in the area? | As per standards. |
| 125. | Are sand buckets available? | As per standards. |
| 126. | Is there a "lock-out/ tag-out" system? | Yes. |
| 127. | Is work permit carried out? | Yes. |
| 128. | Are all high pressure air hoses safely secured. | Yes. |
| 129. | Are two Exits gates available? | As per standards. |
| 130. | Whether Air filters and safety devices on compressor checked regularly? | Yes, Air filters and safety devices on compressor are checked regularly |
| ELEMENT: BOILER ROOM | | |
| 131. | Is Noise Level monitoring carried out? | As per standards. |
| 132. | Is the use of PPEs ensured during operation? | Use of PPEs was observed. |
| 133. | Is there a "lock-out/tag-out" system? | Yes. |
| 134. | Is a Hot work permit carried out? | Yes. |

| | | |
|------------------------------|---|--|
| 135. | Is water level indicator working properly? | Yes. |
| 136. | Availability of Dust/Ash | As per standards. |
| 137. | Check the working of pressure gauge and safety valve. | Pressure gauge and safety valve were in excellent working condition. |
| 138. | Check all automatic indicators and alarms. | All the automatic indicators and alarms found working. |
| 139. | Is boiler log book maintained for its efficiency, water quality, for its malfunction etc. | Yes. |
| 140. | Is flange to flange bonding available? | Yes. |
| ELEMENT: MCC/PCC ROOM | | |
| 141. | Is proper earthing available in MCC/PCC rooms? | Yes, Proper earthing is available. |
| 142. | Were 2 nos. of entry/ exit doors provided? | As per standards. |
| 143. | SLD of LT panel | Yes, SLD is available in MCC/PCC room. |
| 144. | Is there an "Entry Restricted" or "Danger" Board available? | Yes, "Entry Restricted" or "Danger" Board was |
| 145. | Was a First Aid Box available and maintained? | First Aid box was available and maintained. |
| 146. | Display of Cautionary Notices, Instructions. | Cautionary Notices and Instructions were displayed. |
| 147. | Was proper housekeeping done? | Proper housekeeping was done. |
| 148. | Type of Flooring | Tile flooring was provided. |
| 149. | Any precautions to protect it from rain water? | Yes. |
| 150. | Flameproof electrical fittings | As per standards. |

DISCLAIMER

The auditing services conducted by **M/s. MSP ELECTRICALS** were performed using generally accepted guidelines, standards, and/or practices, which the Company considers reliable. Although the company performed its auditing services pursuant to reliable and generally accepted practices in the industry, the company does not guarantee or provide any representations or warranties with respect to Client's use, interpretation or application of the findings, conclusions, and/or suggestions of the consulting services provided by the company.

Moreover, the findings, conclusions, and the suggestions resulting from the auditing service are based upon certain assumptions, information, documents, and procedures provided by the company. As such, in no event and under no circumstance shall the company be liable for special, indirect, punitive or consequential damages of any nature whatsoever, including without limitation, any lost revenue or profits of the customer or its customers, agents and distributors, resulting from, arising out of or in connection with, the services provided by the auditing company. The customer agrees that the company shall have no liability for damages, which may result from client's use, interpretation or application of the auditing services provided by the company.

GJBRDC-01683



GOVERNMENT OF GUJARAT
LICENSE TO
ELECTRICAL CONTRACTORS

Authorized by Govt. Notification, E & P Deptt.,
No. GU/2013/37/ELA/11-2012/2401/K, Dated 22.04.2013

M/s.MSP ELECTRICALS, Dist- BHARUCH is hereby authorized to carry out Electrical Installation Works in the Gujarat State, subject to the conditions mentioned in the Regulations issued by the Government of Gujarat under Government Notification, Energy and Petrochemicals Department No. GU/2013/37/ELA/11-2012/2401/K, Dated 22.04.2013.

Energy & Petrochemicals Dept.
Gujarat State, Gandhinagar.
Issue Date: 05/10/2021

President
Licensing Board
Gandhinagar.

Secretary
Licensing Board
Gandhinagar.

| Date of Renewal | Date of Expiry | Secretary's Initials |
|-----------------|----------------|----------------------|
| | 04/10/2026 | |

Signature valid

Digitally signed by (GJBRDC)
GJBRDC/11/2013/37/ELA/11-2012/2401/K
Date: 2021.10.05 12:00:00
Reason: I am the author.
Location: ...

Signature valid

Digitally signed by (GJBRDC)
GJBRDC/11/2013/37/ELA/11-2012/2401/K
Date: 2021.10.05 12:00:00
Reason: I am the author.
Location: ...

-TRUE COPY-



**Bharat
RASAYAN LIMITED**

ANNEXURE R-15

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

પ્રતિ,
ડેપ્યુટી ડાઇરેક્ટર સેફ્ટિ એન્ડ હેલ્થ,
બીજો માળ, બહુમાળી બિલ્ડિંગ
કણબીવાગા, ભરૂચ

તારીખ : 02/06/2022

02/06/2022

વિષય : કારખાના અધિનયમ -1948 ની કલમ ૪૦ (૨) હેઠળ નો હુકમ ઉઠાવવા બાબત.

રેફ : આપના તા. ૧૮/૦૫/૨૦૨૨ ના રોજના કારખાના અધિનયમ -1948 ની કલમ ૪૦ (૨) હેઠળ કારખાનામાં ઉત્પાદન પ્રક્રિયા ના મનાઈ હુકમ બાબત.

સાહેબ શ્રી,

સવિનય જય ભારત સાથે જણાવવાનું કે આપ શ્રી ધ્વારા તા. ૧૮/૦૫/૨૦૨૨ ના રોજના કારખાના અધિનયમ -1948 ની કલમ ૪૦ (૨) હેઠળ કારખાનામાં ઉત્પાદન પ્રક્રિયા માટે આપવામાં આવેલ મનાઈ હુકમ અને જરૂરી સલામતી ના પગલાઓનું પાલન કરવા માટે આપેલ નિર્દેશ અનુષ્ઠાન માં આપ સાહેબ શ્રી ને જણાવવાનું કે અમો ભારત રસાયણ લિમિટેડ ૪૨/૪ માં અનુક્રમે પ્લાન્ટ A, B, C અને D એમ મુખ્ય ચાર પ્લાન્ટ છે અને તેને અનુષ્ઠાનિક અન્ય બોઈલર, ઇટીપી, એડમીન બિલ્ડિંગ વગેરે આવેલ છે.

તા. ૧૭/૦૫/૨૦૨૨ ના રોજ કંપની માં આગ ઘડાકા ના અકસ્માત ના બનાવ માં પ્લાન્ટ D બિલ્ડિંગ માં મશીનરી તથા અન્ય વસ્તુ ઓને નુકશાન થયેલ છે. પરંતુ અમારા અન્ય પ્લાન્ટ જેવા કે પ્લાન્ટ A, B, C અને તેને અનુષ્ઠાનિક અન્ય બોઈલર, ઇટીપી, એડમીન બિલ્ડિંગ વગેરેને કોઈ નુકશાન થયેલ નથી અને જે અંગે ના નીચે મુજબ ના રેકોર્ડ રજૂ કરીએ છે.

૧-પ્લાન્ટ A, B, C ના મંજૂર કરેલ નકશા તથા સક્ષમ વ્યક્તી પાસેથી કરાવેલ લોડ કેલક્યુલેશન સહિત સ્ટેબિલિટી સિટીફિકેટ.

૨-પ્લાન્ટ A, B, C ના ઇલેક્ટ્રિકલ ફિટિંગ્સ માટે સરકાર માન્ય નિષ્ણાંત/અનુભવી વ્યક્તી પાસે કરાવેલ સિટીફિકેટ.

૩- કારખાના પ્રોસેસ નો રી હેઝોપ સ્ટડિ રિપોર્ટ.

ઉપરોક્ત અમારો રેકોર્ડ ધ્યાને લઈ કારખાના અધિનયમ -1948 ની કલમ ૪૦ (૨) હેઠળ નો હુકમ ઉઠાવવા જરૂરી કાર્યવાહી કરવા વિનંતી.

ભારત રસાયણ લિમિટેડ
વતી
Dahej
ઓથોરાઇઝ્ડ સિગ્નેચર

21/6/2022
નામ નિયામક બિલ્ડિંગ
સલામતી અને સ્વાસ્થ્ય
ભરૂચ

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

Translated Copy

Logos of Intertek and UKAS

Bharat
Rasayan**BHARAT
RASAYAN LIMITED**

WORKS: UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Date: 02/06/2022

To,
The Deputy Director, Safety and Health,
Second floor, Multi storied Building,
Kanbivaga, Bharuch.

Subject: Regarding revocation of order under Section 40(2) of the
Factories Act-1948.

References; Matter of your injunction order dated 18/05/2022 for
manufacturing process in the factory under Section 40(2) of the
Factories Act-1948.

Respected Sir,

In connection with the injunction issued by your office under
Section 40(2) of the Factories Act-1948 dated 18/05/2022 to stop
manufacturing process and the direction given to comply with
necessary safety measures, we wish to inform you that Bharat Rasayan
Ltd. located at 42/4 consists of four main plants namely Plant A, B, C
and D respectively and for that other ancillary boiler, ETP, Admin
Buildings etc.

Fire incidence on 17/05/2022 affected our plant D building,
machinery and other items installed inside, but our other plants like,
plant A, B, C and other ancillary boilers, ETP, Administrative Building
etc. are not damaged in fire blast incident. Accordingly, we present the
following records regarding the same.

1. Approved plan of plant A, B and C and stability certificate including load calculation by Competent Authority/Person.
2. Certificate regarding electrical fittings of plant A, B and C issued by Government recognized expert/experienced person.
3. Re Hazop study report of the factory process.

We request you to take necessary action for revocation of order under Section 40(2) of Factories Act-1948 by considering our record submitted as above.

On behalf of Bharat Rasayan,

Sign

Logo of
Bharat Rasayan Ltd.
Dahej

Authorized signatory

signed 2/6/22

Stamp of Senior clerk,
Office of Deputy Director
Industrial Safety and Health
Bharuch

CIN: L24119DL1989PLC036264

Regd. Off.: 1501, Vikram Tower, Rajendra Place, New Delhi – 110008
Ph.: +91-11-43661111(30 lines) • Fax: +91-11-43661100, 41538600
E-mail: info@bharatgroup.co.in • Website: www.bharatgroup.co.in

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ANNEXURE R-16



ડાયરેક્ટોરેટ ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ,
ગુજરાતરાજ્ય
૩જો, પમોમાળ, શ્રમભવન, ગનહાઉસનીબાજુમાં,
રુસ્તમ કામા માર્ગ, ખાનપુર, અમદાવાદ-
૩૮૦૦૦૧ ફોન: (૦૭૯) ૨૫૫૦૨૩૪૬, ૨૫૫૦૨૩૪૯,
ફેક્સ: (૦૭૯) ૨૫૫૦૨૩૫૭, ઇ-મેઇલ: dish-ahd@gujarat.gov.in



ક્રમાંક:ડીઆઇએસએચ/ એચ-સેફ્ટી-કેમીકલ/૨૦૨૨/૫૩૧

તારીખ: ૧/૬/૨૦૨૨

Reg. A D

પ્રતિ,
કબજેદારશ્રી,
ભારત રસાયણ લી.,
પ્લોટ નં. ૪૨/૪, જી. આઇ.ડી.સી.,
ઇન્ડસ્ટ્રીયલ એસ્ટેટ દહેજ, જી. ભરૂચ

Mr. Atul Dave
Pl. discuss for reply
04/06/22

વિષય:- " Notification of a major accident in Schedule -6"

ઉપરોક્ત વિષય પરત્વે જણાવવાનું કે તા.૧૭/૦૫/૨૦૨૨ના રોજ બનેલ પ્રાણઘાતક અકસ્માત અંગે આપે અત્રેની કચેરીમાં તા.૨૧/૦૫/૨૦૨૨ના રોજ Schedule-6 રજુ કરેલ છે. MSIHC Rules 1989 rule 5(2) ની જોગવાઈઓ મુજબ મેજર એક્સીડેન્ટનો Full analysis રીપોર્ટ Ministry of Environment Forest & Climate Change, Government of India, New Delhi ને મોકલવાનો હોય, જે અંગે કાર્યવાહી કરવા વધુ માહિતીની જરૂરીયાત જણાતી હોય નીચે મુજબની માહિતી અત્રેની કચેરીએ તાત્કાલીક રજુ કરવા જણાવવામાં આવે છે.

- (૧) Schedule-6 ના મુદ્દા નં. (૫) Causes of the major accident
- (૨) અકસ્માત બનાવના અગાઉના પાંચ દિવસના શીફ્ટ લોગબુક
- (૩) અકસ્માત બનાવ અગાઉના પંદર દિવસનું DCS બેક અપ ડેટા
- (૪) અકસ્માત બનાવ બનેલ પ્લાન્ટ-D ની પ્રોસેસના DSC(Differential Scanning Calorimetry) સ્ટડી રીપોર્ટ

MSIHC Rules 1989 rule 5(1) મુજબ Schedule -6 રજુ કરવા તથા અકસ્માત સંબંધિત તમામ માહિતી પુરી પાડવી એ કબજેદારની જવાદદારી રહે છે.

| | |
|---------------------------|-------------|
| BHARAT RASAYAN LTD.-DAHEJ | |
| INWARD | |
| Received Date | 4/6/22 |
| Time | 4.30 |
| Sign. | [Signature] |
| Forwarded to | |

આસીસ્ટન્ટ ડાયરેક્ટર(કેમીકલ)
ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ
ગુજરાત રાજ્ય, અમદાવાદ

Translated Copy

AZADI KA AMRIT
MAHOTSAV

Directorate Industrial Safety and Health,
Gujarat State,
3rd, 5th floor, Shram Bhavan, Besides Gun House
Rustom Kama Marg, Khanpur, Ahmedabad-
380001 Phone: (079)25502346, 25502349,
Fax: (079)25502357, Email: dish-ahd@gujarat.gov.in

Directorate
Industrial
Safety and
Health, Gujarat

No. DISH/H-SAFETY-CHEMICAL/2022/531

DATE: 1/6/2022

Reg. A. D.

To,
The Possessor,
Bharat Rasayan Ltd.
Plot No. 42/4, GIDC Industrial Estate,
Dahej, Dist. Bharuch

Subject: "Notification of a major accident in Schedule-6"

With reference to the above mentioned subject, this is to inform you that you have submitted Schedule-6 regarding the fatal accident that occurred on 17/05/2022 to this office on 21/05/2022. As the full analysis report of the major accident has to be sent to the Ministry of Environment Forest & Climate Change, Government of India New Delhi as per the provisions of MSIHC Rules 1989 rule 5 (2). Accordingly, there is a need for more information to take the action in this regard, it is requested to be submit the following information to this office immediately.

- (1) Schedule-6, Point No. (5) Causes of the major accident
- (2) Shift logbook of five days prior to the accident
- (3) DCS back up data of fifteen days prior to the accident

(4) DSC (Differential Scanning Calorimetry) Study Report of Plant D Process, where accident took place.

According to MSIHC Rules 1989 rule 5 (1), it is the responsibility of the Possessor to submit schedule-6 and also provide all the requisite information related to the accident.

| | |
|----------------------------|---------------|
| BHARAT RASAYAN LTD.- DAHEJ | |
| INWARD | |
| Received Date | <u>4/6/22</u> |
| Time | <u>4.30</u> |
| Sign | <u>sign</u> |
| Forwarded to | <u></u> |

Signed/-
Assistant Director (Chemical)
Industrial Safety and Health
Gujarat State, Ahmedabad

-True Translated Copy-

ANNEXURE R-17



નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની કચેરી,
બીજો માળ, બહુમાળી ભવન, કણબીવગા, જીલ્લા સેવા સદન ૨,
ગાયત્રી નગરની બાજુમાં, ભરૂચ - ૩૯૨૦૦૧

ફોન/ફેક્સ નં. (૦૨૬૪૨) ૨૪૦૪૨૧

Email ID:- dydishbh@gmail.com

તા. ૦૭/૦૬/૨૦૨૨

પ્રતિ,

કબ્જેદારશ્રી/વ્યવસ્થાપકશ્રી,

ભારત રસાયણ લીમીટેડ,

પ્લોટ નં - ૪૨/૪, જી.આઇ.ડી.સી., દહેજ.

તા - વાગ્રા, જી - ભરૂચ

વિષય : કારખાનામાં આવેલ પ્લાન્ટ નં A, B અને Cને આપેલ મનાઇ હુકમ ઉઠાવવા બાબત.

સંદર્ભ : આપશ્રીના તા - ૦૨/૦૬/૨૦૨૨ના પત્ર અન્વયે.

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનું કે, આપના ભારત રસાયણ લીમીટેડ, પ્લોટ નં ૪૨/૪, જી.આઇ.ડી.સી., દહેજ, તા - વાગ્રા, જી - ભરૂચ નામ સરનામાં વાળા કારખાનામાં તા - ૧૭/૦૫/૨૦૨૨ના રોજ આગ ઘડાકાના અકસ્માત બાદ કારખાનાનો ઉત્પાદન પ્રક્રિયામાં ઉપયોગ નહિ કરવા મનાઇ હુકમ આપેલ. જે સંદર્ભે આપે તા - ૦૨/૦૬/૨૦૨૨ના પત્રથી હુકમમાં જણાવેલ બાબતોનું પાલન થયેલ હોઇ કારખાનામાં આવેલ પ્લાન્ટ નં A, B અને Cને આપેલ મનાઇ હુકમ ઉઠાવી લેવા રજુઆત કરેલ. જેમાં નીચે મુજબની ક્ષતિ માલુમ પડેલ છે. જેની પુર્વતા કરેથી આગળની કાર્યવાહિ કરવામાં આવશે જેની નોંધ લોવી.

૧. - રજુ કરેલ HAZOP સ્ટડી રીપોર્ટનો કમ્પલાઇન્સ રીપોર્ટ રજુ કરવો.

મદદનીશ નિયામક,

ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય,

ભરૂચ.

Translated Copy

Inspector
Industrial
Safety &
Health

Office of the Deputy Director Industrial Safety and Health

Second floor, Multistoried building, Kanbivaga,

Jilla Seva Sadan 2, Near Gayatri Nagar, Bharuch - 392001

Phone/Fax no. (02642)240421

Email ID: dydishbh@gmail.com

Dated 07/06/2022

To,
The Possessor/Administrator,
Bharat Rasayan Ltd. (Unit-2)
Plot No. 42/4, GIDC,
Dahej, Tal. Vagra, Dist. Bharuch

Subject: Regarding revocation of injunction order to Plant A, B & C of the factory.

Reference: Your letter dated 02/06/2022

In connection with the subject and context stated above, it is informed that order was passed not to utilise factory of Bharat Rasayan Ltd., located at Plot No. 42/4, GIDC, Dahej, Tal. Vagra, Dist. Bharuch for manufacturing activities after fire accident occurred on 17/05/2022. You have applied vide letter dated 02/06/2022 for revocation of the said order for plant Nos. A, B and C in the factory stating that the matters mentioned in the order have been complied with. The following shortcoming has been found, which needs to be fulfilled. Necessary actions in this regard will be taken after compliance of the same.

1. Please submit compliance report of HAZOP study report.

Signed/-
Assistant Director
Industrial Safety and Health,
Bharuch.

-True Translated Copy-

INDIA NON JUDICIAL
Government of Gujarat

ANNEXURE R-18
(COLLY)

Reg. Sr. No. / 353 / 2022
Date: 8 JUN 2022
My Commission Expires
on 31st January 2025



सत्यमेव जयते

Certificate of Stamp Duty



₹100 ₹100 ₹100

Certificate No. : IN-GJ65806447593159U
Certificate Issued Date : 27-May-2022 02:40 PM
Account Reference : IMPACC (SV)/ gj13038204/ BHARUCH/ GJ-BH
Unique Doc. Reference : SUBIN-GJGJ1303820463106550772951U
Purchased by : PARMAR JAYESHKUMAR
Description of Document : Article 14 Bond
Description : FOR AFFIDAVIT
Consideration Price (Rs.) : 0
(Zero)
First Party : BHARAT RASAYAN LIMITED
Second Party : Not Applicable
Stamp Duty Paid By : BHARAT RASAYAN LIMITED
Stamp Duty Amount(Rs.) : 100
(One Hundred only)

BHAILALBHAI N. PARMAR
Advocate & Notary
2571, Ayodhyanager, Link Road,
Bharuch, Gujarat-392001
No.: 9624770389



IN-GJ65806447593159

0029486492

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Name of the Company: **M/s. Bharat Rasayan Limited (Unit-II),**

Date: 08-06-2022

Plot No. 42/4, Dahej GIDC Industrial Estate,
Dahej - 392130, Dist. - Bharuch
State - Gujarat, India

UNDERTAKING

Hence, I **Hasmukhbhai Ramabhai Patel (Factory Manager)**, Age 44 years, PAN No. AOXPP8972M residing in Bharuch district, would like to state that our unit, **M/s. Bharat Rasayan Limited (Unit-II)**, Plot No. 42/4, Dahej GIDC Industrial Estate, Dahej - 392130, State - Gujarat, India., is engaged in manufacturing of Agrochemicals and their intermediates.



We are strictly complying all the instruction / conditions of the closure order dated 18/05/2022
We will strictly follow all the instructions & suggestions issued in this regard by the DISH office (dt.07/06/2022).
we give assurance for compensation and other monitory benefits and best treatment to injured persons.

We also abide to comply all the applicable rules & regulations in this regard.

DATE: 08/06/2022

NAME: **Hasmukhbhai Ramabhai Patel (Factory Manager)**

PLACE: Dahej

Hasmukhbhai Patel
SIGNATURE:



ATTESTED

[Signature]
(Bhallaibhai N. Parmar)
ADVOCATE & NOTARY
Govt. of India
Bharuch District (Gujarat)

8 JUN 2022

J.R. Parmar
In Know the Signatory who has signed
in my Presence I will be Responsible
For Any Dispute & signature And
Identification of deponent

INDIA NON JUDICIAL
Government of Gujarat

Reg. Sr. No. _____
Date: - 8 JUN 2022
My Commission Expires
on 31st January 2025



सत्यमेव जयते

Certificate of Stamp Duty



₹100
₹100₹100₹100₹100

Certificate No. : IN-GJ65807649885323U
Certificate Issued Date : 27-May-2022 02:42 PM
Account Reference : IMPACC (SV)/ gj13038204/ BHARUCH/ GJ-BH
Unique Doc. Reference : SUBIN-GJGJ1303820463109101622548U
Purchased by : PARMAR JAYESHKUMAR
Description of Document : Article 14 Bond
Description : FOR AFFIDAVIT
Consideration Price (Rs.) : 0
(Zero)
First Party : BHARAT RASAYAN LIMITED
Second Party : Not Applicable
Stamp Duty Paid By : BHARAT RASAYAN LIMITED
Stamp Duty Amount(Rs.) : 100
(One Hundred only)

BHARALALBHAI N. PARMAR
Advocate & Notary
2571, Ayodhyanager, Link Road,
Bharuch, Gujarat-392001
Mo.: 9824770389



IN-GJ6580764988

0029486493

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Name of the Company: **M/s. Bharat Rasayan Limited (Unit-II)**,

Date: 08-06-2022

Plot No. 42/4, Dahej GIDC Industrial Estate,
Dahej - 392130, Dist. - Bharuch
State - Gujarat, India

UNDERTAKING

Hence, I **Ajay Gupta (Director)**, Age 61 years, PAN No.AARPG4652R residing in Bharuch district, would like to state that our unit, **M/s. Bharat Rasayan Limited (Unit-II)**, Plot No. 42/4, Dahej GIDC Industrial Estate, Dahej - 392130, State - Gujarat, India., is engaged in manufacturing of Agrochemicals and their intermediates.

And that-

- We are strictly complying all the instructions / conditions of the closure order dated 18/05/2022
- We will strictly follow all the instructions & suggestions issued in this regard by the DISH office (dt.07/06/2022).
- we give assurance for compensation and other monetary benefits and best treatment to injured persons.

We also abide to comply all the applicable rules & regulations in this regard.

DATE: 08/06/2022

NAME: **Ajay Gupta (Director)**

PLACE: Dahej

SIGNATURE:



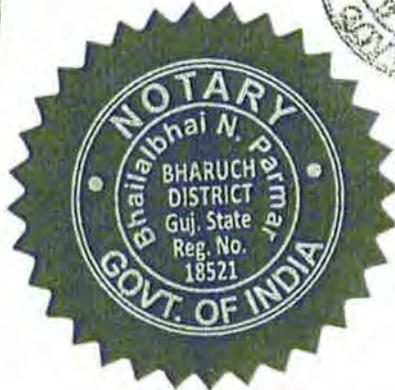
J. R. Parmar
 I know the Signatory who has signed
 in my Presence I will be Responsible
 For Any Dispute & Signature And
 Identification of dependent



ATTESTED

(Bhailalbhai N. Parmar)
ADVOCATE & NOTARY
 Govt. of India
 Bharuch District (Gujarat)

- 8 JUN 2022



-TRUE COPY-



Bharat RASAYAN LIMITED ANNEXURE R-19

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch, Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

પ્રતિ,

તારીખ : ૦૬/૦૬/૨૦૨૨

ડેપ્યુટી ડાઇરેક્ટર સેફ્ટિ એન્ડ હેલ્થ.

બીજો માળ, બહુમાળી બિલ્ડિંગ

કણબીવાગા, ભરુચ

વિષય : કારખાના અધિનયમ -1948 ની કલમ ૪૦ (૨) હેઠળ નો હુકમ ઉઠાવવા બાબત.

રેફ : આપના ૧૮/૦૫/૨૦૨૨ અને તા. ૦૭/૦૬/૨૦૨૨ ના રોજના કારખાના અધિનયમ -1948 ની કલમ ૪૦ (૨) હેઠળ કારખાનામાં ઉત્પાદન પ્રક્રિયા ના મનાઈ હુકમ બાબત.

સાહેબ શ્રી,

સવિનય જય ભારત સાથે જણાવવાનું કે આપ શ્રી ધ્વારા તા. ૧૮/૦૫/૨૦૨૨ ના રોજના કારખાના અધિનયમ -1948 ની કલમ ૪૦ (૨) હેઠળ કારખાનામાં ઉત્પાદન પ્રક્રિયા માટે આપવામાં આવેલ મનાઈ હુકમ અને જરૂરી સલામતી ના પગલાઓનું પાલન કરવા માટે આપેલ નિર્દેશ અનુષ્ઠાન માં આપ સાહેબ શ્રી ને જણાવવાનું કે અમો ભારત રસાયણ લિમિટેડ ૪૨/૪ માં અનુક્રમે પ્લાન્ટ A, B, C અને D એમ મુખ્ય ચાર પ્લાન્ટ છે અને તેને અનુષ્ઠાનિક અન્ય બોઈલર ,ઇટીપી, એડમીન બિલ્ડિંગ વગેરે આવેલ છે.

અમારા અન્ય પ્લાન્ટ જેવા કે પ્લાન્ટ A, B, C અને તેને અનુષ્ઠાનિક અન્ય બોઈલર ,ઇટીપી, એડમીન બિલ્ડિંગ વગેરેને કોઈ નુકશાન થયેલ નથી અને જે અંગે ના નીચે મુજબ ના રેકોર્ડ રજૂ કરીએ છે.

૧- આગ ના કારણે પ્લાન્ટ A, B, C માં કોઈ જ નુકશાન થયેલ નથી અને આપ શ્રી ની સૂચનાઓનું પાલન કરી નવા નકશા મંજૂર કરાવેલ છે તથા સક્ષમ વ્યક્તી પાસેથી કરાવેલ લોડ કેલક્યુલેશન સહિત સ્ટેબિલિટી સિટીફિકેટ તા. ૨/૦૬/૨૦૨૨ ના રોજ રજૂ કરેલ છે.

~~Deputy Director
Industrial Safety and Health
Bharuch~~

Senior Clerk
Deputy Director
Industrial Safety & Health
BHARUCH

૫/૬/૨૨

6:00 P.m.



CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008

Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600

E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in



WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch, Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

૨- આગ ના કારણે પ્લાન્ટ A, B, C માં ઇલેક્ટ્રિકલ ફિટિંગ્સ બાબતે કોઈ જ નુકશાન થયેલ નથી અને આપ શ્રી ની સૂચનાઓનું પાલન કરી પ્લાન્ટ A, B, C ના ઇલેક્ટ્રિકલ ફિટિંગ્સ માટે સરકાર માન્ય નિષ્ણાંત /અનુભવી વ્યક્તિ પાસે કરાવેલ સિર્ટીફિકેટે તા. ૨/૦૬/૨૦૨૨ રોજ રજૂ કરેલ છે.

૩- આગ ના કારણે પ્લાન્ટ A, B, C કારખાના નો ફરીથી પ્રોસેસ નો રી હેઝોપ સ્ટડિ રિપોર્ટ તા. ૨/૦૬/૨૦૨૨ ના રોજ રજૂ કરેલ છે. અને આપના તા ૦૭/૦૬/૨૦૨૨ પત્ર ના નિર્દેશ અનુષ્ઠાનમાં રી હેઝોપ સ્ટડિ રિપોર્ટ ના સૂચનો નું અમલવારી કરી કોમ્પલાઇન્સ રિપોર્ટ થર્ડ પાર્ટી સર્ટીફાઇડ રિપોર્ટ અંગે નું પત્રક તેમજ અન્ય કોમ્પલાઇન્સ ના સમય બાબતે અમારા ધ્વારા કરવામાં આવેલ અંડરટેકિંગ (નોટરી યુક્ત) રજૂ કરીએ છે.

ઉપરોક્ત અમારો રેકોર્ડ ધ્યાને લઈ કારખાના અધિનયમ -1948 ની કલમ ૪૦ (૨) હેઠળ નો હુકમ ઉઠાવવા જરૂરી કાર્યવાહી કરવા વિનંતી.

ભારત રસાયણ લિમિટેડ
Dahej
ઓથોરાઇઝ્ડ સિગ્નેટરી.

બિડાણ : કોમ્પલાઇન્સ રિપોર્ટ થર્ડ પાર્ટી સર્ટીફાઇડ રિપોર્ટ અંગે નું પત્રક.
અંડરટેકિંગ (નોટરી યુક્ત)

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

Translated Copy

**BHARAT
RASAYAN LIMITED**

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

To,

Date: 09/06/2022

The Deputy Director, Safety and Health,
Second floor, Multi storied building,
Kanbivaga, Bharuch.

Subject: Revocation of the order under Section 40(2) of the Factories Act-1948
References; Regarding order dated 18/05/2022 and 07/06/2022 under Section
40(2) of the Factories Act-1948 to stop manufacturing process.

Respected Sir,

With all due respect, it is to inform you that directions were given regarding
your order dated 18/05/2022 under Section 40(2) of the Factories Act-1948 to stop
manufacturing process and follow the necessary safety measures. In this
connection, it is submitted that Bharat Rasayan Ltd. located at Plot No. 42/4 consists
of four main plants namely Plant A, B, C and D and other ancillary boiler, ETP,
Administrative Buildings etc.

Our other plants A, B, C and other associated boiler, ETP, Administrative
Building etc. are damaged due to fire accident. We submit the following records
supporting that.

1. There is no damage in plant A, B, C due to fire and new site plans, drawings
have been approved and submitted along with stability certificate including
with load calculation by Competent person as per your instructions and
submitted on 02/06/2022.

~~Stamp of Deputy Director
Industrial Safety and Health
Bharuch~~

Stamp of Senior clerk
Deputy Director
Industrial Safety and Health
Bharuch

9/6/22
6|00 p.m.



CIN: L24119DL1989PLC036264

Regd. Off.: 1501, Vikram Tower, Rajendra Place, New Delhi – 110008
Ph.: +91-11-43661111(30 lines) • Fax: +91-11-43661100, 41538600
E-mail: info@bharatgroup.co.in • Website: www.bharatgroup.co.in

Logo

Logo

**BHARAT
RASAYAN LIMITED**

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

2. There is no damage in electrical fitting installed in plant A, B, C due to fire and the electrical fittings in plant A, B, C have been certified by the Government recognized expert/experienced person. The certificates have been submitted on dated 02/06/2022 in compliance with your instructions.
3. The Re-Hazop study report of processes in plant A, B, C has been submitted on 02/06/2022. We submit the undertaking (notarized) for giving time for undertaking remaining products RE-HAZOP study and certified third party report towards implementation of the recommendations of Re-HAZOP study as stated in your direction vide letter dated 07/06/2022,
- Please take necessary action to revoke the order under Section 40(2) of Factories Act-1948 by considering our records as mentioned above.

On behalf of Bharat Rasayan Ltd,

Sign

Stamp of
Bharat Rasayan Ltd.
Dahej

Authorized signatory

Encl:

- Statement about Report of compliance Certified by Third Party.
- Undertaking (Notarized)

CIN: L24119DL1989PLC036264

Regd. Off.: 1501, Vikram Tower, Rajendra Place, New Delhi – 110008
Ph.: +91-11-43661111(30 lines) • Fax: +91-11-43661100, 41538600
E-mail: info@bharatgroup.co.in • Website: www.bharatgroup.co.in

-True Translated Copy-

ANNEXURE R-20

ક્રમાંક/ડીઆઈએસએચ/એફ-નકશા/ ૨૦૨૨ / ૧૫૦૩
ડાયરેક્ટર ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થની કચેરી
શ્રમ ભવન ત્રીજો માળ ગન હાઉસની બાજુમાં
રૂસ્તમકામા માર્ગ ખાનપુર અમદાવાદ-૦૧
તા. ૧૬ / ૨૦૨૨

પ્રતિ,

કબજદારશ્રી,

BHARAT RASAYAN LTD.
PLOT NO. 42/4, AT. INDUSTRIAL ESTATE,
GIDC DAHEJ, DIST. BHARUCH.

વિષય:- સને ૧૯૪૮ના કારખાનાના અધિનિયમ અન્વયેના નકશા મંજૂર કરવા બાબત (રીવાઇઝડ વીથ એકસ્ટેન્શન)

મહાશય,

ઉપરોક્ત વિષયના સંદર્ભમાં આપના કારખાનાના નકશાની નકલ-નકલો નીચેની શરતોને આધિન રહીને મંજૂર કરી પરત કરવામાં આવે છે.

- (૧) મકાન કે વિસ્તૃતિકરણનો કારખાના તરીકે ઉપયોગ કરતા પહેલા મંજૂર થયેલ નકશામાં બતાવેલ કારખાનાનું વિસ્તૃતિકરણનું બાંધકામ, પ્લાન્ટ તથા મશીનરી અંગે સ્ટ્રક્ચરલ એન્જીનીયરીંગનું કારખાનાની મજબુતાઇ ચકાસ્યા અંગેનું સ્ટેબિલીટી સર્ટીફિકેટ ગુજરાત કારખાનાના નિયમ-૧૯૬૩ના નિયમ-૩(ગ) હેઠળ નકકી કરેલ નમૂના-૧(એ)માં આપવું. સાથે બાંધકામની સ્ટ્રક્ચરલ ડીટેઇલ, ડીઝાઇન અને ડ્રોઇંગ રજૂ કરવું. ઉપરાંત કારખાનાનું મકાન તેના ફ્લોર સહિત એક ચોરસમીટર ક્ષેત્રફળમાં કેટલુ વજન સહન કરી શકશે અને તેની સામે મુકવા ધારેલ વજન એક ચો.મી.માં કેટલું છે. ત્યાં કઇ રીતે બાંધકામ સલામત છે. તેની ગણતરી સહિતની વિગત સ્ટેબિલીટી સર્ટીફિકેટ સાથે રજૂ કરવી. ઉપરાંત બાંધકામની તાકાત લેબોરેટરી ટેસ્ટ કરાવીને તેના પરિણામ સાથે ગણતરીને સરખાવીને રજૂ કરી તે અંગેની જાણ ડાયરેક્ટર ઓફ ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ (કારખાનાના મુખ્ય નિરીક્ષક) ની સ્થાનિક કચેરીએ કરવાની રહેશે.
- (૨) નવું તથા વધારાનું બાંધકામ કરતા અગાઉ સ્થાનિક સત્તાવાળા જેવા કે નગરપાલિકા/નગરપંચાયત/જીલ્લા પંચાયત/ગ્રામ પંચાયત/જાહેર બાંધકામ ખાતું/જી.આઇ.ડી.સી વિગેરેની પાસેથી મંજૂરી મેળવી લેવાની રહેશે.
- (૩) તમારા કારખાનામાંથી નીકળતા વ્યવસાયિક બગાડ જેવા કે, ગંદુ પાણી, ધુમાડો, ધૂળ કે ગેસ વિગેરેના નિકાલ અંગેની જળ વાયુ પ્રદૂષણ પાસેથી મંજૂરી મેળવવી.
- (૪) નવા કારખાના માટે નવું બાંધકામ કરેલ હોય તો BOCW WELFARE & CESS ACT ની જોગવાઈ મુજબ બાંધકામ ની કુલ કિંમતના ૧ ટકા લેખે સેસની રકમ સેસ કલેક્ટર સમક્ષ જમાં કરાવી તેના આધાર/પુરાવા રજૂ કરવાના રહેશે.
- (૫) સક્ષમ અધિકારી દ્વારા મંજૂર કરેલ પ્લાન પ્રમાણે બાંધકામ કરવાનું રહેશે તથા કારખાનાં માં બતાવેલ ખુલ્લી રાખવાપાત્ર જગ્યાઈ ખુલ્લી જ રાખવાની રહેશે.
- (૬) કારખાનાં માં કામ કરતી વખતે શ્રમયોગીઓની યોગ્ય સલામતીના સાધાનો વસાવી પુરાં પાડવાં તેમજ ઈમરજંસી વખતે શ્રમયોગીઓની સહેલાઈથી નીકળી શકે તે માટે રસ્તા/સીડીઓઅડચણ રહીત વ્યવસ્થા કાયમ માટે કરવાની રહેશે.
- (૭) સુધારેલ ગુજરાત ફેક્ટરી રૂલ્સનાં નિયમ-૬૬(એ) અન્વયે આગ પ્રતિરોધક સાધનો વસાવી નિભાવવાની રહેશે.
- (૮) અગાઉના તમામ મંજૂર થયેલ નકશા રદ કરવાની શરતે મંજૂર કરવામાં આવે છે.
- (૯) નકશા મંજૂર થયાના ત્રણ માસમાં સમગ્ર કારખાનામાં માન્ય ઇલેક્ટ્રિકલ ફાયર કન્ટેનમેન્ટ સીસ્ટમ ઇન્સ્ટોલ કરવાની રહેશે.

આપનો વિશ્વાસુ

ડાયરેક્ટર

ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ
ગુજરાત રાજ્ય અમદાવાદ

ક્રમાંક/ડીઆઈએસએચ/એફ-નકશા/ ૨૦૨૨ / ૧૫૦૩
ડાયરેક્ટર ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થની કચેરી
શ્રમ ભવન ત્રીજો માળ ગન હાઉસની બાજુમાં
રૂસ્તમકામા માર્ગ ખાનપુર અમદાવાદ-૦૧
તા. ૧૬ / ૨૦૨૨

નકલ રવાના:-

આસી/કેપ્યુટી ડાયરેક્ટરશ્રી, ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, BHARUCH ને મંજૂર થયેલ નકશાની નકલ દસ્તાવેજ સહિત જે તા:- 30/05/2022 ના પત્ર ક્રમાંક : 1102 થી મોકલેલ તે આ સાથે દસ્તાવેજ સહિત પરત કરેલ છે.

ડાયરેક્ટર

ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ
ગુજરાત રાજ્ય અમદાવાદ

Translated Copy

No./DISH/F-Maps/2022/1503,
Office of Director Industrial Safety & Health
Shram Bhavan, 3rd Floor, Near Gun House,
Rustam Kama road, Khanpur, Ahmedabad-01
Dt.: 01/06/2022

To,

The Possessor,

Bharat Rasayan Ltd.

Plot No. 42/4, At: Industrial Estate,

GIDC Dahej, Dist: Bharuch.

Sub: Approval of maps under the Factories Act, 1948 (revised with extension) -
reg.

Sir,

With reference to the above subject, the copies of the map/s of your factory are approved and returned herewith, subject to following conditions.

- 1) Please submit Stability Certificate of Structural Engineering regarding strength test of the construction of the factory extension as shown in the approved map, plant and machinery etc., in form -1(A) under rule-3(G) of the Gujarat Factory Rules, 1963 along with structural detail, design and drawing, before utilizing the building or extension as a factory. In addition, the details of viability of factory building with floors in terms of weight that can be borne per square meter, approximate weight to be put per square meter and how the construction is safe etc., calculations of strength of construction after comparing the same with the result of laboratory test also to be submitted along with Stability Certificate and also to inform the local office of Director Industrial Safety & Health (Chief Inspector of Factories).
- 2) Before starting new or additional construction, permission is to be obtained from local authorities like Nagarpalika/ Nagar Panchayat/ Jilla Panchayat/Gram Panchayat/ Public Works Department/GIDC.
- 3) Permission is to be obtained from Water and Gas Pollution Control Authority for the disposal of commercial waste like waste water, smoke, dust or gas that will release from your factory.

- 4) If the factory is newly construct, 1% of the total cost of construction should be deposited as Cess, as per the provisions of the BOCW WELFARE & CESS ACT, to the Collector and supporting evidences are to be submitted.
- 5) Construction is to be done as per the plan approved by Competent Officer and space shown in the factory to be kept open, is to be kept open.
- 6) Suitable safety equipments are to be procured and provided to the workers while working in factory and the arrangement of roads/ stairs are to be kept permanently obstruct free for easy evacuation of workers in case of emergency.
- 7) Fire resistant equipments must be procured and maintained under the provision of rule-66(A) of revised Gujarat factory rules.
- 8) Approved subject to cancellation of all previously approved maps.
- 9) Recognised Electrical Fire Containment System is to be installed in entire factory premises within three months of approval to the maps.

Yours faithfully,

Sd/-

Director

Industrial Safety and Health

Gujarat State, Ahmedabad

No./DISH/F-Maps/2022/1504,

Office of Director Industrial Safety & Health

Shram Bhavan, 3rd Floor, Near Gun House,

Rustam Kama road, Khanpur, Ahmedabad-01

Dt.: 01/06/2022

Copy forwarded to:

Asst./Dy. Director, Industrial Safety and Health, Bharuch

- stating that copy of map approved along with documents sent vide letter No. 1102, dated 30/05/2022 is returned herewith.

Sd/-

Director

Industrial Safety and Health

Gujarat State, Ahmedabad.

-True Translated Copy-

ANNEXURE R-21



Bharat
RASAYAN LIMITED

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

16/06/2022

To,
Asst. Director (chemical)
Industrial Safety and Health,
Gujarat State, Ahmedabad.

Sub: Required information as per your letter Ref: DISH/H-Safety-Chemical/2022/531.

Respected sir,

With reference to above subject, we attached here required information best of our knowledge

1-Cause of Major Accident- We have appointed 3rd party investigation team to investigate root cause. Photocopy of report is attached here with as **Annexure-1- investigation report**.

2-Log book of 5 days before accident- Photocopy of 5 days before the incident, Available logbook of shift in-charge are attached here with as **Annexure-2- Photocopy of logbook**

3- We have called the service engineer of M/s Emerson Process Management, The OEM of DCS system, they have checked and informed that data retrieval is not possible. Copy of visit report is attached here with for your ready reference. **Annexure-3 -Report of Visiting engineer of Emerson.**

4-DSC study of Plant D Process attached here with. **Annexure-4 – DSC reports of Plant D products.**

Hope you have found in order



For Bharat Rasayan Limited

Authorized Signatory.

20/6/22
રજીસ્ટ્રી શાખા
ગુજરાત રાજ્ય, અમદાવાદ.

-TRUE COPY-

CIN : L24119DL1989PLC036264

Regd. Off : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008

Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600

E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in



OFFICE OF THE ASST. DIRECTOR OF BOILERS,
GUJARAT STATE, BHARUCH

202, SHILPI COMPLEX, SHRAVAN CHOKDI, DAHEJ BYPASS ROAD, BHARUCH

Email: asstdir-bha-lne@gujarat.gov.in

PHONE : (02642) 239280

www: boiler.gujarat.gov.in

ADOB/BHARUCH/2022/ 1078

Date:- 18-05-2022

To,
The Authorised Signatory,
Bharat Rasayan Ltd,
42/4, GIDC, Dahej,

SUB : Instructions before restarting of Steam Boiler

Dear Sir,

With reference to above mentioned subject, and my visit dtd. 18/05/22 after fire and Explosion accident in your Production plant "D", You are instructed to carry out following activities before restarting of steam boiler.

1. Boiler house to be cleared of all debris.
2. Civil and other structure of boiler house to be checked and structure stability report of boiler house to be submitted to undersign.
3. All Alarms, Controls, Trippings as per Reg. 281 and 281 A of IBR 1950 shall be checked for healthiness and effective operation.
4. All electric wiring shall be checked and ensured for proper functioning.
5. All instrumentation system shall be checked and ensured for proper functioning.
6. Boiler to be hydro tested at a pressure as per last certificate. No.: CA032021-20220025805
7. Steam line to be checked for any damage and if required insulation is to be removed.
8. Steam line in Plant D (where fire accident happened) is to be positively isolated.
9. Steam line network in entire plant shall be accessed for any damage due to fire .

Submit report of above activities to this office before restarting of the steam Boiler.

Thanking You,

P. A. Vyas
(P. A. Vyas)

Assistant Director of Boilers,
Gujarat State, Bharuch.



Bharat RASAYAN LIMITED

WORKS : UNIT-II, Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Date: 20-05-2022

BRL/BOILER/20052022

To
The Assistant Director of Boilers,
Gujarat State,
Bharuch.

Subject: Activity carried out before re-start of Boiler as per Instruction
letter dated 18-05-2022, ADPB/BHARUCH/2022/078

Respected sir,

With reference to above mentioned subject, we are submitting herewith
compliance report of instruction before restarting of Boiler.

Status of following instructions point.

- 1> Boiler House to be cleaned of all debris. – **All area inside boiler house cleaned.**
- 2> Civil and other structure of Boiler house to be checked and structure stability report of Boiler house to be submitted to undersign. – **Attached Stability report (Annexure -1)**
- 3> All Alarms, Controls, Trappings as per Reg. 281 and 281A of IBR 1950 shall be check and effective operation. – **Verified and found Ok, Attached report (Annexure-2)**
- 4> All electric wiring shall be check and ensured for proper functioning. – **Checked, found OK.**
- 5> All instrument system shall be checked and ensured for proper functioning. – **Verified and found Ok, Attached report (Annexure-2)**

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
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E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

PBA 21.5.22
Clerk

office of the Assistant Director
of Boilers, Bharuch



**Bharat
RASAYAN LIMITED**

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

- 6> Boiler to be hydrotested at a pressure as per last certificate – **Carried out Hydro test, found Ok.**
- 7> Steam line to be checked for any damage – **Checked, Found Ok.**
- 8> Steam line of Plant D (Where fire accident happened) is to be positively isolated. – **Isolated line from Main Header**
- 9> Steam line network in entire plant shall be assessed for any damage due to fire. – **Checked, Found Ok.**

Thanking you and looking forward to your early permission.

For BHARAT RASAYAN LIMITED

Authorized signatory

- Encl: 1. Annexure -1, Stability Report
2. Annexure, Electrical and Instrument interlock verification report

-TRUE COPY-

CIN : L24119DL1989PLC036264

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**ANNEXURE R-24 (COLLY)**

भारत सरकार /Government of India
 वाणिज्य और उद्योग मंत्रालय /Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
 8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

इमेल /E-mail :

dyccebaroda@explosives.gov.in

दूरभाष /Phone/Fax No : 0265 - 2225159

दि/Dated : 23/06/2022

सं/No : S/HO/GJ/03/1721 (S51551)

आदेश/ORDER

In exercise of the powers conferred upon me vide Rule 152 (1) (iii) of the SMPV (U) Rules 2016, the licence no. S/HO/GJ/03/1721(S51551) in form LS-1A of the SMPV (U) Rules 2016 granted to M/s. M/s. Bharat Rasayan Limited, for Interim Suspension situated at Plot No, Plot No. 42/4, Dahej GIDC Estate, Dahej Taluk Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 999999 is hereby suspended/ suspended as an interim measure with immediate effect till 21/09/2022.

(आर.वेणुगोपाल/Dr. R.Venugopal)

उप मुख्य विस्फोटक नियंत्रक/Jt. Chief
Controller of Explosivesकृते संयुक्त मुख्य विस्फोटक नियंत्रक
वडोदराFor Jt. Chief Controller of Explosives
Vadodara

[अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट
<http://peso.gov.in> देखें

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)



भारत सरकार /Government of India
वाणिज्य और उद्योग मंत्रालय /Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

ईमेल /E-mail dyccebaroda@explosives.gov.in

दूरभाष /Phone/Fax No. 0265 - 2225159

दि./Date: 23/06/2022

सं/No S/HO/GJ/03/1721 (S51651)

सेवा में/To.

M/s. M/s. Bharat Rasayan Limited,
Plot No.42/4, Dahej Industrial Estate,
GIDC Dahej,
DAHEJ,
Bharuch,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN : 392130

4 JUL 2022

विषय/Sub: Plot No, Plot No. 42/4, Dahej GIDC Estate, Dahej Taluk Vagra, Taluka: Vagra, District BHARUCH, State: Gujarat, PIN: 999999 स्थित DIMETHYL AMINE, गैस के संपीड़ित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 के अधीन स्वीकृत अनुमति संख्या S/HO/GJ/03/1721 अनुमति निरीक्षण के बारे में/Storage of DIMETHYL AMINE in pressure vessels at Plot No. Plot No. 42/4, Dahej GIDC Estate, Dahej Taluk Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 999999 - Licence No. S/HO/GJ/03/1721 grant in form LS-1A of SMPV(U) Rule 2016-Inspection of Licence Regarding Regarding Interim Suspension

महोदय/Sir
(s),

This refers to the inspection of the subject form LS-1A premises by an officer of this organisation on/dated

The following violations were noted during the inspection.

Accident case

In view of the above an order suspending as an interim measures in the interest of safety Please comply the provision of Rule 58 of SMPV(U) Rule, 2016 regarding disposal of compressed gas in the vessel.

Please follow the procedure under Rule 59 of SMPV(U) Rule, 2016 in case appeal is required.

You are advised to intimate this office the stock of SMPV (U) Rules, 2016 in your possession and the meter readings of all dispensing meter on the subject premises. Please also refer to Rule 153 of above said Rules

भवदीय/ Your's faithfully,

R-C
(गणेश आर्य)
(GANESH)

उप विस्फोटक नियंत्रक
Dy. Controller of Explosives
कुते संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
वडोदरा/Vadodara

प्रतिलिपि अद्योक्त :-
1. Chief Controller of Explosives, Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट <http://peso.gov.in> देखें)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)



भारत सरकार /Government of India
वाणिज्य और उद्योग मंत्रालय /Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

ईमेल /E-mail: dyccebaroda@explosives.gov.in

दूरभाष /Phone/Fax No: 0265 - 2225158

दि./Dated: 27/06/2022

सं/No: S/HO/GJ/03/1980 (S96300)

सेवा में/To,

M/s. BHARAT RASAYAN LIMITED,
Plot No. 42/4, GIDC Dahej Industrial Area, Dist.,
DAHEJ,
Taluka: Bharuch,
District: BHARUCH,
State: Gujarat
PIN : 392110

27 JUN 2022

विषय/Sub: Plot No. 42/4, Plot No. 42/4, GIDC Dahej Industrial Area,, Vagra, Taluka: Vagra, District: BHARUCH State: Gujarat, PIN: 392110 स्थित
ISOBUTYLENE, ISOBUTYLENE, गैस के संपीड़ित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अञ्चलित) नियम 2016 के अर्थात्
स्वीकृत अनुज्ञप्ति संख्या S/HO/GJ/03/1980 अनुज्ञप्ति निरीक्षण के बारे में/Storage of ISOBUTYLENE, ISOBUTYLENE in pressure vessels at Plot
No. 42/4, Plot No. 42/4, GIDC Dahej Industrial Area,, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392110 - Licence No
S/HO/GJ/03/1980 grant in form LS-1A of SMPV(U) Rule 2016-Inspection of Licence Regarding Regarding Interim Suspension

सहायक/Sir
(s),

This refers to the inspection of the subject form LS-1A premises by an officer of this organisation on/dated 27/06/2022

The following violations were noted during the inspection.

Accident occurred on 17/05/2022

In view of the above an order suspending as an interim measures in the interest of safety. Please comply the provision of Rule 58 of SMPV(U) Rule, 2016 regarding disposal of compressed gas in the vessel.

Please follow the procedure under Rule 59 of SMPV(U) Rule, 2016 in case appeal is required.

You are advised to intimate this office the stock of SMPV (U) Rules, 2016 in your possession and the meter readings of all dispensing units in the subject premises. Please also refer to Rule 153 of above said Rules

भवदीय/ Your's faithfully,

(गणेश र.)
(GANESH R.)

उप विस्फोटक नियंत्रक

Dy. Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक

For Jt. Chief Controller of Explosives

वडोदरा/Vadodara

प्रतिलिपि अर्पित /Copy forwarded to :-
1. Chief Controller of Explosives, Nagpur

[अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट <http://peso.gov.in> देखें]
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)



भारत सरकार /Government of India
 वाणिज्य और उद्योग मंत्रालय /Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
 8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

ईमेल /E-mail :
 dyccebaroda@explosives.gov.in
 दूरभाष /Phone/Fax No : 0265 - 2225159
 दि/ Dated : 27/06/2022

सं/No : S/HO/GJ/03/1980 (S96300)

आदेश/ORDER

In exercise of the powers conferred upon me vide Rule 152 (1) (iii) of the SMPV (U) Rules 2016, the licence no. S/HO/GJ/03/1980 (S96300) in form LS-1A of the SMPV (U) Rules 2016 granted to M/s. BHARAT RASAYAN LIMITED, for Interim Suspension situated at Plot No. 42/4, Plot No. 42/4, GIDC Dahej Industrial Area, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392110 is hereby suspended/ suspended as an interim measure with immediate effect till 25/09/2022.

(आर.वेणुगोपाल/Dr. R.Venugopal)
 उप मुख्य विस्फोटक नियंत्रक/Jt. Chief Controller
 of Explosives
 कृते संयुक्त मुख्य विस्फोटक नियंत्रक
 वडोदरा
 For Jt. Chief Controller of Explosives
 Vadodara

[अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट <http://peso.gov.in> देखें
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)



Government of India
Ministry of Commerce & Industry
Petroleum & Explosives Safety Organisation (PESO)
8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

E-mail: dyccebaroda@explosives.gov.in

Phone/Fax No: 0265 - 2225158

No: PHQ/GJ/15/5251 (P279059)

Dated: 23/06/2022

To,

M/s. Bharat Rasayan Limited,
Plot No. 42/4, Amod Road, G.I.D.C. Industrial Area, Dahej,
Dahej,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN: 392130

23 JUL 2022

Sub: Petroleum Class A,B Installation at Plot No. 42/4, Dahej Industrial Estate, G.I.D.C. Industrial Estate, Dahej, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130. License No: PHQ/GJ/15/5251 (P279059) granted in FORM XV of Petroleum Rules 2002 - Interim Suspension of License regarding.

Sir(s),

During inspection of the subject premises by an officer of the organization on following observation were made:

You are advised to intimate this office the stock of Petroleum in your possession and the meter readings of all dispensing units in the subject premises. Please also refer to Rule 153 of above said Rules

Your's faithfully,

GANESH R.
Dy. Controller of Explosives
For Jt. Chief Controller of Explosives
Vadodara

Copy forwarded to :-

1. The District Magistrate, BHARUCH(Gujarat) with reference to his NOC No POL/NOC/WS/8685/3940/8518 - S.R. No. 14/2012 Dated 08/11/2012
2. Chief Controller of Explosives, Nagpur

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note:-This is system generated document does not require signature.

११



Government of India
Ministry of Commerce & Industry
Petroleum & Explosives Safety Organisation (PESO)
8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

E-mail
dyccebaroda@explosives.gov.in
Phone/Fax No : 0265 - 2225159

No : P/HQ/GJ/15/5251 (P279059)

Dated : 23/06/2022

ORDER

Note:-This is system

generated document does not require signature.

In exercise of the powers conferred upon me vide Rule 152 (1) (iii) of the Petroleum Rules 2002, the licence no. P/HQ/GJ/15/5251(P279059) in form FORM XV of the Petroleum Rules 2002 granted to M/s. Bharat Rasayan Limited, for License to import and store petroleum in AG/UG tanks situated at Plot No. 42/4, Dahej Industrial Estate, G.I.D.C. Industrial Estate, Dahej, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN-393130 is hereby suspended/ suspended as an interim measure with immediate effect till 21/09/2022.

(Dr. R.Venugopal)
Jt. Chief Controller of Explosives
Vadodara

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)



a/c - DM of IB/Servant (VIA)
**Bharat
 RASAYAN LIMITED**

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
 Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

To,
 Jt. Chief Controller of Explosives,
 Ministry of Commerce & Industry,
 PESO, 8th Floor, Yash Kamal Building,
 Sayajigunj, Vadodara.-390020.

21/07/2022

Sub: Interim Suspension of License regarding.

Ref: Your Ltr. No. P/HQ/GJ/155251(P279059) Dated 4th July 2022
 S/HO/GJ/03/1721(S51551) Dated 4th July 2022
 S/HO/GJ/03/1980(S96300) Dated 4th July 2022

Respected Sir,

With reference to the above subject regarding interim suspension licenses. We would like to inform that any of the PESO approved licenced premises was not affected due to incident of dated 17-05-22, The same was observed by the visiting officials from your good office. Further the closure notices issued by DISH and GPCB in this regard have been revoked (Photocopy of revocation orders are attached for your kind perusal)

All the PESO approved installation were checked by competent person and stability certificate is issued (Photocopy attached)

In view of the above, you are requested to kindly revoke the interim suspension.

For Bharat Rasayan Limited

[Signature]

Authorized signatory,

Encl: 1-Revocation latter from Dy.Dir.Industrial safety and Health
 2-Revocation latter from GPCB
 3-Stability certificate after incident.



CIN : L24119DL1989PLC036264
 Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
 Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
 E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in



भारत सरकार /Government of India
 वाणिज्य और उद्योग मंत्रालय /Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
 आठवीं मंजिल, यश कमल बिल्डिंग, सयाजी गंज
 वडोदरा- 390020
 8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

ईमेल /E-mail : dyccebaroda@explosives.gov.in
 दूरभाष /Phone/Fax No : 0265 - 2225159

सं./No : G/WB/GJ/06/570 (G67166)

दि/Dated : 27/06/2022

सेवा में To,

M/s. BHARAT RASAYAN LIMITED,
 Plot No. 42/4, ,
 GIDC Dahej Industrial Area, ,
 Taluka: Vagra,
 District: BHARUCH,
 State: Gujarat
 PIN: 392110

विषय/Sub : Plot No. 42/4,, GIDC Dahej Industrial Area,, GIDC Dahej, Bharuch, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392110 में सिलिंडरों में HYDROGEN गैस का भंडारण- गैस सिलिंडर्स नियम, 2016 के अंतर्गत Interim Suspension करने के बारे में/ Storage of HYDROGEN gas in cylinders at Plot No. 42/4,, GIDC Dahej Industrial Area,, GIDC Dahej, Bharuch, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392110 Licence No. G/WB/GJ/06/570 (G67166) granted in Form F of Gas Cylinder Rules, 2016 -Regarding Interim Suspension

Note:-This is system generated document does not require physical signature.

महोदय/Sir(s),

During inspection of the subject premises by an officer of the organization on 27/06/2022. following observation were made:

Please comply, the provision of Rule 58 of Gas Cylinders Rules, 2016 regarding disposal of compressed gas stored.
 Please follow the procedure under Rule 59 of Gas Cylinder Rules, 2016 in case appeal is required.

भवदीय/ Your's faithfully,

(गणेश आर.)
 (GANESH R.)
 उप विस्फोटक नियंत्रक
 Dy. Controller of Explosives
 कृते संयुक्त मुख्य विस्फोटक नियंत्रक
 For Jt. Chief Controller of Explosives
 वडोदरा/Vadodara

प्रतिलिपि अग्रेषित /

[अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य. विवरण के लिए कृपया हमारी वेबसाइट <http://peso.gov.in> देखें]
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

O/C Mr. [Signature]



Bharat RASAYAN LIMITED

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Date: 30/07/2022

To,
Jt. Chief controller of Explosives,
8th floor, Yash Kamal Building
Sayagigunj, Vadodara – 390020

Subject: Request to revoke Interim suspension of licence of Hydrogen gas cylinder storage and use at Plot No 42/4, Dahej GIDC area. Taluka- Vagra, Dist-Bharuch. Licence number G/WB/GJ/06/570 (G67166) granted in Form F of Gas Cylinder Rules, 2016

Reference:

- 1) Interim suspension letter dated 27th Jun 2022(Online)
- 2) Information of fire accident given by us i.e M/s Bharat Rasayan Ltd. vide mail dated 18/05/2022.

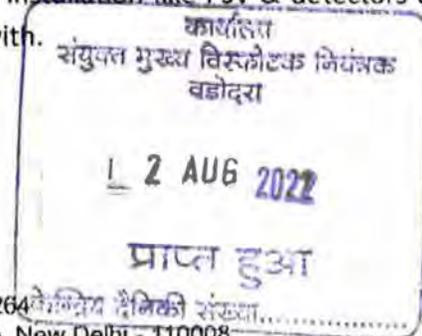
Respected Sir,

With reference to above mentioned subject, we want to update you that, the fire accident occurred on date 17/05/2022 was in our manufacturing plant located near to the licensed premises G/WB/GJ/06/570 (G67166). The accident spot is far away (87 meters) from licensed premises. We hereby further wish to inform you that we have maintained spacing in line with statutory provision of gas cylinder rules, all these spacing have prevented reach of fire.

There is no impact in gas cylinder storage facility. Since there is sufficient distance and barriers between licensed premises and manufacturing plant, fire couldn't reach to licensed premises. All installations are safe and intact.

We have done Ultrasonic pulse test report of the facility and stability certificate obtain from competent agency (no deformation observed in facility) Report Attached

We have also done safety inspection by competent person of installation like PSV & detectors and same was found satisfactory – Test certificates attached here with.



CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in



WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Based on various actions taken at site, we have received revocation from other authorities like DISH and GPCB. We are intending to start manufacturing other plant and for the same you are also hereby requested to issue revocation and grant us permission to start operation of hydrogen gas cylinder facility under license number G/WB/GJ/06/570 (G67166).

Considering the facts that there is no accident in licensed premises, you are requested to grant revocation against interim suspension issued by office vide letter dated 27/06/2022.

Hope you will find this in order and release permission to start licensed premises.

For Bharat Rasayan Limited,

Authorised Signatory

Enclosure:

Photo of Licensed premises.

Undertaking for safety precautions

Ultrasonic pulse test report with stability certificate

Detectors & instruments inspection calibration reports

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008

Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600

E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

Document Summary

* Compulsary Fields

Doc No. : G30941 (FORMF)

| Premises Details | Correspondence Details |
|--|---|
| M/S. BHARAT RASAYAN LTD., PlotNo. 42/4, GIDC, Village/Town: DAHEJ, City: Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 | PLOT NO. 42/4, AMOD ROAD, GIDC, DAHEJ - 392130, Village/Town: DAHEJ, City: DAHEJ, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN:392130 |

Penal Action Details

| Sr.No. | Penal Date | Penal Type | Office |
|--------|------------|----------------------|----------|
| 1 | 27/06/2022 | Interim Suspension | Vadodara |
| 2 | 03/08/2022 | Revocation Of Orders | Vadodara |

Transaction Details

| Sr. No. | Transaction | Granted By | Office | Grant Date | Valid Date | View Letters |
|---------|------------------|-------------------|-------------|------------|------------|--------------|
| 1 | Prior Approval | R.K.MAINDOLA | West Circle | 15/03/2012 | | |
| 2 | Grant of License | R.K.MAINDOLA | West Circle | 04/12/2012 | 30/09/2022 | |
| 3 | Endorsement | Dr. Sanjna Sharma | Vadodara | 02/01/2013 | | |
| 4 | Inspection | Rajnish Piplani | Vadodara | 07/11/2016 | 30/09/2022 | |
| 5 | Penal Action | GANESH R. | Vadodara | 27/06/2022 | 30/09/2022 | |
| 6 | Penal Action | Dr. R.Venugopal | Vadodara | 03/08/2022 | 30/09/2022 | |
| 7 | Renewal | Dr. R.Venugopal | Vadodara | 03/01/2023 | 30/09/2032 | |

Approved fabrication Drawing

O/C Clr



Bharat RASAYAN LIMITED

WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Date: 30/07/2022

To,
Jt. Chief controller of Explosives,
8th floor, Yash Kamal Building
Sayagigunj, Vadodara – 390020

Subject: Request to revoke Interim suspension of licence of Chlorine cylinder storage and use at Plot No 42/4, Dahej GIDC area. Taluka- Vagra, Dist-Bharuch. Licence number G/WC/GJ/06/1768 (G30941) granted in Form F of Gas Cylinder Rules, 2016

Reference:

- 1) Interim suspension letter (Online) not visible to us dated 27/06/2022.
- 2) Information of fire accident given by us i.e M/s Bharat Rasayan Ltd. vide mail dated 18/05/2022.

Respected Sir,

With reference to above mentioned subject, we want to update you that, the fire accident occurred on date 17/05/2022 was in our manufacturing plant, located near to the licensed premises G/WC/GJ/06/1768 (G30941). The accident spot is far away (205 meters) from licensed premises.

We hereby further wish to inform you that we have maintained spacing in line with statutory provision of gas cylinder rules, all these spacing have prevented reach of fire.

There is no impact in chlorine cylinder storage facility. Since there is sufficient distance and barriers between licensed premises and manufacturing plant, fire couldn't reach to licensed premises. All installations are safe and intact.

We have done Ultrasonic pulse test report and taken stability certificate of the facility (no deformation observed) Report Attached

We have also done safety inspection by competent person of installation like PSV, detectors, instruments, and hoist. Same was found satisfactory – Test certificates attached here with



CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in



WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch, Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Based on various actions taken at site, we have received revocation from other authorities like DISH and GPCB. We are intending to start manufacturing in other plant and for the same you are also hereby requested to issue revocation and grant us permission to continue operation of chlorine facility under license number G/WC/GJ/06/1768 (G30941).

Considering the facts that there is no accident in licensed premises, you are requested to grant revocation against interim suspension issued by office online on PESO site (Not visible to us) dated 27/06/2022.

Hope you will find this in order and release permission to start licensed premises.

For Bharat Rasayan Limited,

A handwritten signature in black ink, appearing to be 'Ramesh', written over a horizontal line.

Authorised Signatory

Enclosure:

Photo of Licensed premises.
 Undertaking for safety precautions
 Ultrasonic pulse test report with stability certificate
 EOT test reports from competent person
 Detectors & instruments inspection calibration reports
 QRA Doc-31001 Project no.20201(compliance Report)

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
 Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
 E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

-TRUE COPY-



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum & Explosives Safety Organisation (PESO)

आठवीं मंजिल, यश कमल बिल्डिंग, सयाजी गंज

वडोदरा- 390020

8th Floor, Yash Kamal Building, Sayajigunj,

Vadodara - 390020

ANNEXURE R-25

E-mail : dyccebaroda@explosives.gov.in

Phone/Fax No : 0265 - 2225159

संख्या /No. : P/HQ/GJ/15/5251 (P279059)

दिनांक /Dated : 13/12/2022

सेवा में
/To,

M/s. Bharat Rasayan Limited,
Plot No. 42/4, Amod Road, G.I.D.C. G.I.D.C. Industrial Area, Dahej,
Dahej,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN: 392130

विषय Plot No, 42/4, Dahej Industrial Estate, G.I.D.C. Industrial Estate, Vagra, Taluka: Vagra, District: BHARUCH, State:
/Sub : Gujarat, PIN: 392130 में स्थित विद्यमान पेट्रोलियम वर्ग A,B अधिष्ठापन में अनुज्ञप्ति सं P/HQ/GJ/15/5251 (P279059) के नवीकरण के संदर्भ में।
Existing Petroleum Class A,B Installation at Plot No, 42/4, Dahej Industrial Estate, G.I.D.C. Industrial Estate, Vagra, Taluka:
Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 - Licence No. P/HQ/GJ/15/5251 (P279059) - Renewal regarding.

महोदय
/Sir(s),

कृपया आपके पत्र क्रमांक nil दिनांक 07/12/2022 का अवलोकन करें।

Please refer to your letter No.: nil, dated 07/12/2022

अनुज्ञप्ति संख्या P/HQ/GJ/15/5251 (P279059) दिनांक 24/01/2014 को दिनांक 31/12/2028 तक नवीनीकृत कर इस पत्र के साथ अग्रहित की जा रही है।

Licence No. P/HQ/GJ/15/5251 (P279059) dated 24/01/2014 is forwarded herewith duly renewed upto 31/12/2028.

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कड़ाई से पालन करें। अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों को अनुज्ञप्ति की वैधता समाप्त होने की तिथि से कम से कम 30 दिन पूर्व Jt. Chief Controller of Explosives, Vadodara कार्यालय को प्रेषित करें।

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to Jt. Chief Controller of Explosives, Vadodara, so as to reach his office on or before the date on which Licence expires.

कृपया पावती दें।

Please acknowledge the receipt.



भवदीय /Yours faithfully,

((आर. वेणुगोपाल))

(Dr. R.Venugopal))

संयुक्त मुख्य विस्फोटक नियंत्रक
Jt. Chief Controller of Explosives
वडोदरा/Vadodara

Note:-This is system generated document does not require signature.

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)

(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

प्ररूप XV
(प्रथम अनुसूची का अनुच्छेद 6 देखिए)
FORM XV
(see Article 6 of the First Schedule)

अधिष्ठापनों में पेट्रोलियम के आयात और भंडारकरण के लिए अनुज्ञप्ति
LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION

अनुज्ञप्ति सं. (Licence No.) : P/HQ/GJ/15/5251(P279059)

फीस रूपए (Fee Rs.) 28000/- per year

M/s. Bharat Rasayan Limited, Plot No. 42/4, Amod Road, G.I.D.C. G.I.D.C. Industrial Area, Dahej, Dahej, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 को केवल इसमें यथा विनिर्दिष्ट वर्ग और मात्राओं में पेट्रोलियम 460.00 KL आयात करने के लिए और उसका, नीचे वर्णित और अनुमोदित नक्शा संख्या P/HQ/GJ/15/5251(P279059) तारीख 19/06/2013 जो कि इससे उपाबद्ध है, में दिखाए गए स्थान पर भण्डारकरण के लिए पेट्रोलियम अधिनियम, 1934 के उपबंधों या उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए, यह अनुज्ञप्ति अनुदत्त की जाती है।

Licence is hereby granted to M/s. Bharat Rasayan Limited, Plot No. 42/4, Amod Road, G.I.D.C. G.I.D.C. Industrial Area, Dahej, Dahej, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 valid only for the importation and storage of 460.00 KL Petroleum of the class and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No P/HQ/GJ/15/5251(P279059) dated 19/06/2013 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December 2028 तक प्रवृत्त रहेगी।

The Licence shall remain in force till the 31st day of December 2028

| पेट्रोलियम का विवरण /Description of Petroleum | अनुज्ञप्त मात्रा (किलोलीटरों में) /Quantity licenced in KL |
|---|--|
| वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk | 300.00 KL |
| वर्ग क प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk | NIL |
| वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk | 160.00 KL |
| वर्ग ख प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk | NIL |
| वर्ग ग प्रपुंज पेट्रोलियम /Petroleum Class C in bulk | NIL |
| वर्ग ग प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class C, otherwise than in bulk | NIL |
| कुल क्षमता /Total Capacity | 460.00 KL |

December 6, 2012


For Chief Controller of Explosives
HQ, Nagpur

1). Amendment dated - 24/01/2014

अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी विन्यास सीमाएं अन्य विशिष्टयां संलग्न अनुमोदित नक्शों में दिखाई गई हैं Plot No: 42/4, Dahej Industrial Estate, G.I.D.C. Industrial Estate, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 स्थान पर अवस्थित है तथा उसमें निम्नलिखित Eight underground Petroleum Class A & Four underground Petroleum Class B storage tanks together with connected facilities. सम्मिलित हैं।

The licensed premises, the layout, boundaries and other particulars of which are shown in the attached approved plan are situated at Plot No: 42/4, Dahej Industrial Estate, G.I.D.C. Industrial Estate, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 and consists of Eight underground Petroleum Class A & Four underground Petroleum Class B storage tanks together with connected facilities. together with connected facilities.

Note:-This is system generated document does not require

signature.

पेज सं. 2

अनुज्ञप्ति संख्या-(Licence No.) P/HQ/GJ/15/5251 (P279059)

नवीनीकरण के पृष्ठांकन के लिए स्थान
SPACE FOR ENDORSEMENT OF RENEWALS

पेट्रोलियम अधिनियम, १९३४ के उपबन्धों या उनके अधीन बनाए गए नियमों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में यह अनुज्ञप्ति फ़िस में बिना किसी छूट के दस वर्ष तक नवीकृत की जा सकेगी।

This licence shall be renewable without any concession in fee for ten years in the absence of contravention of any provisions of the Petroleum Act, 1934 or of the rules framed thereunder or of any of the conditions of this licence.

नवीकरण की तारीख
Date of
Renewal

समाप्ति की तारीख
Date of
Expiry of license

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature and office stamp of the
licencing authority.

| | | | |
|-----|------------|------------|---|
| 1). | 03/12/2014 | 31/12/2017 | Sd/- Shivchandra D. Mishra Controller of Explosives For Jt. Chief Controller of Explosives Vadodara |
| 2). | 24/10/2017 | 31/12/2022 | Sd/- Rajnish Piplani Jt. Chief Controller of Explosives Vadodara |
| 3). | 17/11/2022 | 31/12/2023 | Sd/- GANESH R. Dy. Controller of Explosives For Jt. Chief Controller of Explosives Vadodara |
| 4). | 13/12/2022 | 31/12/2028 | Dr. R.Venugopal Jt. Chief Controller of Explosives Vadodara |

यदि अनुज्ञप्ति परिसर इसमें उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाए जाते हैं और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है उनमें से किसी का उल्लंघन होने की दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्तिधारी प्रथम अपराध के लिए साधारण कारावास से, जो एक मास तक हो सकता है, या जुर्माने से, जो एक हजार रुपये तक हो सकता है, या दोनों से, और प्रत्येक पश्चातवर्ती अपराध के लिए साधारण कारावास से जो तीन मास तक हो सकता है, या जुर्माने से, जो पांच हजार रुपये तक हो सकता है, या दोनों से, दण्डनीय होगा।

This licence is liable to be cancelled if the licensed premises are not found conforming to the description given on the approved plan attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may be extend to one month, or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees or with both.

Note:-This is system generated document does not require signature.

-TRUE COPY-



ANNEXURE R-26

भारत सरकार /Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन /Petroleum & Explosives Safety Organisation (PESO)
आठवीं मंजिल, यश कमल बिल्डिंग, सयाजी गंज
वडोदरा - 390020
8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

ईमेल/E-mail : dyccebaroda@explosives.gov.in

दूरभाष/Phone/Fax No : 0265 - 2226159

दि/Dated : 03/01/2023

सं/No : G/WC/GJ/06/1768(G30941)

सेवा में/To,

M/S. BHARAT RASAYAN LTD.,
PLOT NO. 42/4, AMOD ROAD, GIDC, DAHEJ - 392130,
Village/Town: DAHEJ,
City: DAHEJ,
Taluka: Vagra,
District: BHARUCH
State: Gujarat
Pin : 392130

विषय/Sub Plot No: 42/4, GIDC, Village/Town: DAHEJ, City: Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin : 392130 - में सिलेंडरों में CHLORINE गैस का भंडारण- गैस सिलेंडर नियम, 2016 के अंतर्गत नवीकरण के बारे में/Storage of CHLORINE gas in cylinders at Plot No: 42/4, GIDC, Village/Town: DAHEJ, City: Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin : 392130 - under Gas Cylinders Rules, 2016 - Renewal regarding.

Sir(s),

कृपया आपके दि. 03/01/2023 के आवेदन सं. NIL का संदर्भ ग्रहण करें/Please refer to your application No.NIL dated 03/01/2023.

30th September 2032 तक विधिमन्य अनुज्ञप्ति संख्या G/WC/GJ/06/1768 इसके साथ नवीकरण कर अग्रप्रेषित की जा रही है।/ Licence Number: G/WC/GJ/06/1768 is renewed and valid upto 30th September 2032 is forwarded herewith.

कृपया नोट करें कि गैस सिलेंडर नियम, 2016 के नियम 55(5) के अनुसार, अनुज्ञप्ति के पुनः नवीकरण हेतु आवेदन, इस कार्यालय को इस अनुज्ञप्ति की वैधता समाप्त होने के पूर्व (दिनांक 30 सितम्बर 2032 को या इससे पूर्व) जमा कर दें। दिनांक 30 सितम्बर 2032 के पश्चात परंतु दिनांक 30 सितम्बर 2033 से पूर्व प्राप्त नवीनीकरण आवेदन, गैस सिलेंडर नियम, 2016 के नियम 55(7) के अनुसार विलंब शुल्क के साथ ही विचाराधीन होगा। दिनांक 30 सितम्बर 2033 तक कोई नवीनीकरण आवेदन प्राप्त नहीं होने की स्थिति में यह अनुज्ञप्ति स्वतः निरस्त हो जाएगी।/Please note that application for renewal of the licence should be submitted so as to reach this office before the licence expires (i.e. on or before 30th September, 2032) as required under Rule 55(5) of Gas Cylinders Rules, 2016. Application for renewal of licence received after 30th September, 2032 but not later than 30th September, 2033 shall be considered only with late fee applicable vide Rule 55(7) (a)(b) of said Rules. The licence will automatically expire if no application is received upto 30th September, 2033.

कृपया इस पत्र की प्राप्ति की पावती दें।/Please acknowledge the receipt of the same.

भवदीय/Yours faithfully,

((आर. वेणुगोपाल))

(Dr. R.Venugopal)

संयुक्त मुख्य विस्फोटक नियंत्रक
Jt. Chief Controller of Explosives
वडोदरा/Vadodara

Note:-This is system generated document does not require physical signature.



फार्म फ / FORM F

नियम 50,51 और 54 देखें / (See Rules 50, 51 and 54)

Licence to store compressed gas in cylinders

अनुज्ञप्ति संख्या/ Licence No. : G/WC/GJ/06/1768(G30941)

वार्षिक शुल्क/ Fee Rs. 2000/- per year

M/S. BHARAT RASAYAN LTD., PLOT NO. 42/4, AMOD ROAD, GIDC, DAHEJ - 392130, Village/Town: DAHEJ, City: DAHEJ, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin: 392130 को नीचे वर्णित और रेखांक संख्या G/WC/GJ/06/1768(G30941) dated 04/12/2012 में दर्शित किए गए अनुज्ञप्त परिसर में, भारतीय विस्फोटक अधिनियम, 1884 (1884 का 4) और उसके अधीन बनाए गए नियमों के उपबंधों तथा इस अनुज्ञप्ति की अन्य शर्तों के अधीन रहते हुए, केवल संपीड़ित गैस से भरे सिलेण्डरों को रखने के लिए ही विधिमाम्य अनुज्ञप्ति दी जाती है। /

Licence is hereby granted to M/S. BHARAT RASAYAN LTD., PLOT NO. 42/4, AMOD ROAD, GIDC, DAHEJ - 392130, Village/Town: DAHEJ, City: DAHEJ, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin: 392130 valid only for the possession of cylinders filled with compressed gas in the licensed premises described below and shown in the plan No G/WC/GJ/06/1768(G30941) dated 04/12/2012 subject to the provisions of the Explosives Act, 1884(4 of 1884) and the Rules made thereunder and to the further conditions of this licence.

यह अनुज्ञप्ति 30 सितम्बर 2032 तक प्रवृत्त रहेगी। / The Licence shall remain in force till the 30th September 2032.

For Jt. Chief Controller of Explosives

Mumbai

कृते संयुक्त मुख्य विस्फोटक नियंत्रक

नवी मुंबई (महाराष्ट्र)

December 4, 2012

अनुज्ञप्त परिसर का विवरण और अवस्थिति / DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

निम्नलिखित विवरण के अनुसार सिलेण्डरों में भरी गैस रखने के लिए अनुज्ञप्त परिसर, जिसकी अभिन्यास सीमाओं और अन्य विशिष्टियों को संलग्न अनुमोदित रेखांक सं G/WC/GJ/06/1768 dated December 4, 2012 में दिखाया गया है, में अवस्थित है और जिसमें एक भण्डारण शेड है। / The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. G/WC/GJ/06/1768 dated December 4, 2012 are situated at DAHEJ and consists of a storage shed for possession of the gas contained in cylinders as described here under:

| गैस का प्रकार /Type of Gas | मात्रा /Quantity |
|--|--------------------|
| a) विषैले/ Toxic | CHLORINE - 20 Nos. |
| b) गैर विषैले और गैर ज्वलनशील /Non-Toxic and Non Flammable | --NIL-- |
| c) गैर विषैले और ज्वलनशील /Non-Toxic and Flammable | --NIL-- |
| d) घुलित एसिटिलीन गैस /Dissolved Acetylene Gas | --NIL-- |
| e) एलपीजी के अलावा गैर विषैले और ज्वलनशील द्रवित गैस /Non-Toxic & Flammable liquefiable gas other than LPG | --NIL-- |
| f) एलपीजी/ Liquefied Petroleum Gas | --NIL-- |

और प्लॉट संख्या PlotNo : 42/4 गली का नाम गांव : DAHEJ या नगर पुलिस थाना : जिला : BHARUCH, राज्या : Gujarat / and is situated at PlotNo : 42/4 Village/Town : DAHEJ Police Station : District : BHARUCH, State: Gujarat.

नवीकरण के पृष्ठांकन के लिए स्थान / SPACE FOR ENDORSEMENT OF RENEWALS

| | नवीकरण की तारीख/Date of Renewal | समाप्ति की तारीख/Date of Expiry | अनुज्ञप्ति प्राधिकारी के हस्ताक्षर/Signature and stamp of the licensing authority |
|---|---------------------------------|---------------------------------|---|
| इस अनुज्ञप्ति को, विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए गैस सिलेण्डर नियम, 2016 के उपबंधों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में, फीस में कोई छूट दिए बिना दस वर्ष तक नवीकृत किया जाएगा। / This licence shall be renewable without any concession in fee for ten years in the absence of contravention of the provision of the Explosives Act, 1884 or Gas Cylinders Rules, 2016, framed thereunder or of the conditions of the licence | 03/01/2023 | 30/09/2032 |  Dr. R. Venugopal JCCE For Jt. Chief Controller of Explosives Vadodara |

यदि अनुज्ञप्त परिसर इससे उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाया जाता है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति दी गई है, उनमें से किसी का उल्लंघन होता है तो यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्ति का धारक कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो तीन हजार रुपये तक का हो सकेगा, या दोनों से, दण्डनीय भी होगा। / This licence is liable to be cancelled if the licensed premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both.

गैस सिलेंडर नियम, 2016 के अधीन विषाक्त गैस कंटेनरों / सिलेंडर के भरण एवं भंडारण के लिए अतिरिक्त शर्तों/ADDITIONAL CONDITIONS FOR FILLING AND OR STORAGE OF TOXIC GASES CONTAINERS/CYLINDERS UNDER GAS CYLINDERS RULES, 2016.

- परिसर में परिचालन स्विच के साथ एक प्रभावशाली अलार्म प्रणाली की व्यवस्था की जाएगी। आपात स्थिति में, परिसर में स्विच ऑपरेट करने पर नियंत्रण कक्ष में
1. अलार्म सुना जा सकेगा।/An efficient alarm system with operating switch in the premises shall be provided. In case of emergency, the alarm can be heard in the control room by operating the switch in the premises.
 2. विषाक्त गैस के रिसाव की आपात स्थिति के लिए एक आपदा प्रबंधन योजना तैयार की जाएगी। योजना द्वारा संबंधित अधिकारी की जिम्मेदारी तय की जाएगी, जिन्हें रिसाव की स्थिति में विषाक्त गैस उपकरणों को संचालित करने के विभिन्न पहलुओं के बारे में प्रशिक्षित किया जाएगा।/A Disaster Management Plan for operation in case of emergency of leakage of toxic gas shall be prepared. The plan shall fix responsibility on the concerned officers who shall be trained in the different aspects of handling toxic gas equipments in case of leakage.
 3. आपात स्थिति में उपयोग के लिए परिसर में या इसके पास एक या अधिक पर्याप्त दबाव के हायड्रंट पॉइंट्स उपलब्ध कराए जाएंगे।/One or more hydrant point(s) with adequate pressure shall be provided in or near the premises for use in emergency.
 4. परिसर में कम से कम दो आत्म निहित श्वास तंत्र (सेल्फ कंटेनड ब्रीदिंग अॅपरेटस) और दो कनस्टर प्रकार के गैस मास्क सहज सुलभ स्थान में रखे जाएंगे।/At least two numbers self contained breathing apparatus and two Canister type Gas Masks shall be kept in the premises in a readily accessible location.
 5. परिसर में या इसके पास विषाक्त गैस के रिसाव का पता लगाने के लिए पोर्टेबल उपकरण उपलब्ध कराया जाएगा।/Portable devices for detection of toxic gas leakage shall be made available in or near the premises.
 6. हवा की दिशा निर्धारित करने के लिए उपयुक्त स्थान पर एक वातदिग्दर्शक-मुर्ग उपलब्ध कराया जाएगा जिससे विषाक्त गैस के रिसाव की स्थिति में श्रमिकों को हवा के विरुद्ध दिशा में स्थानांतरित किया जा सके।/A weathercock shall be provided at a suitable location for determining wind direction so that in case of leakage of toxic gas, the workers can move against wind direction.
 7. अनुज्ञापिधारी के पास विभिन्न उपकरण और औजार, जैसे सिलेंडर और टनरों के लिए वाल्व हूड, सिलेंडर वाल्व रिसाव के लिए क्लैंप और टनरों के वाल्वे के रिसाव के लिए चेन और योक असेंबली सहित उपकरणों से मिलकर बनी आपातकालीन किट उपलब्ध होनी चाहिए।/Emergency kit consisting of various appliances and tools including valve hood assembly for cylinders and tonners, clamp for cylinder valve leaks and chain and yoke assembly for tonner valve leaks shall be available with the licensee.
 8. संयंत्र के बंद होने/ लॉक-अप के मामले में, परिसर में कोई विषाक्त गैस युक्त सिलेंडर नहीं रखा जाएगा।/In case of closure/cock-up of the filling plant, no cylinder containing toxic gas shall be retained in the premises.
 9. रिसाव के मामले में विषाक्त गैस के निष्प्रभावीकरण के लिए पर्याप्त सुविधाएं प्रदान की जाएगी।/Adequate facilities for neutralization of toxic gas shall be provided in case of leakage.
 10. विषाक्त गैस परिसर में उचित सिलेंडर लदान (लोडिंग)/माल उतराई (अनलोडिंग) और हथलाई (हैंडलिंग) की व्यवस्था की जाएगी।/Proper cylinder loading/unloading and handling arrangements shall be made in the toxic gas premises.

for Jt. Chief Controller of Explosives
Vadodara
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
वडोदरा

Note:-This is system generated document does not require physical signature.

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May-22 to June-22

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Bharat Rasayan Ltd.(Old Name:Siris Crop Science Limited) [Login: 03/04/2023 11:06:16 AM]
Generate Manifest - New

Gujarat Pollution Control Board
MPW!!! PCB Id Logout Menu

202 5.9428458356 6. 9824394243

Add Manifest **Display CCA Category** INSTRUCTIONS/HELP User Manual [Manifest Flow Chart](#) [Haz Schedule Details](#)

KINDLY REFER USER M
AIS-140 Protocol for GPS

device Instruction manual for Manifest

VLTS project is selected in final of Skoch award. Voting lines are open till 24th March, 2023 5:00 PM. All are requested to ensure maximum voting for VLTS project using below link
[Click Here To Vote](#)

Message

1. Hazardous waste manifest system for sending outside Gujarat for co processing will be made closed loop from 1/4/2022.
2. All generator industries are required to ensure the out state's cement industry is registered on GPCB's portal.
3. In principle approval of cement industry (out side Gujarat) shall be obtained prior sending hazardous waste.

Closed Loop Manifest System For Waste Sent to Out State Actual User

- GPCB has integrated existing online manifest system with newly launched VLTS for real time tracking of vehicle movement. Generator shall ensure that vehicle carrying Haz waste shall transfer the data on VLTS System.
- VLTS is integrated with manifest system. To create the route on VLTS is mandatory Lock is applied from 26/9/22. Kindly refer instruction manual for integration of your vehicle with VLTS
- No online manifest will be allowed if vehicle is not transferring GPS data to VLTS server.
- **All HW generating industries sending hazardous waste to Actual user (recycling) Industries of outside Gujarat, shall ensure that Outstate industries shall complete the registration on XGN. For registration - Outstate Actual user shall Submit**

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VLTS

- No online manifest will be allowed if vehicle is not transferring GPS data to VLTS server.
- All HW generating industries sending hazardous waste to Actual user (recycling) Industries of outside Gujarat, shall ensure that Outstate industries shall complete the registration on XGN. For registration - Outstate Actual user shall Submit**
 - Details as per Annexure 1 (Attached) with signed copy [Click Here to Download Copy Annexure 1 \(outstate actual user\)](#)**
 - Copy of Authorization under HW rules 2016 and Rule 9 passbook copy**
 - MOU with Gujarat industries.**

Send Email To ---> cr-gpcb-vlts@gujarat.gov.in

:: Manifest Details ::

From Date : 01/05/2022 To Date : 30/06/2022 Manifest Status : All

Colour Description

| | | | | | |
|----------------|--|-------------------------------------|--------------------------------|--------------------|-------------------|
| 1.Draft -White | 2. Pending For In Principle Approval -Blue | 3. In transit (Not Freezed) -Orange | 4. In transit (Freezed)-Yellow | 5.Recieved - Green | 6. Rejection -Red |
|----------------|--|-------------------------------------|--------------------------------|--------------------|-------------------|

| Manifest ID | Receiver/ Facility Name | Schedule-Category-WasteName | Waste Qty | Is Accept | Is Recieved | Received Qty | Edit | Freez | Report |
|-------------|---|---|-----------|-----------|-------------|--------------|--------------------|-------|--------|
| 1774180 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 23.870 MT | Yes | Yes | 23.870 MT | Freezed-26/06/2022 | Print | |
| 1773737 | 56288~M/s. K.P International Pvt Ltd~Dahej,- Taluka :VAG Distict:BHA Pin no:382017 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 10.775 MT | Yes | Yes | 10.775 MT | Freezed-25/06/2022 | Print | |
| 1773573 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 40.860 MT | Yes | Yes | 40.860 MT | Freezed-25/06/2022 | Print | |
| 1772998 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 31.445 MT | Yes | Yes | 31.445 MT | Freezed-24/06/2022 | Print | |
| 1772234 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 27.890 MT | Yes | Yes | 27.890 MT | Freezed-23/06/2022 | Print | |
| | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin | I-35-35.3~Chemical sludge from waste water treatment ~ | 31.040 | | | 31.040 | Freezed- | | |

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|--|---|--|-----------|-----|-----|-----------|--|-------------------|-----------------------|
| | no:392150 | Sender PCB ID: 33612 | MT | Yes | Yes | MT | | 24/06/2022 | Print |
| 1772234 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 27.890 MT | Yes | Yes | 27.890 MT | | Frozen-23/06/2022 | Print |
| 1771399 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 31.040 MT | Yes | Yes | 31.040 MT | | Frozen-22/06/2022 | Print |
| 1759484 | 90319~GGEPIL-CHITTORGARH (90319)~Plot No: 766, Dared – GIDC, Phase – II, Jamnagar, Gujarat – 361004., Taluka :JAM Distict:JAM Pin no:361004 | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 19.020 MT | Yes | | | | Frozen-07/06/2022 | Print |
| 1757469 | 90319~GREEN GENE ENVIRO PROTECTION AND INFRAST. PVT.LTD.~Plot No: 766, Dared – GIDC, Phase – II, Jamnagar, Gujarat – 361004., Taluka :JAM Distict:JAM Pin no:361004 | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 17.315 MT | Yes | | | | Frozen-05/06/2022 | Print |
| 1757129 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 18.390 MT | Yes | Yes | 18.390 MT | | Frozen-04/06/2022 | Print |
| 1757044 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 31.660 MT | Yes | Yes | 31.660 MT | | Frozen-04/06/2022 | Print |
| 1756248 | 28203~Saurashthra Enviro Projects Pvt Ltd~VILLAGE- JUNA KATARIYA/ LAKADIYA, Taluka :BHA Distict:KUT Pin no:370150 | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 19.260 MT | Yes | Yes | 19.260 MT | | Frozen-03/06/2022 | Print |
| 1756161 | 90319~GGEPIL-CHITTORGARH [90319]~Plot No: 766, Dared – GIDC, Phase – II, Jamnagar, Gujarat – 361004., Taluka :JAM Distict:JAM Pin no:361004 | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 13.140 MT | Yes | | | | Frozen-03/06/2022 | Print |
| 1756071 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 21.550 MT | Yes | Yes | 21.550 MT | | Frozen-03/06/2022 | Print |
| 1755836 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 34.295 MT | Yes | Yes | 34.295 MT | | Frozen-03/06/2022 | Print |
| 1755242 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 22.850 MT | Yes | Yes | 22.850 MT | | Frozen-02/06/2022 | Print |
| 1754956 | 34944~Shree Uma Chem Industries~GIDC-CHHATRAL, Taluka :KAL Distict:GAN Pin no:382729 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 27.270 MT | Yes | Yes | 27.270 MT | | Frozen-02/06/2022 | Print |
| 1754846 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 33.770 MT | Yes | Yes | 33.770 MT | | Frozen-01/06/2022 | Print |
| 1754208 | 1000021~Shree Cement Ltd, Beawar~, Taluka : Distict: Pin no: | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 15.360 MT | Yes | Yes | 15.230 MT | | Frozen-01/06/2022 | Print |

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| 1754846 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 33.770 MT | Yes | Yes | 33.770 MT | Freezed-02/06/2022 | Print |
| 1754208 | 1000021~Shree Cement Ltd, Beawar~, Taluka : Distict: Pin no: | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 15.360 MT | Yes | Yes | 15.230 MT | Freezed-01/06/2022 | Print |
| 1754138 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 18.245 MT | Yes | Yes | 18.245 MT | Freezed-01/06/2022 | Print |
| 1753986 | 10501~Ashirwad Industries~C-110 / 2,GIDC ODHAV,AMBICANAGAR,NEW ANU DESIGN Taluka :VAT Distict:VAT Pin no:382415 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 4.350 MT | Yes | Yes | 4.350 MT | Freezed-01/06/2022 | Print |
| 1753859 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 20.070 MT | Yes | Yes | 20.070 MT | Freezed-01/06/2022 | Print |
| 1753673 | 10501~Ashirwad Industries~C-110 / 2,GIDC ODHAV,AMBICANAGAR,NEW ANU DESIGN Taluka :VAT Distict:VAT Pin no:382415 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 10.000 MT | Yes | Yes | 10.000 MT | Freezed-01/06/2022 | Print |
| 1753324 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 20.255 MT | Yes | Yes | 20.255 MT | Freezed-31/05/2022 | Print |
| 1753060 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 33.095 MT | Yes | Yes | 33.095 MT | Freezed-31/05/2022 | Print |
| 1752500 | 34944~Shree Uma Chem Industries~GIDC-CHHATRAL, Taluka :KAL Distict:GAN Pin no:382729 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 26.885 MT | Yes | Yes | 26.885 MT | Freezed-31/05/2022 | Print |
| 1752151 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 23.485 MT | Yes | Yes | 23.485 MT | Freezed-30/05/2022 | Print |
| 1752073 | 1000021~Shree Cement Ltd, Beawar~, Taluka : Distict: Pin no: | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 23.390 MT | Yes | Yes | 23.260 MT | Freezed-30/05/2022 | Print |
| 1751944 | 38718~B E C Fertilizers~-- Taluka :JHA Distict:ANK Pin no:393110 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 19.195 MT | Yes | Yes | 19.195 MT | Freezed-30/05/2022 | Print |
| 1751854 | 24717~Ureca Industries~PHASE-IV,GIDC ESTATE Taluka :PAR Distict:VAL Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 32.075 MT | Yes | Yes | 32.075 MT | Freezed-30/05/2022 | Print |
| 1751712 | 1000023~Shree Cement Ltd. Ras & Ras Rajasthan~, Taluka : Distict: Pin no: | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 20.885 MT | Yes | Yes | 19.100 MT | Freezed-30/05/2022 | Print |



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| 1754846 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 33.770 MT | Yes | Yes | 33.770 MT | Freezed-02/06/2022 | Print |
| 1754208 | 1000021~Shree Cement Ltd, Beawar~, Taluka : Distict: Pin no: | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 15.360 MT | Yes | Yes | 15.230 MT | Freezed-01/06/2022 | Print |
| 1754138 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 18.245 MT | Yes | Yes | 18.245 MT | Freezed-01/06/2022 | Print |
| 1753986 | 10501~Ashirwad Industries~C-110 / 2,GIDC ODHAV,AMBICANAGAR,NEW ANU DESIGN Taluka :VAT Distict:VAT Pin no:382415 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 4.350 MT | Yes | Yes | 4.350 MT | Freezed-01/06/2022 | Print |
| 1753859 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 20.070 MT | Yes | Yes | 20.070 MT | Freezed-01/06/2022 | Print |
| 1753673 | 10501~Ashirwad Industries~C-110 / 2,GIDC ODHAV,AMBICANAGAR,NEW ANU DESIGN Taluka :VAT Distict:VAT Pin no:382415 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 10.000 MT | Yes | Yes | 10.000 MT | Freezed-01/06/2022 | Print |
| 1753324 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 20.255 MT | Yes | Yes | 20.255 MT | Freezed-31/05/2022 | Print |
| 1753060 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 33.095 MT | Yes | Yes | 33.095 MT | Freezed-31/05/2022 | Print |
| 1752500 | 34944~Shree Uma Chem Industries~GIDC-CHHATRAL, Taluka :KAL Distict:GAN Pin no:382729 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 26.885 MT | Yes | Yes | 26.885 MT | Freezed-31/05/2022 | Print |
| 1752151 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 23.485 MT | Yes | Yes | 23.485 MT | Freezed-30/05/2022 | Print |
| 1752073 | 1000021~Shree Cement Ltd, Beawar~, Taluka : Distict: Pin no: | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 23.390 MT | Yes | Yes | 23.260 MT | Freezed-30/05/2022 | Print |
| 1751944 | 38718~B E C Fertilizers~-- , Taluka :JHA Distict:ANK Pin no:393110 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 19.195 MT | Yes | Yes | 19.195 MT | Freezed-30/05/2022 | Print |
| 1751854 | 24717~Ureca Industries~PHASE-IV,GIDC ESTATE Taluka :PAR Distict:VAL Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 32.075 MT | Yes | Yes | 32.075 MT | Freezed-30/05/2022 | Print |
| 1751712 | 1000023~Shree Cement Ltd. Ras & Ras Rajasthan~, Taluka : Distict: Pin no: | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 20.885 MT | Yes | Yes | 19.100 MT | Freezed-30/05/2022 | Print |



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| | VILLAGE,,HIGHWAY ROAD, IA-VIJAPUR, DIST: MEHSANA Taluka :VIJ Distict:MEH Pin no:382870 | | | | | | | | | |
| 1748296 | 61472~RANG CHEMICALS~PLOT NO. 830/5/2,VnGIDC JHAGADIA,PLOT NO. 830/5/2,GIDC, JHAGADIA Taluka :JHA Distict:ANK Pin no:393110 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 14.505 MT | Yes | Yes | 14.505 MT | Frozen-27/06/2022 | Print | | |
| 1747847 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 29.390 MT | Yes | Yes | 29.390 MT | Frozen-26/06/2022 | Print | | |
| 1747750 | 24717~Ureca Industries~PHASE-IV,GIDC ESTATE Taluka :PAR Distict:VAL Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 30.000 MT | Yes | Yes | 30.000 MT | Frozen-26/06/2022 | Print | | |
| 1747546 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 34.125 MT | Yes | Yes | 34.125 MT | Frozen-26/06/2022 | Print | | |
| 1746845 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 32.735 MT | Yes | Yes | 32.735 MT | Frozen-25/06/2022 | Print | | |
| 1746674 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 28.385 MT | Yes | Yes | 28.385 MT | Frozen-25/06/2022 | Print | | |
| 1744295 | 24717~Ureca Industries~PHASE-IV,GIDC ESTATE Taluka :PAR Distict:VAL Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 31.470 MT | Yes | Yes | 31.470 MT | Frozen-23/06/2022 | Print | | |
| 1744290 | 81346~DHRUV SALES CORPORATION~Plot No.3550, Phase – 4, Chhatral GIDC, ,Tal: Kalol, Dist: Gandhinagar Taluka :KAL Distict:GAN Pin no:382715 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 17.470 MT | Yes | | | Frozen-23/06/2022 | Print | | |
| 1744203 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 22.920 MT | Yes | Yes | 22.920 MT | Frozen-23/06/2022 | Print | | |
| 1743833 | 34944~Shree Uma Chem Industries~GIDC-CHHATRAL, Taluka :KAL Distict:GAN Pin no:382729 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 26.885 MT | Yes | Yes | 26.885 MT | Frozen-23/06/2022 | Print | | |
| 1738345 | 56288~Ms. K.P International Pvt Ltd~Dahej,- Taluka :VAG Distict:BHA Pin no:382017 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 10.000 MT | Yes | Yes | 10.000 MT | Frozen-18/06/2022 | Print | | |
| 1738326 | 14694~Pentagon Chemicals ~P NO:303/8/D,Phase:2,GIDC,Vapi,P NO:303/8/D,Phase:2,GIDC,Vapi Taluka :PAR Distict:VAL Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ | 16.890 MT | Yes | Yes | 16.890 MT | Frozen-18/06/2022 | Print | | |



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| 1738326 | 14694~Pentagon Chemicals ~P NO:303/8/D,Phase:2,GIDC,Vapi,P NO:303/8/D,Phase:2,GIDC,Vapi Taluka :PAR Distict:VAL Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 16.890 MT | Yes | Yes | 16.890 MT | Frozen-13/06/2022 | Print | |
| 1737209 | 77384~CHEMIFS CHEMICAL PRIVATE LIMITED~Plot No. 1313,NCWI Zone,GIDC Sarigam-396155, Taluko:-Umbergaon ,District:-Valsad, Taluka :SAR Distict:SAR Pin no:396155 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 28.030 MT | Yes | Yes | 28.030 MT | Frozen-17/06/2022 | Print | |
| 1736682 | 47873~Arun Industrial Products~Plot No.320/c,Tal:Mahemdavad, Dist:Kheda,- Taluka :MEH Distict:KHE Pin no:387130 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 23.500 MT | Yes | Yes | 23.500 MT | Frozen-16/06/2022 | Print | |
| 1736484 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 35.800 MT | Yes | Yes | 35.800 MT | Frozen-16/06/2022 | Print | |
| 1736411 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 25.910 MT | Yes | Yes | 25.910 MT | Frozen-16/06/2022 | Print | |
| 1736290 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 36.925 MT | Yes | Yes | 36.925 MT | Frozen-16/06/2022 | Print | |
| 1736230 | 34944~Shree Uma Chem Industries~GIDC-CHHATRAL, Taluka :KAL Distict:GAN Pin no:382729 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 27.125 MT | Yes | Yes | 27.125 MT | Frozen-16/06/2022 | Print | |
| 1735802 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 35.065 MT | Yes | Yes | 35.065 MT | Frozen-15/06/2022 | Print | |
| 1735764 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 22.470 MT | Yes | Yes | 22.470 MT | Frozen-15/06/2022 | Print | |
| 1735740 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 32.680 MT | Yes | Yes | 32.680 MT | Frozen-15/06/2022 | Print | |
| 1735720 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 35.950 MT | Yes | Yes | 35.950 MT | Frozen-15/06/2022 | Print | |
| 1735693 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 34.235 MT | Yes | Yes | 34.235 MT | Frozen-15/06/2022 | Print | |

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| | no:392150 | Sender PCB ID: 33612 | MT | Yes | Yes | MT | 15/05/2022 | | |
| 1735720 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 35.950 MT | Yes | Yes | 35.950 MT | Freed- 15/05/2022 | Print | |
| 1735653 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 34.235 MT | Yes | Yes | 34.235 MT | Freed- 15/05/2022 | Print | |
| 1735628 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 31.770 MT | Yes | Yes | 31.770 MT | Freed- 15/05/2022 | Print | |
| 1735540 | 40137~BEIL Infrastructure Ltd~GIDC , DAHEJ, Taluka :VAG Distict:BHA Pin no:392130 | Others-1-S-S1~Insulation waste ~ Sender PCB ID: 33612 | 0.900 MT | Yes | Yes | 0.900 MT | Freed- 15/05/2022 | Print | |
| 1735483 | 34944~Shree Uma Chem Industries~GIDC-CHHATRAL, Taluka :KAL Distict:GAN Pin no:382729 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 26.320 MT | Yes | Yes | 26.320 MT | Freed- 15/05/2022 | Print | |
| 1735480 | 22697~Shree Kala Intermediate Pvt. Ltd.,~-,- Taluka :VAD Distict:VAD Pin no:391340 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 19.260 MT | Yes | Yes | 19.260 MT | Freed- 15/05/2022 | Print | |
| 1735411 | 33259~Synergy Multychem Pvt Ltd ~-Vill:Dudhwada,- Taluka :PAD Distict:VAD Pin no:391450 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 24.365 MT | Yes | Yes | 24.365 MT | Freed- 15/05/2022 | Print | |
| 1735164 | 28203~Saurashthra Enviro Projects Pvt Ltd~VILLAGE- JUNA KATARIYA/ LAKADIYA, Taluka :BHA Distict:KUT Pin no:370150 | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 15.850 MT | Yes | Yes | 15.850 MT | Freed- 14/05/2022 | Print | |
| 1735006 | 69138~SHREE SAI INDUSTRIES~Plot No. 5/21, Opp. Fire Station Road, Sarigam GIDC, Sarigam, Taluka :SAR Distict:SAR Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 40.190 MT | Yes | Yes | 40.190 MT | Freed- 14/05/2022 | Print | |
| 1734829 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 25.875 MT | Yes | Yes | 25.875 MT | Freed- 14/05/2022 | Print | |
| 1734562 | 10775~Bisil India~-,- Taluka :VAT Distict:VAT Pin no:382415 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 20.000 MT | Yes | Yes | 20.000 MT | Freed- 14/05/2022 | Print | |
| | | II-B-B10~Halogen-Containing Compounds Which Produce | | | | | | | |

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| Sl. No. | Sender Name | Sender PCB ID | Quantity (MT) | Yes | Yes | MT | Freezed | Print |
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| 1734562 | 10775~Bisil India~,- Taluka :VAT Distict:VAT Pin no:382415 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 20.000 MT | Yes | Yes | 20.000 MT | Freezed-14/06/2022 | Print |
| 1734224 | 15024~Chlorides India~E-533 & 534,,GIDC DAHEJ Taluka :VAG Distict:BHA Pin no:392130 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 15.890 MT | Yes | Yes | 15.890 MT | Freezed-14/06/2022 | Print |
| 1734042 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 21.085 MT | Yes | Yes | 21.085 MT | Freezed-13/06/2022 | Print |
| 1733986 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 26.950 MT | Yes | Yes | 26.950 MT | Freezed-13/06/2022 | Print |
| 1733888 | 77384~CHEMIFS CHEMICAL PRIVATE LIMITED~Plot No. 1313,NCWI Zone,GIDC Sarigam-396155, Taluko:-Umbergaon ,District:-Valsad, Taluka :SAR Distict:SAR Pin no:396155 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 22.380 MT | Yes | Yes | 23.380 MT | Freezed-13/06/2022 | Print |
| 1733868 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 36.860 MT | Yes | Yes | 36.860 MT | Freezed-13/06/2022 | Print |
| 1733300 | 34944~Shree Uma Chem Industries~GIDC-CHHATRAL, Taluka :KAL Distict:GAN Pin no:382729 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 28.760 MT | Yes | Yes | 28.760 MT | Freezed-13/06/2022 | Print |
| 1733146 | 24717~Ureca Industries~PHASE-IV,GIDC ESTATE Taluka :PAR Distict:VAL Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 30.160 MT | Yes | Yes | 30.160 MT | Freezed-13/06/2022 | Print |
| 1733034 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 33.655 MT | Yes | Yes | 33.655 MT | Freezed-13/06/2022 | Print |
| 1732962 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 34.390 MT | Yes | Yes | 34.390 MT | Freezed-12/06/2022 | Print |
| 1732830 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 25.685 MT | Yes | Yes | 25.685 MT | Freezed-12/06/2022 | Print |
| 1732768 | 56288~Ms. K.P International Pvt Ltd~Dahej,- Taluka :VAG Distict:BHA Pin no:382017 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 10.600 MT | Yes | Yes | 10.600 MT | Freezed-13/06/2022 | Print |

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| 1732830 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 25.685 MT | Yes | Yes | 25.685 MT | Freezed-12/05/2022 | Print |
| 1732768 | 56288~Ms. K.P International Pvt Ltd~Dahej,- Taluka :VAG Distict:BHA Pin no:382017 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 10.600 MT | Yes | Yes | 10.600 MT | Freezed-12/05/2022 | Print |
| 1732668 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 38.765 MT | Yes | Yes | 38.765 MT | Freezed-12/05/2022 | Print |
| 1731888 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 22.835 MT | Yes | Yes | 22.835 MT | Freezed-11/05/2022 | Print |
| 1731842 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 34.215 MT | Yes | Yes | 34.215 MT | Freezed-11/05/2022 | Print |
| 1731692 | 72563~Jay Industries~Plot No. 1116,1117, GIDC, Kerala,,Bavla-Bagodara Road, Taluka :BAV Distict:SAN Pin no:382220 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 19.735 MT | Yes | Yes | 19.735 MT | Freezed-11/05/2022 | Print |
| 1731517 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 33.270 MT | Yes | Yes | 33.270 MT | Freezed-11/05/2022 | Print |
| 1731323 | 77384~CHEMIFS CHEMICAL PRIVATE LIMITED~Plot No. 1313,NCWI Zone,GIDC Sarigam-396155, Taluko:-Umbergaon ,District:-Valsad, Taluka :SAR Distict:SAR Pin no:396155 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 28.125 MT | Yes | Yes | 28.125 MT | Freezed-11/05/2022 | Print |
| 1731076 | 18398~KRISHNA PHOSCHEM LIMITED 115-120 AKVN INDUSTRIAL AREA CITY MEGHNAGAR DIST: JHABUA TAL MEGHNAGAR MP ~VILLAGE : DEVPURA, OPP. KANAKPURA VILLAGE,,HIGHWAY ROAD, TA-VIJAPUR, DIST: MEHSANA Taluka :VIJ Distict:MEH Pin no:382870 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 24.790 MT | Yes | | | Freezed-11/05/2022 | Print |
| 1730486 | 28203~Saurashthra Enviro Projects Pvt Ltd~VILLAGE- JUNA KATARIYA/ LAKADIYA, Taluka :BHA Distict:KUT Pin no:370150 | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 20.525 MT | Yes | Yes | 20.525 MT | Freezed-10/05/2022 | Print |
| 1730028 | 76212~BHARAT INDUSTRIES~PLOT NO. 4707-A/2, GIDC ESTATE, ANKLESHWAR, Taluka :ANK Distict:ANK Pin no:393002 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 27.450 MT | Yes | Yes | 27.450 MT | Freezed-10/05/2022 | Print |
| 1729966 | 69138~SHREE SAI INDUSTRIES~Plot No. 5/21, Opp. Fire Station Road, Sarigam GIDC, Sarigam, Taluka :SAR Distict:SAR Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 39.715 MT | Yes | Yes | 39.715 MT | Freezed-10/05/2022 | Print |



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|--|--|--|-----------|-----|-----|-----------|--------------------|-----------------------|--|--|
| 1729966 | 69138~SHREE SAI INDUSTRIES~Plot No. 5/21, Opp. Fire Station Road, Sarigam GIDC, Sarigam, Taluka :SAR Distict:SAR Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 39.715 MT | Yes | Yes | 39.715 MT | Freezed-10/05/2022 | Print | | |
| 1719339 | 61472~RANG CHEMICALS~PLOT NO. 830/5/2~GIDC JHAGADIA,PLOT NO. 830/5/2,GIDC, JHAGADIA Taluka :JHA Distict:ANK Pin no:393110 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 16.540 MT | Yes | | | Freezed-09/05/2022 | Print | | |
| 1718534 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 26.000 MT | Yes | Yes | 26.000 MT | Freezed-08/05/2022 | Print | | |
| 1718509 | 24717~Ureca Industries~PHASE-IV,GIDC ESTATE Taluka :PAR Distict:VAL Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 30.980 MT | Yes | Yes | 30.980 MT | Freezed-08/05/2022 | Print | | |
| 1718454 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 37.655 MT | Yes | Yes | 37.655 MT | Freezed-08/05/2022 | Print | | |
| 1718347 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 31.805 MT | Yes | Yes | 31.805 MT | Freezed-08/05/2022 | Print | | |
| 1718306 | 34944~Shree Uma Chem Industries~GIDC-CHHATRAL, Taluka :KAL Distict:GAN Pin no:382729 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 29.720 MT | Yes | Yes | 29.720 MT | Freezed-08/05/2022 | Print | | |
| 1718122 | 33259~Synergy Multychem Pvt Ltd ~-Vill:Dudhwada,- Taluka :PAD Distict:VAD Pin no:391450 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 18.765 MT | Yes | Yes | 18.765 MT | Freezed-08/05/2022 | Print | | |
| 1718003 | 28203~Saurashthra Enviro Projects Pvt Ltd~VILLAGE- JUNA KATARIYA/ LAKADIYA, Taluka :BHA Distict:KUT Pin no:370150 | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 20.525 MT | Yes | No | | Freezed-07/05/2022 | Print | | |
| 1717963 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 34.915 MT | Yes | Yes | 34.915 MT | Freezed-07/05/2022 | Print | | |
| 1717785 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 26.095 MT | Yes | Yes | 26.095 MT | Freezed-07/05/2022 | Print | | |
| 1717728 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 38.445 MT | Yes | Yes | 38.445 MT | Freezed-07/05/2022 | Print | | |

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| | | | | | | | | |
|---------|--|---|--------------|-----|-----|--------------|----------------------|-----------------------|
| 1717785 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 26.095 MT | Yes | Yes | 26.095 MT | Freed- 07/05/2022 | Print |
| 1717728 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 38.445 MT | Yes | Yes | 38.445 MT | Freed- 07/05/2022 | Print |
| 1717437 | 77384~CHEMIFS CHEMICAL PRIVATE LIMITED~Plot No. 1313,NCWI Zone,GIDC Sarigam-396155, Taluko:-Umbergaon ,District:-Valsad, Taluka :SAR Distict:SAR Pin no:396155 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 28.160 MT | Yes | Yes | 28.160 MT | Freed- 07/05/2022 | Print |
| 1716880 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 23.690 MT | Yes | Yes | 23.690 MT | Freed- 06/05/2022 | Print |
| 1716843 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 35.130 MT | Yes | Yes | 35.130 MT | Freed- 06/05/2022 | Print |
| 1716703 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 38.220 MT | Yes | Yes | 38.220 MT | Freed- 06/05/2022 | Print |
| 1716509 | 53681~Safe Enviro Private Limited~966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150 | I-35-35.3~Chemical sludge from waste water treatment ~ Sender PCB ID: 33612 | 34.195 MT | Yes | Yes | 34.195 MT | Freed- 06/05/2022 | Print |
| 1716466 | 22697~Shree Kala Intermediate Pvt. Ltd.,~- Taluka :VAD Distict:VAD Pin no:391340 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 22.035 MT | Yes | Yes | 22.035 MT | Freed- 06/05/2022 | Print |
| 1716020 | 34944~Shree Uma Chem Industries~GIDC-CHHATRAL, Taluka :KAL Distict:GAN Pin no:382729 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 27.435 MT | Yes | Yes | 27.435 MT | Freed- 06/05/2022 | Print |
| 1715603 | 33259~Synergy Multychem Pvt Ltd ~-Vill:Dudhwada,- Taluka :PAD Distict:VAD Pin no:391450 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 25.560 MT | Yes | Yes | 25.560 MT | Freed- 06/05/2022 | Print |
| 1715593 | 76212~BHARAT INDUSTRIES~PLOT NO. 4707-A/2, GIDC ESTATE, ANKLESHWAR, Taluka :ANK Distict:ANK Pin no:393002 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 25.780 MT | Yes | Yes | 25.780 MT | Freed- 06/05/2022 | Print |

| XGN-Extended Green Node | | | | | | | | | | |
|-------------------------|--|--|-----------|-----|-----|-----------|-------------------|-----------------------|--|--|
| 103.108.207.34 (IND) | | | | | | | | | | |
| 03-Apr-2023 | | | | | | | | | | |
| 1715593 | 76212~BHARAT INDUSTRIES~PLOT NO. 4707-A/2, GIDC ESTATE, ANKLESHWAR, Taluka :ANK Distict:ANK Pin no:393002 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 25.780 MT | Yes | Yes | 25.780 MT | Frozen-05/05/2022 | Print | | |
| 1715572 | 47873~Arun Industrial Products~Plot No.320/c,Tal:Mahemdavad, Dist:Kheda,- Taluka :MEH Distict:KHE Pin no:387130 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 27.380 MT | Yes | Yes | 27.380 MT | Frozen-05/05/2022 | Print | | |
| 1715548 | 77384~CHEMIFS CHEMICAL PRIVATE LIMITED~Plot No. 1313,NCWI Zone,GIDC Sarigam-396155, Taluko:-Umbergaon ,District:-Valsad, Taluka :SAR Distict:SAR Pin no:396155 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 28.325 MT | Yes | Yes | 28.325 MT | Frozen-05/05/2022 | Print | | |
| 1714662 | 1000004~Shree Raipur Cement Plant (A Unit of Shree Cement Ltd.)~, Taluka : Distict: Pin no: | I-29-29.1~Process wastes or residues ~ Sender PCB ID: 33612 | 24.465 MT | Yes | Yes | 24.260 MT | Frozen-04/05/2022 | Print | | |
| 1714550 | 10775~Bisil India~,- Taluka :VAT Distict:VAT Pin no:382415 | II-B-B15~Inorganic Acids (Spent Acids) ~ Sender PCB ID: 33612 | 27.180 MT | Yes | Yes | 27.180 MT | Frozen-04/05/2022 | Print | | |
| 1714533 | 24717~Ureca Industries~PHASE-IV,GIDC ESTATE Taluka :PAR Distict:VAL Pin no:396195 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 31.465 MT | Yes | Yes | 31.465 MT | Frozen-04/05/2022 | Print | | |
| 1714050 | 28822~Crystal Chloride~Swastik Industrial Estate,- Taluka :VAD Distict:VAD Pin no:391350 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 16.945 MT | Yes | Yes | 16.945 MT | Frozen-04/05/2022 | Print | | |
| 1713119 | 33259~Synergy Multychem Pvt Ltd ~-Vill:Dudhwada,- Taluka :PAD Distict:VAD Pin no:391450 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 25.350 MT | Yes | Yes | 25.350 MT | Frozen-03/05/2022 | Print | | |
| 1711283 | 47873~Arun Industrial Products~Plot No.320/c,Tal:Mahemdavad, Dist:Kheda,- Taluka :MEH Distict:KHE Pin no:387130 | II-B-B10~Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride ~ Sender PCB ID: 33612 | 23.175 MT | Yes | Yes | 23.175 MT | Frozen-01/05/2022 | Print | | |

ANNEXURE R-28

Photographs of chemical containers having the marking and labelling as per requirements of Hazardous Waste Rules 1989









-TRUE COPY-

(This certificate must be hung up in the boiler house)



FORM VI

No.: CA032022-20230034288

GUJARAT BOILER INSPECTION DEPARTMENT
CERTIFICATE FOR USE OF A BOILER
 (regulation 389)

| | |
|--|--|
| Registry No. of Boiler : GT-7153 | Type of Boiler :Smoke Cum Water Tube |
| Boiler Rating :573.00 m ³ | Place & Year of Manufacture :SURAT -2012 |
| Maximum Continuous Evaporation : 12,000.00 kg/hr | |
| Name of Owner : BHARAT RASAYAN LIMITED | |

Situation of Boiler : PLOT NO 42/4- Bharuch

Repairs : 2016: 16 No. Inbed coils & 1 no.membrane front roof tube replaced.2018: 40 nos. Inbed tubes are replaced. 2022:
 One w/w tube Plugged

Remarks : 2023: (1) All Alarms, controls, trappings shall be ensured for good working condition. (2) inbed tube Thickness
 to be monitored.

Hydraulically tested on 07-01-2023 to 21.75 kg/cm²(g)

I hereby certify that the above described boiler is permitted by Shri PARESH A. VYAS /Assistant Director of Boilers under the provisions of Section 7/8 of the Boilers Act, No. V (Amended 2007) of 1923, to be worked at a Maximum Pressure of 14.50 kg/cm²(g) for the period from 08/01/2023 to 07/01/2024.

The loading of the each 38.0 mm dia FLSV safety valve is not to exceed 14.50 kg/cm²(g) Cws F-15.5 & R-17.0 mm.

I hereby further certify that the main steam pipe was tested hydraulically to a pressure of 21.75 kg/cm² last on 29/06/2012

Fees Rs.5,800.00 paid on - 29/12/2022 V.No. - 2078834

Dated at Bharuch this 18 day of January 2023



(Shri PARESH A. VYAS)
 Assistant Director of Boilers
 Bharuch

Counter Signed
 Director of Boilers
 Gujarat State,
 Ahmedabad

see reverse for "conditions"

Conditions

(Reverse of Form VI)

- 1.No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.
- 2.Under the provisions of Section 8 of the Act, this certificate shall cease to be in force:
 - (a) on the expiry of the period for which it was granted; or
 - (b) when any accident occurs to the boiler; or
 - (c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than 18.58 sq. meters or a portable vehicular boiler; or
 - (d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or
 - (e) if the competent authority in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam- pipe attached to the boiler; or
 - (f) on the communication to the owner of the boiler of an order of the competent authority or competent person prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under section 10 of the Act, when the period of a certificate relating to a boiler has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b),(c),(d),(e) and (f) of sub-section (1) of section 8 occurring after the expiry of the period of the certificate.

- 3.The boiler shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.
- 4.The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.

NB :- Detail regarding this boiler are record in Registration Book No. of which is copy may be obtained of payment on application to the Director

-TRUE COPY-



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH- AWH-123779

NO: GPCB/BRCH/CCA-50(16)/ID-33612/

DT: /03/2023

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, under Section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P) Act-1986.

And whereas Board has received consolidated application dated **03/08/2022** and inward no. **261562** for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

M/s. Bharat Rasayan Limited,

Plot No: 42/4,

GIDC Dahej - 392130,

Tal: Vagra, Dist-Bharuch.

1. Consent Order No. : AWH-123779 date of Issue 11/01/2023.
2. The consent under Water Act-1974 for conveying the industrial effluent discharge to GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system upto the sea for final disposal at NIO designated point, The consent under Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be valid up to 10/10/2027 to operate industrial plant to manufacture following products:

| Sr. No. | Products (Technical) | Quantity (MT/Annum) |
|---------|---|---------------------|
| 1. | 4-acetyl-2-methylbenzamide (AMBAD) | 25 |
| 2. | Alpha Cypermethrin Technical | 300 |
| 3. | Bifenthrin Technical | 100 |
| 4. | Chlorimuron Ethyl Technical (95%) | 10 |
| 5. | Chlorpyrifos Methyl Technical | 250 |
| 6. | Clodinafop Propargyl Technical | 250 |
| 7. | Cypermethric acid chloride (CMAC) | 1000 |
| 8. | Cypermethrin Technical | 800 |
| 9. | 3',5'-Dichloro-2,2,2-trifluoroacetophenone (DCAP) | 25 |
| 10. | Diafenthiuron Technical | 400 |
| 11. | Difenconazole Technical | 100 |
| 12. | Diuron Technical | 900 |
| 13. | Ethion Technical | 700 |
| 14. | Fenvalerate Technical | 78 |
| 15. | Fenpyroximate Technical | 15 |
| 16. | Fipronil Technical | 60 |
| 17. | Flumethic Acid | 15 |

| | | |
|----------------|---|----------------------------|
| 18. | Flumethrin Technical | 15 |
| 19. | Imazethapyr Technical (97%) | 50 |
| 20. | Imibenconazole | 50 |
| 21. | Imiprothrin Technical | 8 |
| 22. | Isoprothiolin Technical (96%) | 100 |
| 23. | Lambda Cyhalothrin Acid | 350 |
| 24. | Lambda Cyhalothrin Technical | 600 |
| 25. | MetaphenoxyBenzaldehyde | 1750 |
| 26. | Metaphenoxy Benzyl Alcohol | 200 |
| 27. | Metofluthrin Technical | 4 |
| 28. | Metribuzine Technical | 400 |
| 29. | Metsulphuron Methyl Technical | 20 |
| 30. | Myclobutanil Technical | 15 |
| 31. | Novaluron Technical | 10 |
| 32. | Pendimethalin Technical | 600 |
| 33. | Permethrin Technical | 250 |
| 34. | Phenthoate Technical | 400 |
| 35. | Prallethrin Technical | 25 |
| 36. | Propargite Technical | 25 |
| 37. | Pyrazosulfuron Ethyl Technical (97%) | 25 |
| 38. | Sulfosulfuron Technical | 20 |
| 39. | Tebuconazole Technical (93%) | 300 |
| 40. | Thiamethoxam Technical | 750 |
| 41. | Transfluthrin Technical | 60 |
| 42. | Tricyclazole Technical | 25 |
| 43. | Pilot products | 75 |
| 44. | Profenofos Technical | 150 |
| 45. | Propiconazole Technical | 100 |
| 46. | 6-Fluoro-2-methyl indole | 75 |
| 47. | Fluxametamide | 50 |
| 48. | HPOA HCl (2-hydroxy propyloxymine hydro chloride) | 50 |
| 49. | Paclobutrazol | 100 |
| 50. | Penoxsulam | 60 |
| 51. | Pymetrozine | 300 |
| 52. | Quizalofop-p-ethy | 100 |
| 53. | Tolfenpyrad | 60 |
| TOTAL | | 12200 |
| Sr. No. | PRODUCTS (PESTICIDES FORMULATION) | QUANTITY (MT/ANNUM) |
| 1 | PESTICIDES FORMULATION (SOLID) | 6000 |
| 2 | PESTICIDES FORMULATION (LIQUID) | 6000 |
| Sr. No. | PRODUCTS (PESTICIDES FORMULATION) | QUANTITY (MT/ANNUM) |
| 1. | ALPHACYPERMETHRIN 10% EC | 200 |
| 2. | ALPHACYPERMETHRIN 10% SC | 300 |
| 3. | ALPHACYPERMETHRIN 20% EC | 200 |



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

| | | |
|-----|---------------------------------------|------|
| 4. | BIFENTHRIN 2.5% EC | 300 |
| 5. | BUTACHLOR 50% EC | 400 |
| 6. | BUTACHLOR 50% EW | 500 |
| 7. | CHLORMEQUAT CHLORIDE 67% SL | 300 |
| 8. | CHLORMEQUAT CHLORIDE 75% SL | 300 |
| 9. | CHLORPYRIFOS 50% + CYPERMETHRIN 5% EC | 300 |
| 10. | CHLORPYRIFOS 50% EC | 300 |
| 11. | CHLORPYRIPHOS 20% EC | 500 |
| 12. | CHLORPYRIPHOS 48% EC | 300 |
| 13. | CLODINAFOF PROPARGYL 15% WP | 400 |
| 14. | CYPERMETHRIN 10% EC | 500 |
| 15. | CYPERMETHRIN 1.25% ULV | 250 |
| 16. | CYPERMETHRIN 25% EC | 300 |
| 17. | DICHLORVOS 76% EC | 300 |
| 18. | ETHION 40% +CYPERMETHRIN 5% EC | 300 |
| 19. | ETHION 50% EC | 500 |
| 20. | FENVALERATE 20% EC | 300 |
| 21. | FIPRONIL 20% EC | 200 |
| 22. | GLYPHOSATE 41% SL | 300 |
| 23. | HEXACONAZOLE 5% EC | 200 |
| 24. | HEXACONAZOLE 5% SC | 200 |
| 25. | IMIDACLOPRID 17.8% SL | 300 |
| 26. | IMIDACLOPRID 30.5% SC | 360 |
| 27. | IMIDACLOPRID 70% WG | 300 |
| 28. | INDOXACARB 14.5% SC | 200 |
| 29. | LAMBACYHALOTHRIN 2.5% EC | 250 |
| 30. | LAMBACYHALOTHRIN 5% EC | 250 |
| 31. | MALATHION 50% EC | 200 |
| 32. | METALAXYL 8% + MANCOZEB 64% WP | 300 |
| 33. | METRIBUZENE 70% WP | 300 |
| 34. | PENDIMETHALIN 30% EC | 1000 |
| 35. | PERMETHRIN 25% EC | 200 |
| 36. | PHENTHOATE 50% EC | 200 |

| | | |
|-----|--|------|
| 37. | PRETILACHLOR 30.7% EC | 200 |
| 38. | PRETILACHLOR 50% EC | 200 |
| 39. | PROPANIL 35% EC | 200 |
| 40. | SULFOSULFURON 75% WG | 200 |
| 41. | THIAMETHOXAM 25% WG | 1000 |
| 42. | TRIAZOPHOS 40% EC | 300 |
| 43. | TRICYCLAZOLE 75% WP | 200 |
| 44. | DELTAMETHRIN 2.8% EC | 200 |
| 45. | PROPICONAZOLE 25% EC | 200 |
| 46. | BIFENTHRIN 10% EC | 300 |
| 47. | FIPRONIL 40% + IMIDACLOPRID 40% WG | 300 |
| 48. | FIPRONIL 80% WG | 100 |
| 49. | FIPRONIL 5% SC | 250 |
| 50. | LAMBDAHALOTHHRIN 4.9% CS | 1000 |
| 51. | DIURON 80% WP | 600 |
| 52. | PRETILACHLOR 37% EW | 200 |
| 53. | METSULFURON METHYL 20% WP | 100 |
| 54. | FENPYROXIMATE 5% EC | 100 |
| 55. | TEMEPHOS 50% EC | 100 |
| 56. | THIAMETHOXAM 30% FS | 300 |
| 57. | IMIDACLOPRID 48% FS | 200 |
| 58. | PENDIMATHALIN 38.7% CS | 300 |
| 59. | DIFENTHUIRON 50% WP | 500 |
| 60. | LAMBDAHALOTHHRIN 10% WP | 300 |
| 61. | THIAMETHOXAM 75% W/W SG | 50 |
| 62. | BIFENTHRIN 8% SC | 200 |
| 63. | AZOXYSTROBIN 23% SC | 200 |
| 64. | CLODINAFOPPROPARGYL 15% + METSULFURON METHYL 1% WP | 150 |
| 65. | CLODINAFOPPROPARGYL 9% + METRIBUZIN 20% WP | 150 |
| 66. | ETHION 40% + CYPERMETHRIN 5% EC | 300 |
| 67. | INDOXACARB 14.5% + ACETAMIPRID 7.7% W/W SC | 140 |
| 68. | METSULFURON METHYL 10% W/W + CHLORIMURON | 100 |



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

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| | | |
|--------------|---|--------------|
| | ETHYL 10% WP | |
| 69. | FENXAPROP-P-ETHYL 7.77% + METRIBUZIN 13.6% W/W EC | 100 |
| 70. | FENOXAPROP-P-ETHYL 9.3% EC | 100 |
| 71. | FENOXAPROP-P-ETHYL 10% E.C. | 100 |
| 72. | THIAMETHOXAM 12.6% +LAMBDA-CYHALOTHRIN 9.5% ZC | 200 |
| 73. | PROPICONAZOLE 10.7% + TRICYCLAZOLE 34.2% SE | 100 |
| 74. | PROFENOFOS 40% + CYPERMETHRIN 4% E.C. | 200 |
| 75. | NOVALURON 5.25% + INDOXACARB 4.5% W/W SC | 150 |
| 76. | PROFENOFOS 50% EC | 200 |
| 77. | TEBUCONAZOLE 25.9% E.C | 200 |
| 78. | CHLORPYRIFOS 40.8% EC | 200 |
| 79. | CHLORPYRIFOS METHYL 50% EC | 200 |
| 80. | ETHION 47% EC | 300 |
| 81. | INDOXACARB 15% SC | 200 |
| 82. | MALATHION 57% EC | 300 |
| 83. | PERMETHRIN 35% EC | 300 |
| 84. | PHENTHOATE 50% EC | 200 |
| 85. | PROFENOFOS 50% EC | 300 |
| 86. | PROPICONAZOLE 25% EC | 300 |
| 87. | LAMBDA-CYHALOTHRIN 2.5% CS | 200 |
| TOTAL | | 24000 |

SPECIFIC CONDITIONS:

- Unit shall achieve Zero Liquid Discharge (ZLD) before date 18/10/2023 as per specific condition no. A (iii) of EC dated 19/10/2020 and obtain necessary amendment in CTE/CCA accordingly.
- Unit shall comply EC dated 19/10/2020 obtained from MoEF & CC, New Delhi.
- Unit shall strictly adhere to notarized undertaking given dated 28/11/2022.
- Unit shall not carry out any construction activities and production which attracts provisions of Environment Clearance without obtaining EC from competent authority under EIA notification dated 14/09/2006 and amended thereafter.
- All the efforts shall be made to send hazardous waste to Pre-processing/Co-processing facility & there after it shall be disposed through other option.
- Unit shall follow spent solvent management guideline framed by board and shall make MoU with outside distillation units, if any. Also submit the prescribed forms as per guideline.
- Unit shall follow coal handling guideline framed by Board and provide close ash handling facility.
- Unit shall strictly follow the Fly Ash Notification for disposal of generated ash.

- i) Unit shall install online Continuous Emission Monitoring Systems (CEMS) and link it with the server of GPCB for real time data transfer for boiler more than 8 TPH capacity or equivalent capacity of TFH.
- j) Unit shall comply GPCB office order dated 03/06/21 regarding APCM for SO₂ emission control.
- k) Unit shall take adequate measures to control VOC emission/odour nuisance.
- l) Unit shall not use/manufacture/formulate/sell any banned/prohibited Pesticides.
- m) Unit shall comply directions dated 05/03/22 under the Water Act, 1974 issued to your unit.
- n) Unit shall comply order/direction of Hon. NGT in the matter of O.A. 60/2022 (WZ).
- o) Unit shall not send hazardous waste Spent Sulphuric Acid to Fertilizer industry.

3. CONDITION UNDER THE WATER ACT:

3.1 The quantity of total water consumption shall not exceed **1506 KL/Day** as per below break up:

- a) Industrial: 1326 KL/Day
- b) Domestic: 120 KL/Day
- c) Gardening: 60 KL/Day

3.2 The quantity of total waste water generation shall not exceed **951 KL/Day** as per below break up:

- a) Industrial: 851 KL/Day
- b) Domestic: 100 KL/Day

3.3 Mode of Disposal:

a) Industrial wastewater:

High COD/TDS Stream:

High COD/TDS wastewater generated from process shall be treated in ETP-1, Stripper, MEE followed by VTFD.

Low COD/TDS Stream:

Low COD/TDS wastewater including MEE/VTFD condensate shall be treated in ETP-2 (P+S+T) followed by RO. RO Permeate shall be reused in cooling tower and balance quantity shall be sent to GIDC effluent collection system Line - Dahej Vilayat Pipeline/ Common Disposal system upto the sea for final disposal at NIO designated point. RO Reject shall be sent to MEE.

b) Unit shall detoxify wastewater before feeding it to MEE.

c) Domestic wastewater (100 KLD) shall be treated in STP. After conforming following norms, treated domestic wastewater shall be utilized in either on land for irrigation/ utility purpose within premises or discharged into GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system up to the sea.

| Parameters | Norms |
|----------------------------|-----------------|
| pH | 6.5 to 8.5 |
| TSS | < 100 mg/l |
| Fecal Coliform (MPN/100ml) | <1000 MPN/100ml |
| BOD (3 days 27 degree C) | <30 mg/l |

3.4 The quantity of treated industrial wastewater disposal to GIDC sewer line - Dahej Vilayat Pipeline shall not exceed 693 KLD.



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- 3.5 The quality of industrial effluent shall conform to the following standards (For discharge into GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system upto the sea for final disposal at NIO designated point).

| Sr. No. | PARAMETERS | PERMISSIBLE LIMIT |
|---------|---|--|
| 1 | pH | 6 to 9 |
| 2 | Temperature | Shall not exceed more than 5°C above receiving water temperature |
| 3 | Total Suspended Solids | 100 mg/l |
| 4 | Oil and Grease | 10 mg/l |
| 5 | Phenolic Compounds | 5 mg/l |
| 6 | Cyanide | 0.2 mg/l |
| 7 | Fluorides | 15 mg/l |
| 8 | Sulphides | 5 mg/l |
| 9 | Total Residual Chlorine | 1 mg/l |
| 10 | Ammonical Nitrogen | 50 mg/l |
| 11 | Total Kjeldahl Nitrogen | 50 mg/l |
| 12 | Nitrate Nitrogen | 50 mg/l |
| 13 | Biochemical Oxygen demand [3 day at 27°C] | 100 mg/l |
| 14 | Chemical Oxygen Demand | 250 mg/l |
| 15 | Arsenic | 0.2 mg/l |
| 16 | Mercury | 0.01 mg/l |
| 17 | Lead | 0.1 mg/l |
| 18 | Cadmium | 0.05 mg/l |
| 19 | Trivalent Chromium | 2 mg/l |
| 20 | Hexavalent Chromium (as Cr+6) | 0.1 mg/l |
| 21 | Copper | 3 mg/l |
| 22 | Zinc | 15 mg/l |
| 23 | Selenium | 0.05 mg/l |
| 24 | Nickel | 3 mg/l |
| 25 | Manganese | 2 mg/l |
| 26 | Iron | 3 mg/l |
| 27 | Vanadium | 0.2 mg/l |
| 28 | Bio assay test | 90% survival of fish after 96 hours in 100% effluent |

- 3.6 The effluent conforming to the above standards shall be discharged into GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system upto the sea for final disposal at NIO designated point.
- 3.7 Unit shall be required to make storage facilities to store the effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.8 Unit shall implement & follow communication plan so that respected work can be done in minimum response time in case of emergencies.
- 3.9 Unit shall provide online monitoring system for pH, TOC and other parameters with recorder & magnetic flow meters for flow measurement of treated wastewater, if applicable as per CPCB norms.

- 3.10 Unit shall have only one authorized outlet over the ground with full access from outside the premises.
- 3.11 In case of shut-down of plant for more than three (3) days for any reason, member unit shall intimate to GIDC/ Pipeline Project authority & GPCB well in advance for the better operation & management of pipeline.
- 3.12 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the underground drainage network of GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system. Unit shall not keep any by-pass line or system or loose or flexible pipe line for discharge of the effluent into underground drainage network of Pipeline.
- 3.13 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharged into the underground drainage network of GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system.
- 3.14 Unit shall affix of water meters as per for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.
- 3.15 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP or being discharged into GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system upto the sea for final disposal at NIO designated point.
- 3.16 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process, the name of proprietor/partners /directors of the unit, GIDC Pipeline Project membership number & date of joining of GIDC Pipeline Project membership, the electricity consumer number as on the record of DGVCL.
- 3.17 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises, if applicable as per CPCB norms.
- 3.18 Unit shall either stop or curtail its production activities if the effluent is not conforming to the standards of GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system specified by GPCB.
- 3.19 The authorized representative of GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system project shall have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of Unit.
- 3.20 Unit shall have to keep accurate records of quality & quantity of effluent discharged to GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system on day-to-day basis. Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.
- 3.21 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of each month to GPCB on or before fifth day of the succeeding month.
- 3.22 In case of incinerators or MEE, the flow measuring devices for mother liquor/ toxic effluent/ Non-biodegradable effluent, light diesel oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber



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shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.

- 3.23 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.24 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent and final treated effluent shall be discharged to the GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system.
- 3.25 If the GIDC effluent collection system Line- Dahej Vilayat Pipeline/ Common Disposal system Project authority terminates the membership of Pipeline Project, the member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the membership is resumed.
- 3.26 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.
- 3.27 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 3.28 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as fuel:

| Sr. No. | Name of fuel | Quantity |
|---------|--------------|----------------------------|
| 1. | Natural Gas | 10000 SM ³ /Day |
| 2. | Coal | 60 MT/Day |
| 3. | HSD | 5 KL/Day |

- 4.2 The flue gas emission through stack shall conform to the following standards:

| Stack No. | Stack Attached to | Stack Height | APCM | Parameter | Permissible Limit |
|-----------|--|------------------------|---|--|---|
| 1 | Boiler (Cap: 18 MT/hr) | 30 m (Common Stack) | Common ESP + Lime Dosing (Dry Scrubber) | PM SO ₂ NO _x | 150 mg/Nm ³ 100 ppm 50 ppm |
| 2 | Boiler (Cap: 12 MT/hr) (Stand-By) | | | | |
| 3 | Thermic Fluid Heater (Cap: 4 lac Kcal/hr) | | | | |
| 4 | Thermic Fluid Heater (Cap: 4 lac Kcal/hr) (Stand-By) | | | | |
| 5 | DG Set - 1 (Cap: 750 KVA) (Stand-By) | 11 m | -- | | |

| Stack No. | Stack Attached to | Stack Height | APCM | Parameter | Permissible Limit |
|-----------|--|--------------|------|--|---|
| 6 | DG Set - 2 (Cap: 750 KVA) (Stand-By) | 11 m | -- | PM SO ₂ NO _x | 150 mg/Nm ³ 100 ppm 50 ppm |
| 7 | DG Set - 3 (Cap: 750 KVA) (Stand-By) | 11 m | -- | | |

4.3 The Process emission through various stacks/ vent of reactors, process, vessel shall conform to the following standards:

| Stack No. | Stack Attached to | Stack Height | APCM | Parameter | Permissible Limit |
|-----------|-------------------|--------------|--|---|--|
| 1 | Process Vent - 1 | 15 m | Primary Scrubber, Secondary Scrubber, Ventury Scrubber with Caustic | HCl Cl ₂ SO ₂ HBr Br ₂ | 20 mg/Nm ³ 5 mg/Nm ³ 40 mg/Nm ³ 5 mg/Nm ³ 2 mg/Nm ³ |
| 2 | Process Vent - 2 | 15 m | Caustic Scrubber with Blower | HCl Cl ₂ VOC | 20 mg/Nm ³ 5 mg/Nm ³ -- |
| 3 | Process Vent - 3 | 15 m | Primary Scrubber, Secondary Scrubber, Ventury Scrubber with Caustic | H ₂ S | 5 mg/Nm ³ |
| 4 | Process Vent - 4 | 15 m | Primary Scrubber, Secondary Scrubber, Ventury Scrubber with Caustic | HCl SO ₂ | 20 mg/Nm ³ 40 mg/Nm ³ |
| 5 | Process Vent - 5 | 15 m | Primary Scrubber, Secondary Scrubber, Ventury Scrubber with Caustic | HCl SO ₂ | 20 mg/Nm ³ 40 mg/Nm ³ |
| 6 | Process Vent - 6 | 15 m | Primary Scrubber, Secondary Scrubber, Ventury Scrubber with Caustic | HCl SO ₂ | 20 mg/Nm ³ 40 mg/Nm ³ |
| 7 | Process Vent - 7 | 15 m | Blower with Bag Filter | PM | 20 mg/Nm ³ |
| 8 | Process Vent - 8 | 15 m | Blower with Bag Filter | PM | 20 mg/Nm ³ |



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| Stack No. | Stack Attached to | Stack Height | APCM | Parameter | Permissible Limit |
|-----------|--------------------|--------------|---|------------------------|---|
| 9 | General Stack - 1 | 15 m | Primary Scrubber with Caustic Circulation | VOC | -- |
| 10 | General Stack - 2 | 15 m | Primary Scrubber with Caustic Circulation | VOC | -- |
| 11 | General Stack - 3 | 15 m | Primary Scrubber with Caustic Circulation | VOC | -- |
| 12 | General Stack - 4 | 15 m | Primary Scrubber with Caustic Circulation | VOC | -- |
| 13 | General Stack - 5 | 15 m | Primary Scrubber with Caustic Blower | VOC | -- |
| 14 | General Stack - 6 | 15 m | Primary Scrubber with Caustic Circulation | HCl Cl ₂ | 20 mg/Nm ³ 5 mg/Nm ³ |
| 15 | General Stack - 7 | 15 m | Scrubber | DMA | -- |
| 16 | General Stack - 8 | 15 m | Primary Scrubber, Secondary Scrubber, Blower with Caustic | NaCN | -- |
| 17 | General Stack - 9 | 15 m | Primary Scrubber with Caustic Circulation | VOC | -- |
| 18 | General Stack - 10 | 15 m | Primary Scrubber with Caustic Circulation | VOC | -- |
| 19 | General Stack - 11 | 15 m | Primary Scrubber with Caustic Circulation | VOC | -- |

4.4 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

| Sr. No. | Parameters | Permissible Limit (microgram /m ³) | |
|---------|---|--|------------------|
| | | Annual | 24 Hours Average |
| 1. | Particulate Matter (PM ₁₀) | 60 | 100 |
| 2. | Particulate Matter (PM _{2.5}) | 40 | 60 |
| 3. | Oxides of Sulphur (SO _x) | 50 | 80 |
| 4. | Oxides of Nitrogen (NO _x) | 40 | 80 |

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

- **24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.**
- 4.5 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.
- 4.6 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified as above.
- 4.7 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.8 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.9 All efforts shall be made to control VOC emissions and odor problem, if any.
- 5. GENERAL CONDITIONS: -**
- 5.1 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 5.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 5.3 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.
- 6. AUTHORIZATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2)).**
- 6.1 Number of authorization: AWH-123779 date of Issue 11/01/2023.
- 6.2 M/s. Bharat Rasayan Limited is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at PLOT NO: 42/4, GIDC Dahej, Tal: Vagra, Dist: Bharuch.

| Sr. No. | Name of Haz. Waste | Category Number | Quantity | Facility |
|---------|---|-----------------|-----------|--|
| 1 | Used Oil | 5.1 | 5.05 MTPA | Collection, Storage, Reuse, Transportation & Disposal by sending to authorized recyclers or re-processor. |
| 2 | Discarded containers, barrels, liners contaminated with hazardous waste / chemicals | 33.1 | 649 MTPA | Collection, Storage, Decontamination/Detoxification, Reuse or Transportation and disposal by sending to authorized Decontamination facility. |



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| | | | | |
|----|---|------|-----------|--|
| 3 | ETP Sludge and MEE sludge | 35.3 | 9550 MTPA | Collection, Storage, Transportation, Disposal at approved TSDF site. |
| 4 | Process Waste / Waste Residue containing Pesticides | 29.1 | 2066 MTPA | Collection, Storage, Transportation, Disposal to CHWIF or Pre-processing/Co-processing facility. |
| 5 | Date expired and off - specification on residues | 29.3 | 5 MTPA | Collection, Storage, Transportation, Disposal at CHWIF. |
| 6 | Distillation Residues from contaminated organic solvents | 36.1 | 72 MTPA | Collection, Storage, Transportation, Disposal at CHWIF site or Pre-processing/Co-processing facility. |
| 7 | Stripper Solvent | 29.1 | 500 MTPA | Collection, Storage, Transportation, disposal at CHWIF or Pre-processing/Co-processing facility. |
| 8 | Spent Acid, Dilute Sulphuric Acid & Hydrochloric Acid (25% to 30% Solution) | B-15 | 5178 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 9 | Ammonium Sulphate Solution | B-15 | 510 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 10 | Potassium Chloride Solution | B-10 | 5768 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 11 | Potassium Chloride Solids | B-10 | 290 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 12 | Aq. Alum (Aqueous Aluminum Chloride solution) | B-10 | 9175 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 13 | Sodium Bromide Solution | B-10 | 2225 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users |

| | | | | |
|----|---|------|-----------|--|
| | | | | having Rule-9 permission & valid CCA after making MoU. |
| 14 | Potassium Bromide Solution | B-10 | 3776 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 15 | Sodium Sulfitc Solution | B-15 | 3349 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 16 | Sodium Sulfitc Solids | B-15 | 203 MTPA | |
| 17 | Sodium Bisulfide (Sodium Hydrogen Sulfide) Solution | B-15 | 1018 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 18 | Mix solvents and formaline | 29.4 | 120 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 19 | Di-methyl amine (DMA) Solution 40% | B-28 | 196 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 20 | Hydrobromic Acid | B-10 | 430 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 21 | Acetic Acid | B-28 | 7 MTPA | Collection, Storage, Transportation & Disposal by sending to actual end users having Rule-9 permission & valid CCA after making MoU. |
| 22 | Methane Sulphonic Acid | B-28 | 22 MTPA | Collection, Neutralization Storage, Transportation, Disposal at CHWIF site or Pre-processing/Co-processing facility. |



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| | | | | |
|----|--|------|------------|--|
| 23 | ST Cypermethric Acid (STCMA) | B-28 | 59 MTPA | Collection, Neutralization Storage, Transportation, Disposal at CHWIF site or Pre-processing/Co-processing facility. |
| 24 | Used Catalyst | 29.5 | 0.3 MTPA | Collection, Storage, Transportation and Disposal at approved TSDF site. |
| 25 | Phosphorous Salt (NaH ₂ PO ₄) | C-2 | 129.5 MTPA | Collection, Storage, Transportation and Disposal at approved TSDF site. |

- 6.3 The authorization is granted to operate a facility as above.
6.4 The authorization shall be in force for a period up to **10/10/2027**.
6.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7. TERMS AND CONDITIONS OF AUTHORIZATION:

- 7.1 The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
7.2 The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
7.3 The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
7.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
7.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
7.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7.7 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
7.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
7.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
7.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
7.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
7.12 An application for the renewal of an authorization shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.

- 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.15 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 7.16 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 7.17 Unit shall have to manage used or spent oil; empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

21/9
(IRFAN KAGZI)
ENVIRONMENT ENGINEER

Outward No: 736558, 16/03/2023

-TRUE COPY-



WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

Date: 27th May, 2022

BRL-Dahej/ DIR/GPCB/2022/12

PCB ID NO. 33612

To;
Regional Office- Bharuch,
Gujarat Pollution Control Board
C-1/119/3, GIDC, Phase-II
Narmadanagar
Bharuch- 392 015

Kind. Att.: Mr. F.M.MODI

Subject: Reply against observation of GPCB-RO officials visit at our site during Plant-D incident on dated 17.05.2022

Respected Sir,

With reference to above subject, as per valuable inspection and observation made on dated 17.05.2022 during incident of plant-D explosion resulted into fire, herewith we are submitting reply for your kind consideration please.

| Sr. no. | Observation | Reply |
|---------|---|---|
| 1 | Submit Accident / Incident Report with detail cause of incident and casualty during incident period | Incident Report is attached as Annexure-1 |
| 2 | To lift accumulated wastewater generated from fire extinguishing activity for the treatment into ETP. Also ensure that contaminated water should not be going outside factory premises. | Accumulated wastewater generated from fire extinguishing activity has been transferred in effluent treatment plants for the treatment. Not a single drop of the contaminated wastewater has gone outside factory premises. |
| 3 | To collect & store burnt/partly burnt material / any contaminated material / hazardous waste generated during incident period and dispose off it as per the provision under Hazardous amendment rules- 2016 | The entire incident area is cordoned off. We have not started cleaning / housekeeping activity inside the plant area yet. We ensure that, during cleaning / housekeeping activity, whatever solid/hazardous waste is generated will be disposed in safe manner as per HWM rules-2016. |
| 4 | Submit details about total water consumed/ foam consumed for fire extinguishing purpose with fire tender detail break up. | Detail attached as Annexure-2 |

27/5/22
20/5/22
Post Reception
Gujarat Pollution Control Board
Bharuch

We would like to request your good self to kindly consider the above and feel free to contact us in case of any further information required.

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in



Thanking you,
Your sincerely,

For, Bharat Rasayan Ltd.



Authorized Signatory

CC to: Unit Head- Bharuch, Gujarat Pollution Control Board- Gandhinagar

Enclosures:

(1) Annexure-1 & 2 as stated above

ANNEXURE-1Bharat Rasayan LimitedIncident Report**Date:** 17/05/2022**Time:** 03:30 p.m.**Incident:** Explosion resulted into Fire**Location:** Plant-D**Incident Description:**

At around 3:30 pm an explosion took place in plant-D. Explosion was resulted in fire in plant D. Total 37 nos. of persons were injured in the incident. All injured persons after giving first aid treatment, was immediately transferred to various hospitals e.g., Apex Hospital, Healing Touch Hospital, Baroda Heart Hospital, Bharuch and Sterling Hospital- Vadodara. Meanwhile, our ERT (Emergency Response Team) reached to incident site immediately for firefighting and rescue by using all the required PPEs such as hand gloves, apron, SCBA set, safety helmet, safety shoes etc. We have immediately informed all the local regulatory bodies e.g. Local Police Station, GPCB- Bharuch, DISH- Bharuch, Mamaltdar- Vagra. We have also informed other industries for firefighting, ambulance and other help.

Situation was under controlled at 21:00 Hrs and Firefighting was completed at 4.00 am by in-house team, DIA, DMC, GNFC, ONGC, Opal, UPL, SRF and other industries.

During the incident, 1396 KL water was used for firefighting and the same has been already transferred to ETP for treatment.

During time of incident, CMAC (Cyphermethric Acid Chloride), Cyphermethrin technical, Alpha Cyphermethrin technical, Bifenthrin technical, Ethion technical, 6-Fluoro-2-methyl indole products were running in plant-D.

During incident, various operations like Separation, washing, distillation, drying, filtration, pH adjustment etc. were going on in plant-D as per requirement of product.

During incident major raw material available in plant-D are namely Hexane, Acrylonitrile, Iso-Butylene, Carbon Tetra chloride, Triethyl amine, Toluene, Thio chloride etc.

A handwritten signature in black ink is written over a circular purple stamp. The stamp contains the text "Bharat Rasayan Limited" around the perimeter and "Date: 17/05/2022" in the center.

During incident, MPBD product was running in Plant-A, Thio & Lamda cyhalothric technical were running in Plant-B, Pendimethaline technical and HPOA HCL were running in Plant-C. All plants were put immediately on safe mode after the incident.

So far, we are not able to conclude exact cause of the incident rightnow. We found 03 reactor R527 of CMAC, R563 of 6-Fluoro-2-methyl indole, R516 of Cyphermethrin technical are collapsed. We are in process for detailed investigation of the incident. Only after detailed investigation, the proper cause can be identified.

Present Condition:

The entire incident area is cordoned off. The contaminated wastewater generated during the firefighting is transfer to ETP for treatment. Cleaning / housekeeping activity inside the plant area has not been started yet.

Total 37 nos. of persons were injured & hospitalized. Among them 18 nos. of persons are discharged from the hospitals. Total 06 nos. of fatalities are reported and 13 nos. of persons are hospitalized yet and their condition is stable.

This is for your kind information please.

Thanking you,

Yours sincerely,

For Bharat Rasayan Ltd.

A handwritten signature in black ink is written over a circular purple stamp. The stamp contains the text "Bharat Rasayan Limited" around the perimeter and "Dahej" in the center.

Authorized Signatory

Annexure-2

| M/s. Bharat Rasayan Limited, Dahej | | | |
|---|--|----------|------|
| Fire fighting water consumption & Disposal Break-up | | | |
| Sr.No. | Source | Quantity | Unit |
| 1 | In-House (GIDC) | 801 | KL |
| 2 | Fire Tender | 75 | KL |
| 3 | Tagros | 70 | KL |
| 4 | BEIL | 400 | KL |
| 5 | Meghmani | 50 | KL |
| 6 | Total Water used for fire fighting | 1396 | KL |
| 7 | Total Approax contaminated wastewater generated during fire fighting | 1396 | KL |
| 8 | Generated contaminated wastewater transferrd to ETP | 800 | KL |
| 9 | Generated contaminated wastewater transferrd to MEE | 596 | KL |
| Foam Consumption Details | | | |
| Sr.No. | Source | Quantity | Unit |
| 1 | Inhouse | 4800 | Ltr |
| 2 | UPL | 2700 | Ltr |
| 3 | GCPTCL | 1200 | Ltr |
| 4 | Meghmani Industries Ltd | 1100 | Ltr |
| 5 | SRF | 1000 | Ltr |
| 6 | OPAL | 960 | Ltr |
| 7 | Sterling Auxiliaries Pvt Ltd | 800 | Ltr |
| 8 | Glenmark Lifesciences Limited | 300 | Ltr |
| 9 | Deepak Phenolics | 350 | Ltr |
| 10 | GACL | 500 | Ltr |
| 11 | DMC | 320 | Ltr |
| 12 | SEZ | 240 | Ltr |
| 13 | ONGC Hazira | 8000 | Ltr |
| TOTAL | | 22270 | Ltr |

[Signature]

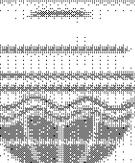


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Pollution Control Board : x + **ANNEXURE R-32 (COLLY)**

gpctbign.gujarat.gov.in/haz/ind_pdf_print.aspx

Apps G PDF EPFO XGN UNITECH Welcome to Enviro... PARIVESH JPEG Optimizer - C... RTDMS Investor Facilitation... Payment Informa... Lakehead Universit...

 **Bharat Rasayan Ltd.(Old Name: Siris Crop Science Limited) [Login: 10/03/2023 10:16:10 AM]**

Gujarat Pollution Control Board

MPW!!! PCB ID Logout Menu

| | | | | | | | |
|---|------------------------------|-----------------------------------|--|--|---|-------------------------------------|--|
| <input checked="" type="radio"/> LEGALS | <input type="radio"/> ORDERS | <input type="radio"/> Gen LETTERS | <input type="radio"/> PROVISIONAL ORDERS | <input type="radio"/> CLOSURE REVOCATION | <input type="radio"/> ONLINE CORRECTION | <input type="radio"/> Plastic Waste | <input checked="" type="radio"/> Upload OLD Orders |
|---|------------------------------|-----------------------------------|--|--|---|-------------------------------------|--|

1

| ID | Iss Dt | HO File | No | Act | Log Dt | For | Iss Id | IR-Log | Type | Out Type-Dt | Out No | R.O | Tal | SIDC |
|-------|----------|---------|-------|-----|------------|---------|--------|--------|------|----------------|--------|-----|-----|------|
| 33612 | 26/09/22 | CCA-30 | 1 | REV | 20/10/2022 | TRF | 687541 | REV | APP | REV-26/09/2022 | 686957 | BHA | VAG | DAH |
| 33612 | 18/06/22 | CCA-30 | 1 | REV | 29/06/2022 | 3MT | 674967 | REV | APP | REV-30/06/2022 | 674519 | BHA | VAG | DAH |
| 33612 | 17/05/22 | CCA-50 | 1 | DIR | 31/05/2022 | 31A,DGM | 671332 | DIR | ROU | DIR-31/05/2022 | 673700 | BHA | VAG | DAH |
| 33612 | 16/11/21 | CCA-50 | 1 | DIR | 03/03/2022 | 33A,OTH | 627314 | DIR | OTH | DIR-03/03/2022 | 624806 | BHA | VAG | DAH |
| 33612 | 07/01/21 | CCA-50 | 43819 | SCN | 05/05/2021 | | 591473 | SCN | ROU | SCN-05/05/2021 | 589511 | BHA | VAG | DAH |
| 33612 | 29/01/20 | CCA-50 | 40631 | SCN | 01/04/2020 | | 555578 | SCN | OTH | SCN-10/05/2020 | 560053 | BHA | VAG | DAH |
| 33612 | 15/01/20 | CCA-50 | 38041 | SCN | 11/01/2020 | | 527164 | SCN | OTH | SCN-15/01/2020 | 543300 | BHA | VAG | DAH |



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE AIR ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you **M/s. Bharat Rasayan Ltd** are having an industrial plant at Plot No. 42/4, GIDC Dahej, Tal: Vagra, Dist: Bharuch.

AND WHEREAS Gujarat Pollution Control Board has granted you consent under the provisions of Air Act-1981 by its Consent Order No. AWH- 114868 valid up to **11/10/2022** for operation of the industrial plant with various conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on **11/03/2022 and 17/05/2022** under section-24 of the Air Act 1981 by the authorized officer of the Board, it has been noticed that:

- 1) On 17/05/2022 the blast followed by fire is occurred in the of the Industry. All sections of the is observed under fire. Due to this accident, 3 people out total 37 injured people are declared dead during treatment in hospital, 6 out of total 37 injured people are discharged from hospital and remaining 28 injured persons are still under treatment in hospital as per latest report.
- 2) Due to occurrence of post blast fire, dense cloudy smoke is emitting along with VOC and hydrocarbon which is spreading in down wind direction (South-West to North-East direction).
- 3) Strong VOC is sensed within factory premises and outside factory premises in the prevailing wind direction.
- 4) The maximum measured VOC within factory premises near the incident area is observed 30.4 ppm and at a location about 400 meter (in the premises of BEIL) towards wind direction is observed 12.2 ppm.
- 5) Result of Ambient Air Quality Monitoring (AAQM) carried out terrace of BEIL admin building GIDC Dahej shows PM₁₀-309 microgram/m³ and result of AAQM carried out near landfill MCC room, corner of Meghmani org. Ltd. In BEIL, GIDC Dahej shows PM₁₀-76.98 microgram/m³.
- 6) Contaminated water/wastewater is generated from the firefighting operation which is accumulated in storm water drain within premises.
- 7) Analysis report of sample of contaminated water/waste water generated from fire fighting collected from storm water drain near coal yard shows pH: 1.58, COD: 28,236 mg/l, NH₃-N: 1708 mg/l, Phenolic Compounds: 3.53 mg/l and analysis report of sample of contaminated water/waste water generated from fire fighting collected from

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 673103/31/15/2022

storm water drain near ware house shows pH: 1.72, COD: 17,606 mg/l, NH3-N: 1472.8 mg/l, Phenolic Compounds: 2.21 mg/l.

- 8) On 11/03/2022, Bromine leakage incident was occurred in the Bromine storage tank (ST-682) in Plant-A of the unit and two worker got burn injury due to the incident. Water curtain sprinkling carried out to dissolve the bromine gas.
- 9) Analysis report of sample collected from storm water drain near plant A MPBD plant shows COD: 157mg/, Phenolic Compound: 0.56 mg/l, Sulphide: 23.2 mg/l.

AND WHEREAS the non-compliance found during the inspection seems severe and may damage environment adversely.

UNDER THE CIRCUMSTANCES, as directed, I Irfan Kagzi, Environment Engineer, Gujarat Pollution Control board issue the direction under Section 31(A) of the Air Act - 1981 as under:

1. To prohibit the manufacturing activity of unit from **05/06/2022** at **Plot No. 42/4, GIDC Dahej, Tal: Vagra, Dist: Bharuch.**
2. To stop operation of D.G. set and CPP of unit from **05/06/2022**(if any).
3. To close the operation of your industrial plant on the above mentioned site from **05/06/2022.**
4. To direct the concerned authority to stop supply of electricity of unit on **05/06/2022.**
5. This order will be effective from **05/06/2022.**
6. Pay Rs. 1.50 Cr as interim Environment Damage Compensation by RTGS/NEFT immediately in following A/C.

| | | |
|---|---------------------|--|
| A | Name of Payee | GUJARAT POLLUTION CONTROL BOARD |
| B | Bank Account number | 10325062238 |
| C | Type of Account | CURRENT |
| D | Bank | STATE BANK OF INDIA |
| E | Branch | GANDHINAGAR ZONAL BRANCH |
| F | Branch Address | SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010 |
| G | IFSC Code | SBIN0001355 |

7. To take all necessary measures to safely remove all remaining in-process material/ intermediate materials considering requisite process safety aspects.
8. To ensure safely collection of residues of chemicals / hazardous & other wastes generated from accident and dispose the same as per provisions of the HOWM Rules-2016 under intimation to the Board.
9. To take all necessary measures to ensure safety of all reactors, equipment etc. to prevent further mishapping and environmental damage.

Outward No: 673/2022-23/51208



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

10. To carry out safety audit/ HAZOP study of entire plant and root cause analysis for accident that shall include environment aspects at the earliest and submit the same to the board.
11. To submit compliance report of the instructions / directions/ prohibition order/ closure direction issued by DISH w.r.t. above accident.
12. To submit valid PLI and site notification (site plan approved by DISH).

If the above direction is not complied on 05/06/2022, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

You will submit at earliest possible a copy of the letter from the concerned authority indicating disconnection of electric power/water supply with the date, time and meter reading. It is to be noted that without receipt of this letter revocation application will not be consider.

This letter is issued with the approval of the competent authority.

**FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD**

(IRFAN KAGZI)

ENVIRONMENT ENGINEER

NO: GPCB/BRCH-B/CCA- 50(13) /ID-33612/

Date: /05/2022

Issued to:

M/s. Bharat Rasayan Ltd
Plot No. 42/4, GIDC Dahej,
Tal: Vagra, Dist: Bharuch.

Copy To:

1. **The Superintendent Engineer (O&M)**

Circle Office

Dakshin Gujarat Vij Co Ltd
Maktampur Road,
Bharuch

2. **The Executive Engineer (O&M)**

Circle Office

Dakshin Gujarat Vij Co Ltd
Maktampur Road,
Bharuch

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

3. The Deputy Engineer (O&M)

Circle Office

Dakshin Gujarat Vij Co Ltd

Maktampur Road,

Bharuch I am directed to request you to disconnect supply of **ELECTRICITY** (except single phase) on 05/06/2022 of the industrial plant of **M/s. Bharat Rasayan Ltd , Plot No. 42/4, GIDC Dahej, Tal: Vagra, Dist: Bharuch & intimate to us accordingly.**

4. Regional Officer

Gujarat pollution Control Board,

Regional Office,

Bharuch..... to follow up for compliance of this direction & send IR/AR.

**FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD**

**(IRFAN KAGZI)
ENVIRONMENT ENGINEER**

Outward No: 673700, 31/05/2022

-TRUE COPY-



WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch, Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100

To,
Deputy Director Safety & Health,
2nd Floor , Bahumali Building,
Nr. Collector Office.
Bharuch.

Date.03/04/2023

Subject- Compliance of the observations made during site visit.

Respected Sir,

Please find following compliance of the various observations made during site visit.

| Sr.No | Observations | Action taken |
|-------|--|---|
| 1 | Letter sent by the office on 07/06/2022 regarding the fire accident that took place in the factory on 17/05/2022. Accordingly, the compliance report has been certified by the third party after implementation of the directions of the Re-HAZOP study report and the undertaking regarding other compliances has been submitted by you. | Other product HAZOP report Attached. – (19-Products) Compliance report will be submitted soon. |

Kindly acknowledge the same.

For Bharat Rasayan Limited.

Authorized Signatory

Encl: Annexure 1 – HAZOP reports.


કલ્યાણ
વિશાલ ભિવાન બીહોડિયા
સુલામનિ અને સ્વામી
ભરૂચ

CIN : L24119DL1989PLC036264

Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
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Annexure 1 – HAZOP reports.

| Sr.No | Product Name | Product running status | Plant | HAZOP done by |
|-------|--------------------|------------------------|-------------------|---------------|
| 1 | MPBD | Yes | Plant A | ARK/DEKRA |
| 2 | LAMBDA | yes | Plant B | ARK/DEKRA |
| 3 | Thiamethoxam | Yes | Plant B | ARK/DEKRA |
| 4 | Phenthoate | Yes | Plant A | ARK |
| 5 | Ethion | Yes | Plant A | ARK |
| 6 | MPBAL | Yes | Plant B | ARK |
| 7 | Difenthiuron | Yes | Plant B | ARK |
| 8 | Diuron | Yes | Plant C | ARK |
| 9 | Metribuzin | Yes | Plant C | ARK |
| 10 | Pymetrozine | No | Plant B(planning) | ARK |
| 11 | Panoxulam | No | | ARK |
| 12 | Tolfenpyride | No | | ARK |
| 13 | Pendimethelene | No | | ARK |
| 14 | Met sulfuronMethyl | No | | ARK |
| 15 | Tebuconozol | No | | ARK |
| 16 | Paclobutrazol | No | | ARK |
| 17 | Chlorimuron Ethyl | No | | ARK |
| 18 | Sulfosulfuron | No | | ARK |
| 19 | Byfenthrin | No | | ARK |
| 20 | Cyper | No | Plant B(planning) | ARK |
| 21 | HPOA Hcl | No | Plant C(Planning) | Internal |
| 22 | Clodinafop | No | | ARK |

Total HAZOP done -22(21 ARK, 1int) Earlier Submitted- 3, submit-19.



-TRUE COPY-

| BHARAT RASAYAN LTD - EMPLOYEES COMPENSATION DETAILS AS ON 01.04.2023 | | | | | | | | | | | |
|--|-------------|---------------------------------|-------------------------|-----------------------------------|-------------------------------------|--------|--|----------|-------------------------------------|------------|----------|
| SR.NO. | EMP CODE | NAME | COMPANY COMPENSATION | WC AMOUNT PAID IN LABOUR COURT | RELIEF AMOUNT AT HOSPITALIZED | F&F | ADDITIONAL RELIEF FUND FOR CHILDREN | GRATUITY | FINAL ADDITIONAL COMPENSATION | DIFFERENCE | TOTAL |
| 1 | 9312 | SUDHANSUSEKHARA BAMAN SADHANGI | 2500000 | 1400000 | | 321264 | | 119444 | | 659292 | 5000000 |
| 2 | 9537 | KUNDAN KUMAR JHA | 2500000 | 1300000 | | 69870 | 200000 | 203409 | | | 4273279 |
| 3 | 9709 | ARUN KUMAR GAUTAM | 2500000 | 1670000 | | 47345 | | 204923 | | | 4422268 |
| 4 | 9981 | DODIYA DARSHIK BHAVSINHBHAI | 2500000 | 1650000 | 50000 | 25987 | | 190385 | | | 4416372 |
| 5 | 9844 | KRISHNA KUMAR YADAV | 2500000 | 1700000 | 50000 | 39807 | | 210462 | | | 4500269 |
| 6 | 9839 | DRAGPAL | 2500000 | 1625000 | 50000 | 37518 | | 177231 | | | 4389749 |
| 7 | CN012218481 | TALAVIYA KIRTANKUMAR BHARATBHAI | 2500000 | 1360000 | 50000 | 24000 | | 0 | 2116000 | | 6050000 |
| 8 | 9904 | AMIT KAILASRAO BIJAWE | 2500000 | 1450000 | 50000 | 87327 | | 343398 | 1450000 | | 5880725 |
| TOTAL | | | 20000000 | 12155000 | 250000 | 653118 | 200000 | 1449252 | 3566000 | 659292 | 38932662 |

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